BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 497 OF 2024

IN THE MATTER OF:

News item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in Current Science dated25.02.2024.

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RESPONDENT NO. 38
(Officer-in-charge for
Rajasthan State Pollution Control Board)

Filed Through its Counsels

NISHANT AWANA (ADVOCATE)
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Place: New Delhi
Date: 14.08.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 497 OF 2024

IN THE MATTER OF:

News item titled "Impact of Pharmaceutical toxicity on the environmentand its regulatory aspects" appearing in Current Science dated25.02.2024.

REPLY ON BEHALF OF RESPONDENT NO.38, i.e., MEMBER SECRETARY, RAJASTHAN STATE POLLUTION CONTROL BOARD.

MOST RESPECTFULLY SHOWETH:

1. The present original application has been registered on the basis of an article titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" published in 'Current Science' dated 25.02.2024 ("**news item**").

2. As recorded in the order dated 06.05.2024 of this Hon'ble Tribunal, the news item discloses the issue of pharmaceutical-induced environmental contamination, which has been observed to be putting around43% of global rivers at risk from Active Pharmaceutical Ingredients ("**APIs**").

3. Vide the same order, making reference to the news item, specific observations with reference to India were recorded which is reproduced as under:

> *"India is recognized as the third largest pharmaceutical producer on a global scale, with a substantial presence comprising about 3000 pharmaceutical plants and an extensive range of around 10,500 products. The pharmaceutical manufacturing sector in India is acknowledged for its significant environmental impact, standing out as one of the most influential industries in the country. Hyderabad, commonly known as the 'API capital of India', is the hub of the country's major pharmaceutical industry. Studies have shown that local residents consider the groundwater in industrial areas to be highly polluted with multidrug resistant bacteria. It is estimated that about 60,000 infants die every year in India due to high doses of antibiotics. Antimicrobial resistance is caused by contamination of water containing antibiotics."*

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4. In view of the above, this Hon'ble Tribunal was pleased to observe that said news item raises substantial issues relating to compliance of the environmental norms by pharmaceutical companies, and as such,

issued notice to the answering Respondents to furnish information on the following points to facilitate these proceedings:

a. Compliance of the norms by pharmaceutical company(s),
b. Regulatory guidelines in force,
c. Number of pharmaceutical companies in each of the State and number of such companies complying with norms,
d. Number of companies against whom action is taken for violation of the norms, and
e. Proposed action for prevention of environment from pharmaceutical toxicity.

5. The information sought on the abovementioned points from the Answering Respondent, with respect to State of Rajasthan, is submitted as follows:

6. It is most respectfully submitted that, as on date, there are 43 industries established in the State of Rajasthan, out of which 8 Plants/ Units are non-operational as of now and1 is closed-down. Out of the 34 operational industries, 32 are Compliant and 2 are non-compliant, against which show-cause notice has been issued by the Answering Respondent. Detailed chart of compliant and non-compliant industries and their status of operation is annexed herewith and marked as **Annexure-1**.

7. It is pertinent to note that the Answering Respondent observes compliance of the industries under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 ("**Air Act**") and under sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 ("**Water Act**") which pertains to grant of consent to operate ("**CTO**") and consent to establish ("**CTE**") for any industrial plant.

8. Section 21 of the Air Act confers power upon the State Pollution Control Board to consider applications made by industries, in the prescribed form and accompanied by the requisite fee, after which the application is considered and CTO and CTE granted, subject to certain conditions, which have been iterated below:

a. **Emission Standards**: Specific limits on the quantity and quality of pollutants that can be emitted from the plant.
b. **Pollution Control Equipment**: Requirements for the installation, operation, and maintenance of pollution control

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devices and systems, such as scrubbers[1], filters[2], and electrostatic precipitators[3].

c. **Monitoring and Reporting**: Regular monitoring of emissions and submission of reports to the SPCB, including data on pollutant levels, compliance with standards, and performance of control equipment.

d. **Waste Management**: Proper disposal or treatment of solid, liquid, and gaseous wastes generated by the plant to prevent air pollution.

e. **Plant Operations**: Operational guidelines to minimize emissions, including process modifications, raw material usage, and maintenance schedules.

f. **Emergency Measures**: Provisions for handling accidental releases or emergency situations, including the development of emergency response plans and notification procedures.

g. **Periodic Inspections**: Allowing the SPCB to conduct periodic inspections of the plant to ensure compliance with consent conditions and to take corrective actions if necessary.

h. **Record Keeping**: Maintenance of records related to emissions, waste management, equipment maintenance, and other relevant activities, which must be available for inspection by the SPCB.

9. These conditions aim to ensure that industrial activities do not adversely impact air quality and public health, and they provide a framework for ongoing monitoring and regulation of industrial emissions.

10. Notably, if an Industry/ Plant/ Factory is found to be non-compliant with the aforesaid requirements, the Answering Respondent can refuse the pending application for consent and revoke the already granted consent if it emerges that the emissions from the industrial plant would cause air pollution or water pollution.

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[1] A scrubber is a pollution control device which use liquid to wash unwanted pollutants from a gas stream and neutralize harmful components in industrial air or waste gas streams.

[2] Filters can be used to increase the degree of separation of particles that need to be filtered, which can have a diameter between 0.3 and 0.4 μm.

[3] A type of filter that uses static electricity to remove fine particles like dust, smoke, soot, and ash from exhaust fumes to control air pollution.

11. The provisions laid down under sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 ("**Water Act**") confer upon the Answering Respondent the power to grant CTE & CTO any industry, operation, or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream, well, sewer, or on land.

12. In this respect, the industries must make an application to the Answering Respondent in the prescribed form and manner, accompanied by the requisite fee, before the establishment or operation of any new/existing outlet or discharge. The Answering Respondent considers the Application subject to conditions regarding the nature and composition of the discharge, the rate of discharge, the place of discharge, and the manner of treatment and disposal.

13. Accordingly, if any Industry/ Plant's application is found deficient, in as much as, its discharge would likely result in pollution or if the proposed measures for treatment and disposal are inadequate, then the Answering Respondent refuses to grant CTE and CTO to the Industry.

14. The Water Act prohibits the discharge of sewage or trade effluent into a stream, well, sewer, or on land without obtaining the consent of the State Pollution Control Board. It may be noted that once consent has been granted, the industries have to ensure regular compliance with the provisions of the Air and Water Act, and failure to obtain consent or to comply with the conditions can result in revocation of consent, after following due-process.

15. Further, the Environment Protection Rules, 1986 (as amended vide Ministry of Environment, Forest & Climate Change Notification No. G.S.R. 541(E) dated 6th August, 2021) ("**1986 Rules**") prescribe the emission and effluent standards to be followed by Industries, including pharmaceutical companies.

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16. With respect to the Rules, the primary responsibilities of the Answering Respondent include monitoring, regulating, and ensuring compliance with environmental standards to protect and improve the environment.

17. The Answering Respondent can grant CTE, CTO and authorization for industries under various acts such as the Air Act, Water Act, and Hazardous Waste Management Rules, as part of ensuring compliance with the Environment (Protection) Rules.

18. As part of monitoring emissions and effluents, samples of air, water, and effluents are collected by the Answering Respondent and tests are run to prepare a Report of the compliance. Copy of CTO of the Compliant industries is being annexed herewith and marked as **Annexure-2 (Colly)**.Copy of some of the Inspection Reports of the Compliant industries is being annexed herewith and marked as **Annexure-3 (Colly)**.

19. At present there are only 2 non-compliant industries within State of Rajasthan, both of which have been issued SCN and Reply to the SCN has been received. The next steps, i.e., consideration of the Replies and if found non-satisfactory, revocation of CTO and Authorization of the said Industries will be undertaken. Copy of CTO of the Non-compliant industries is being annexed herewith and marked as **Annexure-4 (Colly)**.Copy of SCN issued to the non-complaint industries being annexed herewith and marked as **Annexure-5 (Colly)**.

20. In light of the facts brought on record, and submissions made hereinabove, it is most humbly prayed that the present Reply be taken on record. The Answering Respondent reserves their right to file an additional report/ reply as and when directed by this Hon'ble Tribunal.

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RESPONDENT NO. 38
(OIC,
RAJASTHAN STATE POLLUTION CONTROL BOARD)

Filed Through its Counsels

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Place: New Delhi
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News item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in Current Science dated 25.02.2024.

AFFIDAVIT

I, Pratibha Singh, D/o Shri Hari Singh, aged about 35 years, being the Officer-in-charge of the Respondent No. 38- Rajasthan Pollution Control Board through its Member Secretary, do hereby solemnly affirm and declare as under:

1. That I, the Deponent herein, am the Officer-in-charge of the Respondent No. 38and am fully competent to sign and verify the present Affidavit, being fully conversant with the facts and circumstances of the case.

2. That the contents of the accompanying Reply have been drafted by my counsel under my instructions. Facts stated therein are true to my knowledge and the legal submissions made therein are based on the advice received and believed to be correct. Nothing material has been concealed therefrom.

प्रतिभा

DEPONENT

Verification:

Verified at Jaipur on this 13th day of August, 2024, that the contents of the above Affidavit are true and correct to my knowledge and belief and as per the official records available. I say that no part of it is false and nothing material has been concealed therefrom.

प्रतिभा

DEPONENT

Annexure-1

List of total pharmaceutical industries in the State

S.No.	Name & Address of Phamaceutical industry	Whether Complying with norms	Whether any action has been taken against the industry for violation of norms. If yes, details	Proposed action, if any
1	Otsuka Chemical India Private Limited SP-3-10&11, RIICO Ind. Area, Keshwana Rajput, Kotputli, Distt. Kotputli-Behror	Complying	Not required	Not applicable
2	Dhanuka Laboratories Ltd. SP-44, RIICO,Ind. Area, Keshwana , Tehsil-Kotputli, Distt. Kotputli-Behror	Complying	Not required	Not applicable
3	Ecosol Industries Private Limited SP 3-2, Matsya Ind. Area Extension, RIICO Industrial; Area, Tehsil-Alwar, Distt.-Alwar.	Complying	Not required	Not applicable
4	Actavia Pharmaceuticals Private Limited Plot No. 118-119, MIA,Tehsil Alwar, Distt.-Alwar	Complying	Not required	Not applicable
5	Shree Jee Laboratry Private Limited C-25, RIICO Industrial Area, Sotanala, Tehsil Behror, Distt. Kotputli-Behror	Complying	Not required	Not applicable
6	Shree Nath Life Science Pvt. Ltd. SP-15, RIA, Keshwanagujar, Tehsil. Kotputli, Distt.-Kotputli-Behror	Complying	Not required	Not applicable
7	Dalas Biotech Limited (Unit-I) E-292, Phase-I, RIICO Industrial Area, Bhiwadi, Tehsil Tijara, Distt. Khairthal-Tijara	Complying	Not required	Not applicable
8	Asiatic Drugs and Pharmaceuticals Pvt. Ltd. C-286, RIICO Industrial Area, Distt. Alwar	Complying	Not required	Not applicable
9	Shanti Drugs Pvt. Ltd.A-902, Phase-III, RIICO Industrial Area, Bhiwadi, Tehsil Tijara, Distt.Khairthal-Tijara	Complying	Not required	Not applicable
10	Alka Laboratories Private Limited B-1124, RIICO Industrial Area, Phase-III, P.O.Bhiwadi, Distt. Khairthal-Tijara	Complying	Not required	Not applicable
11	Sharika Life Science Private Limited, SPL-6(B) R.I.A. Sotanala, Tehsil Behror, Distt. Alwar	Complying	Not required	Not applicable
12	PI health Sciences Ltd. (Old name:Therachem Research Medilab India (P) Ltd.) Plot No. E-969 & E-969(A), Biotech park, RIICO Industrial Area, Sitapura, Tehsil Sanganer, Jaipur	Complying	Not required	Not applicable

13	Amzole India Private Limited 41, Udhyog Vihar City Sukher, Tehsil Girwa, District Udaipur	Complying	Not required	Not applicable
14	Western Drugs Ltd. F-271, MIA, Madri, Udaipur	Complying	Not required	Not applicable
15	Golden Drugs Pvt. Ltd. C-155, Mewar Industrial Area, Madri, Tehsil Girwa, Distt. Udaipur	Complying	Not required	Not applicable
16	US Amino Pvt. Ltd. Khasra no. 588, village Ladana, Patwar Mandal, Vasni Kala, Tehsil Mavli, Distt. Udaipur	Complying	Not required	Not applicable
17	Macsen Drugs F-261-263, RIICO Industrial Area, Gudli, Tehsil Mavli, Distt. Udaipur	Complying	Not required	Not applicable
18	Mankind Pharma Ltd. Plot No. SP1-3, RIICO Industrial Area, village Kaladwas, tehsil Girwa, Distt. Udaipur	Complying	Not required	Not applicable
19	Mithila Drugs Pvt.Ltd. F-70, Mewar Industrial Area, Road No.2, Madri, Tehsil Girwa, Distt. Udaipur	Complying	Not required	Not applicable
20	K.Pharmaceuticals B-257, Road No.-12, MIA, Girwa, Udaipur	Complying	Not required	Not applicable
21	Swiss Medicare Pvt. Ltd. F-351 & 350 (A), Udyog Vihar, Sriganganagar	Complying	Not required	Not applicable
22	Ananta Drugs & Pharmaceutical Pvt. Ltd. G-271, Phase II, Udyog Vihar Sriganganagar	Complying	Not required	Not applicable
23	Ananta Medicare Ltd. Chak-17, M L Agro Park, Udyog Vihar Sriganganagar	Complying	Not required	Not applicable
24	G.D. Laboratories (India) Pvt. Ltd. PWD Rest House Road, Nohar, Hanmangarh	Complying	Not required	Not applicable
25	Balaji Pharma Industries, Khasra No. 149, Singhani, Nagaur, Dist- Nagaur	Complying	Not required	Not applicable
26	GBN Pharmaceuticals, F-49A, RIICO Industrial Area, Ajeetgarh Distt. Sikar	Complying	Not required	Not applicable
27	Vivek Pharmaceutical (India) Ltd. Kukas Amer Jaipur	Complying	Not required	Not applicable
28	Purnima Pharmaceutical Pvt. Ltd. Plot No. E-859, Road No. 14/N, VKIA Jaipur	Complying	Not required	Not applicable
29	KAYSONS PHARMA, 1, Vigyan Nagar, Sarnadungar, Tehsil:Jaipur(VKIA) District:JAIPUR	Complying	Not required	Not applicable
30	Gal Care Pharmaceutical Private Limited(Old Name M/s. Galcare Pharma), PNo217,218 Manglam Industrial Park,Village Manoharpura and Kalyanpura, Shahpura , Tehsil:Shahpura District:JAIPUR	Complying	Not required	Not applicable
31	S.A. PHARMACHEM PRIVATE LIMITED, E-12,E-12 A RIICO INDUSTRIAL AREA KALADERA JAIPUR Tehsil:Chomu District:JAIPUR	Complying	Not required	Not applicable

32	Radhey Bio.Tech Pvt.Ltd. Aaraji No. 613/613/617-623, village - Mandap, Patwar Circle-Palanakhurd, Tehsil Mavli, Udaipur	Complying	Not required	Not applicable
33	Lokhith Healthcare Pvt. Ltd.(Old Name: Zyden Gentech Ltd.) Plot No.13, Bhimpura Industrial Area, Jhalawar Road, Tehsil Ladpura, Distt. Kota	Non-complying	Show cause notice for intended revocation of CTO was issued vide letter dated 21/06/2024	Reply of the industry received vide letter dated 03/07/2024 which is under examination/ verification.
34	Parth Formulation Pvt. Ltd. G1-31 (I & H), RIICO Industrial Area, Gegal Ajmer Dist Ajmer	Non-complying	Show cause notice for intended revocation of CTO was issued vide letter dated 07/06/2024	Reply of the industry received vide letter dated 04/07/2024 which is under examination/ verification.
35	Enomark Pharma Pvt Ltd Khasara No. 40/6 to 40/9 Near Medical Device Park, Boranada-Nandwan, Road, Jodhpur, Rajasthan 342013 , Nandwan Tehsil:Luni District:Jodhpur	Not yet operated	Not applicable	Not applicable
36	Safecon Pharmachemie Plot No.H-234 to H-239 & H-239 to H-243, RIICO Industrial Area, Dholpur	Not yet operated	Not applicable	Not applicable
37	S.N. Chemicals Khasra No. 2819/2455, 22 KM, Ajmer Road, village Beran, Tehsil Banera, Distt.-Bhilwara	Not yet operated	Not applicable	Not applicable
38	Kanchan IndustriesF-411, Industrial Area, Chopanki, Bhiwadi, Distt. Khairthal-Tijara	Not yet operated	Not applicable	Not applicable
39	Shree Kuber Pharmaceuticals Plot No.SP-278, RIICO Industrial Area, Newai-II, Distt.Tonk	Not yet operated	Not applicable	Not applicable
40	PDVP Pharmachem private Limited Khasra No. 317/1162, village Khamal, Tehsil Sojat, Pali	Not yet operated	Not applicable	Not applicable
41	AARK Speciality Industries Private Limited Aaraji No. 1948/1104-1949/1120, village - Rathana, Nurda, Tehsil Mavli, Udaipur	Plant is non-operational	Not applicable	Not applicable
42	Renuka Min Chem. Pvt.Ltd. Araji No. 908/32,907/31,29,29/1,29/2,29/3,29/4,30,30/1,30/2,30/3, village Sukhwada, Gram Panchayat, Sakariya Khedi, Tehsil Mavli, Distt. Udaipur.	Plant is non-operational	Not applicable	Not applicable
43	Dalas Biotech Limited (Unit-II) SPA-503, Unit -II RIICO Ind. Area, Bhiwadi, Khairthal-Tijara	Unit closed	Not applicable	Not applicable

Head Office (CD)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

File No : F(SCMG)/KOTPUTLI-BEHROR(Kotputli)/58(1)/2023-2024/7321-7323
Order No : 2023-2024/CD/6982 **Date:** Feb 29 2024 5:40PM

Unit Id : 680

M/s Otsuka Chemicals (India) Ltd.

SP-3-10 & 11, RIICO Industrial Area,Keshwana Rajput, ,
Tehsil:Kotputli
District:Jaipur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 17/08/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **API and Bulk Drugs plant** situated at **SP-3, 10 and 11, RIICO Industrial Area, Keshwana Rajput Kotputli Tehsil:Kotputli District:KOTPUTLI-BEHROR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/02/2024** to **31/01/2029** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
BMH & ADA-2	Product	240.00 MTPA
CDTR-PI	Product	30.00 MTA
GCLE	Product	1,500.00 MTPA
Iohexol	Product	250.00 MTA

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.02.29 17:41:05 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

File No : F(SCMG)/KOTPUTLI-BEHROR(Kotputli)/58(1)/2023-2024/7321-7323
Order No : 2023-2024/CD/6982 **Date:** Feb 29 2024 5:40PM

Unit Id : 680

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	17.000	17.000	NIL Treated in sewage treatment plant and used in plantation and horticulture
Trade Effluent	315.000	315.000	NIL Zero Discharge

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Five D.G. Sets(1500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	CO NOx NMHC PM (at 15% O2)	150 mg/NM3 710 ppm 100 mg/Nm3 75 mg/Nm3
One coal fired Boiler(10TPH)	ADEQUATE STACK HEIGHT , Bag House	SO2 Particulate Matter NOx	600 mg/Nm3 at 6 percent dry O2 100 mg/Nm3 300 mg/Nm3 at 6 percent dry O2

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.02.29 17:41:05 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

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Order No : 2023-2024/CD/6982 **Date:** Feb 29 2024 5:40PM

Unit Id : 680

One coal fired Boiler(12TPH)	ADEQUATE STACK HEIGHT , Bag House	SO2 Particulate Matter NOx	600 mg/NM3 at 6 percent dry O2 100 mg/Nm3 300 mg/NM3 at 6 percent dry O2
One coal fired Boiler(18TPH)	ADEQUATE STACK HEIGHT , ELECTROSTATIC PRECIPITATOR	SO2 Particulate Matter NOx	600 mg/Nmm3 at 6 percent dry O2 100 mg/Nm3 300 mg/Nmm3 at 6 percent dry O2
One HSD fired Incinerator(800LITRES/HR.)	ADEQUATE STACK HEIGHT , WET SCRUBBER	HCL SO2 CO Total Organic Carbon Total dioxins and furans Particulate Matter Hg and its compounds	50 mg/Nm3 200 mg/Nm3 100 mg/Nm3 20 mg/Nm3 0.1 ng TEQ/Nm3 50 mg/Nm3 0.05 mg/Nm3

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.02.29 17:41:05 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Revised Consent

File No : **F(SCMG)/KOTPUTLI-BEHROR(Kotputli)/58(1)/2023-2024/7321-7323**

Order No : **2023-2024/CD/6982** **Date:** **Feb 29 2024 5:40PM**

Unit Id : 680

		Sb + As + Pb + Co+ Cr + Cu + Mn + Ni + V + their compounds	1.5 mg/Nm3
Reactor Vessels	ADEQUATE STACK HEIGHT , ALKALINE SCRUBBER	Sulphuric acid mist	50 mg/Nm3

6 That the **API and Bulk Drugs plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 That the Trade Effluent shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
pH Value	**Between 6.5 to 9.0**
Biochemical Oxygen Demand (3 days at 27C)	**Not to exceed 10 mg/l**
Chemical Oxygen Demand	**Not to exceed 50 mg/l**
Total Suspended Solids	**Not to exceed 10 mg/l**
NH4 (N)	**5 mg/l**
N total	**10 mg/l**
Fecal Coliform (MPN per 100 ml)	**Not to exceed 100**

8 **That this consent to operate is valid for the manufacturing of CDTR-PI @ 30 MTA, GCLE-1500.00 MTPA, Iohexol @ 250.00 MTA and BMH & ADA-240.00 MTPA as mentioned at condition no.-2 of this consent in the existing plant premises.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.02.29 17:41:05 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

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Phone: 141-2716906

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File No : F(SCMG)/KOTPUTLI-BEHROR(Kotputli)/58(1)/2023-2024/7321-7323

Order No : 2023-2024/CD/6982 **Date:** Feb 29 2024 5:40PM

Unit Id : 680

9 That after issuance of this Consent to Operate, the Consent to Operate issued vide order no. 2021-2022/CD/6636 dated 24.03.2022 and Consent to Operate issued vide order no. 2023-2024/CD/6967 dated 23.01.2024 shall be null & void.

10 That the industry shall comply with all the conditions of Environmental Clearance issued by the Ministry of Environment & Forests, Govt. of India, vide letter no. J/11011/241/2012/IA-II(1), dated 17.02.2022.

11 That the total capital investment of plant as per the C.A certificate submitted as on 31.12.2023 is Rs.521.04 cr. which includes the cost of land, building, plant & machinery and miscellaneous assets only. In case of any increase in total capital investment a additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.

12 That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.

13 That standards prescribed vide Notification G.S.R. 373(E) dated 16.05.2023 of MoEF&CC (as mentioned at condition no. 5 of this consent letter regarding emission of Particulate Matter in Boilers) shall be complied by 15.05.2025. The emission standard of Particulate Matter of 150 mg/Nm3 shall be complied by the industry till 15.05.2025.

14 That the total water consumption of the industry for manufacturing CDTR-PI, Iohexol, GCLE and BMH & ADA shall not exceed 1172 KLD which shall be met from Ground water (800.00 KLD)and recycled water(372.00 KLD).

15 That total water requirement of the industry after expansion will be 1172 KLD, The industry shall manage production of all products as mentioned at condition no. 2 in such a way that total water requirement of the industry shall not exceed 1172 KLD.

16 That the industry shall submit copy of renewed NOC from CGWA for the abstraction of ground water upto 800.00 KLD as soon it is received from CGWA.

17 That the consumption of total fresh water (800 KLD) will be as under - Domestic purpose: 20 KLD, DMP & Boiler: 116 KLD, Process & Scrubber: 58 KLD and Cooling Tower: 606 KLD.

18 That the domestic waste water shall be treated in sewage treatment plant(STP) of 30.00 KLD capacity upto the norms mentioned of conditions no. 7 and treated domestic waste water(17.00 KLD) shall be used for plantation and ash quenching within the premises.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.02.29 17:41:05 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Revised Consent

File No : F(SCMG)/KOTPUTLI-BEHROR(Kotputli)/58(1)/2023-2024/7321-7323

Order No : 2023-2024/CD/6982 **Date:** Feb 29 2024 5:40PM

Unit Id : 680

19 That the consumption of total treated water (372 KLD) will be as under - Process & Scrubber: 54 KLD, Gardening & Ash cooling & misc: 39 KLD and Cooling Tower: 279 KLD.

20 That the high TDS trade effluent(62.2 KLD) shall be treated in stripper of adequate capacity and part of it i.e. 46.00 KLD shall be treated in Multi Effect evaporator-I of 60.00 KLD capacity and distillate(43 KLD) alongwith steam condensate(11 KLD) shall be reused in process and scrubber section and concentrate of MEE-I(14.0 KLD) shall be treated through ATFD-I. The part of stripper i.e. 16.2 KLD shall be send to solvent recovery plant for solvent recovery.

21 That the low TDS trade effluent(102.5 KLD) alongwith distillate(10.4.0 KLD) from solvent recovery shall be treated through Effluent treatment plant followed by MVRE. The concentrate(21.6 KLD) of MVRE alongwith concentrate of MEE-I(14.0 KLD) shall be treated through ATFD-I. The distillate of MVRE(78.9 KLD) & MEE-II(48.9 KLD) alongwith steam condensate(33.00 KLD) shall be reused in cooling tower. The concentrate of MEE-II (33.7 KLD)shall be treated through ATFD-II and distillate(32.1 KLD) shall be used in cooling tower.

22 That cooling tower blow down (160.7 KLD)shall be treated through MEE-II of capacity 164 KLD. The concentrate of MEE-II (33.7 KLD)shall be treated through ATFD-II and distillate(32.1 KLD) shall be reused as treated water.

23 The waste water residue from the SR process along with lighters from the solvent recovery shall be disposed off through incinerator.

24 That the industry shall not discharge treated/untreated effluent (industrial/domestic) inside and/or outside the premises in any case.

25 That the industry shall maintain zero liquid discharge status outside the premises all the time.

26 That the industry shall provide and maintain metering arrangement for raw water intake, water used in different purposes and measuring of effluent generated, treated, used & disposed, ETP inlet & outlet, MEE, MVRE permeate and reject, and STP inlet and outlet. The daily log book shall be maintained.

27 That the sludge generated from the Effluent Treatment Plant, MEE, MVRE and ATFD shall be disposed off scientifically through waste disposing facility in accordance with the provisions of the Hazardous & Other Waste Rules, 2016.

28 That a log book for operation of Effluent Treatment Plant, Sewage Treatment Plant, MEE, MVRE, ATFD shall be provided to record daily consumption of chemicals and running hours of ETP,STP, MEE, MVRE, ATFD shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter should be mentioned in log book.

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Order No : 2023-2024/CD/6982 **Date:** Feb 29 2024 5:40PM

Unit Id : 680

29 **That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.**

30 **That the industry shall shift to PNG/ cleaner fuel as mentioned in Environmental Clearance.**

31 **That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.**

32 **That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.**

33 **That proper & scientific arrangement shall be made for utilization of treated domestic waste water for plantation so as to ensure that cess pool formation is not created in the premises or in the plantation area.**

34 **That the industry shall maintain stack of adequate height (not less than 30 meters from ground level) and requisite acoustic enclosures with the D.G. Sets of 1500 KVA capacity, as per norms prescribed under the Environment (Protection) Act ,1986 and the Air Act,1981.**

35 **That industry shall maintain adequate air pollution control measures at D.G sets of 1500 KVA capacity to achieve the norms as mentioned at condition no. 5.**

36 **That the industry shall maintain stack of required adequate height(not less than 30.00 mtrs from G.L) and adequate air pollution control measures at one coal fired boiler of 18.00 TPH capacity, one coal fired boiler of 10.00 TPH capacity and one coal fired boiler of 12.00 TPH capacity to achieve the norms as mentioned at condition no. 5.**

37 **That industry shall maintain stack of required adequate height and adequate pollution control measures at incinerator to achieve the prescribed norms as mentioned at condition no.5.**

38 **That safe and adequate infrastructure facilities for stack emission monitoring shall be maintained as per CPCB guidelines at the stack of three coal fired boilers of 10.00TPH, 12.00 TPH & 18.00 TPH, five DG Sets of 1500 KVA capacity and incinerator.**

39 **That the industry shall comply with the Effluent & Emission standards for Bulk Drug and Formulation(Pharmaceutical) industry as notified by MoEF&CC, New Delhi vide notification no- G.S.R54(E) dated 06/08/2021.**

40 **That industry shall maintain the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.**

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Order No : 2023-2024/CD/6982 **Date:** Feb 29 2024 5:40PM

Unit Id : 680

41 That industry shall provide and maintain the continuous online(24 x 7) emission/effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and ensure its connectivity with CPCB & RSPCB server for transmission of data.

42 That effective control measures shall be provided & maintained to control fugitive emissions during processing, transportation, packing etc.

43 That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions.

44 That industry shall provide & maintain wall to wall carpeting in vehicle movement areas within premises to avoid re-entrainment of road dust.

45 That industry shall maintain good house-keeping all the time.

46 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.

47 That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Operate from the State Board.

48 That the Industry shall develop plantation in 33% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.

49 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.

50 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.

51 Poly urethane (PU- closed cell) of at least 20 mm thickness should be used on ground surface for controlling the Noise and vibration, where D.G set or heavy machinery is set up.

52 Poly urethane (PU- closed cell) of at least 20 mm thickness should be used on ground surface where stone breaking/cutting, steel cutting or such type of Noise generating machinery are available to control Noise and vibration.

53 Suitable Noise Barrier/acoustical treatment as an enclosure of the Noise generating machine must be provided to further reduce Noise and Air Born vibration at the source.

54 For industry worker where Noise is dominant, use of Ear plug/Headphone is must to avoid exposure to high noise levels.

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Order No : 2023-2024/CD/6982 **Date: Feb 29 2024 5:40PM**

Unit Id : 680

55 **If the Noise level resulting from industry is more than 70 dB(A) hourly in any 24 hours near boundary wall of the industrial unit, the industry must provide the Noise barrier on the wall to protect the neighbour/neighboring industrial unit.**

56 **That the industry shall carryout noise monitoring near the noise generating unit to evaluate the noise exposure to the workers and at the boundry from State Board laboratory.**

57 **That industry is being directed to provide Poly urethane (PU- closed cell) of at least 20 mm thickness on ground surface below all heavy/noise generating machinery/D.G set with in a period of one year. In case the PP is unable to do so, a detailed justification should be submitted along with an undertaking to the effect that Poly urethane (PU- closed cell) shall be provided at the time of relocating/replacing the machinery/ D.G set.**

58 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

59 **That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.**

60 **That industry shall submit quarterly compliance report of consent conditions to this office as well as Regional Office, Alwar.**

61 That this revised consent letter shall supercede the earlier consent letter no **F(SCMG)/KOTPUTLI-BEHROR(Kotputli)/58(1)/2023-2024/7012-7014** dated **Feb 9**

62 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

63 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

64 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

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Revised Consent

File No : F(SCMG)/KOTPUTLI-BEHROR(Kotputli)/58(1)/2023-2024/7321-7323
Order No : 2023-2024/CD/6982 **Date:** Feb 29 2024 5:40PM

Unit Id : 680

65 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

66 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

67 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

68 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

69 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

70 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.02.29 17:41:05 IST
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Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

File No : F(SCMG)/KOTPUTLI-BEHROR(Kotputli)/58(1)/2023-2024/7321-7323

Order No : 2023-2024/CD/6982 **Date:** Feb 29 2024 5:40PM

Unit Id : 680

(A): **Copy to:-**

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Alwar to ensure the compliance of consent condition.
2. Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
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Location:

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Rajasthan State Pollution Control Board

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Phone: 141-2716906

Registered

File No : F(SCMG)/JAIPUR(Kotputli)/55(1)/2022-2023/1044-1046
Order No : 2023-2024/CD/6877 **Date: May 18 2023 5:22PM**

Unit Id : 74479

M/s M/s Dhanuka Laboratories Ltd

SP 4, RIICO Industrial Area, Keshwana Rajpoot, Tehsil Kotputli, District Jaipur, Rajasthan , RIICOIndustrialAreaKeshwanaRajpoot Tehsil:Kotputli District:Jaipur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 08/06/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Dhanuka Laboratories Limited plant** situated at **SP-4, RIICO Industrial Area Keshwana Rajpoot Tehsil:Kotputli District:JAIPUR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/07/2022** to **30/06/2027** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Manufacturing of APIs mentioned at condition no. 07 of this consent	Product	60.00 MT / MONTH

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

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Reason: SelfAttested
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4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(SCMG)/JAIPUR(Kotputli)/55(1)/2022-2023/1044-1046
Order No : 2023-2024/CD/6877 **Date:** May 18 2023 5:22PM

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Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Trade Effluent	154.000	108.000	NIL Effulent Treatment Plant followed by Evaporation of Residual to achieve Zero Discharge Status

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One Indonesian Coal/Husk fired Boiler(5TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , ADEQUATE STACK HEIGHT OF 30 MTR. , Bag Filter , Bag House , Cyclone , ID FAN , Multi Cyclone	SO2 Particulate Matter NOx	600 mg/Nm3 at 6 percent dry O2 800 mg/Nm3 300 mg/Nm3 at 6 percent dry O2
Two DG sets(1500KVA EACH)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT OF 30 MTR. , EXHAUST BLOWER		

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Unit Id : 74479

		NOx (as NO2) (at 15% O2) day basis in ppmv	710
		NMHC (as C) (at 15% O2)	100 mg/Nm3
		PM (at 15% O2)	75 mg/Nm3
		CO (at 15% O2)	150 mg/Nm3

6 That the **Dhanuka Laboratories Limited plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 **That this consent is issued for manufacturing following products: Telmesartan @8.0 MTPM, Azilsartan @2.0MTPM, Olmesartan 3.0 MTPM, Valsartan @3.0 MTPM, Irbesartan @ 1.0 MTPM, Losartan @ 3.0 MTPM, Levetriracetam @ 8.0 MTPM, Ipidacrine @1.0 MTPM, Zonisamide@ 1.0 MTPM, Preganlin @3.0 MTPM, Allopurinol @4.0 MTPM, Levosulpride @2.0 MTPM, Lopinavir @ 2.0 MTPM, Ritonavir @2.0 MTPM, Remdesivir @2.0 MTPM, Dolutagravir @1.0 MTPM, Ingavirin @1.0 MTPM, Azathioprine @2.0 MTPM, Apixaban @2.0 MTPM, Monteleukast @5.0 MTPM, Dabigatran @2.0 MTPM, Favipiravir @2.0 MTPM, Tapentadol @1.0 MTPM, Aprimilast @2.0 MTPM, R& D products @10.0 MTPM, Refreximine @2.0 MTPM, Doxylamine @1.0 MTPM, Ondansetronn @2.0 MTPM, Pirfenedone @2.0 MTPM, Amisulpride @1.0 MTPM, Vildagliptin @3.0 MTPM, Teneligliptin @2.0 MTPM, Sitagliptin @1.0 MTPM, Clopidogrel @5.0 MTPM, Gliclazide @3.0 MTPM, Benfotiamine @2.0 MTPM, Atorvastatin @2.0 MTPM, Rosuvastatin @2.0 MTPM, Ticagrelore @1.0 MTPM, Phenylepherine @4.0 MTPM, Sertraline HCL @2.0 MTPM, Gabapentin @4.0 MTPM, Citiclone @5.0 MTPM.**

8 **That the industry shall comply with the conditions mentioned in Environmental Clearance(E.C) No. IA-J-11011/8/2013-IA II(I) dated 17.02.2022.**

9 **That the industry shall not manufacture following products: 7-ACCA, Cefaclor, Cefprozil, Cefcapene, Ceftibuten, Cefuroxime, Cefitoren Pivoxil, Cefpodixime Proxtil, Cefixime, Cefdinir,Gabapentin, Pregabaline, Clopidogrel.**

10 **That this consent to operate is valid for total capital investment of Rs.6995.25 Lacs which includes the cost of land, building, plant & machinery and miscellaneous assets. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.**

Signature Not Verified
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Date: 2023.05.18 17:22:40 IST
Reason: SelfAttested
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File No : F(SCMG)/JAIPUR(Kotputli)/55(1)/2022-2023/1044-1046
Order No : 2023-2024/CD/6877 **Date: May 18 2023 5:22PM**

Unit Id : 74479

11 **That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.**

12 **That total water requirement for the entire plant shall not exceed 258 KLD which shall be met from fresh water- 150.00 KLD and Recycled water- 108.00 KLD.**

13 **That the fresh water requirement shall be met from ground water.**

14 **That the industry shall comply with all the conditions of CGWA NOC NO. CGWA/NOC/IND/REN/1/2021/6306 valid upto 03.07.2022.**

15 **That the industry shall submit the copy of renewed CGWA NOC within 45 days from issuance of this consent.**

16 **That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).**

17 **That the total effluent(154.00 KLD) generated from the domestic, process, Boiler blow down and cooling tower blow down etc. shall be treated through Effluent Treatment Plant(ETP) of adequate capacity up to the norms mentioned at condition 8 followed by R.O. plant and Multi Effect Evaporator(MEE) of adequate capacity.**

18 **That treated trade effluent shall be reused in process, boiler and cooling tower within the premises.**

19 **That treated effluent shall not be used for plantation/horticulture in any case.**

20 **That no treated /untreated effluent shall be discharged inside or outside the premises and industry shall maintain complete zero discharge status within and outside the premises all the time.**

21 **That the industry shall provide metering arrangement for raw water intake, water used for different purposes and measuring of effluent generated, treated & reused, ETP inlet & outlet, R.O. inlet & outlet and MEE inlet, MEE outlet and log book on daily basis shall be maintained.**

22 **That the sludge generated from the Effluent Treatment Plant and the rejects of Multi Effect Evaporator/ATFD shall be disposed off scientifically through waste disposing facility in accordance with the provisions of the Hazardous & Other Wastes Rules, 2016.**

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Order No : 2023-2024/CD/6877 **Date: May 18 2023 5:22PM**

Unit Id : 74479

23 **That a log book for operation of Effluent Treatment Plant, Reverse Osmosis Plant and MEE shall be maintained and record of daily consumption of chemicals and running hours shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter shall be mentioned in log book**

24 **That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.**

25 **That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.**

26 **That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.**

27 **That the industry shall maintain stack of adequate height and acoustic enclosures at two nos of D.G sets of capacity 1500 KVA each.**

28 **That the industry shall provide and maintain stack of required adequate height (not less than 30.00 mtrs from G.L) and adequate air pollution control measures at all the sources of emissions to achieve the prescribed norms as mentioned at condition no.5**

29 **That industry shall be coal having ash content less than 15% is to be used as fuel only during the rainy season when the Biomass Briquettes may not be available and during all other seasons only biomass briquettes shall be used.**

30 **That safe and adequate infrastructure facility for stack emission monitoring shall be provided with stack of DG sets, PNG fired Boilers, VAM and co-generation plant.**

31 **That industry shall provide the centralized air cleaning system i.e. fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.**

32 **That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc.**

33 **That industry shall provide and maintain the continuous online (24 x 7) emission/effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and get it connected with CPCB & RSPCB server for transmission of data.**

34 **That the unit shall provide green belt in 40% of the plot area using concept of the social forestry and will develop green belt outside project premises in adjacent areas whenever adequate land is not available within the industrial premises.**

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Registered

File No : F(SCMG)/JAIPUR(Kotputli)/55(1)/2022-2023/1044-1046

Order No : 2023-2024/CD/6877 **Date: May 18 2023 5:22PM**

Unit Id : 74479

35 **That the unit shall provide and maintain wall to wall carpeting in vehicle movement areas within premises to avoid re-entrainment of road dust.**

36 **That the unit shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions.**

37 **That the burning of non-hazardous waste shall not be practiced inside or outside the industry premises.**

38 **That the burning of non-hazardous waste shall not be practiced inside or outside the industry premises.**

39 **That the unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP for this purpose.**

40 **That industry shall not install any other sources of Air pollution/ Water pollution without obtaining prior Consent to Operate from the State Board.**

41 **That the industry shall provide and maintain separate energy meters at pollution control measures, effluent treatment plant, sewage treatment plant, R.O and MEE.The daily record of the energy consumption (units) shall be maintained in separate log-book and monthly summary shall be submitted to Regional Office, Bhiwadi.**

42 **That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.**

43 **That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act, 1991, as applicable.**

44 **The industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organization (PESO) or any such competent authority, if applicable.**

45 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

46 **Poly urethane (PU- closed cell) of at least 20 mm thickness must be used on ground surface for controlling the Noise and vibration, where D.G set or heavy machinery is set up.**

47 **Poly urethane (PU- closed cell) of at least 20 mm thickness must be used on ground surface where stone breaking/cutting, steel cutting or such type of Noise generating machinery are available to control Noise and vibration.**

48 **Suitable Noise Barrier/acoustical treatment as an enclosure of the Noise generating machine must be provided to further reduce Noise and Air Born vibration at the source.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.05.18 17:22:40 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/JAIPUR(Kotputli)/55(1)/2022-2023/1044-1046
Order No : 2023-2024/CD/6877 **Date: May 18 2023 5:22PM**

Unit Id : 74479

49 For industry worker where Noise is dominant, use of Ear plug/Headphone is must to avoid exposure to high noise levels.

50 If the Noise level resulting from industry is more than 70 dB(A) hourly in any 24 hours near boundary wall of the industrial unit, the industry must provide the Noise barrier on the wall to protect the neighbour/neighboring industrial unit.

51 That the industry shall carryout noise monitoring near the noise generating unit to evaluate the noise exposure to the workers and at the boundry from State Board laboratory.

52 That industry is being directed to provide Poly urethane (PU- closed cell) of at least 20 mm thickness on ground surface below all heavy/noise generating machinery/D.G set with in a period of one year. In case the PP is unable to do so, a detailed justification should be submitted along with an undertaking to the effect that Poly urethane (PU- closed cell) shall be provided at the time of relocating/replacing the machinery/ D.G set.

53 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.

54 That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.

55 That industry shall submit quarterly compliance report of consent conditions to this office as well as Regional Office, Bhiwadi.

56 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

57 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

58 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.05.18 17:22:40 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(SCMG)/JAIPUR(Kotputli)/55(1)/2022-2023/1044-1046

Order No : 2023-2024/CD/6877 **Date: May 18 2023 5:22PM**

Unit Id : 74479

59 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

60 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

61 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

62 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

63 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

64 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.05.18 17:22:40 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/JAIPUR(Kotputli)/55(1)/2022-2023/1044-1046
Order No : 2023-2024/CD/6877 **Date:** May 18 2023 5:22PM

Unit Id : 74479

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur(North) to ensure the compliance.
2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.05.18 17:22:40 IST
Reason: SelfAttested
Location:

293 Head Office (CD) 30

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(TCD)/Alwar(Alwar)/3(1)/2021-2022/2245-2247
Order No : 2021-2022/CD/6520
Date: 03/09/2021
Unit Id : 70663

M/s ECOSOL INDUSTRIES PVT LTD

M4 (FIRST FLOOR), SOUTH EXTENSION PART 2, ,
NEWDELHI

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 15/08/2019 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **bulk drug manufacturing plant** situated at **S P 3-2, MIA EXTENSION RIICO INDUSTRIAL AREA , ALWAR Tehsil:Alwar District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **03/09/2021** to **31/08/2026** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
CLOXACILLIN SODIUM	Product	2.50 TPM
DICLOXACILLIN SODIUM	Product	0.50 TPM
FLUCLOXACILLIN SODIUM	Product	1.50 TPM
OXACILLIN SODIUM	Product	0.50 TPM

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by RAJESH KUMAR THAKURIA
Date: 2021.09.03 16:43:09 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

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File No : F(TCD)/Alwar(Alwar)/3(1)/2021-2022/2245-2247
Order No : 2021-2022/CD/6520 **Date:** 03/09/2021
Unit Id : 70663

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.300	NIL	0.300 Septic Tank and Soakpit
Boiler blow down	0.125	0.125	NIL

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(200KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
One wood/ Husk fired BOILER(2TPH)	ADEQUATE STACK HEIGHT , Cyclone	SO2 Particulate Matter NOx	600 mg/Nm3 at 3 percent dry O2 1200 mg/Nm3 300 mg/Nm3 at 3 percent dry O2

6 That the **bulk drug manufacturing plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 That this consent to operate is valid for production of validation batches for generating stability studies of products mentioned at condition no.2

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Digitally signed by RAJESH KUMAR THAKURIA
Date: 2021.09.03 16:43:09 +05:30

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

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File No : F(TCD)/Alwar(Alwar)/3(1)/2021-2022/2245-2247
Order No : 2021-2022/CD/6520
Date: 03/09/2021
Unit Id : 70663

8 That this consent is issued on capital investment of Rs 1253.87 lacs which includes cost of land, building, plant & machinery and other miscellaneous fixed assets.

9 That in case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to operate from the Board.

10 That all the conditions imposed by SEIAA, Rajasthan vide letter dated 10/04/2014, while issuing EC to your project shall be complied with.

11 That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.

12 That total fresh water requirement for phase I shall not exceed 1.00 KLD(Domestic use- 0.5 KLD and Boiler- 0.5 KLD) which shall be met from RIICO supply.

13 That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).

14 That the domestic effluent generated (0.3KLD) shall be disposed through scientifically design septic tank & soak pit.

15 That the Boiler Blow Down (0.125 KLD) shall be treated through physio-chemical treatment & recycled/ reuse in process. In no case the blow down shall be disposed off in septic tank.

16 That the industry shall not discharge treated/ untreated effluent(industrial/domestic) inside and/or outside the premises in any case.

17 That the industry shall maintain zero liquid discharge status within and outside the premises all the time.

18 That the industry shall maintain metering arrangement for water consumed from RIICO, water used for different purposes and for measuring of effluent generated, treated & reused. The daily log book shall be maintained.

19 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.

20 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.

21 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.

Signature Not Verified
Digitally signed by RAJESH KUMAR THAKURIA
Date: 2021.09.03 16:43:09 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(TCD)/Alwar(Alwar)/3(1)/2021-2022/2245-2247
Order No : 2021-2022/CD/6520 **Date: 03/09/2021**
Unit Id : 70663

22 **That the industry shall maintain stack of adequate height and requisite acoustic enclosures with the D.G. Set of 200 KVA capacity as per standards prescribed under the Environment (Protection) Act ,1986 and the Air Act,1981.**

23 **That the industry shall maintain stack of required adequate height(not less than 30.00 mtrs from G.L) and adequate air pollution control measures to achieve the prescribed norms as mentioned at condition no.5 at one Wood/Husk fired boiler of 2.0 TPH capacity.**

24 **That safe and adequate infrastructure facility for stack emission monitoring shall be provided and maintained with stack of one Wood/Husk fired boiler.**

25 **That industry shall provide and maintain wall to wall carpeting in vehicle movement areas within premises to avoid re-entrainment of road dust.**

26 **That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions.**

27 **That the industry shall maintain good housekeeping all the time.**

28 **That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Operate from the State Board.**

29 **That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc.**

30 **That the industry shall maintain separate energy meters at pollution control measures. The daily record of the energy meter readings shall be maintained in separate log-book .**

31 **That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.**

32 **That the industry shall submit quarterly analysis/monitoring report of source emission/ambient air/waste water/noise from the State Board laboratory or any laboratory approved / recognized by Ministry of Environment, Forest & Climate Change, Government of India.**

33 **That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.**

34 **That the Industry shall develop and maintain plantation in 33% of plant area to maintain air quality around the Industry.**

35 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

36 **That the industry shall switch over to cleaner fuels viz. PNG, CNG etc. as soon it is available in MIA, Alwar.**

Signature Not Verified
Digitally signed by RAJESH KUMAR THAKURIA
Date: 2021.09.03 16:43:09 +05:30

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(TCD)/Alwar(Alwar)/3(1)/2021-2022/2245-2247
Order No : 2021-2022/CD/6520
Date: 03/09/2021
Unit Id : 70663

37 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.

38 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.

39 That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.

40 That industry shall submit quarterly compliance report of consent conditions to this office as well as Regional Office, Alwar.

41 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

42 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

43 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature Not Verified
Digitally signed by RAJESH KUMAR THAKURIA
Date: 2021.09.03 16:43:09 +05:30

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(TCD)/Alwar(Alwar)/3(1)/2021-2022/2245-2247
Order No : 2021-2022/CD/6520 **Date:** 03/09/2021
Unit Id : 70663

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

(A): **Copy To:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Alwar to ensure the compliance of consent conditions.
2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by RAJESH KUMAR THAKURIA
Date: 2021.09.03 16:43:09 +05:30

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Alwar(Ramgarh)/7361(1)/2022-2023/1139-1141
Order No : 2024-2025/CD/6999 **Date: Jul 12 2024 5:53PM**

Unit Id : 123386

M/s ACTAVIA PHARMACEUTICALS PRIVATE LIMITED

Plot No. 118-119 , Alwar Tehsil:Ramgarh
District:Alwar

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 14/02/2024 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **ACTAVIA PHARMACEUTICALS PRIVATE LIMITED plant** situated at **Plot No 118-119 MATASYA INDUSTRIAL AREA , Alwar Tehsil:Ramgarh District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **12/07/2024** to **30/06/2029** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Signature Not Verified
Digitally signed by Pratibha Singh
Date: 2024.07.12 17:54:09 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : **F(Tech)/Alwar(Ramgarh)/7361(1)/2022-2023/1139-1141**
Order No : **2024-2025/CD/6999** **Date:** **Jul 12 2024 5:53PM**

Unit Id : 123386

Particular	Type	Quantity with Unit
Biapenem	Product	0.15 MT/MONTH
Cilastatin Sodium	Product	0.33 MT/MONTH
Doripenem Monohydrate	Product	0.38 MT/MONTH
Doripenem Monohydrate Sterile	Product	0.30 MT/MONTH
ERTAPENEM	Product	0.50 MT/MONTH
Faropenem Sodium	Product	0.33 MT/MONTH
IMIPENEM	Product	0.75 MT/MONTH
Imipenem and Cilastatin for Injection	Product	1.25 MT/MONTH
MAP (beta-Methyl vinyl phosphate)	Product	12.50 MT/MONTH
MEROPENEM	Product	4.00 MT/MONTH
Meropenem for Injection	Product	3.75 MT/MONTH
Panipenem	Product	0.15 MT/MONTH
Tebipenem	Product	0.25 MT/MONTH

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Pratibha Singh
Date: 2024.07.12 17:54:09 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(Tech)/Alwar(Ramgarh)/7361(1)/2022-2023/1139-1141

Order No : 2024-2025/CD/6999 **Date:** Jul 12 2024 5:53PM

Unit Id : 123386

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	12.000	NIL	8.500 To be treated in STP and to be utilized in plantation and horticulture within the factory premises
Trade Effluent	55.000	40.000	10.000 Multieffect Evaporation

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
One Biomass Fired Boiler(4TPH)	ADEQUATE STACK HEIGHT , AIR PRE HEATER DUST COLLECTOR , Bag Filter , Cyclone	Particulate Matter NOx SOx	80 mg/Nm3 300 mg/Nm3 at 3 percent dry O2 600 mg/Nm3 at 3 percent dry O2

Signature Not Verified
Digitally signed by Pratibha Singh
Date: 2024.07.12 17:54:09 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(Tech)/Alwar(Ramgarh)/7361(1)/2022-2023/1139-1141

Order No : 2024-2025/CD/6999 **Date: Jul 12 2024 5:53PM**

Unit Id : 123386

6 That the **ACTAVIA PHARMACEUTICALS PRIVATE LIMITED plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 That the Trade Effluent shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
pH Value	**Between 6.5 to 9.0**
Biochemical Oxygen Demand (3 days at 27C)	**Not to exceed 10 mg/l**
Chemical Oxygen Demand	**Not to exceed 50 mg/l**
NH4 (N)	**5 mg/l**
N total	**10 mg/l**
Total Suspended Solids	**Not to exceed 20 mg/l**
Fecal Coliform (MPN per 100 ml)	**Not to exceed 100**

8 **That this Consent to Operate is being issued for the manufacturing of Bulk drugs & Drug intermediates as mentioned at condition no.2 at Plot No. 118-119, MIA, Alwar.**

9 **That this consent to operate is being issued on total capital investment of Rs.2679 lacs which includes the investment made on building, plant & machinery and miscellaneous assets only. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.**

10 **That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.**

11 **That the industry shall comply with all the conditions of Environmental Clearance issued by MoEF&CC, GOI vide letter no. J-11011/402/2021-IA-II(I) dated 25.10.2021 and 24.01.2022.**

Signature Not Verified
Digitally signed by Pratibha Singh
Date: 2024.07.12 17:54:09 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Alwar(Ramgarh)/7361(1)/2022-2023/1139-1141
Order No : 2024-2025/CD/6999 **Date: Jul 12 2024 5:53PM**

Unit Id : 123386

12 **That total water requirement of the industry shall not exceed 149 KLD which shall be met from fresh water (100 KLD) and recycled water (49 KLD).**

13 **That total fresh water requirement of the industry shall not exceed to 100 KLD which shall be met from Ground water.**

14 **That the industry shall ensure that groundwater is not abstracted in contravention to the provisions/guidelines of Central Ground Water Authority and that groundwater abstraction is not carried out without permission/NOC from the competent authority.**

15 **That the industry shall submit NOC from CGWA within 30 days of issuance of this consent.**

16 **That trade effluent (55 KLD) generated from process and boiler/cooling tower blow down shall be treated through ETP followed by RO plant - II and UF followed by RO plant-I. The rejects of RO plant shall be further treated in MEE of adequate capacity (10 KLD).**

17 **That permeate of RO plant (40 KLD) and condensate of MEE (9 KLD) shall be reused in Boiler/cooling tower and the salt generated from MEE shall be sent to TSDF for final disposal as per the Hazardous & Other Wastes (Management & Trans-boundary Movement) Rules, 2016.**

18 **That the industry shall install sewage treatment plant of adequate capacity within 45 days after issuance of this consent to operate and the domestic effluent (12 KLD) generated from the industry shall be treated through scientifically designed sewage treatment plant (STP) of adequate capacity up to the norms prescribed at condition no. 7 and treated domestic effluent shall be used for plantation/ horticulture within the premises failing to which Bank Guarantee of Rs. 60,000/- shall be forfeited.**

19 **That the industry shall not discharge treated/untreated effluent (industrial/domestic) inside and/or outside the premises in any case.**

20 **That the industry shall maintain zero liquid discharge status inside as well as outside the premises all the time.**

21 **That the industry shall provide metering arrangement for raw water consumption, water used in different purposes and measuring of effluent generated, treated, reused & disposed, ETP inlet and outlet, MEE inlet & outlet, RO inlet & outlet, STP inlet and outlet and log book on daily basis shall be maintained.**

22 **That a log book for operation of Effluent Treatment Plant, Sewage treatment plant, MEE & RO shall be provided and record of daily consumption of chemicals and running hours of Effluent Treatment Plants shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter shall be mentioned in log book.**

Signature Not Verified
Digitally signed by Pratibha Singh
Date: 2024.07.12 17:54:09 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Alwar(Ramgarh)/7361(1)/2022-2023/1139-1141
Order No : 2024-2025/CD/6999 **Date: Jul 12 2024 5:53PM**

Unit Id : 123386

23 **That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.**

24 **That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.**

25 **That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.**

26 **That the industry shall comply with the Effluent & Emission standards for Bulk Drug and Formulation(Pharmaceutical) industry as notified by MoEF&CC, New Delhi vide notification no- G.S.R 54(E) dated 06/08/2021.**

27 **That the industry shall provide stack of required adequate height and adequate air pollution control measures to achieve the prescribed norms as mentioned at condition no. 6 at biomass fired boiler 4 TPH capacity.**

28 **That the industry shall provide stack of adequate height and requisite acoustic enclosure with D.G. Set of 500 KVA capacity, as per standards prescribed under the Environment (Protection) Act ,1986 and the Air Act,1981.**

29 **That the industry shall use D.G. sets for emergency purposes only and in accordance with the directions of Commission for Air Quality Management in NCR & Adjoining Areas.**

30 **That safe and adequate infrastructure facility for stack emission monitoring shall be provided with stack of Boiler Of 4 TPH capacity.**

31 **That industry shall provide the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.**

32 **That acid storage tank shall be constructed above ground level and dyke walls with lime around the tanks shall be provided to take care of any spillages.**

33 **That industry shall provide the continuous online(24 x 7) emission/effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and get it connected with CPCB & RSPCB server for transmission of data.**

34 **That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Operate from the State Board.**

35 **That the industry shall provide & maintain separate energy meters at pollution control measures & effluent treatment plant. The daily record of the energy meter readings shall be maintained in separate log-book .**

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36 **That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.**

37 **That the industry shall submit quarterly analysis/monitoring report of source emission/ambient air/waste water/noise from the State Board laboratory or any laboratory approved / recognized by Ministry of Environment, Forest & Climate Change, Government of India.**

38 **That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991, whichever is applicable.**

39 **That the industry shall install PTZ camera and get it connected with the servers of RSPCB & CPCB within 30 days after issuance of this condition failing to which Bank Guarantee of Rs. 60,000/- shall be forfeited.**

40 **That industry shall provide wall to wall carpeting in vehicle movement areas within the premises to avoids re-entrainment of road dust.**

41 **That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emission.**

42 **That acid storage tank shall be constructed above ground level and dyke walls with lime around the tanks shall be provided to take care of any spillages.**

43 **That the Industry shall develop plantation in 40% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.**

44 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

45 **That the industry shall comply with the directions issued by CAQM time to time in NCR.**

46 **That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.**

47 **That the industry shall comply with all the conditions of this consent and shall submit quarterly compliance of all the conditions imposed in this consent to this office as well R.O Alwar.**

48 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

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Order No : 2024-2025/CD/6999 **Date: Jul 12 2024 5:53PM**

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49 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

50 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

51 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

52 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

53 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

54 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

55 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

56 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to

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Unit Id : 123386

revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Alwar with request to ensure the compliance of consent conditions.
2 Master File.

Group Incharge[CD]

Signature Not Verified
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Location:

Head Office (CD)

Rajasthan State Pollution Control Board

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Phone: 141-2716906

Revised Consent

File No : **F(Tech)/Alwar(Behror)/532(1)/2012-2013/1583-1585**

Order No : **2022-2023/CD/6659** **Date:** **Aug 22 2022 3:22PM**

Unit Id : 34244

M/s Shree Jee Laboratory Pvt. Ltd.

C-25, RIICO Industrial Area, Sotanala , Tehsil:Behror
District:Alwar

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 10/03/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Bulk Drug(API) plant** situated at **C - 24 and 25,RIICO Industrial Area Sotanala, Sotanala Tehsil:Behror District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/07/2021** to **30/06/2026** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Bulk Drugs API(Products as per E.C dated 05.06.2020)	Product	142.00 TPA
STEROID (Products as per EC dated 04/04/2018)	Product	8.00 TPA

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

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Digitally signed by Niraj Mathur
Date: 2022.08.22 15:22:41 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

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Order No : 2022-2023/CD/6659 **Date:** Aug 22 2022 3:22PM

Unit Id : 34244

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	7.000	7.000	NIL
Trade Effluent	71.000	67.000	4.000 Forced Evaporation through MEE and sludge drying beds

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Briquette/ Husk fired Boiler 1 TPH(1TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , Cyclone , JET PULSE FILTER	SO2 Particulate Matter NOx	600 mg/NM3 80 mg/NM3 300 mg/NM3
briquette/Husk fired Boiler (2 TPH)(2TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , Cyclone , JET PULSE FILTER	SO2	600 mg/NM3

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Unit Id : 34244

		Particulate Matter NOx	80 mg/NM3 300 mg/NM3
DG(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
DG(750KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 That the **Bulk Drug(API) plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water .** The main parameters for regular monitoring shall be as under

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Order No : 2022-2023/CD/6659 **Date:** Aug 22 2022 3:22PM

Unit Id : 34244

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Arsenic (as As)	Not to exceed 0.2 mg/l
Mercury (As Hg)	Not to exceed 0.01 mg/l
Lead (as Pb)	Not to exceed 0.1 mg/l
Hexavalent Chromium (as Cr+6)	Not to exceed 0.1 mg/l
Total Chromium (as Cr)	Not to exceed 2.0 mg/l
Copper (as Cu)	Not to exceed 3.0 mg/l
Zinc (as Zn)	Not to exceed 5.0 mg/l
Sulphide (as S)	Not to exceed 2.0 mg/l
Phenolic Compounds (as C6H5OH)	Not to exceed 1.0 mg/l
Ammonical Nitrogen	Not to exceed 75 mg/l
Cyanide (as CN)	Not to exceed 0.1 mg/l
Bio-assay Test	Minimum 90% survival after 96 hours with fish at 100% effluent
Chromium (total)	Not to exceed 2.0 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
pH Value	Between 6.0 to 8.5
Phosphate (as P)	Not to exceed 5.0 mg/l

8 That this consent to operate is valid for the production of 62 API products and 7 steroid products as per Annexure-A annexed with this CTO within the existing plant premises.

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File No : F(Tech)/Alwar(Behror)/532(1)/2012-2013/1583-1585

Order No : 2022-2023/CD/6659 **Date:** Aug 22 2022 3:22PM

Unit Id : 34244

9 That this consent to operate is being issued on total capital investment of Rs.135.58 crores. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.

10 That the industry shall comply with the conditions of Environment Clearance issued by MoEF&CC, New Delhi vide letter dated 04/04/2018 and issued by State Level Environment Impact Assessment Authority, Rajasthan vide letter dated 05/06/2020.

11 That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.

12 That total water requirement for the entire plant shall not exceed 124 KLD(Domestic use -9.0 KLD, Gardening- 6.0 KLD, Process- 35.00 KLD, Flushing- 3.0 KLD, Boiler/Cooling use- 71.00 KLD) which shall be met from fresh water- 50 KLD and Recycled water- 74.00 KLD.

13 That fresh water (50 KLD) requirement shall be met from RIICO supply(17.680 KLD) and Ground water(32.32 KLD).

14 That the industry shall comply with all the conditions imposed in NOC issued by CGWA for the abstraction of ground water upto 32..32 KLD valid upto 26/01/2023.

15 That the trade effluent(71.00 KLD) generated from the process, Boiler blow down and cooling tower blow down etc with domestic waste water (7 KLD) shall be treated through Effluent Treatment Plant(ETP) of adequate capacity up to the norms mentioned at condition 7 followed by R.O. plant of adequate capacity and R.O. permeate (74 KLD) shall be used in boiler & cooling (71 KLD)and flushing (3 KLD).

16 That the trade effluent(12.00 KLD) generated from the stripper(5.0 KLD) and R.O reject(7.0 KLD) shall be treated through forced evaporation system followed by ATFD of adequate capacity.. The condensate of the ATFD(10.00 KLD) shall be reused in boiler/cooling tower and the sludge shall be disposed off through authorized waste disposing facility.

17 That treated effluent shall not be used for plantation/horticulture in any case.

18 That no treated /untreated effluent shall be discharged inside or outside the premises and industry shall maintain complete zero discharge status within and outside the premises all the time.

19 That the industry shall not discharge treated/untreated effluent (industrial/domestic) inside and/or outside the premises in any case.

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20 That the industry shall provide & maintain metering arrangement for fresh water in take, water used for different purposes and for measuring of effluent generated, treated, reused & disposed, ETP inlet & outlet, R.O inlet and outlet, evaporation system+ ATFD inlet and outlet. The daily log book shall be maintained.

21 That the sludge generated from the Effluent Treatment Plant shall be disposed off scientifically through authorized waste disposing facility in accordance with the provisions of the Hazardous & Other Waste Rules, 2016.

22 That a log book for operation of Effluent Treatment Plant, R.O plant, Evaporation system + ATFD shall be maintained and record of daily consumption of chemicals and running hours of ETP shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter should be mentioned in log book.

23 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.

24 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.

25 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.

26 That industry shall comply with emission standards (tank farm vents) prescribed by MOEF, GOI vide notification no. G.S.R. 541 (E) dated 06.08.2021.

27 That the industry shall maintain stack of adequate height and requisite acoustic enclosures with the D.G. Sets of 500 KVA and 750 KVA capacity, as per norms prescribed under the Environment (Protection) Act ,1986 and the Air Act,1981.

28 That the industry shall maintain stack of adequate height (not less than 30 mtrs from G.L) and adequate air pollution control measures at two nos of briquette/Husk fired boilers (1 X TPH and 2X TPH) to achieve the prescribed norms as mentioned at condition no.5.

29 That safe and adequate infrastructure facility for stack emission monitoring shall be maintained with stack of two nos of briquette/Husk fired boilers.

30 That the boilers shall be operated with permitted fuel i.e. briquettes/Husk only. The ash generated shall be stored adequately till transported for final disposal. The record of generation and disposal of ash shall be maintained in separate log-book.

31 That the industry shall obtain separate consent to operate for the operation of one no. of D.G set of 250 KVA and one no of briquette/Husk fired boiler of 2.0 TPH capacity once they are installed.

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32 That the industry shall maintain continuous online (24x7) emission/effluent monitoring system as per guidelines issued by Central Pollution Control Board and Rajasthan State Pollution Control Board and shall ensure connectivity with CPCB & RSPCB server.

33 That the industry shall shift to cleaner fuels viz, PNG/CNG/LNG whenever the same is available in the area.

34 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc

35 That industry shall provide wall to wall carpeting in vehicle movement areas within the premises to avoids re-entrainment of road dust.

36 That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emission.

37 That industry shall provide and maintain the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.

38 That acid storage tank shall be constructed above ground level and dyke walls with lime around the tanks shall be provided to take care of any spillages.

39 That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Operate from the State Board.

40 That the industry shall maintain separate energy meters at pollution control measures & effluent treatment plant/R.O/Forced evaporation. The daily record of the energy consumption (Units) shall be maintained in separate log-book and monthly summary shall be submitted to Regional Office, Alwar.

41 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically

42 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.

43 The industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organisation (PESO) or any such competent authority.

44 That the Industry shall develop plantation in 33% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.

45 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.

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Order No : 2022-2023/CD/6659 **Date: Aug 22 2022 3:22PM**

Unit Id : 34244

46 **That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable**

47 **That after issuance of this consent to operate, the consent to operate issued vide order no. 2019-2020/CD/6358 dated 22/08/2019 shall not be valid.**

48 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

49 **That industry shall submit quarterly compliance report of consent conditions to this office as well as R.O., RSPCB, Alwar.**

50 **That the max permissible Emission standards for Particulate Matter (PM) emissions for the biomass fueled boilers shall be 80 mg/Nm3. However, in compliance of the Direction no. 62 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, the industry shall aim for an emission level of 50 mg/ Nm3, through suitable technology upgrades and installation of requisite air pollution control devices such as bag filters, cyclonic filters, wet scrubbers, ESPs etc.**

51 **That in compliance of Direction no. 53 & 62, the industry shall under all circumstances completely switch over to PNG or biomass fuels, latest by 30.09.2022. In case, where PNG infrastructure and supply is not available in the area, the industry should completely switch over to bio-mass fuels at the earliest but not later than 31.12.2022, failing which the Consent to Operate shall be revoked and directions for closure of the industry shall be issued without any notice**

52 That this revised consent letter shall supercede the earlier consent letter no **F(Tech)/Alwar(Behror)/532(1)/2012-2013/2968-2970** dated **Oct 1 2021 2:12PM**

53 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

54 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

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File No : **F(Tech)/Alwar(Behror)/532(1)/2012-2013/1583-1585**
Order No : **2022-2023/CD/6659** **Date:** **Aug 22 2022 3:22PM**

Unit Id : 34244

55 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

56 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

57 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

58 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

59 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

60 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

61 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature Not Verified
Digitally signed by Niraj Mathur
Date: 2022.08.22 15:22:41 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

File No : F(Tech)/Alwar(Behror)/532(1)/2012-2013/1583-1585

Order No : 2022-2023/CD/6659 **Date:** Aug 22 2022 3:22PM

Unit Id : 34244

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Alwar to ensure the compliance.

2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Niraj Mathur
Date: 2022.08.22 15:22:41 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Jaipur)/6037(1)/2018-2019/3320-3321
Order No : 2021-2022/Jaipur/10795
Date: Mar 23 2022 6:32PM

Unit Id : 93568

M/s SHREE NATH LIFE SCIENCE PVT. LTD.

SP-15 RIICO Industrial Area, Keshwanagujar Teh- Kotputli
Distt- Jaipur Rural , Keshwanagujar Tehsil:Jaipur
District:JAIPUR

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 28/09/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Shree Nath Life Sciences Pvt. Ltd. plant** situated at **SP-15 RIICO Industrial Area, Keshwana Keshwanagujar Tehsil:Kotputli District:JAIPUR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **23/03/2022** to **31/08/2026** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Signature Not Verified
Digitally signed by Vijay Sharma
Date: 2022.03.23 18:32:40 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : **F(Tech)/JAIPUR(Jaipur)/6037(1)/2018-2019/3320-3321**
Order No : **2021-2022/Jaipur/10795**
Date: **Mar 23 2022 6:32PM**
Unit Id : 93568

Particular	Type	Quantity with Unit
10-Deacetyl Baccatin	Product	60.00 KG/ANNUM
Caffiene (Natural)	Product	450.00 KG/ANNUM
Calcium Sennoside	Product	15,000.00 KG/ANNUM
Coffee Bean	Product	18,000.00 KG/ANNUM
Colchicocine	Product	180.00 KG/ANNUM
Curcumin	Product	6,000.00 KG/ANNUM
Garcinia	Product	2,400.00 KG/ANNUM
Grape Seeds Extract	Product	400.00 KG/ANNUM
Green Tea Extracts	Product	300.00 KG/ANNUM
Hyoscine Butylbromide	Product	360.00 KG/ANNUM
Thiocolchicoside	Product	300.00 KG/ANNUM
Yohimbine HCI	Product	400.00 KG/ANNUM

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Vijay Sharma
Date: 2022.03.23 18:32:40 IST
Reason: SelfAttested
Location:

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Jaipur)/6037(1)/2018-2019/3320-3321

Order No : 2021-2022/Jaipur/10795

Date: Mar 23 2022 6:32PM

Unit Id : 93568

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	3.000	NIL	3.000 Septic Tank and Soakpit
Cooling	12.000	12.000	NIL Recirculated

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Coal Fired Boiler(1000KG/HOUR)	Multi Cyclone , WITH ADEQUATE STACK HEIGHT	Particulate Matter	1200 mg/Nm3
D.G. Set(250KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--

6 That the **Shree Nath Life Sciences Pvt. Ltd. plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 That this consent shall not be valid for establishment and/or operation of any activity/ process / plant & machinery and manufacturing any product which attracts the provisions of Environment Impact Assessment Notification, 2006 and require Environment Clearance.

Signature Not Verified

Digitally signed by Vijay Sharma
Date: 2022.03.23 18:32:40 IST
Reason: SelfAttested
Location:

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Jaipur)/6037(1)/2018-2019/3320-3321

Order No : 2021-2022/Jaipur/10795

Date: Mar 23 2022 6:32PM

Unit Id : 93568

8 **That metering arrangement shall be maintained at intake of raw water, process wise water consumption, waste water generation, and its treatment, reuse and re-circulation in process. The daily record of the same shall be maintained in separate log book and monthly record shall be submitted to this office.**

9 **That the total water consumption of the industry shall not exceed 19 KLD (14 KLD - Industrial and 5 KLD - DOmestic) and the demand shall be met from outsourced supply/RIICO.**

10 **That neither any ground water shall be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission/NOC from the Central Ground Water Authority (CGWA).**

11 **That the entire waste water generated from cooling (12 KLD) shall be reused and no trade effluent will be discharged outside the industry premises & unit shall maintain zero discharge status outside the premises.**

12 **That the high TDS effluent generated from Boiler and Cooling Tower (total not exceeding 2.0 KLD) shall be disposed through Water Recovery Unit operated under vacuum distillation. The condensate receovered from this shall be reused in the process and solid waste generated shall be disposed off scientifically.**

13 **That the industry shall ensure that under no circumstances any effluent (treated/untreated) shall be disposed off within/outside the premises and shall maintain Zero Liquid Discharge status inside as well as outside the premises.**

14 **That the indsurty shall maintain requisite air pollution control mesaures with Coal Fired Boiler (1000kg/hour) and D. G. Set (250 KVA) and shall also maintain safe & adeqaute infrastructure facilities for the monitoring of stack emissions at boiler.**

15 **That the unit shall maintain acoustic enclosure and adequate stack height with the D.G. set.**

16 **That the unit shall maintain muliti cyclone along with stack height of minimum 11 mtr. to achive standard prescribed vide Environment (Protection)Rules, 2006.**

17 **That the Boiler shall be operated with permitted fuel i.e. Coal only. The ash generated from the boiler shall be stored adequately till transported for final disposal. The record of generation and disposal of ash shall be maintained in separate log-book**

18 **That the industry shall maintain adequate stack height at all the sources of air pollution and air pollution control measures will be kept operational whenever plant is operated.**

19 **That Petcoke and/or Furnace Oil shall not be used for Boiler or any other purpose.**

20 **That industry shall provide and maintain adequate pollution control measures at coal handling system to control the fugitive emission.**

Signature Not Verified

Digitally signed by Vijay Sharma
Date: 2022.03.23 18:32:40 IST
Reason: SelfAttested
Location:

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Jaipur)/6037(1)/2018-2019/3320-3321

Order No : 2021-2022/Jaipur/10795

Date: Mar 23 2022 6:32PM

Unit Id : 93568

21 **That the indsutry shall maintain daily record of raw material consumption and production (product wise).**

22 **That all hazardous waste & process residue shall be disposed in accordance with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

23 **That the industry shall ensure compliance of recommendation of Corporate Responsibility for Environment Protection (CREP) issued by the Central Pollution Control Board (CPCB),if applicable.**

24 **That no additional source of air pollution and/or waste water generation shall be established and/or made operational without consent from the State Board.**

25 **That the industry shall make arrangements for proper channelizing of storm water and storm water shall not be allowed to mix with process waste.**

26 **That the industry shall submit quarterly compliance reports along with analysis/monitoring report of source emission/ambient air/waste water/noise from the State Board laboratory or any laboratory approved / recognized by Ministry of Environment, Forest & Climate Change, Government of India**

27 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

28 **That minimum 33% of the total plant area shall be covered under plantation.**

29 **That the industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991. The industry shall obtain necessary permission/authorizations/NOC under these rules.**

30 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.**

31 **That industry shall submit details of ozone depleting substances within one month of issuance of this letter.**

32 **That the project Proponent shall comply with provision of the Batteries (Management and handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.**

33 **That the record of batteries purchased and sold/returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspection.**

Signature Not Verified

Digitally signed by Vijay Sharma
Date: 2022.03.23 18:32:40 IST
Reason: SelfAttested
Location:

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Jaipur)/6037(1)/2018-2019/3320-3321

Order No : 2021-2022/Jaipur/10795

Date: Mar 23 2022 6:32PM

Unit Id : 93568

34 **That the consent fee has been charged on total cost of project i.e. Rs. 809.54 lacs. In case there is any increase in the project cost, the required consent fee shall be deposited accordingly.**

35 **That the industry shall submit application for renewal of this consent atleast 4 months before expiry.**

36 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

37 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

38 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

39 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

40 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

41 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the board.

42 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates

43 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature Not Verified

Digitally signed by Vijay Sharma
Date: 2022.03.23 18:32:40 IST
Reason: SelfAttested
Location:

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Jaipur)/6037(1)/2018-2019/3320-3321

Order No : 2021-2022/Jaipur/10795

Date: Mar 23 2022 6:32PM

Unit Id : 93568

44 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In Case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

45 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Jaipur]

(A): **Copy To:-**

1 Master File.

Regional Officer[Jaipur]

Signature Not Verified

Digitally signed by Vijay Sharma
Date: 2022.03.23 18:32:40 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

File No : **F(TCD)/Alwar(Tijara)/12(1)/2021-2022/5498-5500**
Order No : **2022-2023/CD/6764** **Date:** **Jan 5 2023 3:24PM**

Unit Id : 13627

M/s Dalas Biotech Ltd. (Unit-I)

E-292, RIA, Phase-I, Bhiwadi , Tehsil:Tijara
District:Alwar

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 31/08/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Dalas Biotech Ltd. (Unit-I) plant** situated at **E-292, RIA, Phase-I, Bhiwadi Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/12/2022** to **30/11/2027** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.01.05 15:24:40 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

File No : F(TCD)/Alwar(Tijara)/12(1)/2021-2022/5498-5500
Order No : 2022-2023/CD/6764 **Date:** Jan 5 2023 3:24PM

Unit Id : 13627

Particular	Type	Quantity with Unit
6 APA 7 ADCA (DRUG INTERMEDIATE)	Product	157,500.00 KG/ANNUM
AMOXYCILLIN	Product	63,800.00 KG/ANNUM
AMPICILINE	Product	60,200.00 KG/ANNUM
CEFIXIME	Product	730.00 KG/ANNUM
CEPHADROXIL	Product	17,300.00 KG/ANNUM
CEPHALEXIN	Product	23,700.00 KG/ANNUM
CLOXACILLIN	Product	138,700.00 KG/ANNUM
PGA ENZYME	Product	3,900.00 KG/ANNUM
SIMVASTATIN	Product	220.00 KG/ANNUM

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	1.639	NIL	1.639 Septic Tank and Soakpit
Trade Effluent	10.050	10.050	NIL Effluent Treatment Plant

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.01.05 15:24:40 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

File No : F(TCD)/Alwar(Tijara)/12(1)/2021-2022/5498-5500

Order No : 2022-2023/CD/6764 **Date:** Jan 5 2023 3:24PM

Unit Id : 13627

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One BRIQUETTE /WOOD CHIP FIRED BOILER(3TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	SO2 Particulate Matter NOx	480 mg/NM at 6 percent dry O2 80 mg/Nm3 240 mg/NM at 6 percent dry O2
ONE D. G. SET(1250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	NOx (as NO2) (at 15% O2) day basis in ppmv NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	710 mg/Nm3 100 mg/Nm3 75 mg/Nm3 150 mg/Nm3
Three Nos of PNG fired Boilers(850KG/HR EACH)	ADEQUATE STACK HEIGHT	--	--

6 That the **Dalas Biotech Ltd. (Unit-I) plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 **That this Consent to Operate is being issued for the production of bulk drugs, API and intermediate products listed at condition no.-2 of this consent.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.01.05 15:24:40 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

File No : F(TCD)/Alwar(Tijara)/12(1)/2021-2022/5498-5500
Order No : 2022-2023/CD/6764 **Date:** Jan 5 2023 3:24PM

Unit Id : 13627

8 That this consent to operate is being issued on total capital investment of Rs.47.39 Cr. which includes the cost of land, building, plant & machinery and other fixed assets. In case of any increase in total capital investment additional fee as per the fee notification dated 26.05.2016 shall be required to be deposited.

9 That the industry shall comply with all the conditions of Environmental Clearance issued by MoEF&CC, New Delhi vide letter no F.No. IA-J-11011/11/2003-IA II(I) dated 05.06.2003.

10 That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 18/06/2020, notified by Ministry of Environment & Forests, Government of India.

11 That total fresh water requirement of the industry shall not exceed 18.55 KLD which shall be met from RIICO supply (11.48 KLD) & Recycled (7.07 KLD).

12 That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).

13 That the domestic effluent generated shall be disposed off through scientifically designed Septic tank followed by Soak pit.

14 That the trade effluent generated from the process and utilities shall be treated through Effluent Treatment Plant(ETP) followed by R.O of adequate capacity.

15 That the RO reject shall be passed through nano filtration unit and treated water shall be recycled in cooling tower and the reject from filtration shall be dried & the salt generated shall be sent to TSDF for final disposal.

16 That the domestic effluent generated from the industry shall be disposed off through scientifically designed septic tank followed by soak pit.

17 That the industry shall not discharge treated/untreated effluent (industrial/domestic) inside and/or outside the premises in any case.

18 That the industry shall maintain zero liquid discharge status inside as well as outside the premises all the time.

19 That the industry shall provide metering arrangement for raw water consumption, water used in different purposes and measuring of effluent generated, treated, reused & disposed, ETP inlet and outlet, RO inlet & outlet and log book on daily basis shall be maintained.

20 That the sludge generated from the Effluent Treatment Plant and the rejects of Nano Filtration shall be disposed off scientifically through waste disposing facility in accordance with the provisions of the Hazardous & Other Wastes Rules, 2016.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.01.05 15:24:40 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Revised Consent

File No : F(TCD)/Alwar(Tijara)/12(1)/2021-2022/5498-5500

Order No : 2022-2023/CD/6764 **Date:** Jan 5 2023 3:24PM

Unit Id : 13627

21 That a log book for operation of Effluent Treatment Plant and RO shall be provided and record of daily consumption of chemicals and running hours of Effluent Treatment Plants shall be maintained. Also record of periodic cleaning/change of filter media of filtration unit shall be mentioned in log book.

22 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.

23 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.

24 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.

25 That the industry shall provide stack of adequate height and adequate air pollution control measures to achieve the prescribed norms as mentioned at condition no.6 at One Briquette/ Wood chip fired boiler having capacity 3 TPH.

26 That the industry shall provide stack of adequate height and adequate air pollution control measures to achieve the prescribed norms as mentioned at condition no.6 at three PNG fired boilers of capacity 850kg/hr each.

27 That the industry shall maintain adequate stack height and requisite acoustic enclosures with the 1250 kVA D.G. Sets as per standards prescribed under the Environment (Protection) Act 1986 and the Air Act 1981.

28 That the industry shall comply with the Effluent & Emission standards for Bulk Drug and Formulation(Pharmaceutical) industry as notified by MoEF&CC, New Delhi vide notification no- G.S.R54(E) dated 06/08/2021.

29 That industry shall provide the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.

30 That industry shall maintain the continuous online(24 x 7) emission/effluent monitoring system in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and get it connected with CPCB & RSPCB server for transmission of data.

31 That the industry shall forward OCEMS data atleast 85% of the total data.

32 That industry shall install PTZ cameras & flow meter and get it connected with CPCB & RSPCB server for transmission of data.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.01.05 15:24:40 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Revised Consent

File No : F(TCD)/Alwar(Tijara)/12(1)/2021-2022/5498-5500

Order No : 2022-2023/CD/6764 **Date:** Jan 5 2023 3:24PM

Unit Id : 13627

33 That the max permissible Emission standards for Particulate Matter (PM) emissions for the biomass fueled boilers shall be 80 mg/Nm3. However, in compliance of the Direction no. 62 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, the industry shall aim for an emission level of 50 mg/ Nm3, through suitable technology upgrades and installation of requisite air pollution control devices such as bag filters, cyclonic filters, wet scrubbers, ESPs etc.

34 That the industry shall comply with the CAQM direction no. 53 dated 04.02.2022, direction no. 56 dated 08.02.2022, direction no. 62 dated 17.03.2022, direction no. 64 dated 02.06.2022, direction no. 65 dated 23.06.2022, CAQM order dated 03.08.2022, direction no. 66 dated 05.08.2022, CAQM order dated 10.10.2022, and CAQM order dated 16.11.2022 strictly.

35 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc.

36 The project proponent shall ensure proper channelization of the fugitive emissions from the various activities / processes or provide adequate control systems for the same. These arrangements shall be maintained in good conditions and operated properly so as to preserve clean and safe environment in and around the premises of the unit.

37 That industry shall provide wall to wall carpeting in vehicle movement areas within premises to avoid re-entrainment of road dust.

38 That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions.

39 That industry shall maintain good house-keeping all the time.

40 That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to establish from the State Board.

41 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.

42 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.

43 The industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organisation (PESO) or any such competent authority.

44 That the Industry shall develop plantation in 40% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.01.05 15:24:40 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Revised Consent

File No : F(TCD)/Alwar(Tijara)/12(1)/2021-2022/5498-5500

Order No : 2022-2023/CD/6764 **Date: Jan 5 2023 3:24PM**

Unit Id : 13627

45 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

46 **That the industry shall submit application for renewal of consent to operate at least 120 days before expiry of this consent.**

47 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

48 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act**

49 **That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.**

50 **That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.**

51 That this revised consent letter shall supercede the earlier consent letter no **F(TCD)/Alwar(Tijara)/12(1)/2021-2022/5300-5302** dated **Dec 26 2022 10:20AM**

52 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

53 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

54 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

55 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

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Revised Consent

File No : F(TCD)/Alwar(Tijara)/12(1)/2021-2022/5498-5500
Order No : 2022-2023/CD/6764 **Date:** Jan 5 2023 3:24PM

Unit Id : 13627

56 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

57 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

58 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

59 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

60 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to inspect the industry to ensure the compliance of consent condition.

2 Master File.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.01.05 15:24:40 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

File No : F(TCD)/Alwar(Tijara)/12(1)/2021-2022/5498-5500

Order No : 2022-2023/CD/6764 **Date:** Jan 5 2023 3:24PM

Unit Id : 13627

Group Incharge[CD]

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4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(SCMG)/Alwar(Tijara)/5829(1)/2022-2023/5621-5623

Order No : 2022-2023/CD/6776 **Date: Jan 16 2023 12:30PM**

Unit Id : 297

M/s Asiatic Drugs & Pharmaceuticals Pvt. Ltd.

C-826, RIICO Industrial Area, Phase-II, Bhiwadi ,
Tehsil:Tijara
District:Alwar

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 21/09/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Asiatic Drugs Pharmaceuticals Pvt. Ltd. plant** situated at **Plot No-C-826, Phase-II, RIICO Industrial Area,Bhiwadi,Alwar Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **27/01/2023** to **31/12/2027** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.01.16 12:30:18 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Alwar(Tijara)/5829(1)/2022-2023/5621-5623
Order No : 2022-2023/CD/6776 **Date:** Jan 16 2023 12:30PM

Unit Id : 297

Particular	Type	Quantity with Unit
Benfotiamine	Product	10.00 TPA
Clobetasol Propionate	Product	10.00 TPA
Sitagliptin	Product	30.00 TPA
ALBENDAZOLE	Product	30.00 TPA
AMOXYCILLIN TRIHYDRATE	Product	183.20 TPA
Ampicillin anhydrous	Product	10.00 TPA
AMPICILLIN TRIHYDRATE	Product	150.80 TPA
Betamethasone Di Propionate	Product	10.00 TPA
Betamethasone Sodium Phosphate	Product	10.00 TPA
Betamethasone Valerate	Product	10.00 TPA
Cefadroxil Monohydrate	Product	10.00 TPA
CEFDINIR	Product	5.00 TPA
CEFIXIME	Product	5.00 TPA
Cefpodoxine Proxitel	Product	7.00 TPA
Cefuroxime Axetil	Product	5.00 TPA
CEPHALAXIN MONOHYDRATE	Product	10.40 TPA
Citicoline Sodium	Product	30.00 TPA
CLOXACILLIN SODIUM	Product	10.00 TPA
Deflazacort	Product	10.00 TPA
Dexamethasone Sodium Phosphate	Product	10.00 TPA
DICLOXACILLIN SODIUM	Product	10.00 TPA
Disulfiram	Product	6.00 TPA

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File No : F(SCMG)/Alwar(Tijara)/5829(1)/2022-2023/5621-5623

Order No : 2022-2023/CD/6776 **Date: Jan 16 2023 12:30PM**

Unit Id : 297

FLUCLOXACILLIN SODIUM	Product	5.00 TPA
Gliclazide	Product	30.00 TPA
Levetiracetam	Product	15.00 TPA
MEBENDAZOLE	Product	10.00 TPA
Mefanamic Acid	Product	100.00 TPA
Methyl Prednisolone	Product	10.00 TPA
Methylcobalmin	Product	10.00 TPA
Montilucast Sodium	Product	23.00 TPA
NIACINAMIDE	Product	80.00 TPA
NIMESULIDE	Product	90.00 TPA
OFLOXACIN	Product	26.00 TPA
ORNIDAZOLE	Product	40.00 TPA
OXACILLIN SODIUM	Product	5.00 TPA
Phenylephrine hydrochloride	Product	30.00 TPA
Pregabalin	Product	20.00 TPA
Sultamicillintosilatedihydrate	Product	12.00 TPA
Telmisartan	Product	36.00 TPA
Tiabendazole	Product	10.00 TPA
UDCA Ursodeoxycholic acid	Product	50.00 TPA

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.01.16 12:30:18 IST
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Location:

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File No : F(SCMG)/Alwar(Tijara)/5829(1)/2022-2023/5621-5623

Order No : 2022-2023/CD/6776 **Date:** Jan 16 2023 12:30PM

Unit Id : 297

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.400	NIL	0.400 Septic Tank and Soakpit
Trade Effluent	5.700	5.700	NIL Effulent Treatment Plant followed by Evaporation of Residual to achieve Zero Discharge Status

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One Gas Fired Boiler (0.5 TPH) (0.5TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES	--	--
One Gas Fired Boiler(1.2TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES	--	--
Reactor Vessels(35NOS.)	ADEQUATE STACK HEIGHT , ALKALI SCRUBBER	Hydrochloric acid vapour and mist Sulphuric acid mist	35 mg/Nm3 50 mg/Nm3

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File No : F(SCMG)/Alwar(Tijara)/5829(1)/2022-2023/5621-5623

Order No : 2022-2023/CD/6776 **Date: Jan 16 2023 12:30PM**

Unit Id : 297

6 That the **Asiatic Drugs Pharmaceuticals Pvt. Ltd. plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 **That this Consent to Operate is valid for production of products & mentoined at Condition No. 02 of this consent within the existing premises.**

8 **That the industry shall seek separate consent to establish/operate for any change in product, process, modification, etc. This consent shall not be valid for any manufacturing activity which involves manufacturing of synthetic organic chemicals.**

9 **That this Consent to Operate is being issued on total capital investment of Rs. 100.00 Lacs. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.**

10 **That the industry shall comply with the conditions mentioned in Environmental Clearance issued by MoEF&CC vide letter no. IA-J-11011/453/2021-IA-II(I) dated 03.12.2021.**

11 **That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.**

12 **That total water consumption at the industry including existing + expansion shall not exceed 9.85KLD which shall be sourced from ground water & RIICO Supply.**

13 **That the domestic effluent generated shall be disposed through scientifically designed Septic tank followed by Soak pit.**

14 **That trade effluent generated shall be treated through ETP having capacity 12 KLD followed by two stage R.O. system.**

15 **That the R.O permeate shall be recycled/reused in cooling/ boiling purpose.**

16 **That the R.O reject shall be passed thorough Forced evaporation system and the generated residue shall be disposed scientifically and in accordance to HWMR,2016.**

17 **That industry shall ensure that cess pool formation is not created in the premises or in the plantation area.**

18 **That no treated / untreated effluent shall be discharged outside the premises and the industry shall maintain complete Zero Liquid Discharge outside the premises.**

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File No : F(SCMG)/Alwar(Tijara)/5829(1)/2022-2023/5621-5623
Order No : 2022-2023/CD/6776 **Date: Jan 16 2023 12:30PM**

Unit Id : 297

19 **That suitable metering arrangement shall be provided & maintained at intake of raw water, process/ domestic water consumption to measure daily water consumption, effluent generation. The daily record of the same shall be maintained in separate log book.**

20 **That the industry shall provide and maintain suitable metering arrangement at the inlet and outlet of ETP, R.O and at inlet of Forced evaporation system. The daily record of the same shall be maintained in separate log book**

21 **That all the pipelines carrying effluent/water /liquid shall be kept above ground level and with proper color coding. No flexible pipelines or drains shall be provided.**

22 **That industry shall make proper arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.**

23 **That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan**

24 **That the coal fired boiler having capacity 1.2 TPH may no longer be used and shall be removed from industrial premises.**

25 **That the industry shall comply with all the direction issued by Commission for Air Quality & Management (CAQM).**

26 **That out of 67 reactors total 39 reactors (24 reactors existing + 15 reactors under expansion) would be used for carrying out production of 1335 MTPA and the remaining 28 reactors will be used as standby by the industry.**

27 **That the industry shall obtain separate CTO expansion for remaining 28 reactors (standby)and remaining machinery not installed as per inspection dated 28.12.2022.**

28 **That industry shall provide and maintain adequate stack height with alkali scrubber at the reactors.**

29 **That the industry shall maintain centralized air cleaning system i.e fumes collection hoods, etc. so as to remove the Volatile Organic compounds emitted from reaction vents etc.**

30 **That acid storage tank shall be constructed above ground level and dyke walls with lime around the tanks shall be provided to take care of any spillages.**

31 **That the industry shall provide & maintain lime scrubbing system at reaction vessels/ acid manufacturing plants to neutralize the acidic fumes.**

32 **That at scrubbing units online pH meters with recording facility shall be provided & maintained.**

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Order No : 2022-2023/CD/6776 **Date: Jan 16 2023 12:30PM**

Unit Id : 297

33 **That the industry shall install & maintained SO2/SO3 sensors with hooters/siren and interlocking system so that in case SO2/SO3 concentration exceeds the prescribed limit in ambient air/environment an alert siren turns on and all the production process stops automatically.**

34 **That all adequate measures shall be taken by the industry to ensure that sulphuric acid mist is captured completely and odour problem does not arises in nearby areas.**

35 **That the industry shall maintain adequate stack height and adequate pollution control measures at allowed sources of air emissions and air pollution control measures will be kept operational whenever plant is operated.**

36 **That effective control measures shall be provided to control fugitive emissions generated during processing, transportation, packing etc.**

37 **The project proponent shall ensure proper channelization of the fugitive emissions from the various activities / processes or provide adequate control systems for the same. These arrangements shall be maintained in good conditions and operated properly so as to preserve clean and safe environment in and around the premises of the unit.**

38 **That the industry shall maintain the Continuous online (24 x 7) emission/ effluent monitoring system along with flow meters & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/ central pollution Control Board and get it connected with CPCB & RSPCB servers for transmission of data.**

39 **That no additional source of air pollution shall be installed without prior permission from the State Board.**

40 **That the industry shall comply with provisions of the Hazardous Waste Management, Handling & Trans-boundary Movement) Rules, 2016 and disposal of hazardous waste shall be ensured in according with the Rules.**

41 **That the industry shall carryout effluent sampling and ambient air quality/ stack emission/ process emission monitoring and submit quarterly analysis report from State Board laboratory/ laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India.**

42 **That industry have to operate with valid policy under Public Liability Insurance (PLI) Act, 91, if applicable.**

43 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

44 **That the Industry shall develop plantation in 40% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.**

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File No : F(SCMG)/Alwar(Tijara)/5829(1)/2022-2023/5621-5623
Order No : 2022-2023/CD/6776 **Date: Jan 16 2023 12:30PM**

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45 **That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment and Climate change (MoEf&CC), Government of India notification dated 12.08.2021 shall be used in the industry premises.**

46 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the water and section 38 of the Air Act.**

47 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 37 of the Air Act and under section 43 of the water Act.**

48 **That this consent is valid subjected to fulfillment of all other statutory requirements in all other laws/ Acts/ Rules as applicable.**

49 **That the industry shall comply with all condition imposed vide this consent letter failing which stern action shall be initiated against the industry.**

50 **That the industry shall submit quarterly compliance report of all the above conditions to this office as well as Regional Office, Bhiwadi.**

51 **That the max permissible Emission standards for Particulate Matter (PM) emissions for the biomass fueled boilers shall be 80 mg/Nm3. However, in compliance of the Direction no. 62 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, the industry shall aim for an emission level of 50 mg/ Nm3, through suitable technology upgrades and installation of requisite air pollution control devices such as bag filters, cyclonic filters, wet scrubbers, ESPs etc.**

52 **That the industry shall comply with the CAQM direction no. 53 dated 04.02.2022, direction no. 56 dated 08.02.2022, direction no. 62 dated 17.03.2022, direction no. 64 dated 02.06.2022, direction no. 65 dated 23.06.2022, CAQM order dated 03.08.2022, direction no. 66 dated 05.08.2022, CAQM order dated 10.10.2022, and CAQM order dated 16.11.2022 strictly.**

53 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

54 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

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Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(SCMG)/Alwar(Tijara)/5829(1)/2022-2023/5621-5623
Order No : 2022-2023/CD/6776 **Date: Jan 16 2023 12:30PM**

Unit Id : 297

55 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

56 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

57 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

58 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

59 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

60 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

61 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.01.16 12:30:18 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Alwar(Tijara)/5829(1)/2022-2023/5621-5623

Order No : 2022-2023/CD/6776 **Date:** Jan 16 2023 12:30PM

Unit Id : 297

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance.

2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.01.16 12:30:18 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : G(SCMG)/1000/5815(1)/2021-2022/5117-5119
Order No : 2021-2022/CD/6576

Date: 30/12/2021

Unit Id : 110078

M/s M/S Shanti Drugs Private Limited

A-902, Phase-III RIICO Industrial Area Bhiwadi, Alwar, Rajasthan , Bhiwadi Tehsil:Tijara District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 10/02/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Drugs plant** situated at **A-902, PHASE III RIICO INDUSTRIAL AREA , Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/05/2021** to **30/04/2026** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
CIPROFLOXACIN	Product	24.00 TPA
NORFLOXACIN	Product	15.00 TPA

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

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Digitally signed by Rajesh Kumar Thakuria
Date: 2021.12.30 16:53:03 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

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File No : G(SCMG)/1000/5815(1)/2021-2022/5117-5119
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Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	3.000	NIL	3.000 Septic Tank and Soakpit
Trade Effluent	2.000	NIL	2.000 On Land For Plantation/Horticulture

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One D.G. Set(180KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
One Gas Fired Boiler(1TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , Cyclone	--	--

6 That the **Drugs plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water .** The main parameters for regular monitoring shall be as under

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Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Arsenic (as As)	Not to exceed 0.2 mg/l
Mercury (As Hg)	Not to exceed 0.01 mg/l
Lead (as Pb)	Not to exceed 0.1 mg/l
Hexavalent Chromium (as Cr+6)	Not to exceed 0.1 mg/l
Total Chromium (as Cr)	Not to exceed 2.0 mg/l
Copper (as Cu)	Not to exceed 3.0 mg/l
Zinc (as Zn)	Not to exceed 5.0 mg/l
Sulphide (as S)	Not to exceed 2.0 mg/l
Phenolic Compounds (as C6H5OH)	Not to exceed 1.0 mg/l
Phosphate	Not to exceed 5 mg/l
Ammonical Nitrogen	Not to exceed 75 mg/l
Cyanide (as CN)	Not to exceed 0.1 mg/l
Bio-assay Test	Minimum 90% survival after 96 hours with fish at 100% effluent
Chemical Oxygen Demand	Not to exceed 250 mg/l
pH Value	Between 6.0 to 8.5

8 That this consent to operate is valid for the production of products mentioned at condition no-2 of this consent within the existing plant premises.

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9 **That this consent to operate is issued on total capital investment of Rs.1196 Lacs which includes the cost of land, building, plant & machinery and miscellaneous assets. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.**

10 **That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.**

11 **That total water requirement for the industry shall not exceed 5.00 KLD(Domestic use -3.0 KLD + Process including boiler & cooling tower use- 2.00 KLD) which shall be met from ground water.**

12 **That the industry shall submit copy of NOC from CGWA for the abstraction of ground water upto 5.00 KLD as soon it is received and shall comply with conditions of NOC.**

13 **That the trade effluent(2.0 KLD)generated from the process, cooling tower/boiler blow down etc shall be treated through Effluent Treatment Plant(ETP) of adequate capacity up to the norms mentioned at condition 7 and the treated waste water shall be used for plantation/ horticulture & other gainful utilization within the premises.**

14 **That the industry shall make efforts in utilizing the treated waste water in process/ cooling tower/ boiler etc, so that minimum quantity of trade effluent is used in plantation/ horticulture within the premises.**

15 **That domestic waste water (3 KLD) shall be disposed off through scientifically designed septik tank followed by soak pit.**

16 **That no treated /untreated effluent shall be discharged inside or outside the premises and industry shall maintain complete zero discharge status within and outside the premises all the time.**

17 **That the industry shall provide & maintain metering arrangement for fresh water intake, water used for different purposes and for measuring of effluent generated, treated, used & disposed, ETP inlet & outlet. The daily log book shall be maintained.**

18 **That the sludge generated from the Effluent Treatment Plant shall be disposed off scientifically through authorized waste disposing facility in accordance with the provisions of the Hazardous & Other Waste Rules, 2016.**

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19 **That a log book for operation of Effluent Treatment Plant shall be maintained and record of daily consumption of chemicals and running hours of ETP shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter should be mentioned in log book.**

20 **That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.**

21 **That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water**

22 **That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.**

23 **That the industry shall maintain stack of adequate height and requisite acoustic enclosures with the D.G. Set of 180 KVA capacity, as per norms prescribed under the Environment (Protection) Act ,1986 and the Air Act,1981.**

24 **That the industry shall maintain stack of adequate height (not less than 11 mtrs from G.L) and adequate air pollution control measures at gas fired boiler of 1.0 TPH capacity.**

25 **That safe and adequate infrastructure facility for stack emission monitoring shall be maintained with stack of one gas fired boiler.**

26 **That the industry shall maintain continuous online (24x7) emission/effluent monitoring system as per guidelines issued by Central Pollution Control Board and Rajasthan State Pollution Control Board and shall ensure connectivity with CPCB & RSPCB server.**

27 **That effective control measures shall be provided & maintained to control fugitive emissions during processing, transportation, packing etc.**

28 **That industry shall provide & maintain wall to wall carpeting in vehicle movement areas within the premises to avoids re-entrainment of road dust.**

29 **That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emission.**

30 **That the industry shall maintain good house-keeping all the time within the premises.**

31 **That industry shall provide and maintain the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.**

32 **That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish from the State Board.**

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33 **That the industry shall maintain separate energy meters at pollution control measures & effluent treatment plant. The daily record of the energy consumption (Units) shall be maintained in separate log-book.**

34 **That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.**

35 **That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.**

36 **That the industry shall carryout effluent sampling and ambient air quality/stack emission/process emission monitoring as the case may be and submit quarterly analysis report from Laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India/Rajasthan State Pollution Control Board laboratory.**

37 **The industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organisation (PESO) or any such competent authority(if applicable).**

38 **That the Industry shall develop plantation in 40% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.**

39 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

40 **That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.**

41 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

42 **That industry shall comply with the conditions of consent to operate granted vide order no. 2017-2018/SCMG/4429 dated 21/07/2017.**

43 **That industry shall submit quarterly compliance report of consent conditions to this office as well as R.O., RSPCB, Bhiwadi.**

44 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

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45 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

46 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

47 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

48 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the board.

49 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates

50 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

51 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In Case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

52 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal

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Order No : 2021-2022/CD/6576 **Date: 30/12/2021**
Unit Id : 110078

action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

(A): **Copy To:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance.
2 Master File.

Group Incharge[CD]

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File No : F(Tech)/Alwar(Tijara)/5243(1)/2017-2018/4439-4441
Order No : 2021-2022/CD/6562
Date: 08/12/2021

Unit Id : 27441

M/s Alka Laboratories Pvt. Ltd.

B-1124, RIICO Industrial Area, Phase-III, Bhiwadi ,
Tehsil:Tijara
District:Alwar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 08/02/2020 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Bulk Drug plant** situated at **B-1124, RIICO Industrial Area, Phase-III Bhiwadi Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **08/12/2021** to **30/11/2026** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
ACECLOFENAC	Product	230.00 MTPA
DICLOFENAC POTASSIUM	Product	48.00 MTPA
DICLOFENAC SODIUM	Product	215.00 MTPA
MECOBALAMIN	Product	1.20 MTPA
MEFENAMIC ACID	Product	220.00 MTPA
NIMESULIDE	Product	320.00 MTPA
ORNIDAZOLE	Product	220.00 MTPA

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Reason: SelfAttested
Location:

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File No : F(Tech)/Alwar(Tijara)/5243(1)/2017-2018/4439-4441
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3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	7.000	NIL	7.000 To be treated in STP and to be used in plantation and horticulture
Trade Effluent	35.000	33.000	2.000 Forced Evaporation through Multi Effect Evaporator

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One D.G SET(500KVA)	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	--	--
One Gas Fried Boiler(2TPH)	ADEQUATE STACK HEIGHT	--	--

6 That the **Bulk Drug plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

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7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	**Not to exceed 100 mg/l**
pH Value	**Between 5.5 to 9.0**
Oil and Grease	**Not to exceed 10 mg/l**
Ammonical Nitrogen (as N)	**Not to exceed 50 mg/l**
Biochemical Oxygen Demand (3 days at 27°C)	**Not to exceed 30 mg/l**
Chemical Oxygen Demand	**Not to exceed 250 mg/l**

8 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water .** The main parameters for regular monitoring shall be as under

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Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Arsenic (as As)	Not to exceed 0.2 mg/l
Mercury (As Hg)	Not to exceed 0.01 mg/l
Lead (as Pb)	Not to exceed 0.1 mg/l
Hexavalent Chromium (as Cr+6)	Not to exceed 0.1 mg/l
Copper (as Cu)	Not to exceed 3.0 mg/l
Zinc (as Zn)	Not to exceed 5.0 mg/l
Sulphide (as S)	Not to exceed 2.0 mg/l
Phenolic Compounds (as C6H5OH)	Not to exceed 1.0 mg/l
Ammonical Nitrogen	Not to exceed 75 mg/l
Cyanide (as CN)	Not to exceed 0.1 mg/l
Bio-assay Test	Minimum 90% survival after 96 hours with fish at 100% effluent
Chromium (total)	Not to exceed 2.0 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
pH Value	Between 6.0 to 8.5
Phosphate (as P)	Not to exceed 5.0 mg/l

9 That this consent to operate for expansion is valid for the manufacturing of products mentioned at condition no.-2 of this consent in the existing plant premises.

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10 **That the total capital investment of expansion phase is Rs. 150.00 Lacs as per the C.A certificate submitted which inlcudes the cost of plant & machinery only. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.**

11 **That the industry shall comply with all the conditions of Environmental Clearance issued by MoEF&CC, New Delhi vide letter no. F.No.IA-J-11011/376/2017-IA II(I) dated 18/06/2018.**

12 **That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.**

13 **That total water required for expansion phase shall not exceed 59 KLD(Domestic use- 9.0 KLD + Cooling use- 15.00 KLD + Industrial use- 35.00 KLD) which shall be sourced from ground water(33.00 KLD) and recycled water(26.00 KLD).**

14 **That the total water consumption for the industry after expansion shall not exceed 80 KLD which shall be sourced from ground water.**

15 **That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).**

16 **That the low COD/TDS effluent(30.00 KLD) shall be treated through Effluent treatment plant(ETP) of adequate capacity followed by R.O plant. The R.O permeate(22.00 KLD) shall be recycled/ reused in process and the boiler.**

17 **That the waste water generated from stripper(5.00 KLD)and R.O reject(8.00 KLD) shall be treated through Multi Effect Evaporator. The recovered water(11.00 KLD) shall be recycled in process. The reject of MEE(2.00 KLD) shall be treated through ATFD of adequate capacity.The ATFD shall be installed within 60 days from issuance of this consent and compliance report shall be submitted to this office as well as R.O. RSPCB, Bhiwadi.**

18 **That the domestic waste water (7.0 KLD) shall be treated in scientifically designed Sewage Treatment Plant(STP) of 10.00 KLD capacity upto the norms mentioned at condition no. 7 and treated domestic waste water shall be used for plantation within the premises.**

19 **That the industry shall not discharge treated/untreated effluent (industrial/domestic) inside and/or outside the premises in any case.**

20 **That the industry shall maintain zero liquid discharge status inside as well as outside the premises all the time.**

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21 **That the industry shall provide and maintain metering arrangement for raw water consumption, water used in different purposes and measuring of effluent generated, treated, reused & disposed, ETP inlet, outlet, STP inlet and outlet, MEE inlet and outlet and ATFD inlet and outlet. The daily log book shall be maintained.**

22 **That the sludge generated from the Effluent Treatment Plant and ATFD shall be disposed off scientifically through waste disposing facility in accordance with the provisions of the Hazardous & Other Waste Rules, 2016.**

23 **That a log book for operation of Effluent Treatment Plant, and Sewage Treatment Plant shall be provided and record of daily consumption of chemicals and running hours of ETP and STP shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter should be mentioned in log book.**

24 **That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.**

25 **That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.**

26 **That proper & scientific arrangement shall be made for utilization of treated effluent for plantation so as to ensure that cess pool formation is not created in the premises or in the plantation area.**

27 **That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.**

28 **That the industry shall maintain stack of adequate height and requisite acoustic enclosures with the D.G. Set of 500 KVA, as per standards prescribed under the Environment (Protection) Act ,1986 and the Air Act,1981.**

29 **That the industry shall provide and maintain stack of required adequate height(not less than 30.00 mtrs from G.L) and adequate air pollution control measures to achieve the prescribed norms as mentioned at condition no.6 at NG fired boiler of 2.0 TPH capacity.**

30 **That safe and adequate infrastructure facility for emission monitoring shall be maintained with stack of 2.00 TPH NG fired Boiler.**

31 **That industry shall maintain the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.**

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Date: 08/12/2021
Unit Id : 27441

32 **That industry shall provide and maintain the continuous online(24 x 7) emission/effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and ensure its connectivity with CPCB & RSPCB server for transmission of data.**

33 **That effective control measures shall be provided & maintained to control fugitive emissions during processing, transportation, packing etc**

34 **That industry shall provide & maintain wall to wall carpeting in vehicle movement areas within premises to avoid re-entrainment of road dust.**

35 **That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions.**

36 **That burning of non-hazardous waste shall not be practiced inside or outside the industry premises.**

37 **That industry carry out transportation of hazardous wastes through authorized vehicles only.**

38 **That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Operate from the State Board.**

39 **That the industry shall provide & maintain separate energy meters at pollution control measures & effluent treatment plant. The daily record of the energy meter readings shall be maintained in separate log-book and monthly summary shall be submitted to Regional Office, Bhiwadi.**

40 **That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.**

41 **That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.**

42 **The industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organisation (PESO) or any such competent authority(as applicable).**

43 **That industry shall provide and maintain green belt in 40% of the plot area using concept of the social forestry and will develop green belt outside the project premises in adjacent areas wherever adequate land is not available within the industrial premises.**

44 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water and submit detailed rain water harvesting plan based on the quantity of raw water consumption.**

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2021.12.08 11:20:09 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Alwar(Tijara)/5243(1)/2017-2018/4439-4441
Order No : 2021-2022/CD/6562
Date: 08/12/2021
Unit Id : 27441

45 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.

46 That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable

47 That industry shall comply with all the conditions imposed in consent to operate order no- 2017-2018/CD/4456 dated 23/02/2018.

48 That the industry shall comply with all the conditions imposed in the consent orders and shall submit quarterly compliance report to this office as well as to R.O Bhiwadi.

49 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

50 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

51 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

52 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

53 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the board.

54 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates

55 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2021.12.08 11:20:09 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Alwar(Tijara)/5243(1)/2017-2018/4439-4441
Order No : 2021-2022/CD/6562
Date: 08/12/2021
Unit Id : 27441

56 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In Case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

57 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

(A): **Copy To:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to monitor compliance of the consent conditions
2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2021.12.08 11:20:09 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(SCMG)/Alwar(Alwar)/5830(1)/2023-2024/277-279

Order No : 2024-2025/CD/6992 **Date:** Apr 26 2024 5:11PM

Unit Id : 50180

M/s Sharika Life Science (P) Ltd.

SPL- 6 (B), RIA, Sotanala , Tehsil:Alwar
District:Alwar

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 14/10/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Sharika Life Science (P) Ltd. plant** situated at **SPL - 6 B, RIA, Sotanala SOTANALA Tehsil:Alwar District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/11/2023** to **31/10/2028** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Solvent Recovery Plant For Captive use	Product	270.00 TPA

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.04.26 17:11:12 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Alwar(Alwar)/5830(1)/2023-2024/277-279
Order No : 2024-2025/CD/6992 **Date:** Apr 26 2024 5:11PM

Unit Id : 50180

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	1.000	NIL	1.000 Septic Tank and Soakpit
Trade Effluent	1.466	1.250	0.216 Forced Evaporation

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Agro briquettes fired Boiler(0.8TPH)	ADEQUATE STACK HEIGHT , Dust Collector	Particulate Matter NOx SOx	80 mg/Nm3 300 mg/NM3 at 6 percent dry O2 600 mg/NM3 at 6 percent dry O2
One D.G.set(320KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 That the **Sharika Life Science (P) Ltd. plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.04.26 17:11:12 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Alwar(Alwar)/5830(1)/2023-2024/277-279
Order No : 2024-2025/CD/6992 **Date: Apr 26 2024 5:11PM**

Unit Id : 50180

7 That the Trade Effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water .** The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	**Not to exceed 100 mg/l**
Oil and Grease	**Not to exceed 10 mg/l**
Ammonical Nitrogen (as N)	**Not to exceed 50 mg/l**
Biochemical Oxygen Demand (3 days at 27°C)	**Not to exceed 30 mg/l**
Zinc (as Zn)	**Not to exceed 5.0 mg/l**
pH Value	**Between 6.5 to 8.5**
Copper as Cu)	**Not to exceed 1.0 mg/l**
Iron (as Fe)	**Not to exceed 1.0 mg/l**
Chemical Oxygen Demand	**Not to exceed 250 mg/l**

8 **That this consent to operate is valid for operating an industrial plant for processing of spent/ used solvent to recover 270.00 TPA solvent for captive use in Bulk drugs manufacturing plant as mentioned at condition no.2.**

9 **That the total capital investment of the solvent recovery plant as per the submitted C.A certificate is Rs. 171 Lacs which includes the cost of land, building, plant & machinery only. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.**

10 **That the industry shall comply with the conditions of Environment Clearance granted by Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India vide letter number No. J-11011/100/2018-IA II(I) dated 12.04.2018.**

11 **That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.04.26 17:11:12 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Alwar(Alwar)/5830(1)/2023-2024/277-279
Order No : 2024-2025/CD/6992 **Date:** Apr 26 2024 5:11PM

Unit Id : 50180

12 That the industry shall comply with all the conditions as mentioned in "Standard Operating Procedure" issued by CPCB in June, 2016 for industry under reference and shall submit quarterly compliance report to this office.

13 That total water consumption for this plant shall not exceed 7.79 KLD(for domestic use - 1.73 KLD, Boiler/cooling use- 5.76 KLD and Industrial use- 0.3 KLD only) which shall be sourced from RIICO supply and recycled treated waste water.

14 That the total fresh water consumption for solvent Recovery plant as well as drugs manufacturing plant shall not exceed 14.5 KLD including domestic consumption and the same shall be met from ground water.

15 That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).

16 That the domestic effluent shall be disposed off through scientifically designed septik tank followed by soak pit.

17 That the trade effluent shall be treated in effluent treatment plant followed by Multi Effect Evaporator (MEE) of adequate capacity and treated effluent shall be recycled into process and no trade effluent will be discharged inside & outside the industry premises and zero liquid discharge status shall be maintained inside as well as outside the premises.

18 That no treated /untreated effluent shall be discharged inside or outside the premises and industry shall maintain complete zero discharge status outside the premises.

19 That suitable metering arrangement shall be maintained at intake of raw water, process/ domestic water consumption and at inlet & outlet of ETP to measure daily water consumption, domestic/trade effluent generation, effluent treated and treated effluent recycled/reused.

20 That trained/skilled operators/supervisors shall be employed to operate the ETP.

21 That good quality of chemicals shall be used to achieve the desired results and to minimize the quantity of hazardous waste.

22 That a log book for operation of Effluent Treatment Plant(ETP) shall be maintained and record of daily consumption of chemicals and running hours of ETP shall be maintained

23 That industry shall maintain separate energy metering device for Effluent Treatment Plant(ETP) and record of daily energy consumption (units) shall be maintained in log book.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.04.26 17:11:12 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Alwar(Alwar)/5830(1)/2023-2024/277-279
Order No : 2024-2025/CD/6992 **Date: Apr 26 2024 5:11PM**

Unit Id : 50180

24 **That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan**

25 **That industry shall maintain stack of adequate height and air pollution control measures at agro briquette fired boiler(0.8 TPH) to achieve the prescribed norms mentioned at condition no.5.**

26 **That industry shall maintain safe and adequate infrastructure facility for stack emission monitoring at the stack of boiler.**

27 **That the industry shall maintain stack of adequate height and accoustic enclosure at D.G set of 320 KVA & 500 KVA and the same shall be used for emergency purpose only and in accordance with the directions of CAQM in NCR & Adjoining Areas. .**

28 **That industry shall maintain the continuous online (24 x 7) emission/effluent monitoring system along with PTZ camera in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and the industry shall ensure connectivity of flow meter with RSPCB server.**

29 **That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc.**

30 **The project proponent shall ensure proper channelization of the fugitive emissions from the various activities / processes or provide adequate control systems for the same. These arrangements shall be maintained in good conditions and operated properly so as to preserve clean and safe environment in and around the premises of the unit.**

31 **That industry shall provide and maintain adequate pollution control measures at reaction vessel to achieve the prescribed emission norms.**

32 **That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.**

33 **That the industry shall carryout effluent sampling and ambient air quality/stack emission/process emission monitoring as the case may be and submit half yearly analysis report from State Board laboratory/laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India.**

34 **That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991, whichever is applicable.**

35 **That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish from the State Board.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.04.26 17:11:12 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Alwar(Alwar)/5830(1)/2023-2024/277-279
Order No : 2024-2025/CD/6992 **Date:** Apr 26 2024 5:11PM

Unit Id : 50180

36 **That the Industry shall maintain plantation in 33% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises**

37 **That the industry shall also comply with the conditions imposed in consent to operate issued vide order no. 2022-2023/CD/6808 dated 14.02.2023.**

38 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

39 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

40 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 37 of the Air Act and under section 43 of the Water Act.**

41 **That the max permissible Emission standards for Particulate Matter (PM) emissions for the biomass fueled boilers shall be 80 mg/Nm3. However, in compliance of the Direction no. 62 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, the industry shall aim for an emission level of 50 mg/ Nm3, through suitable technology upgrades and installation of requisite air pollution control devices such as bag filters, cyclonic filters, wet scrubbers, ESPs etc.**

42 **That this consent is valid subject to fulfilment of all the other statutory requirements in other laws/Acts/Rules as applicable.**

43 **That the industry shall submit the half yearly compliance report to this office as well as Regional Office, Alwar.**

44 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

45 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.04.26 17:11:12 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(SCMG)/Alwar(Alwar)/5830(1)/2023-2024/277-279

Order No : 2024-2025/CD/6992 **Date: Apr 26 2024 5:11PM**

Unit Id : 50180

46 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

47 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

48 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

49 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

50 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

51 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

52 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.04.26 17:11:12 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : **F(SCMG)/Alwar(Alwar)/5830(1)/2023-2024/277-279**
Order No : **2024-2025/CD/6992** **Date:** **Apr 26 2024 5:11PM**

Unit Id : 50180

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Alwar to ensure the compliance of consent condition and to verify the dual kit on D.G. sets and submit verification report within 15 days.

2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.04.26 17:11:12 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(SCMG)/JAIPUR(Sanganer)/4(1)/2024-2025/867-869

Order No : 2024-2025/CD/6998 **Date: Jun 21 2024 2:14PM**

Unit Id : 81575

M/s PI Health Sciences Ltd.(Old Name M/s Therachem Research Medilab (India) P

Plot No. E-969 & E-969(A), Biotech Park, RIICO Industrial Area, Sitapura Jaipur , Sitapura Tehsil:Sanganer District:Jaipur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 17/04/2024 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Therachem Research plant** situated at **Plot No E-969 E-969A, Biotech Park, RIICO Industrial Area, Sitapura Jaipur RIICO INDUSTRIAL AREA SITAPURA , Sitapura Tehsil:Sanganer District:JAIPUR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **11/06/2024** to **31/05/2029** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Manufacturing of Pharmaceuticals Intermediate & Drugs	Product	1,500.00 KG. PM
R & D Laboratory	Activity	8,000.00 SQ. METER

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.06.21 14:27:44 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(SCMG)/JAIPUR(Sanganer)/4(1)/2024-2025/867-869

Order No : 2024-2025/CD/6998 **Date:** Jun 21 2024 2:14PM

Unit Id : 81575

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	1.500	NIL	1.500 Septic Tank and Soakpit
Trade Effluent	9.000	8.000	NIL Zero Discharge

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(160KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
DG Set(320KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
LDO Fired Boiler(850KG/HOUR)	ACOUSTIC ENCLOSURE , ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	SO2	480 mg/Nm3 at 3 percent dry O2
		Particulate Matter	400 mg/Nm3

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.06.21 14:27:44 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/JAIPUR(Sanganer)/4(1)/2024-2025/867-869

Order No : 2024-2025/CD/6998 **Date:** Jun 21 2024 2:14PM

Unit Id : 81575

		NOx	240 mg/Nm3 at 3 percent dry O2

6 That this consent to Operate is valid for the manufacturing of pharmaceuticals intermediates & drugs (1500 Kg/Month) details of which is given at condition no.-8 of consent to establish order no-2018--2019/CD/4473 dated 04/04/2018 also for R & D laboratory (8000 sq. meter) as mentioned at condition no.2 of this letter.

7 That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.

8 That the industry shall comply with all the conditions of Environmental Clearance issued by SEIAA, Rajasthan vide letter dated 21/12/2017.

9 That after issuance of this consent to operate, consent to issued vide order no. 2017-2018/SCMG/4374 dated 09.05.2017 shall be considered as null & void.

10 That total fresh water requirement shall not exceed to 15.50 KLD and same shall be met from RIICO supply.

11 That total water requirement shall not exceed 109.50 KLD(Domestic use- 4.50 KLD + Boiler/Cooling use- 100.00 KLD + Industrial use- 5.00 KLD) which shall be met from fresh water(16 KLD) and recycling of boiler condensate water(94.00 KLD).

12 That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).

13 That the trade effluent(5.0 KLD) and boiler blow down (4 KLD) shall be treated through Effluent Treatment Plant(ETP) of 10.00 KLD capacity.

14 Treated from ETP shall be passed through mechanical vapor recompression system and then condensed water is used as make up in the cooling towers.

15 That the domestic effluent generated from the industry (1.5 KLD) shall be disposed off through scientifically designed septik tank followed by soak pit.

16 That the industry shall not discharge treated/untreated effluent (industrial/domestic) inside and outside the premises in any case.

17 That the industry shall maintain zero liquid discharge status outside and inside the premises all the time.

18 That the industry shall provide and maintain metering arrangement for fresh water intake, water used for different purposes and for measuring of effluent generated, treated, reused & disposed and ETP inlet, outlet. The daily log book shall be maintained.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.06.21 14:27:44 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/JAIPUR(Sanganer)/4(1)/2024-2025/867-869
Order No : 2024-2025/CD/6998 **Date:** Jun 21 2024 2:14PM

Unit Id : 81575

19 That the sludge generated from the Effluent Treatment Plant & Mechanical vapor recompression system shall be disposed off scientifically through waste disposing facility in accordance with the provisions of the Hazardous & Other Waste Rules, 2016.

20 That a log book for operation of Effluent Treatment Plant & Mechanical vapor recompression system shall be provided & maintained and record of daily consumption of chemicals and running hours of Effluent Treatment Plants shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter should be mentioned in log book.

21 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.

22 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.

23 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.

24 That the industry shall provide & maintain stack of adequate height and requisite acoustic enclosures with the two D.G. Sets of 320 KVA & 160 KVA as per standards prescribed under the Environment (Protection) Act ,1986 and the Air Act,1981.

25 That the industry shall provide stack of required adequate height and adequate air pollution control measures to achieve the prescribed norms as mentioned at condition no.5 at LDO fired baby boiler of 850 Kg/hour.

26 That safe and adequate infrastructure facility for stack emission monitoring shall be provided with stack of LDO fired baby Boiler.

27 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc

28 That industry shall provide and maintain the centralized air cleaning system i.e. fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.

29 Alkali scrubber & adequate stack height shall be provided as Air Pollution control measures to the reactors. Effluent generated from Alkali scrubber shall be treated in ETP.

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File No : F(SCMG)/JAIPUR(Sanganer)/4(1)/2024-2025/867-869

Order No : 2024-2025/CD/6998 **Date:** Jun 21 2024 2:14PM

Unit Id : 81575

30 The project proponent shall ensure proper channelization of the fugitive emissions from the various activities / processes or provide adequate control systems for the same. These arrangements shall be maintained in good conditions and operated properly so as to preserve clean and safe environment in and around the premises of the unit.

31 That acid storage tank shall be constructed above ground level and dyke walls with lime around the tanks shall be provided to take care of any spillages.

32 That industry shall provide the continuous online(24 x 7) effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and get it connected with CPCB & RSPCB server for transmission of data.

33 That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Operate from the State Board.

34 That the industry shall provide & maintain separate energy meters at pollution control measures & effluent treatment plant. The daily record of the energy meter readings shall be maintained in separate log-book .

35 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.

36 That the industry shall submit quarterly analysis/monitoring report of source emission/ambient air/waste water/noise from the State Board laboratory or any laboratory approved / recognized by Ministry of Environment, Forest & Climate Change, Government of India.

37 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991, whichever is applicable.

38 That the industry shall install PTZ camera and get it connected with the servers of RSPCB & CPCB within 30 days after issuance of this condition.

39 That industry shall provide wall to wall carpeting in vehicle movement areas within the premises to avoids re-entrainment of road dust.

40 That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emission.

41 That acid storage tank shall be constructed above ground level and dyke walls with lime around the tanks shall be provided to take care of any spillages.

42 That the Industry shall develop plantation in 40% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.

Signature Not Verified
Digitally signed by Om Prakash Gupta
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Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/JAIPUR(Sanganer)/4(1)/2024-2025/867-869
Order No : 2024-2025/CD/6998 **Date: Jun 21 2024 2:14PM**

Unit Id : 81575

43 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.

44 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.

45 That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.

46 That the industry shall comply with all the conditions of this consent and shall submit quarterly compliance of all the conditions imposed in this consent to this office as well R.O Jaipur(South).

47 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

48 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

49 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

50 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

51 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

52 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.06.21 14:27:44 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/JAIPUR(Sanganer)/4(1)/2024-2025/867-869
Order No : 2024-2025/CD/6998 **Date: Jun 21 2024 2:14PM**

Unit Id : 81575

53 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

54 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

55 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur (South) to ensure the compliance of consent condition and the installation and connectivity of PTZ camera within 30 days.

2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.06.21 14:27:44 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/384(1)/2022-2023/6992-6994

Order No : 2022-2023/CD/6818 **Date:** Feb 23 2023 4:39PM

Unit Id : 22

M/s Amzole India Pvt.Ltd.

41,Udhyog Vihar , Sukher Tehsil:Girwa
District:Udaipur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 03/05/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Bulk Drug plant** situated at **41,Udhyog Vihar Sukher Tehsil:Girwa District:Udaipur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/09/2022** to **31/08/2027** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Acetic acid	By Product	40.00 TPD
Ammonium Sulphate solid	By Product	15.00 TON PER DAY
Ammonium Sulphate Solution	By Product	47.00 TON PER DAY
GLYOXAL (40%)	Product	20.00 TPD
Imidazole & its derivatives	Product	7.50 TPD
OXALIC ACID	By Product	1.28 TON PER DAY
SODIUM NITRATE	By Product	175.00 KG PER DAY

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.02.23 16:39:06 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/384(1)/2022-2023/6992-6994
Order No : 2022-2023/CD/6818 **Date:** Feb 23 2023 4:39PM

Unit Id : 22

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	1.500	NIL	1.500 Septic Tank and Soakpit
Trade Effluent	8.250	NIL	8.250 Forced Evaporation/Coal Spray/Ash Quenching

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One coal fired Thermic Fluid Heater(10LAC KCAL/HR)	ADEQUATE STACK HEIGHT OF 30 MTR. , Cyclone	SO2 Particulate Matter NOx	600 mg/Nm3 800 mg/Nm3 300 mg/Nm3
one DG set(125KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
one DG set(380KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

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File No : F(SCMG)/Udaipur(Girwa)/384(1)/2022-2023/6992-6994
Order No : 2022-2023/CD/6818 **Date:** Feb 23 2023 4:39PM

Unit Id : 22

one DG set(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
Process Reactors	ADEQUATE STACK HEIGHT OF 30 MTR. , FUMES COLLECTION SYSTEM , Scrubber	HCL Chlorine Ammonia SOx	35 mg/Nm3 15 mg/Nm3 30 mg/Nm3 200 mg/Nm3
Three coal fired Thermic Fluid Heater(6LAC KCAL/HR)	ADEQUATE STACK HEIGHT OF 30 MTR. , Cyclone	SO2 Particulate Matter NOx	600 mg/Nm3 800 mg/Nm3 300 mg/Nm3

6 **That this Consent to Operate is being issued for the products listed at condition no. 2 and includes the manufacturing of following chemicals A. Glyoxalic Acid 50% B. Imidazole & its derivatives C. Tinidazole D.Metronidazole E. Metronidazole Benzoate F. Ornidazole G. Ofloxacin such that overall quantity is up to 7.50 TPD.**

7 **That the industry is permitted to carry out the conversion of Ammonium Sulphate solution (47 TPD) into Ammonium Sulphate solid (15 TPD) strictly ensuring that no additional production of Ammonium Sulphate shall be carried out than the quantity permitted (47 TPD AMMONIUM SULPHATE Solution) as per the environmental clearance issued to the industry vide letter F1(4)/SEIAA/SEAC-Raj/Sectt/ Project/Cat5fB2(119)14-15 dated 31.07.2014.**

8 **That this consent to operate is issued based on total capital investment of Rs 725.59 Lacs which includes the cost of land, building, plant &machinery, and miscellaneous assets. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be deposited.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.02.23 16:39:06 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(SCMG)/Udaipur(Girwa)/384(1)/2022-2023/6992-6994
Order No : 2022-2023/CD/6818 Date: Feb 23 2023 4:39PM

Unit Id : 22

9 That the industry shall comply with all the conditions of Environmental Clearance issued by SEIAA, Rajasthan vide letter F1(4)/SEIAA/SEAC-Raj/Sectt/ Project/Cat5fB2(119)14-15 dated 31.07.2014.

10 That industry shall not carry out any modification/change in process or manufacture/produce any other products/by products, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.

11 That total water requirement of 124 KLD water shall be met from RIICO /groundwater supply and recycled water of the industry and total water consumption of the unit shall not be exceed without prior permission of the State Board and Central Ground Water Authority (CGWA).

12 That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).

13 Industry has applied for CGWA NOC vide application no. 21-4/18101/RJ/IND/2023 and shall furnish the copy of CGWA NOC when issued to the industry to this office along with a copy to Regional office Udaipur.

14 That water flow meters shall be installed & maintained at intake of raw water and at suitable points to measures daily water consumption, effluent generated, treated and recycled respectively. The daily record of the same shall be maintained in separate log book and monthly record shall be submitted to R.O. Udaipur.

15 That the domestic effluent (1.5 KLD) shall be disposed through septic tank and soak pit.

16 That trade effluent generated (8.25 KLD) must be recycled within the system and used in cooling tower while the cooling tower bleed off may be used for ash quenching/spraying on coal yard within premises.

17 The industry shall not generate any hazardous waste.

18 That all the pipelines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.

19 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.

20 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.02.23 16:39:06 IST
Reason: SelfAttested
Location:

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Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(SCMG)/Udaipur(Girwa)/384(1)/2022-2023/6992-6994
Order No : 2022-2023/CD/6818 **Date: Feb 23 2023 4:39PM**

Unit Id : 22

21 **That the industry shall maintain adequate stack height at all the sources of air pollution and it shall be ensured that air pollution control measures are operational whenever the plant is operated.**

22 **That the industry shall provide stack of 30 meters from Ground Level at the Thermic Fluid Heater of capacity 10 lakh Kcal/hr and 03 Thermic Fluid Heaters of capacity 6 lakh Kcal/hr and provide adequate air pollution control measures such as cyclone.**

23 **That the industry shall provide adequate scrubbing system for treatment of fumes from process reactors which shall be dispersed through stack of height 30 meters from Ground Level.**

24 **That industry shall provide & maintain safe and adequate infrastructural facilities for stack emission monitoring at the stacks attached to all the thermic fluid Heaters as well as stacks attached to process reactors.**

25 **That the industry shall provide a "Seven Stage Alkali Scrubber System for arresting fumes of Aldehydes and NOx gases (generated during oxidation of Glyoxal by Nitric Acid and concentration / evaporation phase)" to control process emissions and recover "Sodium Nitrate".**

26 **That the industry shall maintain garland drain around all the acid/chemical storage tanks with acid proof brick lined surface.**

27 **That the industry shall maintain adequate stack height and requisite acoustic enclosures with all the 03 D.G. Sets (500 kVA, 380 kVA& 125 kVA) , as per standards prescribed under the Environment (Protection) Act 1986 and the Air Act 1981.**

28 **That the unit shall ensure adequate and safe storage and handling of hazardous chemical and shall strictly comply with MSHIC Rules, 1989 and Public Liability Insurance Act 1991.**

29 **The industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organisation (PESO) or any such competent authority.**

30 **That the industry shall maintain the continuous online emission/effluent monitoring system along with PTZ IP cameras & flowmeter in accordance with guidelines issued by CPCB/RSPCB and ensure continuous transmission of data to RSPCB/CPCB servers.**

31 **That industry shall undertake suitable measures for rain water harvesting.**

32 **That the power supply of the production shall be so interlocked with the air and water pollution control equipment, that in case of non-functioning of the pollution control equipment the production process stops immediately.**

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File No : F(SCMG)/Udaipur(Girwa)/384(1)/2022-2023/6992-6994
Order No : 2022-2023/CD/6818 **Date: Feb 23 2023 4:39PM**

Unit Id : 22

33 **The industry shall submit stack emission/ambient air monitoring report and the analysis report of treated effluent from any of the Ministry of Environment & Forests, Government of India or State Board approved laboratory for the parameters specified in the consent letter.**

34 **That 33% of the total area of industry's premises shall be covered under tree plantation.**

35 **That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Udaipur.**

36 **That the industry shall submit application for renewal of consent to operate at least 120 days before expiry of this consent.**

37 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

38 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.**

39 **That unit shall comply with all the conditions imposed by this Consent to operate failing which stern action will be taken against the unit.**

40 **That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish & Operate from the State Board.**

41 **That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.**

42 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

43 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.02.23 16:39:06 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(SCMG)/Udaipur(Girwa)/384(1)/2022-2023/6992-6994
Order No : 2022-2023/CD/6818 **Date: Feb 23 2023 4:39PM**

Unit Id : 22

44 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

45 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

46 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

47 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

48 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

49 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

50 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.02.23 16:39:06 IST
Reason: SelfAttested
Location:

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File No : F(SCMG)/Udaipur(Girwa)/384(1)/2022-2023/6992-6994

Order No : 2022-2023/CD/6818 **Date:** Feb 23 2023 4:39PM

Unit Id : 22

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Udaipur to ensure the compliance

2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.02.23 16:39:06 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(HSW)/Udaipur(Girwa)/7019(1)/2021-2022/1953-1955

Order No : 2022-2023/CD/6683 **Date: Sep 6 2022 6:03PM**

Unit Id : 1533

M/s Western Drugs Limited

F-271(A), Road No.12, Mewar Industrial Area, Madri ,
Tehsil:Girwa
District:Udaipur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 22/01/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **industry plant** situated at **F-271A, Road No12, Mewar Industrial Area, Madri, Udaipur Tehsil:Girwa District:Udaipur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **22/05/2022** to **30/04/2027** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
AMMONIUM/SODIUM SULPHATE LIQUOR	By Product	36,000.00 TPA
NIACIN	Product	10,000.00 TPA
NIACINAMIDE	Product	6,000.00 TPA

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

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Digitally signed by Om Prakash Gupta
Date: 2022.09.06 18:03:31 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(HSW)/Udaipur(Girwa)/7019(1)/2021-2022/1953-1955
Order No : 2022-2023/CD/6683 **Date:** Sep 6 2022 6:03PM

Unit Id : 1533

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	14.000	NIL	14.000 ETP and plantation within the premises
Trade Effluent	46.600	35.700	10.900 ETP and plantation within the premises

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G. Set(160KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
D.G. Set(250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
D.G. Set(320KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
One LDO Fired Boiler(3TPH)	ADEQUATE STACK HEIGHT	SO2	600 mg/Nm3 at 3 percent dry O2

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		NOx	300 mg/Nm3 at 3 percent dry O2

6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
Total Suspended Solids	**Not to exceed 100 mg/l**
Oil and Grease	**Not to exceed 10 mg/l**
Biochemical Oxygen Demand (3 days at 27°C)	**Not to exceed 30 mg/l**
Arsenic (as As)	**Not to exceed 0.2 mg/l**
Mercury (As Hg)	**Not to exceed 0.01 mg/l**
Lead (as Pb)	**Not to exceed 0.1 mg/l**
Copper (as Cu)	**Not to exceed 3.0 mg/l**
Zinc (as Zn)	**Not to exceed 5.0 mg/l**
Phenolic Compounds (as C6H5OH)	**Not to exceed 1.0 mg/l**
Chromium (Hexavalent)	**Not to exceed 0.1 mg/l**
Ammonical Nitrogen	**Not to exceed 75 mg/l**
Bio-assay Test	**Minimum 90% survival after 96 hours with fish at 100% effluent**
Chromium (total)	**Not to exceed 2.0 mg/l**
Chemical Oxygen Demand	**Not to exceed 250 mg/l**
pH Value	**Between 6.0 to 8.5**
Phosphate (as P)	**Not to exceed 5.0 mg/l**

7 That this consent to operate (CTO) is being issued on the basis of total project cost of Rs 7650 lakhs. In case of any increase in the project cost, the project proponent shall be liable to deposit balance fee.

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8 **That the industry shall comply with the conditions of Environment Clearance issued by the State Level Environment Impact Assessment Authority, Rajasthan vide letter no. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.5(f)'B2'(4233)/16-17 dated 07/06/2017.**

9 **That this Consent to Operate shall be valid for operating facility for manufacturing of Niacin @ 10000 TPA, Niacinamide @ 6000 TPA, and Ammonium/Sodium Sulphate Liquor @ 36000 TPA**

10 **That the total water consumption of the complete industry shall not exceed 197.7 KLD, out of which 162 KLD is freshwater and 35.7 KLD is recycled water.**

11 **That the industry shall ensure that groundwater is not abstracted in contravention to the provisions/guidelines of Central Ground Water Authority and that groundwater abstraction is not carried out without permission/NOC from the competent authority.**

12 **That industry shall maintain water meters for measuring & recording the amount of freshwater intake, water consumed in various processes, effluent generated, the effluent treated, effluent recycled & effluent disposed of. The daily record of the meters readings shall be maintained in separate log-book and a monthly summary shall be submitted to Regional Office, Udaipur.**

13 **That there shall not be any wastewater generation from the process of manufacturing of Niacin and Niacinamide. The residue/rejects from Nicinamide production (35.7 KLD) shall be sent for distillation and reused after distillation. The mother liquor from distillation shall also be reprocessed for Niacinamide production.**

14 **That the industry shall utilise the treated effluent for plantation/ green belt development within the premises. For this purpose, the industry shall lay down network of permanent lines (G.I. Pipes) to distribute the treated effluent for plantation in an organized & scientific manner. The pipe carrying untreated & treated effluent shall be of different colors.**

15 **That the industry shall provide & maintain separate energy meters at pollution control measures & effluent treatment plant. The daily record of the energy meter readings shall be maintained in separate log-book and a monthly summary shall be submitted to Regional Office, Udaipur.**

16 **That industry shall provide an alternate source of energy for the continuous operation of the Effluent Treatment Plant even in case of power failure so as to maintain the effective and unhindered operation of the ETP.**

17 **That the existing Boiler shall be operated on permitted fuel only. That industry shall not use Petcoke and/or Furnace Oil for Boiler or any other purpose.**

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18 **That a log book shall be maintained to record daily consumption of raw material and production.**

19 **That the industry shall maintain adequate stack height at all the sources of air pollution (Boilers and D. G. sets etc.) and shall ensure that air pollution control measures are operational whenever the plant is operated.**

20 **That industry shall maintain the continuous online emission/effluent monitoring system and ensure regular connectivity with the State Board server. The monitoring system shall be established and maintained in accordance with guidelines issued by the Rajasthan State Pollution Control Board/Central Pollution Control Board.**

21 **That the industry shall submit quarterly analysis/monitoring reports of source emission/ambient air/wastewater/noise from the State Board laboratory or any laboratory approved/recognized by the Ministry of Environment, Forest & Climate Change, Government of India.**

22 **That the industry shall make arrangements for proper channelizing of stormwater and process waste shall not be allowed to get mixed with stormwater.**

23 **That the industry shall ensure compliance of recommendation of Corporate Responsibility for Environment Protection (CREP) issued by the Central Pollution Control Board (CPCB).**

24 **That no additional source of air pollution shall be installed without prior CTO from the State Board.**

25 **That all the the emission sources and transfer points shall be provided with adequate pollution control measures.**

26 **That industry shall establish adequately designed rain water harvesting structures and rain gardens for preservation of ground water level of the area.**

27 **That minimum 33% of the total area of industry's premises shall be covered under tree plantation.**

28 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

29 **That the industry shall comply with provisions of the Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 and disposal of hazardous waste shall be ensured in according with the Rules.**

30 **That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.**

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Unit Id : 1533

31 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

32 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

33 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

34 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

35 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

36 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

37 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

38 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

39 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

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This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Udaipur to ensure the compliance and timely monitoring of the unit
2 Master File.

Group Incharge[CD]

Signature Not Verified
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Location:

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Phone: 141-2716906

Revised Consent

File No : F(Tech)/Udaipur(Girwa)/4139(1)/2018-2019/2904-2906

Order No : 2023-2024/CD/6910

Date: Jul 27 2023 4:53PM

Unit Id : 50910

M/s Golden Drugs Pvt. Ltd.

C-155, Mewar Industrial Area, Madri , Tehsil:Girwa District:Udaipur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 03/02/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Pharmaceuticals plant** situated at **C-155, Mewar Industrial Area, Madri Madri Tehsil:Girwa District:Udaipur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/07/2023** to **30/06/2028** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Bulk Drugs and intermediates as listed in condition no. 7	Product	1,400.00 TPA

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Prema Lal Raigar
Date: 2023.07.27 16:53:40 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

File No : F(Tech)/Udaipur(Girwa)/4139(1)/2018-2019/2904-2906
Order No : 2023-2024/CD/6910 **Date:** Jul 27 2023 4:53PM

Unit Id : 50910

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.600	NIL	0.600 Septic Tank and Soakpit
Trade Effluent	13.000	NIL	12.000 Plantation within premises

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Boiler((2TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT OF 30 MTR.	Particulate Matter	250 mg/Nm3
D.G. Set(250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
D.G. Set(40KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
Process emissions	ADEQUATE STACK HEIGHT OF 30 MTR. , ALKALINE SCRUBBER		

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		Hydrochloric acid vapour and mist	35 mg/Nm3
		Chlorine	15 mg/Nm3
		Ammonia	30 mg/Nm3

6 That the Trade Effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **On Land for irrigation .** The main parameters for regular monitoring shall be as under

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4, Institutional Area, Jhalana Doongari, Jaipur-302 004

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Revised Consent

File No : F(Tech)/Udaipur(Girwa)/4139(1)/2018-2019/2904-2906

Order No : 2023-2024/CD/6910 **Date:** Jul 27 2023 4:53PM

Unit Id : 50910

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
Arsenic (as As)	Not to exceed 0.2 mg/l
Mercury (As Hg)	Not to exceed 0.01 mg/l
Lead (as Pb)	Not to exceed 0.1 mg/l
Hexavalent Chromium (as Cr+6)	Not to exceed 0.1 mg/l
Total Chromium (as Cr)	Not to exceed 2.0 mg/l
Copper (as Cu)	Not to exceed 3.0 mg/l
Zinc (as Zn)	Not to exceed 5.0 mg/l
Cyanide (as CN)	Not to exceed 0.2 mg/l
Dissolved Phosphates (as P)	Not to exceed 5.0 mg/l
Sulphide (as S)	Not to exceed 2.0 mg/l
Phenolic Compounds (as C6H5OH)	Not to exceed 1.0 mg/l
Bio-assay Test	90% suivival of fish after 96 hours in 100% effluent
pH Value	Between 6.5 to 8.5
BOD (3 days at 27C)	Not to exceed 30 mg/l
Ammonical Nitrogen	100 mg/l
SAR	Less than 26 mg/l (Applicable only for discharge on land)

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Unit Id : 50910

7 That this consent to operate is issued for manufacturing of following products:i) Tinidazole I.P./J.P., ii) Metronidazole Benzoate I.P./B.P./U.S.P., iii) Ofloxacin I.P./B.P./U.S.P., iv) Oridazole I.P./B.P./U.S.P., v) Metronidazole I.P./B.P./U.S.P., vi)Nimesuilide I.P./B.P./U.S.P., vii) Metformin Hydrochloride I.P./B.P./U.S.P., viii) Furosemide I.P./B.P./U.S.P., ix) Secnidazole I.P./B.P./U.S.P., x) Acheclofenc I.P./B.P./U.S.P., xi) Diclofenac Sodium I.P./B.P./U.S.P., xii) Diclofenac Potassium I.P./B.P./U.S.P., xiii) Pyrazinamide I.P./B.P./U.S.P., xiv) Propranolol Hydrochloride I.P./B.P./U.S.P., xv) 2 Methyl 5 Nitro Imiadazole, xiv) 2 Methyl Imiadazole

8 That this consent to operate is being issued on total capital investment of Rs. 18.45 crores which includes the investment on building, plant machinery and miscellaneous assets. In case of any increase in total capital investment additional fee as per the fee notification dated 25/06/2016 shall be required to be deposited.

9 That industry must abide by the conditions of EC letter No. F1(4)/SEIAA/ SEAC-Raj/ Sectt/Project/Cat.5(f) B1(524)/12-13 dated 26-11-2013 and shall not carry out any modification/change in process or manufacture/produce any other products/by-products, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.

10 That total water consumption shall not exceed 19 KLD (fresh water) which shall be met by water supply from PHED and the industry shall ensure that neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without valid CGWA NOC.

11 The trade effluent (13 KLD) generated from the process shall be adequatelytreated via Effluent treatment Plant (ETP)and in case of streams of effluent with high TDS/COD shall be routed through multiple effect evaporator (MEE) alongwith the mother liquor.

12 The condensate from the MEE and treated effluent from the ETP shall conform to the standards prescribed at condition no. 6 and shall be used for plantation within the premises and no discharge of effluent shall be made outside the premises.

13 That the domestic wastewater (0.6 KLD) shall be disposed of through scientifically designed septic tank followed by soak pit.

14 That the industry shall provide metering arrangement and maintain logbook to keep a record of raw water intake, usage for different purposes and also the effluent generated and treated by ETP and MEE and treated water used in plantation /recycled in the process.

15 That a log book for keeping a record of water treatment by ETP & MEE system and record of daily consumption of chemicals shall be maintained.

Signature Not Verified
Digitally signed by Prema Lal Raigar
Date: 2023.07.27 16:53:40 IST
Reason: SelfAttested
Location:

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4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Revised Consent

File No : F(Tech)/Udaipur(Girwa)/4139(1)/2018-2019/2904-2906

Order No : 2023-2024/CD/6910 **Date:** Jul 27 2023 4:53PM

Unit Id : 50910

16 That industry shall maintain separate energy metering device for ETP and MEE and record of daily energy consumption (units) and running hours shall be maintained.

17 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper colour coding. No flexible piping or drains shall be provided for carrying of liquids.

18 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.

19 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.

20 That the industry has installed D.G. set of 40 kVA capacity in place of DG set of 80 kVA capacity.

21 That the industry shall provide stack of adequate height and requisite acoustic enclosures with the D.G. Sets of 250 kVA& 40 kVA capacity, as per standards/norms prescribed under the Environment (Protection) Act, 1986 and the Air Act, 1981.

22 That the industry shall provide stack of adequate height (30 metres) and adequate air pollution control measures (cyclone/Bag filter/scrubber) at the stack attached to the Biomass Briquette fired Boiler of 2 TPH capacity tolimit theparticulate matter to less than 250 mg/Nm3

23 That the process emissions, if any shall be captured by providing suction arrangement and fume hood and connected by vent for treatment by alkaline scrubber followed by dispersal through stack of height at least 30 metres which shall comply with the following standards- Chlorine 15 mg/Nm3 ;Hydrochloric acid vapor 35 mg/Nm3 ; Ammonia 30mg/Nm3; Benzene 5 mg/Nm3; Toulene 100 mg/Nm3; Acetonitrile 1000 mg/Nm3; Dichloromethane 200 mg/Nm3; Xylene 100 mg/Nm3; Acetone 2000 mg/Nm3;

24 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc.

25 That industry shall provide the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents.

26 That the entire process area should have leak proof and acid proof tiles with adequate slope to collect spillages if any into collection pit.

27 That industry shall not install any other sources of air pollution/water pollution without obtaining prior Consent to establish from the State Board.

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Order No : 2023-2024/CD/6910 **Date:** Jul 27 2023 4:53PM

Unit Id : 50910

28 That the power supply of the production shall be so interlocked with the air &water pollution control equipment's, that in case of non-functioning of the pollution control equipment the production process stops automatically.

29 That the management shall maintain proper dyke wall around acid storage tanks and dyke wall shall be made of acid resistant bricksto take care of any accidental acid spillages.

30 That industry shall maintain 24 X 7 connectivity of continuous online (24 x 7) emission/effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board to CPCB & RSPCB server for the transmission of data.

31 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Public Liability Insurance Act,1991.

32 That the industry shall comply with provisions of the Hazardous and Other Waste (Management& Trans-boundary Movement) Rules, 2016 and disposal of hazardous waste shall be ensured in accordance with the Rules.

33 The industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organisation (PESO) or any such competent authority.

34 That the Industry shall develop plantation in 33% of total plot area to maintain air quality around the industry and maintain good housekeeping in the premises.

35 That industry shall undertake suitable measures for rain water harvesting.

36 That the industry Shall plant adequate number of trees in the premises to curb the particulate matter emissions from the boiler and noise from other sources.

37 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.

38 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.

39 That unit shall comply with all the conditions imposed by this Consent to Operate failing which stern action will be taken against the unit.

40 That this consent is valid subject to fulfilment of all the other statutory requirements in other laws/Acts/Rules as applicable.

41 That the industry shall submit quarterly compliance report of consent conditions to this office as well as Regional Office, Udaipur

Signature Not Verified
Digitally signed by Prema Lal Raigar
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Revised Consent

File No : **F(Tech)/Udaipur(Girwa)/4139(1)/2018-2019/2904-2906**
Order No : **2023-2024/CD/6910** **Date:** **Jul 27 2023 4:53PM**

Unit Id : 50910

42 That this revised consent letter shall supercede the earlier consent letter no **F(Tech)/Udaipur(Girwa)/4139(1)/2018-2019/2898-2900** dated **Jul 27 2023 4:18PM**

43 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

44 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

45 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

46 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

47 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

48 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

49 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

50 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

Signature Not Verified
Digitally signed by Prema Lal Raigar
Date: 2023.07.27 16:53:40 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Revised Consent

File No : **F(Tech)/Udaipur(Girwa)/4139(1)/2018-2019/2904-2906**
Order No : **2023-2024/CD/6910** **Date:** **Jul 27 2023 4:53PM**

Unit Id : 50910

51 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Udaipur to ensure the compliance.
2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Prema Lal Raigar
Date: 2023.07.27 16:53:40 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Mavli)/3(1)/2022-2023/3748-3750

Order No : 2022-2023/CD/6723 **Date: Nov 7 2022 2:17PM**

Unit Id : 65122

M/s US Amino Pvt. Ltd.

Village-Ladana, Patwar Mandal-Vasni Kala, , Ladana
Tehsil:Mavli
District:Udaipur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 03/12/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Bulk Drug and API plant** situated at **Village-Ladana, Patwar Mandal-Vasni Kala, Ladana Tehsil:Mavli District:Udaipur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/11/2021** to **31/10/2026** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.11.07 14:18:16 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Mavli)/3(1)/2022-2023/3748-3750
Order No : 2022-2023/CD/6723 **Date:** Nov 7 2022 2:17PM

Unit Id : 65122

Particular	Type	Quantity with Unit
Areteether	Product	6.00 TON/ANNUM
Arteemether	Product	6.00 TON/ANNUM
Carnitine Tratrote	Product	60.00 TON/ANNUM
Cystine	Product	12.00 TON/ANNUM
L Lysine HCL	Product	240.00 TON/ANNUM
Methotrexate	Product	6.00 TON/ANNUM
N Acetyl L Cystine	Product	60.00 TON/ANNUM
Rosuvastatin Calcium	Product	2.40 TON/ANNUM
Sucralfate	Product	6.00 TON PER ANNUM
Telmisartan	Product	12.00 TON/ANNUM

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.800	NIL	0.800 Septic Tank and Soakpit
Trade Effluent	4.000	3.700	0.300 Forced Evaporation through Multi Effect Evaporator

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.11.07 14:18:16 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : **F(TCD)/Udaipur(Mavli)/3(1)/2022-2023/3748-3750**
Order No : **2022-2023/CD/6723** **Date:** **Nov 7 2022 2:17PM**

Unit Id : 65122

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G. Set(62.5KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
Rice husk fired Boiler(0.6TPH)	ADEQUATE STACK HEIGHT , Bag Filter , Dust Collector , Multi Cyclone	SO2 Particulate Matter NOx	600 mg/Nm3 115 mg/Nm3 300 mg/Nm3
wood fired Boiler (Standby)(0.5TPH)	ADEQUATE STACK HEIGHT , Dust Collector	Particulate Matter	1200 mg/Nm3

6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water .** The main parameters for regular monitoring shall be as under

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.11.07 14:18:16 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Mavli)/3(1)/2022-2023/3748-3750
Order No : 2022-2023/CD/6723 Date: Nov 7 2022 2:17PM

Unit Id : 65122

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Arsenic (as As)	Not to exceed 0.2 mg/l
Mercury (As Hg)	Not to exceed 0.01 mg/l
Lead (as Pb)	Not to exceed 0.1 mg/l
Copper (as Cu)	Not to exceed 3.0 mg/l
Zinc (as Zn)	Not to exceed 5.0 mg/l
Phenolic Compounds (as C6H5OH)	Not to exceed 1.0 mg/l
Chromium (Hexavalent)	Not to exceed 0.1 mg/l
Ammonical Nitrogen	Not to exceed 75 mg/l
Cyanide (as CN)	Not to exceed 0.1 mg/l
Bio-assay Test	Minimum 90% survival after 96 hours with fish at 100% effluent
Chromium (total)	Not to exceed 2.0 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
pH Value	Between 6.0 to 8.5
Phosphate (as P)	Not to exceed 5.0 mg/l
Benzene	0.1 mg/l
Xylene	0.12 mg/l

7 That this Consent to Operate is being issued for the production of bulk drugs, API and intermediate products listed at condition no.-2 of this consent.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.11.07 14:18:16 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Mavli)/3(1)/2022-2023/3748-3750

Order No : 2022-2023/CD/6723 **Date: Nov 7 2022 2:17PM**

Unit Id : 65122

8 **That this consent to establish is being issued on total capital investment of Rs.422.31 Lacs which includes the cost of land, building, plant & machinery and other fixed assets. In case of any increase in total capital investment additional fee as per the fee notification dated 25/10/2020 shall be required to be deposited.**

9 **That the industry shall comply with all the conditions of Environmental Clearance issued by MoEF&CC, New Delhi vide letter no F.No. IA-J-11011/542/2017-IA II(T) dated 18/06/2020.**

10 **That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 18/06/2020, notified by Ministry of Environment & Forests, Government of India.**

11 **That total fresh water requirement of the industry shall not exceed 8.00 KLD (Domestic use -1.0 KLD, Process use-4.5 KLD, Boiler-2 KLD, Cooling0.5 KLD) which shall be met from outsourced water supply through authorized agencies only.**

12 **That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).**

13 **That the trade effluent generated from the process and utilities(4.0 KLD) shall be treated through Effluent Treatment Plant(ETP) upto the standards prescribed at condition no-8 followed by MEE of adequate capacity.**

14 **That the MEE permeate(3.7 KLD) shall be used/reused in cooling tower and the salt generated shall be sent to TSDF for final disposal.**

15 **That the domestic effluent generated from the industry (0.8 KLD) shall be disposed off through scientifically designed septik tank followed by soak pit.**

16 **That the industry shall not discharge treated/untreated effluent (industrial/domestic) inside and/or outside the premises in any case.**

17 **That the industry shall maintain zero liquid discharge status inside as well as outside the premises all the time.**

18 **That the industry shall provide metering arrangement for raw water consumption, water used in different purposes and measuring of effluent generated, treated, reused & disposed, ETP inlet and outlet, MEE inlet & outlet and log book on daily basis shall be maintained.**

19 **That the sludge generated from the Effluent Treatment Plant and the rejects of Multi Effect Evaporator shall be disposed off scientifically through waste disposing facility in accordance with the provisions of the Hazardous & Other Wastes Rules, 2016.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.11.07 14:18:16 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Mavli)/3(1)/2022-2023/3748-3750
Order No : 2022-2023/CD/6723 **Date:** Nov 7 2022 2:17PM

Unit Id : 65122

20 That a log book for operation of Effluent Treatment Plant and MEE shall be provided and record of daily consumption of chemicals and running hours of Effluent Treatment Plants shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter shall be mentioned in log book.

21 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.

22 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.

23 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.

24 That the industry shall provide stack of adequate height(not less than 30.00 mtrs from G.L) and adequate air pollution control measures(multicyclone/bag filter) to achieve the prescribed norms as mentioned at condition no.6 at rice husk fired boiler of 0.6 TPH capacity.

25 That the industry shall provide stack of adequate height and adequate air pollution control measures to achieve the prescribed norms as mentioned at condition no.6 at wood fired boiler of 0.5 TPH capacity

26 That the industry shall use the wood fired boiler (0.5 TPH) only as a stand by in case the 0.6 TPH rice husk boiler is not in use.

27 That safe and adequate infrastructure facility for stack emission monitoring shall be provided with stack of 0.6 TPH rice husk fired Boiler and 0.5 TPH wood fired boiler.

28 That the industry shall maintain adequate stack height and requisite acoustic enclosures with the 62.5 kVA D.G. Sets as per standards prescribed under the Environment (Protection) Act 1986 and the Air Act 1981.

29 That the industry shall comply with the Effluent & Emission standards for Bulk Drug and Formulation(Pharmaceutical) industry as notified by MoEF&CC, New Delhi vide notification no- G.S.R54(E) dated 06/08/2021.

30 That the boiler shall be operated with permitted fuel i.e. rice husk only. The ash generated from the boiler shall be stored adequately till transported for final disposal. The record of generation and disposal of ash shall be maintained in separate log-book.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.11.07 14:18:16 IST
Reason: SelfAttested
Location:

Head Office (CD)
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4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Mavli)/3(1)/2022-2023/3748-3750
Order No : 2022-2023/CD/6723 **Date: Nov 7 2022 2:17PM**

Unit Id : 65122

31 **That industry shall provide the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.**

32 **That industry shall provide the continuous online(24 x 7) emission/effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and get it connected with CPCB & RSPCB server for transmission of data.**

33 **That the industry shall ensure that the acid storage tank is maintained above the ground level and dyke walls with lime around the tanks shall be provided to take care of any spillages.**

34 **That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc.**

35 **The project proponent shall ensure proper channelization of the fugitive emissions from the various activities / processes or provide adequate control systems for the same. These arrangements shall be maintained in good conditions and operated properly so as to preserve clean and safe environment in and around the premises of the unit.**

36 **That industry shall provide wall to wall carpeting in vehicle movement areas within premises to avoid re-entrainment of road dust.**

37 **That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions.**

38 **That industry shall maintain good house-keeping all the time.**

39 **That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to establish from the State Board.**

40 **That the industry shall provide separate energy meters at pollution control measures, effluent treatment plant. The daily record of the energy consumption (Units) shall be maintained in separate log-book.**

41 **That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.**

42 **That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.**

43 **The industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organisation (PESO) or any such competent authority.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.11.07 14:18:16 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Mavli)/3(1)/2022-2023/3748-3750
Order No : 2022-2023/CD/6723 **Date: Nov 7 2022 2:17PM**

Unit Id : 65122

44 **That the Industry shall develop plantation in 33% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.**

45 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

46 **That the industry shall submit application for renewal of consent to operate at least 120 days before expiry of this consent.**

47 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

48 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act**

49 **That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.**

50 **That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises**

51 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

52 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

53 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

54 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.11.07 14:18:16 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Mavli)/3(1)/2022-2023/3748-3750
Order No : 2022-2023/CD/6723 **Date:** Nov 7 2022 2:17PM

Unit Id : 65122

55 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

56 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

57 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

58 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

59 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Udaipur for compliance

2 Master File.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.11.07 14:18:16 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Mavli)/3(1)/2022-2023/3748-3750

Order No : 2022-2023/CD/6723 **Date:** Nov 7 2022 2:17PM

Unit Id : 65122

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.11.07 14:18:16 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : **F(TCD)/Udaipur(Girwa)/6955(1)/2022-2023/2393-2395**
Order No : **2022-2023/CD/6697** **Date:** **Sep 19 2022 10:39AM**

Unit Id : 40695

M/s Macsen Drugs

F-261-263, Industrial Area RIICO, Gudli , Tehsil:Girwa
District:Udaipur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 29/11/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Macsen Drugs plant plant** situated at **F-261-263, Industrial Area RIICO, Gudli Gudli Tehsil:Girwa District:Udaipur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/12/2021** to **30/11/2026** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.09.19 10:40:06 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Girwa)/6955(1)/2022-2023/2393-2395
Order No : 2022-2023/CD/6697 **Date:** Sep 19 2022 10:39AM

Unit Id : 40695

Particular	Type	Quantity with Unit
3 6 diamino-Methyl-Acridinium Chloride	Product	60.00 TPA
3 6 diamino-Methyl-Acridinium Chloride Hydrochloride	Product	60.00 TPA
4-amino-N-2-pyrimidinyl benzenesulfonamide silver salt	Product	60.00 TPA
BISMUTH NITRATE PENTAHYDRATE	Product	96.00 MT/ANNUM
Denatonium Benzoate	Product	60.00 TPA
FLUORESCEIN SODIUM	Product	60.00 TPA
MERBROMIN	Product	36.00 TPA
Methylrosanilinium Chloride	Product	60.00 TPA
Methylthioninium Chloride	Product	60.00 TPA
POTTASIUM IODIDE	Product	60.00 TON PER ANNUM
Povidone Iodine	Product	120.00 TPA
Proflavine Hemisulphate	Product	60.00 TPA
SELENIOUS ACID POWDER	Product	15.00 TON PER ANNUM
SELENIUM SULFIDE	Product	60.00 TON PER ANNUM
SILVER NITRATE	Product	5.00 TON PER ANNUM
SODIUM SELENITE	Product	20.00 TON PER ANNUM
Tetra Bromo Fluorescein Sodium	Product	36.00 TPA

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.09.19 10:40:06 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Girwa)/6955(1)/2022-2023/2393-2395

Order No : 2022-2023/CD/6697 **Date:** Sep 19 2022 10:39AM

Unit Id : 40695

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	1.880	NIL	1.880 Septic Tank and Soakpit
Trade Effluent	10.700	9.620	1.080 ETP and Forced Evaporation

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G.Set(82.5KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
wood/briquette fired Boiler(0.5TON/HR)	ADEQUATE STACK HEIGHT , Cyclone , Dust Collector	Particulate Matter NOx SOx	1200 mg/Nm3 300 mg/Nm3 600 mg/Nm3

6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water .** The main parameters for regular monitoring shall be as under

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2022.09.19 10:40:06 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(TCD)/Udaipur(Girwa)/6955(1)/2022-2023/2393-2395

Order No : 2022-2023/CD/6697 **Date:** Sep 19 2022 10:39AM

Unit Id : 40695

Parameters	Standards
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Mercury (As Hg)	Not to exceed 0.01 mg/l
Lead (as Pb)	Not to exceed 0.1 mg/l
Zinc (as Zn)	Not to exceed 5.0 mg/l
Cyanide (as CN)	Not to exceed 0.2 mg/l
Sulphide (as S)	Not to exceed 2.0 mg/l
Nitrate Nitrogen	Not to exceed 10 mg/l
Chromium (Hexavalent)	Not to exceed 0.1 mg/l
pH Value	Between 6.5 to 8.5
Copper (as Cu)	Not to exceed 2.0 mg/l
Phenolic Compounds (as C6H5OH)	Not to exceed 5.0 mg/l
Total Suspended Solids	Not to exceed 50 mg/l
Chromium (Total)	Not to exceed 1.0 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

7 That this consent to operate is valid for the manufacturing of products mentioned at conditions no.-2 of this consent.

8 That this consent to operate is issued on the basis of total capital investment of Rs 300.74 Lacs which includes the cost of land, building, plant & machinery and miscellaneous assets. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be deposited.

9 That the industry shall comply with all the conditions of Environmental Clearance issued by SEIAA, Rajasthan vide letter no. F1. (4)/SEIAA/SEAC - Raj/Sectt/Project/cat. 1(a) B1 (15260) /2019-20 dated 09/10/2019 and also the conditions imposed vide consent to establish letters dated 31.07.2015 and 26.07.2021.

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10 **That industry shall not carry out any modification/change in process or manufacture/produce any other products/by products, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.**

11 **That total water consumption of the unit shall not exceed from existing water consumption i.e 31.32 KLD (Freshwater: 19 KLD & recycled water: 12.32 KLD) without prior permission of the State Board and Central Ground Water Authority.**

12 **That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA) and the entire requirement of raw water shall be met from authorised tanker supply only.**

13 **That the industry shall provide metering arrangement for raw water intake, water used in different purposes and measuring of effluent generated, treated & reused, ETP inlet, outlet, MEE inlet, MEE outlet and log book on daily basis shall be maintained.**

14 **That the domestic effluent (1.88 KLD) shall be treated through scientifically designed septic tank followed by soak pit.**

15 **That trade effluent generated (10.7 KLD) must be adequately treated by Effluent treatment plant (ETP) and Multi Effect Evaporator (MEE) and the MEE condensate (9.62 KLD) generated shall be reused by the industry in the process while the salt generated shall be sent to TSDF for final disposal.**

16 **That no treated /untreated effluent shall be discharged inside or outside the premises and industry shall maintain complete zero discharge status at all times.**

17 **That all the pipelines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.**

18 **That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.**

19 **That the industry has installed 0.5 TPH briquette fired boiler in place of 1 TPH briquette fired boiler for which consent to establish was granted vide letter dated 26.07.2021.**

20 **That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.**

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21 **That the industry shall maintain adequate stack height at all the sources of air pollution and it shall be ensured that air pollution control measures are operational whenever the plant is operated.**

22 **That industry shall provide & maintain adequate pollution control measures i.e. cyclone/dust collector at the briquette fired boiler.**

23 **That industry shall provide & maintain safe and adequate infrastructural facilities for stack emission monitoring at the stack attached to briquette fired boiler.**

24 **That the industry shall maintain adequate stack height and requisite acoustic enclosures with the 82.5 kVA D.G. Set, as per standards prescribed under the Environment (Protection) act 1986 and the Air Act.**

25 **The ash generated from the boiler shall be stored adequately till transported for final disposal. The record of generation and disposal of ash shall be maintained in separate log-book.**

26 **That industry shall provide the centralized air cleaning system i.e. fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.**

27 **That acid storage tank shall be constructed above ground level and dyke walls with lime around the tanks shall be provided to take care of any spillages.**

28 **That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc.**

29 **That the power supply of the production shall be so interlocked with the air and water pollution control equipment, that in case of non-functioning of the pollution control equipment the production process stops immediately.**

30 **That a log book for operation of Effluent Treatment Plant, Reverse Osmosis Plant and MEE shall be provided and record of daily consumption of chemicals and running hours shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter shall be mentioned in log book.**

31 **That industry shall comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2016 and daily record of sludge generation from ETP and MEE as well its disposal shall be maintained.**

32 **That the industry shall submit stack emission/ambient air monitoring report and the analysis report of treated effluent from any laboratory approved by the Ministry of Environment & Forests, Government of India or State Board laboratory for the parameters specified in the consent letter.**

33 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

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34 **That industry shall commence operations only after it has provided the continuous online (24 x 7) emission/effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and connected with CPCB & RSPCB server for transmission of data.**

35 **That the industry shall provide separate energy meters at pollution control measures & effluent treatment plant. The daily record of the energy consumption (units) shall be maintained in separate log-book and monthly summary shall be submitted to Regional Office, Udaipur.**

36 **The industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organization (PESO) or any such competent authority.**

37 **That the industry shall submit application for renewal of consent to operate at least 120 days before expiry of this consent.**

38 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under Section 43 of the Water Act and under Section 37 of the Air Act.**

39 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under Section 42 of the Water Act and under Section 38 of the Air act.**

40 **That industry shall submit yearly compliance report of consent conditions to this office as well as to Regional Office, Udaipur.**

41 **That industry shall maintain good house-keeping all the time.**

42 **That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish from the State Board.**

43 **That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.**

44 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

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Order No : 2022-2023/CD/6697 **Date:** Sep 19 2022 10:39AM

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45 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

46 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

47 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

48 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

49 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

50 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

51 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

52 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to

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revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Udaipur to ensure that all OCEMS parameters are connected to the state Board servers before commencement of operations.

2 Master File.

Group Incharge[CD]

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File No : F(SCMG)/Udaipur(Girwa)/385(1)/2022-2023/6734-6736
Order No : 2022-2023/CD/6809 **Date: Feb 14 2023 4:49PM**

Unit Id : 112450

M/s MANKIND PHARMA LIMITED

Plot No. 208, Okhla Industrial Estate, Phase - 3, New Delhi ,
Delhi Tehsil:South East Delhi
District:South East Delhi

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 20/12/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Mankind Pharma Limited plant** situated at **Plot No SP1-3, RIICO Industrial Area RIICO INDUSTRIAL AREA , Kaladwas Tehsil:Girwa District:Udaipur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **30/11/2022** to **31/10/2027** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

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Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
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File No : **F(SCMG)/Udaipur(Girwa)/385(1)/2022-2023/6734-6736**
Order No : **2022-2023/CD/6809** **Date:** **Feb 14 2023 4:49PM**

Unit Id : 112450

Particular	Type	Quantity with Unit
BULK DRUGS (GENERAL API) - General Active Pharmaceutical Ingredients	Product	200.00 TPA
BULK DRUGS (STEROID API) - Dydrogesterone & Its Granules	Product	105.00 TPA
BULK DRUGS (STEROID API) - Progesterone	Product	190.00 TPA
BULK DRUGS (STEROID API) GENERAL STEROIDS	Product	10.00 TPA
FORMULATIONS - Dydrogesterone tab (10 mg) (Brand Name Dydroboon)	Product	72.00 CRORE NOS. PER ANNUM
FORMULATIONS - General Formulations	Product	10.00 CRORE NOS. PER ANNUM

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	20.000	20.000	NIL
Trade Effluent	224.000	209.000	15.000 Sludge & Evaporation Loss

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5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One Bio Briquette/ husk fired Boiler(5TPH)	ADEQUATE STACK HEIGHT , Cyclone	SO2 Particulate Matter NOx	600 mg/Nm3 at 6 percent dry O2 800 mg/Nm3 300 mg/Nm3 at 6 percent dry O2
TWO DG set (2 X 2250 kVA)(4500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	NOx (as NO2) (at 15% O2) day basis in ppmv NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	710 ppm 100 mg/Nm3 75 mg/Nm3 150 mg/Nm3

6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

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Order No : **2022-2023/CD/6809** **Date:** **Feb 14 2023 4:49PM**

Unit Id : 112450

Parameters	Standards
Total Suspended Solids	**Not to exceed 100 mg/l**
pH Value	**Between 5.5 to 9.0**
Oil and Grease	**Not to exceed 10 mg/l**
Biochemical Oxygen Demand (3 days at 27°C)	**Not to exceed 30 mg/l**
Ammonical Nitrogen	**Not to exceed 75 mg/l**
Chemical Oxygen Demand	**Not to exceed 250 mg/l**

7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water .** The main parameters for regular monitoring shall be as under

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Order No : 2022-2023/CD/6809 **Date:** Feb 14 2023 4:49PM

Unit Id : 112450

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Arsenic (as As)	Not to exceed 0.2 mg/l
Mercury (As Hg)	Not to exceed 0.01 mg/l
Lead (as Pb)	Not to exceed 0.1 mg/l
Hexavalent Chromium (as Cr+6)	Not to exceed 0.1 mg/l
Total Chromium (as Cr)	Not to exceed 2.0 mg/l
Copper (as Cu)	Not to exceed 3.0 mg/l
Zinc (as Zn)	Not to exceed 5.0 mg/l
Sulphide (as S)	Not to exceed 2.0 mg/l
Phenolic Compounds (as C6H5OH)	Not to exceed 1.0 mg/l
pH Value	Between 6.5 to 8.5
Ammonical Nitrogen	Not to exceed 75 mg/l
Cyanide (as CN)	Not to exceed 0.1 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
Bioassay Test	Minimum 90% survival of fish after 96 hours with 90% effluent & 10 % dilution water.
Phosphate (as P)	Not to exceed 5.0 mg/l

8 That this consent to operate is being issued for the products mentioned at condition no-2 of this consent within existing plant premises.

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Order No : 2022-2023/CD/6809 **Date:** Feb 14 2023 4:49PM

Unit Id : 112450

9 That this consent to operate is being issued on total capital investment of Rs.184.81 Cr which includes the cost of land, building, plant & machinery and miscellaneous assets. In case of any increase in total capital investment additional fee as per the fee notification dated 02/06/2020 shall be required to be deposited.

10 That the industry shall comply with all the conditions imposed by SEIAA, Rajasthan while issuing Environmental Clearance vide letter dated 05/06/2020.

11 That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.

12 That total water requirement of the industry for proposed plant shall not exceed 444.00 KLD (Domestic use -23.0 KLD, Boiler/Cooling use- 260.00 KLD + Process use156.00 KLD + Gardening- 5.0 KLD) which shall be met from fresh water (ground water-215.00 KLD) and recycled water (229.00 KLD).

13 That the industry shall comply with all the conditions of NO Objection Certificate issued by CGWA for ground water abstraction vide NOC no. CGWA/NOC/IND/ORIG/2022/15865.

14 That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).

15 That the trade effluent generated from the process, Boiler blow down, cooling tower blow down etc (224.00 KLD) shall be treated through Effluent Treatment Plant (ETP) of adequate capacity up to the standards prescribed at condition no. 7 followed by three stage R.O. plant of adequate capacity and R.O. permeate (209 KLD) shall be reused in process/boiler/cooling tower.

16 That the R.O reject shall be treated through MEE and MVR of adequate capacity. The condensate of the MEE/MVR shall be reused and the sludge shall be disposed off through authorized waste disposing facility. The treated effluent shall not be used for plantation/horticulture in any case.

17 That the reject of MEE and MVR (3.0 KLD) shall be treated and disposed off through ATFD of adequate capacity.

18 That domestic waste water (20.00 KLD) generated from plant shall be adequately treated up to the norms mentioned at condition no.6 and treated domestic waste water after treatment through R.O. plant shall be reused along with treated trade effluent.

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19 **That no treated /untreated effluent shall be discharged inside or outside the premises and industry shall maintain complete zero discharge status within and outside the premises all the time.**

20 **That the industry shall provide metering arrangement for fresh water intake, water used for different purposes and for measuring of effluent generated, treated, reused & disposed, ETP inlet & outlet, R.O inlet & outlet, MEE inlet & outlet and MVR inlet & outlet. The daily log book shall be maintained.**

21 **That the sludge generated from the Effluent Treatment Plant shall be disposed off scientifically through authorized waste disposing facility in accordance with the provisions of the Hazardous & Other Waste Rules, 2016.**

22 **That a log book for operation of ETP, R.O plant, MEE, MVR Evaporation system shall be maintained and record of daily consumption of chemicals and running hours shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter should be mentioned in log book.**

23 **That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.**

24 **That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.**

25 **That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.**

26 **That the industry has installed 2 nos. of DG sets each of capacity 2250 KVA (ie cumulative capacity of 4500 KVA) instead of five nos D.G. Set of 1X 1500 KVA + 2 X 1000 KVA + 2X 500 KVA of cumulative capacity 4500 KVA.**

27 **That the industry shall maintain stack of adequate height (not less than 30 meters from ground level) and requisite acoustic enclosures with 2 nos. of DG sets each of 2250 KVA capacity, as per norms prescribed under the Environment (Protection) Act ,1986 and the Air Act,1981.**

28 **That the industry shall maintain stack of adequate height (not less than 30 mtrs from G.L) and adequate air pollution control measures at bio briquette/ husk fired boiler of 5 TPH capacity to achieve the prescribed norms as mentioned at condition no.5.**

29 **That safe and adequate infrastructure facility for stack emission monitoring shall be provided with stack of DG Sets and bio briquette/ husk fired boiler of 5 TPH capacity.**

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30 That the boilers shall be operated with permitted fuel i.e. bio- briquette/husk only. The ash generated from the boilers shall be stored adequately till transported for final disposal. The record of generation and disposal of ash shall be maintained in separate log-book.

31 That the industry shall provide continuous online (24x7) emission/effluent monitoring system as per guidelines issued by Central Pollution Control Board and Rajasthan State Pollution Control Board and shall ensure connectivity with CPCB & RSPCB server.

32 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc.

33 That industry shall provide the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.

34 That acid storage tank shall be constructed above ground level and dyke walls with lime around the tanks shall be provided to take care of any spillages.

35 That industry shall provide adequate treatment for process emissions from reaction vessels and storage tanks by acidic/alkaline scrubber connected by vent to stack of adequate height along with monitoring facility to comply with following standards: Chlorine 15 mg/Nm3, HCL vapour 35 mg/Nm3, Ammonia 30 mg/Nm3, Benzene 5 mg/Nm3, Toluene 100 mg/Nm3, Acetone 2000 mg/Nm3, Xylene 100 mg/Nm3 and Dichloromethane 200 mg/nm3 and Acetonitrile 1000 mg/Nm3.

36 That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Operate from the State Board.

37 That the industry shall provide separate energy meters at pollution control measures, ETP, R.O, MVR & MEE. The daily record of the energy consumption (Units) shall be maintained in separate log-book.

38 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non-functioning of the pollution control equipment the production process stops automatically.

39 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.

40 The industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organization (PESO) or any such competent authority.

41 That the Industry shall develop plantation in 33% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.02.14 16:50:51 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/385(1)/2022-2023/6734-6736
Order No : 2022-2023/CD/6809 **Date: Feb 14 2023 4:49PM**

Unit Id : 112450

42 Industry shall intimate R.O Udaipur for verification and air/water monitoring within a week of commissioning.

43 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.

44 That the industry shall submit application for renewal of consent to operate at least 120 days before expiry of this consent.

45 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.

46 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.

47 That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.

48 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

49 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

50 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

51 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

52 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.02.14 16:50:51 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/385(1)/2022-2023/6734-6736
Order No : 2022-2023/CD/6809 **Date: Feb 14 2023 4:49PM**

Unit Id : 112450

53 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

54 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

55 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

56 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Udaipur to ensure the compliance of consent conditions and inspect the industry within a week of commissioning and carry out air/water monitoring.

2 Master File.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.02.14 16:50:51 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/385(1)/2022-2023/6734-6736
Order No : 2022-2023/CD/6809 **Date:** Feb 14 2023 4:49PM

Unit Id : 112450

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2023.02.14 16:50:51 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/389(1)/2023-2024/515-517
Order No : 2024-2025/CD/6993

Date: May 22 2024 5:25PM

Unit Id : 1506

M/s Mithila Drugs Pvt. Ltd.

F-70, Mewar Industrial Area, Road No. 02 Madri ,
Tehsil:Girwa
District:Udaipur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 31/07/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Bulk Drugs plant** situated at **F-70, Mewar Industrial Area, Road No 02 Madri Tehsil:Girwa District:Udaipur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/12/2023** to **30/11/2028** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.05.22 17:27:30 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/389(1)/2023-2024/515-517
Order No : 2024-2025/CD/6993 **Date:** May 22 2024 5:25PM

Unit Id : 1506

Particular	Type	Quantity with Unit
NIMESULIDE	Product	50.00 MT PER YEAR
2 METHYL IMIDAZOLE	Product	25.00 MT PER YEAR
2-Methyl-5-nitro imidazole	Product	25.00 MT PER YEAR
ALBENDAZOLE	Product	50.00 MT PER YEAR
AMMONIU SULPHATE	By Product	45.00 KL/ANNUM
Ammonium Sulphate Solution	By Product	5.45 M^3/DAY
CELECOXIB	Product	25.00 MT PER YEAR
CIPROFLOXACIN	Product	58.00 MT PER YEAR
CIPROFLOXACIN HCL	Product	40.00 MT PER YEAR
LEVOFLOXACIN	Product	25.00 MT PER YEAR
MEBENDAZOLE	Product	15.00 MT PER YEAR
METRO NIDAZOLE	Product	220.00 MT PER YEAR
METRONIDAZOLE BENZOATE	Product	200.00 MT PER YEAR
NIACIN	Product	50.00 MT PER YEAR
NIACINAMIDE	Product	50.00 MT PER YEAR
OFLOXACIN	Product	180.00 MT PER YEAR
ORNIDAZOLE	Product	50.00 MT PER YEAR
SECNIDAZOLE	Product	50.00 MT PER YEAR
TINIDAZOLE	Product	400.00 MT PER YEAR
TRIMETHOPRIM	Product	5.00 MT PER YEAR

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.05.22 17:27:30 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : **F(SCMG)/Udaipur(Girwa)/389(1)/2023-2024/515-517**
Order No : **2024-2025/CD/6993** **Date:** **May 22 2024 5:25PM**

Unit Id : 1506

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.100	NIL	0.100 Septic Tank and Soakpit
Trade Effluent	1.000	1.000	NIL Reuse in Process

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One D.G. set(125KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
One D.G. Set(250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
WOOD/ COAL FIRED THERMOPACK(2LACS KILO CAL/HR)	ADEQUATE AIR POLLUTION CONTROL MEASURES , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.05.22 17:27:30 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/389(1)/2023-2024/515-517
Order No : 2024-2025/CD/6993 **Date:** May 22 2024 5:25PM

Unit Id : 1506

		NOx SOx	300 mg/Nm3 at 6 percent dry O2 600 mg/Nm3 at 6 percent dry O2
WOOD/ COAL FIRED THERMOPACK(6LAC KILO CALORIE)	ADEQUATE AIR POLLUTION CONTROL MEASURES , WITH ADEQUATE STACK HEIGHT	SO2 Particulate Matter NOx	600 mg/Nm3 at 6 percent dry O2 150 mg/Nm3 300 mg/Nm3 at 6 percent dry O2

6 That the **Bulk Drugs plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 **That this consent to operate is valid for the manufacturing of products as mentioned at condition no.2 of this consent.**

8 **That the industry shall comply with all the conditions imposed in conditions of Environmental Clearance issued by MoEF&CC, GOI vide letter dated 30/11/2004.**

9 **That the total capital investment of the plant as per the submitted C.A certificate is Rs. 251.88 Lacs which includes the cost of land, building, plant & machinery only and miscellaneous assets. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.**

10 **That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.**

11 **That total water consumption for this plant shall not exceed 12.7 KLD (Domestic use - 1.00 KLD, Boiler/cooling use- 9.00 KLD and Industrial use- 2.7 KLD only) which shall be sourced from outside tanker supply.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.05.22 17:27:30 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/389(1)/2023-2024/515-517
Order No : 2024-2025/CD/6993 **Date: May 22 2024 5:25PM**

Unit Id : 1506

12 **That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).**

13 **That the domestic sewage (0.1 KLD) shall be disposed off through scientifically designed septic tank followed by soak pit.**

14 **That the trade effluent generated from vessel washing & hydro extractor (1.0 KLD) shall be reused/ recycled in process completely.**

15 **That no treated /untreated effluent shall be discharged inside or outside the premises and industry shall maintain complete zero discharge status inside as well as outside the premises.**

16 **That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water**

17 **That suitable metering arrangement shall be maintained at intake of raw water, process/ domestic water consumption to measure daily water consumption, domestic/trade effluent generation, effluent recycled/reused.**

18 **That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 24/10/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.**

19 **That industry shall maintain stack of adequate height and air pollution control measures at two nos of thermopacks of capacities 2 Lac Kcal/hr & 6 Lac Kcal/hr to achieve the prescribed norms mentioned at condition no.5 and pollution control measures shall be operated regularly.**

20 **That industry shall maintain safe and adequate infrastructure facility for stack emission monitoring at the stack of thermopack.**

21 **That the industry shall maintain stack of adequate height and acoustic enclosure at D.G sets of 125 KVA and 250 KVA capacities as per the standards prescribed by CPCB.**

22 **That industry shall provide and maintain the continuous online (24 x 7) emission/effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and get it connected with CPCB & RSPCB server for transmission of data.**

23 **That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.05.22 17:27:30 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/389(1)/2023-2024/515-517
Order No : 2024-2025/CD/6993 **Date: May 22 2024 5:25PM**

Unit Id : 1506

24 **The project proponent shall ensure proper channelization of the fugitive emissions from the various activities / processes or provide adequate control systems for the same. These arrangements shall be maintained in good conditions and operated properly so as to preserve clean and safe environment in and around the premises of the unit.**

25 **That industry shall regularly monitor the fugitive emissions in work zone environment including product and raw material storage area etc.**

26 **That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment, the production process stops automatically.**

27 **That the industry shall carryout effluent sampling and ambient air quality/stack emission/process emission monitoring as the case may be and submit quarterly analysis report from State Board laboratory/laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India.**

28 **That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act, 1991, whichever is applicable.**

29 **That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish from the State Board.**

30 **That the Industry shall maintain plantation in 33% of total plot area to maintain air quality around the industry and maintain good housekeeping in the premises.**

31 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water**

32 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

33 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 37 of the Air Act and under section 43 of the Water Act.**

34 **That this consent is valid subject to fulfilment of all the other statutory requirements in other laws/Acts/Rules as applicable.**

35 **That the industry shall submit the quarterly compliance report to this office as well as Regional Office, Udaipur.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.05.22 17:27:30 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/389(1)/2023-2024/515-517

Order No : 2024-2025/CD/6993 **Date: May 22 2024 5:25PM**

Unit Id : 1506

36 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

37 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

38 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

39 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

40 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

41 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

42 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

43 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

44 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.05.22 17:27:30 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/389(1)/2023-2024/515-517
Order No : 2024-2025/CD/6993 **Date: May 22 2024 5:25PM**

Unit Id : 1506

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Udaipur to inspect the industry to carry out stack monitoring to ensure the adequacy of air pollution control measures installed by the industry.

2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.05.22 17:27:30 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/387(1)/2023-2024/5785-5787
Order No : 2023-2024/CD/6945 **Date: Dec 1 2023 1:18PM**

Unit Id : 49276

M/s K. Pharmaceuticals Pvt. Ltd.

B-257, Road No.-12, MIA , Tehsil:Girwa
District:Udaipur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 28/12/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Pharmaceutical unit plant** situated at **B-257, Road No-12, MIA Madri Tehsil:Girwa District:Udaipur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/05/2023** to **30/04/2028** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Signature Not Verified
Digitally signed by Ankur Pathak
Date: 2023.12.01 13:18:25 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/387(1)/2023-2024/5785-5787
Order No : 2023-2024/CD/6945 **Date:** Dec 1 2023 1:18PM

Unit Id : 49276

Particular	Type	Quantity with Unit
4 (8 CHLORO 56 DIHYDRO 11 H BENZO (56) CYCLOHEPTA (12 B(PYRIDINE 11 YLIDENE) 1 PIPERDINE CARBOXYLIC ACID ETHYL ESTER	Product	1.00 MT / MONTH
1 2 (34 DIMETHOXY PHENYL) ETHYL AMINE 3 (3METHOXYPHENOXY) 2 PROPANOL	Product	1.00 MT / MONTH
2 CHLORO 5 PROPIONYL PHENYL ACETIC ACID	Product	5.00 MT / MONTH
2 PHENYL THIO 5 PROPIONYL PHENYL ACETIC ACID	Product	5.00 MT / MONTH
3 OXO L GULOFURANOLACTONE	Product	1.00 MT / MONTH
4 AMINO 1 HYDROXY BUTYLIDENE BISPHONIC ACID MONOSODIUM SALT	Product	1.00 MT / MONTH
5(1 CARBOXY ETHYL)2 PHENYL THIO PHENYL ACETIC ACID	Product	3.00 MT / MONTH
ALUMINIUM CHLORIDE	By Product	10.00 MT / MONTH
N SULFAMOYL 3 CHLOROPROPANAMIDE.HCL (IF)	Product	3.00 MT / MONTH
P. HYDROXY ACETAPHENONE	Product	5.00 MT / MONTH

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Ankur Pathak
Date: 2023.12.01 13:18:25 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/387(1)/2023-2024/5785-5787

Order No : 2023-2024/CD/6945 **Date:** Dec 1 2023 1:18PM

Unit Id : 49276

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.500	NIL	0.500 Septic Tank and Soakpit
Equipment-Industrial	0.250	NIL	0.250 Solar Evaporation

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G. Set(63KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
HSD Fired Boiler(0.6TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	SO2 NOx	600 mg/Nm3 at 3 percent dry O2 300 mg/Nm3 at 3 percent dry O2

6 That this consent to operate is issued for only for manufacturing of products listed at condition no. 2 of this consent and industry shall not carry out manufacturing of any other products.

7 That the industry shall not carry out manufacturing of 3-Trifluoromethyl Cinnamic Acid and 4- Fluoro Benzoyl Acetonitrile.

Signature Not Verified
Digitally signed by Ankur Pathak
Date: 2023.12.01 13:18:25 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/387(1)/2023-2024/5785-5787
Order No : 2023-2024/CD/6945 Date: Dec 1 2023 1:18PM

Unit Id : 49276

8 That industry shall not carry out any modification/change in process or manufacture/produce any other products/by-products, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.

9 That total fresh water consumption shall not exceed 0.65 KLD which shall be met by PHED water supply. The industry shall ensure that neither ground water is abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission/NOC from Central Ground Water Authority.

10 The trade effluent (0.25 KLD) generated from washing activities of the plant and machinery shall be disposed of through solar evaporation and no treated /untreated effluent shall be discharged inside or outside the premises and the industry shall maintain complete zero discharge status within and outside the premises at all times.

11 That the domestic wastewater (0.5 KLD) shall be disposed of through scientifically designed septic tank followed by soak pit.

12 That the industry shall provide & maintain a metering arrangement for raw water consumption, water used for different purposes, and measuring of effluent generated, treated, reused & disposed of and a daily logbook shall be maintained. The quarterly report shall be submitted to Regional Office.

13 That a logbook shall be maintained to record the daily consumption of raw materials and production.

14 That all the pipelines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.

15 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.

16 That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish from the State Board.

17 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan

18 That the industry shall provide stack of adequate height and requisite acoustic enclosures with the D.G. Sets of 63 kVA capacity, as per standards/norms prescribed under the Environment (Protection) Act, 1986 and the Air Act, 1981.

Signature Not Verified
Digitally signed by Ankur Pathak
Date: 2023.12.01 13:18:25 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/387(1)/2023-2024/5785-5787
Order No : 2023-2024/CD/6945 Date: Dec 1 2023 1:18PM

Unit Id : 49276

19 That the industry shall provide stack of adequate height and adequate air pollution control measures at the stack attached to the HSD fired Boiler of 0.6 TPH along with adequate stack monitoring facility and shall adhere to prescribed standards : So2- 600 mg/Nm3 at 3% dry O2& NOx: 300 mg/Nm3 at 3% dry O2.

20 That the process emissions, if any shall be captured by providing suction arrangement and fume hood and connected by vent for treatment by alkaline scrubber followed by dispersal through stack of adequate height which shall comply with the following standards- Chlorine 15 mg/Nm3 ; Hydrochloric acid vapor 35 mg/Nm3 ; Ammonia 30mg/Nm3 Benzene 5 mg/Nm3.

21 That adequate control measures shall be provided & maintained to control fugitive emissions generated during processing, transportation, packing, material handling etc.

22 That industry shall provide the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents.

23 That the entire process area should have leak proof and acid proof tiles with adequate slope to collect spillages if any into collection pit.

24 That the power supply of the production shall be so interlocked with the air and water pollution control equipment that in case of non-functioning of the pollution control equipment the production process stops automatically.

25 That the management shall maintain proper dyke wall around acid storage tanks and dyke wall shall be made of acid resistant bricksto take care of any accidental acid spillages.

26 That the industry shall ensure establishing connectivity of the PTZ Camera & Flow meter with the State Board servers of OCEMS within 30 days from issuance of the letter, failing which the Bank Guarantee of Rs. 25,000/- submitted vide DD No 685023 may be forfeited without any further notice in the matter.

27 That industry shall provide and maintain 24 X 7 connectivity of Continuous Online Emission/Effluent Monitoring System along with flow meter & PTZ cameras in accordance with the guidelines issued by Central Pollution Control Board/ Rajasthan State Pollution Control Board with servers of CPCB/RSPCB for the transmission of data.

28 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989, Hazardous & Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991.

Signature Not Verified
Digitally signed by Ankur Pathak
Date: 2023.12.01 13:18:25 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/387(1)/2023-2024/5785-5787
Order No : 2023-2024/CD/6945 **Date: Dec 1 2023 1:18PM**

Unit Id : 49276

29 **That the entire hazardous waste genreated shall be disposed in accordance to the provisions of the Hazardous and Other Waste (Management& Trans-boundary Movement) Rules, 2016.**

30 **That the Industry shall develop plantation in 33% of total plot area to maintain air quality around the industry and maintain good housekeeping in the premises.**

31 **That the industry shall comply with the conditions imposed by this Consent to Operate letter and provisions of Air Act 1981, Water Act 1974 and Environemtnal Protection Act 1986 failing which stern action may be inititated against the unit under the prevailing environmental acts & rules.**

32 **That this consent to operate is being issued on total capital investment of Rs. 158.96 lakhs.**

33 **That industry shall undertake suitable measures for rainwater harvesting for artificial recharge of groundwater.**

34 **That the industry shall carry effluent sampling and ambient air quality/stack emission/process emission monitoring as the case may be and submit quarterly analysis reports from the State Board laboratory/laboratory recognized by the Ministry of Environment Forest and Climate Change (MoEF & CC), Government of India/Rajasthan State Pollution Control Board.**

35 **That this consent shall be valid subject to fulfilment of all the other statutory requirements under other laws/acts /rules as applicable.**

36 **That the industry shall submit quarterly compliance reports of consent conditions to this office as well as to the concerning Regional Office.**

37 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.**

38 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

39 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified
Digitally signed by Ankur Pathak
Date: 2023.12.01 13:18:25 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/387(1)/2023-2024/5785-5787
Order No : 2023-2024/CD/6945 **Date: Dec 1 2023 1:18PM**

Unit Id : 49276

40 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

41 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

42 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

43 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

44 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

45 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

46 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature Not Verified
Digitally signed by Ankur Pathak
Date: 2023.12.01 13:18:25 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(SCMG)/Udaipur(Girwa)/387(1)/2023-2024/5785-5787

Order No : 2023-2024/CD/6945 **Date:** Dec 1 2023 1:18PM

Unit Id : 49276

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Udaipur to ensure the compliance of consent condition no 26

2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Ankur Pathak
Date: 2023.12.01 13:18:25 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : **F(Tech)/Shri Ganganagar(Ganganagar)/121(1)/2013-2014/6479-6481**
Order No : **2018-2019/CD/6289**
Date: **31/01/2019**

Unit Id : 48821

M/s Swiss Medicare Pvt Ltd.

F-350 to 351, (A) Phase-II, Udyog Vihar Sri Ganganagar ,
Tehsil:Ganganagar
District:ShriGanganagar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974**.**

Ref: Your application for Consent to Operate dated 01/08/2017 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Drug Formaulations plant** situated at **F-350 to 351, (A) Phase-II, Udyog Vihar Sri Ganganagar Tehsil:Ganganagar District:Shri Ganganagar** , Rajasthan, subject to the following conditions: -

1 That this Consent to Operate is valid for a period from **01/08/2017** to **31/07/2027** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Liquied	Product	1.50 LAC LITER/ANNUM
Tablets	Product	600.00 LAC / ANNUM

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.31 12:27:26 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Shri Ganganagar(Ganganagar)/121(1)/2013-2014/6479-6481
Order No : 2018-2019/CD/6289
Date: 31/01/2019
Unit Id : 48821

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Trade Effluent	0.750	NIL	0.750 Solar Evaporation Pond

5 That the **Drug Formaulations plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

6 **That the consent fee has been charged on total cost of project i.e. Rs. 100.09/- lacs. In case there is any increase in the project cost, the required consent fee shall be deposited accordingly.**
7 **That water consumption at the industry shall not exceed from 1.00 KLD without prior consent from the State Board.**
8 **That total water consumption of the industry shall not exceed from existing i.e. 1.00 KLD including Industrial : 0.75 KLD, & Domestic: 0.25 KLD without prior permission from the State Board.**
9 **That industry shall not extract ground water without prior permission from CGWA and industry water requirement shall be met through RIICO supply.**
10 **That suitable metering arrangement shall be provided & maintained at intake of raw water, process water consumption, waste water generation, and its re-circulation for process. The daily record of the same shall be maintained in separate log book and consolidated monthly record shall be submitted to Regional Officer, Bikaner.**
11 **That the industry shall provide Boards size of 6'x 4' at the gate to display the information about the hazardous waste both in English & Local language.**
12 **That this consent is valid subject to fulfillment of all the other statutory requirements in other Laws / Acts / Rules as applicable.**
13 **That the power supply to the production shall be so interlocked with the pollution control equipment's/ measures that in the event of non- function of the pollution control equipment/ measures, the production process will stop automatically.**
14 **That a log book shall be maintained to record daily consumption of raw material and production.**

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.31 12:27:26 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Shri Ganganagar(Ganganagar)/121(1)/2013-2014/6479-6481
Order No : 2018-2019/CD/6289
Date: 31/01/2019
Unit Id : 48821

15 **That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006 issued by Ministry of Environment & Forests, Government of India.**

16 **That the industry shall have to maintain complete zero discharge status inside as well as outside the premises. No treated /untreated effluent (domestic & industrial) shall be discharged within/outside the premises.**

17 **That the industry shall provide and maintain metering arrangement for raw water consumption, water used in different purpose and measuring effluent generated, treated, reused & disposed. The daily log book shall be maintained and consolidated monthly record shall be submitted to the Regional Office, Bikaner.**

18 **That industry shall comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2016 and daily record of sludge generation and its disposal shall be maintained.**

19 **That 33% of the total area of industry's premises shall be covered under plantation.**

20 **That the industry shall comply with the provisions of Public Liability Insurance Act,1991, if applicable.**

21 **That the industry shall comply with recommendation spelt out in Corporate Responsibility for Environment Protection (CREP), if applicable.**

22 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

23 **That unit shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Operate from the State Board.**

24 **That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Bikaner.**

25 **That the industry shall submit application for renewal of consent to operate at least 4 months before expiry of this consent.**

26 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

27 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.**

28 **That unit shall comply with all the conditions imposed by this Consent to Operate failing which stern action will be taken against the unit.**

29 **That industry shall submit details of ozone depleting substances within one month of issuance of this letter.**

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.31 12:27:26 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Shri Ganganagar(Ganganagar)/121(1)/2013-2014/6479-6481
Order No : 2018-2019/CD/6289
Date: 31/01/2019
Unit Id : 48821

30 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Water Act**.

31 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

32 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

Copy To:-

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bikaner to ensure the compliance and timely monitoring of the unit.
2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.31 12:27:26 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : **F(Tech)/Shri Ganganagar(Ganganagar)/2677(1)/2018-2019/5639-5641**
Order No : **2018-2019/CD/6269**
Date: **18/12/2018**
Unit Id : 49070

M/s Ananta Drus & Phaarmaceuticals Pvt. Ltd.

G-271, Phase-Ii, Udyog Vihar , Tehsil:Ganganagar
District:ShriGanganagar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974**.**

Ref: Your application for Consent to Operate dated 31/03/2017 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Drug Formulation plant** situated at **G-271, Phase-Ii, Udyog Vihar Udyog Vihar Tehsil:Ganganagar District:Shri Ganganagar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/04/2017** to **31/03/2027** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
CAPSULE	Product	1.00 LAC/DAY
LIQUID	Product	5,000.00 BOTTELS/DAY
Tablets	Product	1.00 LAC/DAY

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2018.12.18 17:31:51 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Shri Ganganagar(Ganganagar)/2677(1)/2018-2019/5639-5641
Order No : 2018-2019/CD/6269

Date: 18/12/2018

Unit Id : 49070

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.300	NIL	0.300 Septic Tank and Soakpit
Trade Effluent	0.500	NIL	0.500 Solar Evaporation Pond

5 That the **Drug Formulation plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

6 **That the consent fee has been charged on total cost of project i.e. Rs. 9.25/- lacs. In case there is any increase in the project cost, the required consent fee shall be deposited accordingly.**

7 **That water consumption at the industry shall not exceed from 1.50 KLD without prior consent from the State Board and permission from Central Ground Water Authority.**

8 **That total water consumption of the industry shall not exceed from existing i.e. 1.50 KLD including Industrial : 1.0 KLD, & Domestic: 0.50 KLD without prior permission from the State Board.**

9 **That industry shall not extract ground water without prior permission from CGWA. Entire water requirement shall be fulfilled through RIICO supply/outside tankers.**

10 **That suitable metering arrangement shall be provided & maintained at intake of raw water, process water consumption, waste water generation, and its re-circulation for process. The daily record of the same shall be maintained in separate log book and consolidated monthly record shall be submitted to Regional Officer, Bikaner.**

11 **That the industry shall provide Boards size of 6'x 4' at the gate to display the information about the hazardous waste both in English & Local language.**

12 **That this consent is valid subject to fulfillment of all the other statutory requirements in other Laws / Acts / Rules as applicable.**

13 **That the power supply to the production shall be so interlocked with the pollution control equipment's/ measures that in the event of non- function of the pollution control equipment/ measures, the production process will stop automatically.**

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2018.12.18 17:31:51 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Shri Ganganagar(Ganganagar)/2677(1)/2018-2019/5639-5641
Order No : 2018-2019/CD/6269
Date: 18/12/2018
Unit Id : 49070

14 That a log book shall be maintained to record daily consumption of raw material and production.
15 That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006 issued by Ministry of Environment & Forests, Government of India.
16 That the industry shall have to maintain complete zero discharge status inside as well as outside the premises. No treated /untreated effluent (domestic & industrial) shall be discharged within/outside the premises.
17 That the industry shall provide and maintain metering arrangement for raw water consumption, water used in different purpose and measuring effluent generated, treated, reused & disposed. The daily log book shall be maintained and consolidated monthly record shall be submitted to the Regional Office, Bikaner.
18 That industry shall comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2016 and daily record of sludge generation and its disposal shall be maintained.
19 That 33% of the total area of industry's premises shall be covered under tree plantation.
20 That the industry shall comply with the provisions of Public Liability Insurance Act,1991, if applicable.
21 That the industry shall comply with recommendation spelt out in Corporate Responsibility for Environment Protection (CREP), if applicable.
22 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.
23 That unit shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Operate from the State Board.
24 That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Bikaner.
25 That the industry shall submit application for renewal of consent to operate at least 4 months before expiry of this consent.
26 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.
27 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.
28 That unit shall comply with all the conditions imposed by this Consent to Operate failing which stern action will be taken against the unit.

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2018.12.18 17:31:51 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Shri Ganganagar(Ganganagar)/2677(1)/2018-2019/5639-5641
Order No : 2018-2019/CD/6269
Date: 18/12/2018
Unit Id : 49070

29 That industry shall submit details of ozone depleting substances within one month of issuance of this letter.

30 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Water Act**.

31 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

32 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

Copy To:-

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bikaner to ensure the compliance.
2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2018.12.18 17:31:51 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Revised Consent

File No : F(Tech)/Shri Ganganagar(Ganganagar)/2670(1)/2018-2019/5893-5895
Order No : 2018-2019/CD/6271
Date: 11/01/2019

Unit Id : 48474

M/s Ananta Medicare Ltd.

Chak-17 ML, Agro Food Park Road, Udyog Vihar ,
Tehsil:Ganganagar
District:ShriGanganagar

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 05/04/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Drug Formulations plant** situated at **Chak-17 ML, Agro Food Park Road, Udyog Vihar Tehsil:Ganganagar District:Shri Ganganagar** , Rajasthan, subject to the following conditions: -

1 That this Consent to Operate is valid for a period from **09/04/2018** to **31/03/2028** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Capsules	Product	180.00 MILLION NOS./ANNUM
Dry Syrup	Product	12.00 MILLION NOS./ANNUM
Injection	Product	24.00 MILLION NOS./ANNUM
Tablets	Product	600.00 MILLION NOS./ANNUM

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.11 11:34:48 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Revised Consent

File No : F(Tech)/Shri Ganganagar(Ganganagar)/2670(1)/2018-2019/5893-5895
Order No : 2018-2019/CD/6271
Date: 11/01/2019
Unit Id : 48474

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.500	NIL	0.500 Septic Tank and Soakpit
Trade Effluent	0.800	NIL	0.800 Treated in Effluent Treatment Plant and used in plantation and horticulture

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Boiler(2MT/HR)	ADEQUATE STACK HEIGHT	SPM	1200 mg/Nm3
D.G. Set (1 No.)(250KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
D.G. Set (1 No.)(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 That the **Drug Formulations plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.11 11:34:48 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Revised Consent

File No : F(Tech)/Shri Ganganagar(Ganganagar)/2670(1)/2018-2019/5893-5895
Order No : 2018-2019/CD/6271
Date: 11/01/2019
Unit Id : 48474

7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **On Land for irrigation .** The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	**Not to exceed 100 mg/l**
pH Value	**Between 5.5 to 9.0**
Oil and Grease	**Not to exceed 10 mg/l**
Biochemical Oxygen Demand (3 days at 27°C)	**Not to exceed 100 mg/l**
Chemical Oxygen Demand	**Not to exceed 250 mg/l**

8 That the total capital cost of the project shall not exceed to Rs. 1495.60 Lacs for which includes the capital investment made in land, building, plant & machinery and other miscellaneous assets.

9 That water consumption at the industry shall not exceed from the existing water consumption i.e. 6.0 KLD without prior consent from the State Board and permission from Central Ground Water Authority

10 That industry shall not extract ground water without prior permission from CGWA. Entire water requirement shall be fulfilled through RIICO/tanker supply only.

11 That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).

12 That unit shall provide flow meter device at inlet of ETP to verify the waste water generation and also shall maintain logbook/record.

13 The unit shall provide energy meter and hour meter at ETP and also shall maintain logbook/record.

14 That the entire treated trade effluent shall be utilized for plantation/green belt development within the premises. For the purpose, the industry shall lay down network of permanent lines (G.I. Pipes) to distribute the treated effluent for plantation in an organized & scientific manner. The pipe carrying untreated & treated effluent shall be of different colours.

15 That proper & scientific arrangement shall be made for utilization of treated effluent for plantation so as to ensure that cess pool formation is not created in the premises or in the plantation area.

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.11 11:34:48 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Revised Consent

File No : F(Tech)/Shri Ganganagar(Ganganagar)/2670(1)/2018-2019/5893-5895

Order No : 2018-2019/CD/6271

Date: 11/01/2019

Unit Id : 48474

16 That the industry shall maintain complete zero discharge status outside the premises. No treated /untreated effluent (domestic & industrial) shall be discharged outside the premises and domestic effluent shall be dispose of into soak pit through septic tank.

17 That suitable metering arrangement shall be provided & maintained at intake of raw water, process water consumption and at inlet & outlet of ETP to measure daily water consumption, effluent generation, effluent treated and treated effluent used for plantation respectively. The daily record of the same shall be maintained in separate log book and consolidated monthly record shall be submitted to Regional Officer, Bikaner.

18 That industry shall provide alternate source of energy for continued operation of ETP in case of power failure to maintain it's effective and unhindered operation.

19 That a log book shall be maintained to record daily consumption of raw material and production.

20 That the industry shall comply with provisions of the Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 and disposal of hazardous waste shall be ensured in according with the Rules.

21 That the industry shall maintain adequate stack height at all the sources of air pollution and air pollution control measures will be kept operational whenever plant is operated.

22 That the industry shall ensure compliance of recommendation of Corporate Responsibility for Environment Protection (CREP) issued by the Central Pollution Control Board (CPCB), if applicable.

23 That no additional source of air pollution shall be installed without prior permission from the State Board.

24 That all the the emission sources and transfer points shall be provided with adequate pollution control measures.

25 That the industry shall carryout ambient air quality/stack monitoring & analysis of final treated waste water from the laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India/Rajasthan State Pollution Control Board & analysis report shall be submitted within three month to the State Board from the date of issuance of this letter.

26 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.

27 The unit shall improve and maintain plantation in premises.

28 That unit shall not install any other sources of Air pollution without obtaining prior Consent to Operate from the State Board.

29 The unit shall treat waste water generated in the process ETP of capacity 50 KLD & maintain zero discharge inside and outside the plant premises.

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.11 11:34:48 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Revised Consent

File No : F(Tech)/Shri Ganganagar(Ganganagar)/2670(1)/2018-2019/5893-5895
Order No : 2018-2019/CD/6271
Date: 11/01/2019
Unit Id : 48474

30 **That electro magnetic water flow meters shall be installed & maintained at inlet and outlet of ETP, recycle of treated effluent in process, and plantation. Daily record of the meter readings shall be maintained in separate log-book.**

31 **That unit shall not used Pet Coke and Furnace Oil as a Fuel in Boiler.**

32 **That the unit shall comply PLI Act if applicable.**

33 **That 33% of the total area of industry's premises shall be covered under tree plantation.**

34 **That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Bikaner.**

35 **That the industry shall submit application for renewal of consent to operate at least 4 months before expiry of this consent.**

36 **That unit shall inform to State Board whenever, unit shall be become operational for inspection to check efficacy of pollution control measures taken.**

37 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

38 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.**

39 **That unit shall comply with all the conditions imposed by this Consent to Operate failing which stern action will be taken against the unit.**

40 **That industry shall submit details of ozone depleting substances within one month of issuance of this letter.**

41 That this revised consent letter shall supercede the earlier consent letter no **F(Tech)/Shri Ganganagar(Ganganagar)/2670(1)/2018-2019/5538-5540** dated **14/12/2018**

42 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

43 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.11 11:34:48 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Revised Consent

File No : **F(Tech)/Shri Ganganagar(Ganganagar)/2670(1)/2018-2019/5893-5895**
Order No : **2018-2019/CD/6271**
Date: **11/01/2019**
Unit Id : 48474

44 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

Copy To:-

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bikaner to ensure the compliance.
2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.11 11:34:48 +05:30

Regional Office Bikaner
Rajasthan State Pollution Control Board
33, Phase-II, Bichwal Industrial Area, Bikaner
Phone: 0151-2250006

Registered

File No : F(Tech)/Hanumangarh(Nohar)/43(1)/2010-2011/15-16
Order No : 2021-2022/Bikaner/9304
Date: 08/04/2021

Unit Id : 14974

M/s G. D. LABORATORIES (INDIA) PVT. LTD.

P.W.D. Rest House Road , Tehsil:Nohar
District:Hanumangarh

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 24/12/2020 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **G.D. LABORATORIES (INDIA) PVT. LTD. plant** situated at **PWD Rest House Road NOHAR Tehsil:Nohar District:Hanumangarh** , Rajasthan, subject to the following conditions: -

1 That this Consent to Operate is valid for a period from **01/02/2021** to **31/01/2031** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
PHARMACEUTICAL OINMENT	Product	6.00 MILLION / ANNUM
PHARMACEUTICAL CAPSULE (ONLY FORMULATION)	Product	60.00 MILLION / ANNUM
PHARMACEUTICAL SYRUP (ONLY FORMULATION)	Product	3.00 MILLION / ANNUM
PHARMACEUTICAL TABLET (ONLY FORMULATION)	Product	450.00 MILLION / ANNUM

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

Signature Not Verified
Digitally signed by Prema Lal Raigar
Date: 2021.04.08 15:57:44 IST
Reason: SelfAttested
Location:

Regional Office Bikaner
Rajasthan State Pollution Control Board
33, Phase-II, Bichwal Industrial Area, Bikaner
Phone: 0151-2250006

Registered

File No : **F(Tech)/Hanumangarh(Nohar)/43(1)/2010-2011/15-16**
Order No : **2021-2022/Bikaner/9304** **Date:** **08/04/2021**
Unit Id : 14974

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.500	NIL	0.500 Septic Tank and Soakpit
Vessel/Equipment Washing	0.500	NIL	0.500 Effulent Treatment Plant followed by Evaporation of Residual to achieve Zero Discharge Status
Boiler blow down	0.023	NIL	0.023 Effulent Treatment Plant followed by Evaporation of Residual to achieve Zero Discharge Status

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Baby Boiler(300KG/HOUR)	ADEQUATE STACK HEIGHT	--	--
D.G.Set(125KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	CO Particulate Matter NOx+HC	3.5 g/kWhr 0.2 g/kWhr 4 g/kWhr

Signature Not Verified
Digitally signed by Prema Lal Raigar
Date: 2021.04.08 15:57:44 IST
Reason: SelfAttested
Location:

Regional Office Bikaner

Rajasthan State Pollution Control Board

33, Phase-II, Bichwal Industrial Area, Bikaner

Phone: 0151-2250006

Registered

File No : F(Tech)/Hanumangarh(Nohar)/43(1)/2010-2011/15-16

Order No : 2021-2022/Bikaner/9304

Date: 08/04/2021

Unit Id : 14974

D.G.Set(62.5KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	CO	3.5 g/kWhr
		Particulate Matter	0.3 g/kWhr
		NOx+HC	4.7 g/kWhr

6 That the **G.D. LABORATORIES (INDIA) PVT. LTD. plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 **The total project cost shall not exceed to Rs.565.89/- Lacs which includes the cost of Land, Building, Fixed assets, Plant & Machinery and accordingly unit has remitted Consent to operate fee of Rs.180000/- (Fees of Rs.144000/- and additional payment Rs. 36000/-) (Ten years) under Water Act, 1974 & Air Act 1981.**

8 **The industry shall apply online for renewal of Consent with requisite fee atleast 4 months before expiry of this consent.**

9 **That this consent is valid subject to fulfillment of all the other statutory requirements in other Laws / Acts / Rules as applicable.**

10 **That 33% of the total area of industry's premises shall be covered by tree plantation.**

11 **That the unit shall not dispose of waste materials outside the premises to avoid any possible nuisance to nearby inhabitants. Such waste material shall be collected at one place and shall be disposed-off in safe manner.**

12 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the water and section 38 of the Air Act.**

13 **This consent will not be used as an evidence for ascertaining the land title and its use.**

14 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 37 of the Air Act and under section 43 of the water Act.**

15 **That noise level shall be kept as detailed below and under no circumstances, it shall exceed the prescribed limit :-**

Day time (6.0 AM to 9.0 PM) 75 dB A (leq)

Night time (9.0 PM to 6.0 AM) 65 dB A (leq)

Signature Not Verified

Digitally signed by Prema Lal Raigar
Date: 2021.04.08 15:57:44 IST
Reason: SelfAttested
Location:

Regional Office Bikaner
Rajasthan State Pollution Control Board
33, Phase-II, Bichwal Industrial Area, Bikaner
Phone: 0151-2250006

Registered

File No : F(Tech)/Hanumangarh(Nohar)/43(1)/2010-2011/15-16
Order No : 2021-2022/Bikaner/9304
Date: 08/04/2021
Unit Id : 14974

16 **That the responsibility for performance evaluation and implementation of pollution control measures shall be of industry.**

17 **That the industry shall install adequate pollution control measures to control fugitive emissions if any.**

18 **That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Bikaner.**

19 **As submitted by the industry the total water consumption of the industry shall not exceed 10.00 KLD (0.5 KLD in Domestic, 9.2 KLD in Industrial Process and 0.3 KLD in Boiler) without prior permission from the State Board.**

20 **That this consent to operate is subject to the post audit of pollution control measures and consent conditions. In case the unit is found to have flouted consent conditions or not having adequate pollution control measures during inspection, the consent will be revoked and direction shall be issued under section 31 A of the Air Act/33 A of the Water Act.**

21 **That unit shall provide adequate stack height at installed baby boiler.**

22 **That ground water shall not be withdrawn without obtaining permission from the Central Ground Water Authority.**

23 **That industry shall not carry out any modification/change in process or manufacture/produce any other products/byproducts which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14.09.2006 issued by Ministry of Environment & Forests, Government of India.**

24 **That the industry shall comply with the provisions of Hazardous waste (Management Handling and Trans-boundary Movement) Rules 2016 and daily record of Hazardous Waste generation and its disposal shall be maintained. Industry shall not generate any hazardous waste other that Date-Expired, discarded and off-specification drugs/medicines (Schedule-I, Code 28.4).**

25 **That the unit shall treat waste water generated from cleaning of machinery and floor, boiler blow down through ETP and shall provide necessary arrangement for complete evaporation of treated water. No domestic/trade effluent shall be discharged inside/outside Industry premises.**

26 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

Signature Not Verified
Digitally signed by Prema Lal Raigar
Date: 2021.04.08 15:57:44 IST
Reason: SelfAttested
Location:

Regional Office Bikaner

Rajasthan State Pollution Control Board

33, Phase-II, Bichwal Industrial Area, Bikaner

Phone: 0151-2250006

Registered

File No : F(Tech)/Hanumangarh(Nohar)/43(1)/2010-2011/15-16

Order No : 2021-2022/Bikaner/9304

Date: 08/04/2021

Unit Id : 14974

27 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

28 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Bikaner]

(A): **Copy To:-**

1 Master File.

Regional Officer[Bikaner]

Signature Not Verified

Digitally signed by Prema Lal Raigar
Date: 2021.04.08 15:57:44 IST
Reason: SelfAttested
Location:

Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagou
Phone: 01582-294353

Registered

File No : F(HSW)/Nagaur(Nagaur)/3(1)/2019-2020/1671-1672
Order No : 2023-2024/Nagour/13432 **Date: Jan 25 2024 10:14AM**

Unit Id : 82934

M/s BALAJI PHARMA INDUSTRIES

K NO. 149 VILLAGE SINGHANI JODHPUR NAGAUR ROAD
NAGAUR , NAGAUR Tehsil:Nagaur
District:Nagaur

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 21/10/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **BALAJI PHARMA INDUSTRIES plant** situated at **K NO 149 VILLAGE SINGHANI JODHPUR NAGAUR ROAD NAGAUR RURAL , NAGAUR Tehsil:Nagaur District:Nagaur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/12/2023** to **30/11/2028** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Micro Crystalline Cellulose Powder	Product	2.00 MT/DAY

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Savita
Date: 2024.01.25 10:21:18 IST
Reason: SelfAttested
Location:

Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353

Registered

File No : F(HSW)/Nagaur(Nagaur)/3(1)/2019-2020/1671-1672
Order No : 2023-2024/Nagour/13432 **Date:** Jan 25 2024 10:14AM

Unit Id : 82934

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.500	NIL	0.500 Septic Tank and Soakpit
Trade Effluent	3.000	NIL	3.000 Plantation / Other Uses Within Premises

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Boiler(1.5TON)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , Cyclone	Particulate Matter	1200 mg/Nm3 12 of CO2
Thermic Fluid Heater(4LAC KCAL)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , Cyclone	Particulate Matter	1200 mg/Nm3 12 Percent CO2

6 That the Trade Effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water .** The main parameters for regular monitoring shall be as under

Signature Not Verified
Digitally signed by Savita
Date: 2024.01.25 10:21:18 IST
Reason: SelfAttested
Location:

Regional Office Nagour

Rajasthan State Pollution Control Board

First Floor, Cooperative Land Development Bank Ltd, Nagour

Phone: 01582-294353

Registered

File No : F(HSW)/Nagaur(Nagaur)/3(1)/2019-2020/1671-1672

Order No : 2023-2024/Nagour/13432 **Date:** Jan 25 2024 10:14AM

Unit Id : 82934

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

7 That the industry shall apply for Consent in prescribed application form with requisite fee before 60 days from expiry of this Consent or commissioning the plant whichever is earlier.

8 That 33% area of the total area of industry's premises shall be covered by tree plantation.

9 A Sign Board showing the name, address and capacity of the industry as well as validity of the consents should be displayed at the entrance of the site.

10 That the industry shall maintain effective operation and maintenance of installed pollution control measures so as to achieve the standards prescribed under EP Act, 1986.

11 That this consent is being issued on the basis of information submitted by the unit. The consent may be automatically revoked incase of any wrong information found after that.

12 That any incorrect information submitted in the consent application form of declaration shall make the industry liable for legal action under Section 42 of the Water and Section 38 of the Air Act.

13 That the industry shall ensure that noise from the unit does not exceed the prescribed noise standards for Industrial area i.e. 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM.

14 That treated effluent shall be used for plantation/ other secondary usage with in the premises and unit shall maintain zero discharge status outside the premises.

15 That industry shall in no case abstract ground water without prior permission from competent authority i.e. Central Ground Water Authority, New Delhi.

16 The total project cost shall not exceed to Rs 259.80 Lacs which includes the cost of Land, Building and Plant & Machinery & accordingly.

Signature Not Verified

Digitally signed by Savita
Date: 2024.01.25 10:21:18 IST
Reason: SelfAttested
Location:

Regional Office Nagour

Rajasthan State Pollution Control Board

First Floor, Cooperative Land Development Bank Ltd, Nagour

Phone: 01582-294353

Registered

File No : F(HSW)/Nagaur(Nagaur)/3(1)/2019-2020/1671-1672

Order No : 2023-2024/Nagour/13432 **Date:** Jan 25 2024 10:14AM

Unit Id : 82934

17 **That water consumption shall not exceed 10.00 KLD and shall be procured from PHED supply or meet out through outsource i.e. tanker & record shall also be maintained.**

18 **1. That the industry shall obtain all necessary permission from Concern Authorities and District Administration Nagaur for operation of the plant.**

2. That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.

3. That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.

4. That the total water consumption for the plant shall not exceed – 10 KLD without prior permission of the Board and industry water requirement shall meet out through legal source of supply.

5. That neither any ground water will be abstracted nor shall any ground water abstraction structure be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).

19 **1. That the unit shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.**

2. That the industry shall install suitable flow measuring devices/meters on the intake sources of the water and daily record of water consumption shall be maintained.

3. That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, trade effluent & domestic waste water generation, trade effluent treated and treated waste water recycled and utilized for plantation/gardening /other gainful purposes. Daily record of the same shall be maintained and to be submitted to the Board.

Signature Not Verified

Digitally signed by Savita
Date: 2024.01.25 10:21:18 IST
Reason: SelfAttested
Location:

Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353

Registered

File No : F(HSW)/Nagaur(Nagaur)/3(1)/2019-2020/1671-1672
Order No : 2023-2024/Nagour/13432 **Date: Jan 25 2024 10:14AM**

Unit Id : 82934

20 **1. That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.**

2. That this Consent is issued to the industry on the basis of documents submitted by the applicant, if any discrepancies is found in the document/facts submitted by the industry that in case, it is found during post inspection, the industry has flouted conditions of Consent to Operate or inadequate pollution control measures, the consent will be revoked without further notice. and the industry shall be liable for action in accordance with provisions of law.

3. That the industry shall carryout stack emissions monitoring, ambient air quality monitoring and waste water testing from the State Board on payment basis within six months to confirm the compliance of the emission and discharge standards and submit report to the State Board.

4. That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14/09/2006 (If applicable).

5. That the industry shall maintain plantation at least in the 33% of total area.

6. That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.

7. That the industry shall not use pet coke and Furnace oil or any other such fuel which is banned by Hon'ble Supreme Court of India or any other Court of Law or Government of Rajasthan.

21 **1. That the domestic effluent generated from unit shall be treated in septic tank/soak pit.**

2. That the unit shall maintain zero discharge status from the premises. No trade effluent shall be discharged inside/outside Industry premises.

3. This consent is not evidence for ascertaining entitlement of land.

4. That the grant of this consent is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

5. In case, any direction of closure has been issued by the State Board for the same premises and has not been withdrawn, then this consent shall not be considered as consent and shall be treated as null & void, accordingly.

6. That, unit shall not manufacture or sell any SUP items in compliance of MoEF notification dated 12 August 2021 with effect from 1 July 2022.

22 **Unit shall maintain and operate the 15.00 KLD ETP as per norms.**

Signature Not Verified
Digitally signed by Savita
Date: 2024.01.25 10:21:18 IST
Reason: SelfAttested
Location:

Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353

Registered

File No : F(HSW)/Nagaur(Nagaur)/3(1)/2019-2020/1671-1672
Order No : 2023-2024/Nagour/13432 **Date: Jan 25 2024 10:14AM**

Unit Id : 82934

23 **1. That the industry shall keep operation and maintenance of ETP of 15 KLD properly for treatment of industrial effluent to achieve the standards prescribed under EP Act 1986 for such type of units.**

2. That the entire treated waste water shall be utilized within premises for process/horticultural/plantation/other gainful purposes etc and zero discharge status shall be maintained outside the premises.

3. That the industry shall install suitable measuring device at inlet and outlet of ETP to measure the quantity of effluent coming for treatment and quantity of treated waste water recycled and utilized for process/ plantation/horticulture/other gainful purposes and daily record shall be maintained.

4. That a log book for operation of ETP unit shall be maintained and record of daily
running hours shall be maintained.

5. That the industry shall install separate energy meter with ETP to ensure its smooth
operation and daily record of the energy consumption (Units) shall be maintained
in separate log-book.

6. That the hazardous waste generated from the process will be stored under the covered shed & will be disposed of as per the provisions of the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

7. That the industry shall comply with provision of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 and amendments.

24 **That as per RSPCB Office Order dated 11.09.2023 and MoEF & CC Notification dated 16.05.2023 unit shall achieve standards as prescribed vide Notification dated 16.05.2023 shall be complied by 15.05.2025.**

25 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

26 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified
Digitally signed by Savita
Date: 2024.01.25 10:21:18 IST
Reason: SelfAttested
Location:

Regional Office Nagour

Rajasthan State Pollution Control Board

First Floor, Cooperative Land Development Bank Ltd, Nagour

Phone: 01582-294353

Registered

File No : F(HSW)/Nagaur(Nagaur)/3(1)/2019-2020/1671-1672

Order No : 2023-2024/Nagour/13432 **Date: Jan 25 2024 10:14AM**

Unit Id : 82934

27 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

28 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

29 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

30 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

31 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

32 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

33 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature Not Verified

Digitally signed by Savita
Date: 2024.01.25 10:21:18 IST
Reason: SelfAttested
Location:

Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353

Registered

File No : F(HSW)/Nagaur(Nagaur)/3(1)/2019-2020/1671-1672
Order No : 2023-2024/Nagour/13432 **Date:** Jan 25 2024 10:14AM

Unit Id : 82934

Yours sincerely,

Regional Officer[Nagour]

(A): **Copy to:-**

1 Master File.

Regional Officer[Nagour]

Signature Not Verified
Digitally signed by Savita
Date: 2024.01.25 10:21:18 IST
Reason: SelfAttested
Location:

Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
Phone: 01572-248009 Sikar-332-001

Registered

File No : F(Tech)/Sikar(Ajitgarh)/31(1)/2019-2020/1413-1414
Order No : 2021-2022/Sikar/8960

Date: Feb 14 2022 2:36PM

Unit Id : 103952

M/s G B N PHARMACEUTICALS

8,MANGAL VIHAR,NEAR NEW SANGANER ROAD,SODALA ,
JAIPUR

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 12/04/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **G B N PHARMACEUTICALS plant** situated at **F-49A,RIICO INDUSTRIAL AREA,PHASE-II, RIICO INDUSTRIL AREA , AJEETGARH Tehsil:Ajitgarh District:Sikar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **12/04/2021** to **31/03/2026** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
INJECTION(VIALS & AMPULE)/EYE DROPS	Product	60.00 LAC PIECES/MONTH

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Neeraj Sharma
Date: 2022.02.14 14:36:26 IST
Reason: SelfAttested
Location:

Regional Office Sikar

Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road,

Phone: 01572-241009 Sikar-332-001

Registered

File No : F(Tech)/Sikar(Ajitgarh)/31(1)/2019-2020/1413-1414

Order No : 2021-2022/Sikar/8960

Date: Feb 14 2022 2:36PM

Unit Id : 103952

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.500	NIL	0.500 Septic Tank and Soakpit
Trade Effluent	1.300	1.300	NIL ETP

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G.Set(165KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 That industry shall not have any process or facility or service or manufacture/produce any products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006 notified by Ministry of Environment & Forests, Government of India.

7 That this consent is only valid for formulation of pharmaceutical products.

8 That industry shall not manufacture any products or not have any process which is covered under Environment Impact Assessment Notification dated 14/09/2006 notified by Ministry of Environment & Forests, Government of India

9 That industry shall inform about the actual product to be manufactured under broad category of formulation product given in this consent letter, atleast one month prior to commencement of such production along with the material balance. Any product change be intimated and applied for.

Signature Not Verified

Digitally signed by Neeraj Sharma
Date: 2022.02.14 14:36:26 IST
Reason: SelfAttested
Location:

Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
Phone: 01572-248009 Sikar-332-001

Registered

File No : F(Tech)/Sikar(Ajitgarh)/31(1)/2019-2020/1413-1414
Order No : 2021-2022/Sikar/8960

Date: Feb 14 2022 2:36PM

Unit Id : 103952

10 **That total water consumption shall not exceed 3.0 KLD, out of which 1.0 KLD shall be domestic purpose and 2.0 KLD shall be used in the process.**

11 **That industry shall not extract ground water without prior permission from Central Ground Water Authority (CGWA) and water requirement shall be ful fill through RIICO supply**

12 **That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).**

13 **That industry shall maintain water meters for measuring & recording fresh water intake, water consumed in various processes, effluent generated, effluent treated, recycled & effluent disposed & mode of disposal. The daily record of the meters readings shall be maintained in separate log-book & monthly summary shall be submitted to Regional Office, Sikar.**

14 **That the industry shall have to maintain complete zero discharge status inside as well as outside the premises. No treated /untreated effluent (domestic & industrial) shall be discharged within/outside the premises.**

15 **That industry shall establish adequately scientific design Efficient treatment plant suitable for pharma industry.**

16 **That the trade effluent generated from the process (1.30 KLD) shall be treated through Effluent Treatment Plant and treated water shall be reused in process or in other secondary purposes, within the promises.**

17 **That the sludge generated from the Effluent Treatment Plant shall be disposed off scientifically through waste disposing facility in accordance with the provisions of the Hazardous & Other Waste Rules, 2016.**

18 **That the industry shall provide & maintain separate energy meters at pollution control measures & effluent treatment plant. The daily record of the energy meter readings shall be maintained in separate log-book and monthly summary shall be submitted to Regional Office, Sikar.**

19 **That there shall not be any source of air pollution (Fugitive or point) except the 165 KVA DG Set.**

20 **That the industry shall provide and maintain stack of adequate height and requisite acoustic enclosures with the D.G. Sets, as per standards prescribed under the Environment (Protection) Act ,1986 and the Air Act,1981.**

21 **That the industry shall submit quarterly analysis/monitoring report of source emission/ambient air/waste water/noise from the State Board laboratory or any laboratory approved / recognized by Ministry of Environment, Forest & Climate Change, Government of India.**

Signature Not Verified
Digitally signed by Neeraj Sharma
Date: 2022.02.14 14:36:26 IST
Reason: SelfAttested
Location:

Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
Phone: 01572-248009 Sikar-332-001

Registered

File No : F(Tech)/Sikar(Ajitgarh)/31(1)/2019-2020/1413-1414
Order No : 2021-2022/Sikar/8960

Date: Feb 14 2022 2:36PM

Unit Id : 103952

22 **That all the the emission sources and transfer points shall be provided with adequate pollution control measures.**

23 **That industry shall provide/ maintain the adequate pollution control measures to control the fugitive emission during material handling, process operation, storage etc. The suspended particulate matter measured between 3m to 10m from any such process equipment shall not exceed 600 micrograms per cubic meter.**

24 **That industry shall provide/ maintain the adequate pollution control measures to control and maintain ambient air quality in premises.**

25 **That no additional source of air pollution and water pollution shall be installed without prior permission from the State Board.**

26 **That the industry shall comply with the provisions of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.**

27 **That the Industry shall develop tree plantation in 33% of total plot area to maintain air quality around the Industry.**

28 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act**

29 **That the industry shall maintain good housekeeping.**

30 **That the total capital investment of the project shall not exceed to Rs 868.64 lakhs.**

31 **That the industry shall be apply for renewal of consent to operate at least before four month of expiry of consent to operate.**

32 **That the unit shall provide adequate design rain water harvesting structures.**

33 **That a sign Board showing the name, address and capacity of the unit shall be provided and maintained at the entrance of the site.**

34 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

35 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified
Digitally signed by Neeraj Sharma
Date: 2022.02.14 14:36:26 IST
Reason: SelfAttested
Location:

Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
Phone: 01572-248009
Sikar-332-001

Registered

File No : F(Tech)/Sikar(Ajitgarh)/31(1)/2019-2020/1413-1414
Order No : 2021-2022/Sikar/8960

Date: Feb 14 2022 2:36PM

Unit Id : 103952

36 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

37 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

38 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the board.

39 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates

40 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

41 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In Case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

42 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Signature Not Verified
Digitally signed by Neeraj Sharma
Date: 2022.02.14 14:36:26 IST
Reason: SelfAttested
Location:

Regional Office Sikar
Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road,
Phone: 01572-248009 Sikar-332-001

Registered

File No : **F(Tech)/Sikar(Ajitgarh)/31(1)/2019-2020/1413-1414**
Order No : **2021-2022/Sikar/8960**
Date: **Feb 14 2022 2:36PM**
Unit Id : 103952

Yours Sincerely

Regional Officer[Sikar]

(A): **Copy To:-**

1 Master File.

Regional Officer[Sikar]

Signature Not Verified
Digitally signed by Neeraj Sharma
Date: 2022.02.14 14:36:26 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/75(1)/2011-2012/2558-2559
Order No : 2016-2017/Jaipur/6595
Date: 14/12/2016

Unit Id : 2997

M/s Vivek Pharmachem (India) Ltd.

NH-8, Chimanpura, P.O. Amber-303101 , Tehsil:Amber District:Jaipur

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 12/08/2016 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Pharmaceutical Formulation plant** situated at **NH-8, Chimanpura, P.O. Amber-303101, Tehsil:Amber District:Jaipur** , Rajasthan, subject to the following conditions: -

1 That this Consent to Operate is valid for a period from **01/09/2016** to **31/08/2026** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Ampoules (Liquid)	Product	120.00 LAC / ANNUM
Capsules	Product	900.00 LAC / ANNUM
Dry Syrup Bottles	Product	30.00 LAC / ANNUM
Injectable Vial (Dry)	Product	90.00 LAC / ANNUM
Injectable Vial (Liquid)	Product	90.00 LAC / ANNUM
Liquid Syrup Bottles	Product	60.00 LAC / ANNUM
Ointment Tubes	Product	30.00 LAC / ANNUM
Tablets	Product	3,600.00 LAC / ANNUM

Signature Not Verified
Digitally signed by MAHESH CHANDRA SHARMA
Date: 2016.12.14 14:30:07 +05:30

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/75(1)/2011-2012/2558-2559

Order No : 2016-2017/Jaipur/6595

Date: 14/12/2016

Unit Id : 2997

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	5.000	NIL	5.000 Septic Tank and Soakpit
Trade Effluent	3.000	NIL	3.000 Plantation and Horticulture

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG SET(125KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 That the **Pharmaceutical Formulation plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water .** The main parameters for regular monitoring shall be as under

Signature Not Verified
Digitally signed by MAHESH CHANDRA SHARMA
Date: 2016.12.14 14:30:07 +05:30

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/75(1)/2011-2012/2558-2559
Order No : 2016-2017/Jaipur/6595
Date: 14/12/2016
Unit Id : 2997

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

8 That if the project cost exceed Rs. 938 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
9 This consent is not evidence for ascertaining entitlement of land.

10 That you shall not generate & discharge any industrial waste water in or outside the premises of the unit and unit shall maintain zero discharge status.
11 That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.
12 That unit shall carry out all activities/ operations within covered shed and suitable air pollution control arrangements will be installed to control fugitive air emissions generated from the process or handling of raw materials.
13 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.
14 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority & the State Board and fresh water demand shall be met out by RIICO / legal supplier of fresh water only.
15 That unit shall comply with the provisions of the Hazardous Waste(Management, Handling & Transboundary)Rules,2008, as amended.
16 That unit shall submit analysis report of treated waste water from MOEF approved lab within one month time.
17 That treated waste water shall be used for plantation / horticulture with in premises & unit shall maintain zero discharge status outside the premises.
18 That unit shall carryout plantation within the premises in at least 33% of the total plot area.
19 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.

Signature Not Verified
Digitally signed by MAHESH CHANDRA SHARMA
Date: 2016.12.14 14:30:07 +05:30

Regional Office Jaipur

Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263

Registered

File No : F(Tech)/Jaipur(Amber)/75(1)/2011-2012/2558-2559

Order No : 2016-2017/Jaipur/6595

Date: 14/12/2016

Unit Id : 2997

20 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

21 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

22 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Jaipur]

Copy To:-

1 Master File.

Regional Officer[Jaipur]

Signature Not Verified
Digitally signed by MAHESH CHANDRA SHARMA
Date: 2016.12.14 14:30:07 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : **F(Tech)/JAIPUR(Jaipur(VKIA))/6402(1)/2019-2020/1875-1878**
Order No : **2019-2020/CD/6349**

Date: **14/08/2019**

Unit Id : 7789

M/s Purnima Pharmaceuticals Pvt.Ltd.,

Flat No. C-5/101, Kamal Appartment No.2, Opp. Jaipur Metal Factory , Bani Park,
District:Jaipur.

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974**.**

Ref: Your application for Consent to Operate dated 31/07/2019 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Purnima Pharmaceuticals Pvt Ltd plant** situated at **E-859, VKIA, Road No 14/N Jaipur Tehsil:Jaipur(VKIA) District:JAIPUR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **14/08/2019** to **31/07/2029** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Capsules	Product	1,350,000.00 PIECES/MONTH
LIQUID SYRUP	Product	7,500.00 LITER/MONTH
Tablets	Product	1,350,000.00 PIECES/MONTH

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.08.14 12:58:55 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/JAIPUR(Jaipur(VKIA))/6402(1)/2019-2020/1875-1878
Order No : 2019-2020/CD/6349
Date: 14/08/2019
Unit Id : 7789

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Vessel/Equipment Washing	0.050	NIL	0.050 Solar Evaporation Pond

5 That the **Purnima Pharmaceuticals Pvt Ltd plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

6 **That the total capital cost of the project shall not exceed to Rs. 64.19 Lacs for which includes the capital investment made in land, building, plant & machinery and other miscellaneous assets.**

7 **That water consumption at the industry shall not exceed from the existing water consumption i.e. 3.0 KLD without prior consent from the State Board and permission from Central Ground Water Authority**

8 **That industry shall not extract ground water without prior permission from CGWA and also water requirement shall be fulfilled through other legal sources.**

9 **That industry shall not extract ground water without prior permission from CGWA water requirement shall be fulfilled through tubewell after getting NOC from CGWA (Unit has applied CGWA NOC vide application no. 21-4/13870/R7/IND/2019).**

10 **That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).**

11 **That the industry shall provide display Boards size of 4"x 6"at the main gate to display the information about the hazardous waste both in English & Local language.**

12 **That this consent is valid subject to fulfillment of all the other statutory requirements in other Laws / Acts / Rules as applicable.**

13 **That the industry shall maintain complete zero discharge status outside the premises. No treated /untreated effluent (domestic & industrial) shall be discharged outside the premises and domestic effluent shall be dispose of into soak pit through septic tank.**

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.08.14 12:58:55 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/JAIPUR(Jaipur(VKIA))/6402(1)/2019-2020/1875-1878
Order No : 2019-2020/CD/6349
Date: 14/08/2019
Unit Id : 7789

14 **That suitable metering arrangement shall be provided & maintained at intake of raw water, process water consumption, effluent generation, effluent treated and treated effluent used for plantation respectively. The daily record of the same shall be maintained in separate log book and consolidated monthly record shall be submitted to Regional Officer, Jaipur (N).**

15 **That a log book shall be maintained to record daily consumption of raw material and production.**

16 **That the industry shall comply with provisions of the Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 and disposal of hazardous waste shall be ensured in according with the Rules.**

17 **That the industry shall ensure compliance of recommendation of Corporate Responsibility for Environment Protection (CREP) issued by the Central Pollution Control Board (CPCB), if applicable.**

18 **That no additional source of air pollution/ water pollution shall be installed without prior permission from the State Board.**

19 **That all the the emission sources and transfer points shall be provided with adequate pollution control measures.**

20 **That the industry shall carryout ambient air quality/stack monitoring & analysis of waste water from the laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India/Rajasthan State Pollution Control Board.**

21 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

22 **The unit shall improve and maintain plantation in premises**

23 **That 33% of the total area of industry's premises shall be covered under tree plantation.**

24 **That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Jaipur (N).**

25 **That the industry shall submit application for renewal of consent to operate at least 4 months before expiry of this consent.**

26 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

27 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.**

28 **That unit shall comply with all the conditions imposed by this Consent to Operate failing which stern action will be taken against the unit.**

29 **That industry shall submit details of ozone depleting substances within one month of issuance of this letter.**

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.08.14 12:58:55 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/JAIPUR(Jaipur(VKIA))/6402(1)/2019-2020/1875-1878
Order No : 2019-2020/CD/6349
Date: 14/08/2019
Unit Id : 7789

30 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Water Act**.

31 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

32 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

Copy To:-

1 Regional Director (Nodel Officer of CGWA), 6-A, Jhalana Doongari, Jaipur 302004 for necessary action at your level.
2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur (N) to ensure standards norms and monitor time to time for verification the compliance of consent to operate.
3 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.08.14 12:58:55 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : **F(Tech)/JAIPUR(Jaipur(VKIA))/5181(1)/2018-2019/6078-6080**
Order No : **2018-2019/CD/6272**

Date: **22/01/2019**

Unit Id : 36918

M/s Kaysons Pharma,

A-D-7, Devi Marg, Bani Park , Tehsil:Jaipur,
District:Jaipur.

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974**.**

Ref: Your application for Consent to Operate dated 07/05/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Drug Formulation plant** situated at **1, Vigyan Nagar, Sarnadungar, Tehsil:Jaipur(VKIA) District:JAIPUR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/07/2018** to **30/06/2028** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
CAPSULE	Product	100,000.00 NOS./DAY
Liquid Formulation	Product	2,500.00 LITER/DAY
Tablets	Product	500,000.00 NOS./DAY

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.22 15:14:38 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/JAIPUR(Jaipur(VKIA))/5181(1)/2018-2019/6078-6080
Order No : 2018-2019/CD/6272
Date: 22/01/2019
Unit Id : 36918

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.500	NIL	0.500 Septic Tank
Trade Effluent	0.050	NIL	0.050 Solar Evaporation

5 That the **Drug Formulation plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

6 **That the total capital cost of the project shall not exceed to Rs. 23.04 Lacs for which includes the capital investment made in land, building, plant & machinery and other miscellaneous assets.**

7 **That water consumption at the industry shall not exceed from the existing water consumption i.e. 0.5 KLD without prior consent from the State Board and permission from Central Ground Water Authority**

8 **That industry shall not extract ground water without prior permission from CGWA. Entire water requirement shall be fulfilled through RIICO/tanker supply only.**

9 **That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).**

10 **That the industry shall maintain complete zero discharge status outside the premises. No treated /untreated effluent (domestic & industrial) shall be discharged outside the premises and domestic effluent shall be dispose of into soak pit through septic tank.**

11 **That suitable metering arrangement shall be provided & maintained at intake of raw water, process water consumption, effluent generation, effluent treated and treated effluent used for plantation respectively. The daily record of the same shall be maintained in separate log book and consolidated monthly record shall be submitted to Regional Officer, Jaipur (N).**

12 **That a log book shall be maintained to record daily consumption of raw material and production.**

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.22 15:14:38 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/JAIPUR(Jaipur(VKIA))/5181(1)/2018-2019/6078-6080
Order No : 2018-2019/CD/6272
Date: 22/01/2019
Unit Id : 36918

13 **That the industry shall comply with provisions of the Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2016 and disposal of hazardous waste shall be ensured in according with the Rules.**

14 **That the industry shall ensure compliance of recommendation of Corporate Responsibility for Environment Protection (CREP) issued by the Central Pollution Control Board (CPCB), if applicable.**

15 **That no additional source of air pollution/ water pollution shall be installed without prior permission from the State Board.**

16 **That all the the emission sources and transfer points shall be provided with adequate pollution control measures.**

17 **That the industry shall carryout ambient air quality/stack monitoring & analysis of waste water from the laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India/Rajasthan State Pollution Control Board.**

18 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

19 **The unit shall improve and maintain plantation in premises.**

20 **That 33% of the total area of industry's premises shall be covered under tree plantation.**

21 **That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Jaipur (N).**

22 **That the industry shall submit application for renewal of consent to operate at least 4 months before expiry of this consent.**

23 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

24 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.**

25 **That unit shall comply with all the conditions imposed by this Consent to Operate failing which stern action will be taken against the unit.**

26 **That industry shall submit details of ozone depleting substances within one month of issuance of this letter.**

27 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Water Act**.

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.22 15:14:38 +05:30

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/JAIPUR(Jaipur(VKIA))/5181(1)/2018-2019/6078-6080
Order No : 2018-2019/CD/6272
Date: 22/01/2019
Unit Id : 36918

28 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

29 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

Copy To:-

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur (N) to ensure the compliance and timely monitoring of the unit.
2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by BHUVENESH MATHUR
Date: 2019.01.22 15:14:38 +05:30

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : **F(Tech)/JAIPUR(Shahpura)/6886(1)/2021-2022/1269-1270**
Order No : **2023-2024/Jaipur/12140** **Date:** **Jul 31 2023 7:23PM**

Unit Id : 114460

M/s Gal Care Pharmaceutical Private Limited(Old Name M/s. Galcare Pharma)

PNo217,218 Manglam Industrial Park,Village Manoharpura and Kalyanpura, Shahpura , Tehsil:Shahpura District:JAIPUR

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 28/06/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Pharmaceutical Formulation plant** situated at **PNo217,218 Manglam Industrial Park Manoharpura and Kalyanpura Tehsil:Shahpura District:JAIPUR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **28/06/2023** to **31/05/2033** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
CREAM	Product	2,000.00 PIECES / DAY
CREAM/COSMETICS	Product	38,000.00 PIECES / DAY
Medicine Capsule	Product	300,000.00 PCS PER DAY
Medicine Tablet	Product	300,000.00 PCS PER DAY

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Vijay Sharma
Date: 2023.07.31 19:23:16 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Shahpura)/6886(1)/2021-2022/1269-1270
Order No : 2023-2024/Jaipur/12140 **Date:** Jul 31 2023 7:23PM

Unit Id : 114460

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	1.000	NIL	1.000 Septic Tank and Soakpit
Trade Effluent	1.000	NIL	1.000 On land for Plantation/ Horticulture inside the factory premises

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D G SET(320KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 That the Trade Effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water .** The main parameters for regular monitoring shall be as under

Signature Not Verified
Digitally signed by Vijay Sharma
Date: 2023.07.31 19:23:16 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Shahpura)/6886(1)/2021-2022/1269-1270
Order No : 2023-2024/Jaipur/12140
Date: Jul 31 2023 7:23PM

Unit Id : 114460

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Arsenic (as As)	Not to exceed 0.2 mg/l
Mercury (As Hg)	Not to exceed 0.01 mg/l
Lead (as Pb)	Not to exceed 0.1 mg/l
Sulphide (as S)	Not to exceed 2.0 mg/l
Phenolic Compounds (as C6H5OH)	Not to exceed 1.0 mg/l
Chromium (Hexavalent)	Not to exceed 0.1 mg/l
Cyanide (as CN)	Not to exceed 0.1 mg/l
Bio-assay Test	Minimum 90% survival after 96 hours with at 100% effluent
Chemical Oxygen Demand	Not to exceed 250 mg/l
Phosphate (as P)	Not to exceed 5.0 mg/l

7 That this Consent to operate shall be valid for operating a pharmaceutical formulation unit within the premises of Plot No. 217, 218 Manglam Industrial Park Village - Manoharpur & Kalyanpura, NH-08, Shahpura duly converted for industrial purpose.

8 That this Consent to operate shall not be valid for operating process, plant & machinery for manufacturing products/ carrying out operations covered under the provisions of EIA Notification dated 14/09/2006, without obtaining prior Environment Clearance under the provisions of the said notification and consequential consent from the State Board.

Signature Not Verified
Digitally signed by Vijay Sharma
Date: 2023.07.31 19:23:16 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Shahpura)/6886(1)/2021-2022/1269-1270
Order No : 2023-2024/Jaipur/12140 Date: Jul 31 2023 7:23PM

Unit Id : 114460

9 That this consent to operate shall not be valid for manufacturing of any Bulk Drug/Active Pharmaceutical Ingredient (API). That the industry shall procure APIs/bulk drugs to be used for formulation purposes and record of the same along with other raw materials and production (product wise) shall be maintained.

10 That the industry shall not use any raw material which either reacts in the process or acts as a catalyst.

11 That industry shall not have any ground water abstraction structure for sourcing water. The industry shall comply with the guidelines/ provisions of Central Ground Water Authority (CGWA). The industry shall ensure that ground water is not abstracted in violation of these provisions/guidelines.

12 That the total water requirement of the complete industry shall not exceed 1.6 KLD, which includes 01 KLD industrial usage, 0.6 KLD domestic usage. The source of water shall be outsourced water supply.

13 That industry shall maintain water meters for measuring the quantity of fresh water intake, water consumed in various processes, effluent generated, treated in Effluent Treatment Plant, recycled & effluent disposed/utilized. The daily record of all the meter readings shall be maintained in separate log-book and monthly summary shall be submitted to this office.

14 That industrial waste waster shall be treated through Effluent Treatment Plant of adequate capacity and treated industrial waste water shall be utilized for plantation/horticulture inside the factory premises. No industrial effluent shall be allowed to discharge outside the premises of the unit and unit shall maintain zero discharge status.

15 The industry shall maintain Zero Liquid Discharge status inside as well as outside the premises.

16 That all the plant & machinery shall be well equipped with fume extraction & treatment system for any fumes generated from the process, use of solvents etc.

17 This consent is not evidence for ascertaining entitlement of land.

18 That the industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.

19 Minimum 33 % of the area for the industry should be covered by plantation and plantation shall be carried out to develop a green belt along the periphery.

20 That the industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and apply for the same within 30 days from date of issuance of this letter.

21 That the industry shall maintain good housekeeping.

Signature Not Verified
Digitally signed by Vijay Sharma
Date: 2023.07.31 19:23:16 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Shahpura)/6886(1)/2021-2022/1269-1270
Order No : 2023-2024/Jaipur/12140 Date: Jul 31 2023 7:23PM

Unit Id : 114460

22 That the industry shall neither use any raw material banned nor manufacture any pharmaceutical formulation banned by the appropriate Government or any other competent authority.

23 It shall be responsibility of the applicant and/or owner of land to ensure that the land use confirms the appropriate conversion for the intended purpose.

24 That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.

25 That if the project cost exceed Rs. 442.05 Lakh, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.

26 That the unit shall comply with the prescribed standards as per Environment Protection Act, 1986.

27 That this consent shall cease to be valid in case of any change in product/process/operation/raw material/ capacity/ area or in information/documentsubmitted/uploaded at the time of seeking consent.

28 That submission of any incorrect or partial information/false documents or concealment or misrepresentation of material facts shall make the applicant/industry/ process/ project liable for legal action, under the provisions of Water (Prevention & Control of Pollution) Act'1974 & Air (Prevention & Control of Pollution) Act'1981, which may include imprisonment and/or penalty as per the provisions of the statutes.

29 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.

30 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the stone crusher falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department,any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of industry only after obtaining the permission from the departments in concern (if applicable).

31 That unit shall operate & maintain the ETP of capacity 02 KLD for treatment of trade effluent generate.

Signature Not Verified
Digitally signed by Vijay Sharma
Date: 2023.07.31 19:23:16 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Shahpura)/6886(1)/2021-2022/1269-1270
Order No : 2023-2024/Jaipur/12140 **Date: Jul 31 2023 7:23PM**

Unit Id : 114460

32 **That this consent to operate is subject to post audit/verification of pollution control measures and consent conditions. In case it is found during post inspection that the unit has flouted conditions of the consent and/or is having inadequate pollution control measures and/or unable to meet the prescribed standards, this consent will be revoked without any further notice in the matter.**

33 **That the industry shall apply for renewal of consent to operate before 04 months from expiry of this consent.**

34 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

35 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

36 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

37 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

38 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

39 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

40 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature Not Verified
Digitally signed by Vijay Sharma
Date: 2023.07.31 19:23:16 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : **F(Tech)/JAIPUR(Shahpura)/6886(1)/2021-2022/1269-1270**
Order No : **2023-2024/Jaipur/12140** **Date:** **Jul 31 2023 7:23PM**

Unit Id : 114460

41 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

42 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Jaipur]

(A): **Copy to:-**

1 Master File.

Regional Officer[Jaipur]

Signature Not Verified
Digitally signed by Vijay Sharma
Date: 2023.07.31 19:23:16 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Chomu)/6031(1)/2019-2020/1476-1477
Order No : 2019-2020/Jaipur/8678
Date: 15/11/2019

Unit Id : 97495

M/s S.A. PHARMACHEM PRIVATE LIMITED

220 UDYOG BHAWAN SONAWALA ROAD GOREGAON (EAST) ,
MUMBAI Tehsil:GOREGAON (EAST) MUMBAI
District:MUMBAI

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 26/04/2019 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **S.A. PHARMACHEM PRIVATE LIMITED plant** situated at **E-12,E-12 A RIICO INDUSTRIAL AREA KALADERA JAIPUR Tehsil:Chomu District:JAIPUR** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **26/04/2019** to **31/03/2029** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
BYPASS PROTEIN	Product	70.00 MTPD
Feed Supplement	Product	50.00 MTPD

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Mahesh Chandra Sharma
Date: 2019.11.15 19:02:13 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Chomu)/6031(1)/2019-2020/1476-1477
Order No : 2019-2020/Jaipur/8678
Date: 15/11/2019
Unit Id : 97495

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.250	NIL	0.250 Septic Tank and Soakpit

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG SET(125KVA)	ACOUSTIC ENCLOSURE , ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	--	--
Diesel Fired Boiler(300KG)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	--	--

6 This consent is not evidence for ascertaining entitlement of land.

7 It shall be responsibility of the applicant and/or owner of land to ensure that the land use confirms the appropriate conversion for the intended purpose.

8 That proponent shall carryout plantation in 40% area of the land.

9 That appropriate measures shall be taken for scientific disposal of Boiler Blow Down.

Signature Not Verified
Digitally signed by Mahesh Chandra Sharma
Date: 2019.11.15 19:02:13 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Chomu)/6031(1)/2019-2020/1476-1477
Order No : 2019-2020/Jaipur/8678
Date: 15/11/2019
Unit Id : 97495

10 **That any variation/deviation at any stage related to capital investment of unit is observed the sole responsibility is of project proponent.**
11 **That no ground water extraction shall be there without prior permission from central ground water authority.**
12 **That no industrial trade effluent shall be discharged either on land/sewer/well inside/ outside the premises so as to maintain zero discharge.**
13 **That suitable measures for rain water harvesting for artificial recharge of ground water shall be taken.**
14 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the water and section 38 of the Air Act.**
15 **That proponent shall pay the fee (if applicable) for the past period as per provisions made by the State Board.**
16 **That if the project cost exceed Rs. 91.91 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.**
17 **That unit shall comply with prescribed standards as per EP Act, 1986.**
18 **That proponent shall install the effluent treatment plant (ETP) of adequate capacity for treatment of industrial waste water (if any).**
19 **That there shall be no generation of waste water from any process/procedure/operation carried out by the unit and unit shall maintain zero liquid discharge.**
20 **That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.**
21 **That this consent is being issued on the basis of documents/ information uploaded/ submitted by the applicant/ industry/ process/ project. The liability of veracity and correctness of the uploaded/submitted document/ information shall solely be of the applicant only.**
22 **Any wrong or partial information/ concealment of facts or deviation from material facts shall make this consent null & void.**
23 **That this consent shall cease to be valid in case of any change in product/process/operation/raw material/ capacity/ area or in information/ document submitted/uploaded at the time of seeking consent.**
24 **That this consent shall cease to be valid in case of any change in product/process/operation/raw material/ capacity/ area or in information/ document submitted/uploaded at the time of seeking consent.**
25 **That proponent shall not use pet coke as a fuel without prior permission of State Board.**

Signature Not Verified
Digitally signed by Mahesh Chandra Sharma
Date: 2019.11.15 19:02:13 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Chomu)/6031(1)/2019-2020/1476-1477
Order No : 2019-2020/Jaipur/8678
Date: 15/11/2019
Unit Id : 97495

26 **That submission of any incorrect or partial information/false documents or concealment or misrepresentation of material facts shall make the applicant/ industry/ process/ project liable for legal action, jointly as well as severally, under the provisions of the Indian Penal Code'1860, Information Technology Act'2000, Water (Prevention & Control of Pollution) Act'1974 & Air (Prevention & Control of Pollution) Act'1981, which may include imprisonment and/or penalty as per the provisions of the statutes.**

27 **That proponent shall obtain the necessary permission from the other departments/authorities in concern if the industrial activity falls/comes under such area/ purview or scope of such departments/authorities in concern from time to time. The sole responsibility of obtaining the permission from the departments/authorities in concern is of project proponent. The project proponent shall ensure the operation of the industry only after obtaining the permission from the departments/authorities in concern (if applicable).**

28 **That the grant of this consent is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.**

29 **That the grant of this consent shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against unit by the State Board for violation of the provisions of the Act or the Rules made there under.**

30 **That unit shall not engaged in any activity which needs Environment clearance under provision of Environment impact assessment notification 2006 & amendment till date.**

31 **The unit shall channelise shop floor or fugitive emissions through a stack of twelve meters height or at least two meters above the top most point of the building or shed or plant in the industry, which so ever is higher.**

32 **Storm water for a plant, a unit shall not be allowed to mix with effluent and/or floor washings.**

33 **Storm water within the battery limits of a unit shall be channelized through separate drain or pipe passing through a High Density Poly ethylene (HDPE) lines pit having holding capacity of 10 minutes (hourly average) or rainfall.**

34 **That proponent shall not throw the industrial waste outside the factory premises and shall not burn the discarded material/waste in open area and shall provide the same to registered users & recyclers.**

Signature Not Verified
Digitally signed by Mahesh Chandra Sharma
Date: 2019.11.15 19:02:13 IST
Reason: SelfAttested
Location:

Regional Office Jaipur
Rajasthan State Pollution Control Board
Opp. Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Chomu)/6031(1)/2019-2020/1476-1477
Order No : 2019-2020/Jaipur/8678
Date: 15/11/2019
Unit Id : 97495

35 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

36 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

37 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Jaipur]

(A): **Copy To:-**

1 Master File.

Regional Officer[Jaipur]

Signature Not Verified
Digitally signed by Mahesh Chandra Sharma
Date: 2019.11.15 19:02:13 IST
Reason: SelfAttested
Location:

503

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

240

Registered

File No : F(Tech)/Udaipur(Mavli)/7303(1)/2023-2024/7516-7518

Order No : 2023-2024/CD/6985 **Date: Mar 15 2024 5:19PM**

Unit Id : 115708

M/s M/s Radhey Bio. Tech Pvt.Ltd.,

Reg. Office 2 nd Floor Tower-A Building No. 9 DlF Cyber City Phase -III Gurgaon , Gurgaon Tehsil:Delhi District:Delhi

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 26/12/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Drug and drug intermediate plant** situated at **Village- Mandap Patwar Circle Palanakhurd Mandap Patwar Tehsil:Mavli District:Udaipur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **15/03/2024** to **28/02/2029** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Signature Not Verified

Digitally signed by Om Prakash Gupta
Date: 2024.03.15 17:19:11 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Udaipur(Mavli)/7303(1)/2023-2024/7516-7518
Order No : 2023-2024/CD/6985 **Date:** Mar 15 2024 5:19PM

Unit Id : 115708

Particular	Type	Quantity with Unit
CEFDINIR	Product	120.00 MTPA
CEFIXIME TRIHYDRATE	Product	120.00 MTPA
CHLORZOXAXONE	Product	120.00 MTPA
Clopedogrel Bisulfate	Product	120.00 MTPA
Febantel	Product	60.00 MTPA
FLUCONAZOLE	Product	300.00 MTPA
GUAIFENESIN	Product	480.00 MTPA
Lacosamide	Product	60.00 MTPA
Levofloxacin Hemihydrate	Product	120.00 MTPA
Methocarbamol	Product	180.00 MTPA
OFLOXACIN	Product	120.00 MTPA
Omeprazole	Product	120.00 MTPA
ORNIDAZOLE	Product	120.00 MTPA
Trazodone HCL	Product	120.00 MTPA

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.03.15 17:19:11 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(Tech)/Udaipur(Mavli)/7303(1)/2023-2024/7516-7518

Order No : 2023-2024/CD/6985 **Date:** Mar 15 2024 5:19PM

Unit Id : 115708

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	2.000	NIL	1.800 To be treated in STP and to be used in plantation and horticulture
Trade Effluent	129.600	115.200	14.400 Sludge & Evaporation Loss

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One Coal/ Wood/ Briquette Fired Boiler(3TPH)	ADEQUATE STACK HEIGHT , Multi Cyclone , Scrubber	SO2 Particulate Matter NOx	600 mg/Nm3 at 6 percent dry O2 150 mg/Nm3 300 mg/Nm3 at 6 percent dry O2
One DG-Set(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 That the **Drug and drug intermediate plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.03.15 17:19:11 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Udaipur(Mavli)/7303(1)/2023-2024/7516-7518
Order No : 2023-2024/CD/6985 **Date: Mar 15 2024 5:19PM**

Unit Id : 115708

7 That the Domestic Sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
pH Value	Between 6.5 to 9.0
Biochemical Oxygen Demand (3 days at 27C)	Not to exceed 10 mg/l
Chemical Oxygen Demand	Not to exceed 50 mg/l
NH4 (N)	5 mg/l
N total	10 mg/l
Total Suspended Solids	Not to exceed 20 mg/l
Fecal Coliform (MPN per 100 ml)	Not to exceed 100

8 **That this consent to operate is valid for the manufacturing of drug and drug intermediate products as mentioned at condition no. 2 of this consent to operate.**

9 **That the industry shall comply with all the conditions of Environmental Clearance issued by the SEIAA, Govt. of Rajasthan, vide letter no. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.5(f)(19580)/2019-20 dated 11.09.2021.**

10 **That the total capital investment of plant as per the C.A certificate submitted as on 05.12.2023 is Rs. 41.12 crs, which includes the cost of land, building, plant & machinery and miscellaneous assets only. In case of any increase in total capital investment a additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.**

11 **That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.**

12 **That the total water consumption of the industry for manufacturing drugs & drug intermediates shall not exceed 164.8 KLD which shall be met from Ground water (47.8 KLD) and recycled water (117 KLD).**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.03.15 17:19:11 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Udaipur(Mavli)/7303(1)/2023-2024/7516-7518
Order No : 2023-2024/CD/6985 Date: Mar 15 2024 5:19PM

Unit Id : 115708

13 That the industry shall submit copy of NOC from CGWA for the abstraction of ground water as soon it is received from CGWA.

14 That the domestic waste water shall be treated in sewage treatment plant (STP) up to the norms mentioned of conditions no. 7 and treated domestic waste water shall be used for plantation within the premises.

15 That the trade effluent generated from the industry shall be treated through Effluent Treatment Plant followed by Multi Effect Evaporator Plant of adequate capacities.

16 That the industry shall not discharge treated/untreated industrial effluent inside and/or outside the premises in any case.

17 That the industry shall maintain zero liquid discharge status inside as well as outside the premises all the time.

18 That the industry shall provide and maintain metering arrangement for raw water intake, water used in different purposes and measuring of effluent generated, treated, used & disposed, ETP inlet & outlet, MEE, MVRE permeate and reject, and STP inlet and outlet. The daily log book shall be maintained.

19 That the sludge generated from the Effluent Treatment Plant & MEE shall be disposed off scientifically through waste disposing facility in accordance with the provisions of the Hazardous & Other Wastes (Management & Trans-boundary Movement) Rules, 2016.

20 That a log book for operation of Effluent Treatment Plant, Sewage Treatment Plant & MEE shall be provided to record daily consumption of chemicals and running hours of ETP, STP & MEE shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter should be mentioned in log book.

21 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.

22 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.

23 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.

24 That proper & scientific arrangement shall be made for utilization of treated domestic waste water for plantation so as to ensure that cess pool formation is not created in the premises or in the plantation area.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.03.15 17:19:11 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Registered

File No : F(Tech)/Udaipur(Mavli)/7303(1)/2023-2024/7516-7518
Order No : 2023-2024/CD/6985 **Date: Mar 15 2024 5:19PM**

Unit Id : 115708

25 **That industry shall maintain stack of adequate height and acoustic enclosure at one D.G set of 500 KVA capacity as per the norms prescribed by CPCB.**

26 **That the industry shall maintain stack of required adequate height and adequate air pollution control measures at one Coal/Wood/ Briquette fired boiler of 3.00 TPH capacity to achieve the norms as mentioned at condition no. 5.**

27 **That safe and adequate infrastructure facilities for stack emission monitoring shall be provided & maintained as per CPCB guidelines at the stack of Coal/Wood/Briquette fired boiler of 3.00 TPH capacity.**

28 **That the industry shall comply with the Effluent & Emission standards for Bulk Drug and Formulation (Pharmaceutical) industry as notified by MoEF&CC, New Delhi vide notification no- G.S.R54(E) dated 06/08/2021.**

29 **That industry shall maintain the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.**

30 **That industry shall maintain the continuous online (24 x 7) emission/effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and ensure its connectivity with CPCB & RSPCB server for transmission of data.**

31 **That effective control measures shall be provided & maintained to control fugitive emissions during processing, transportation, packing etc.**

32 **That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions.**

33 **That industry shall provide & maintain wall to wall carpeting in vehicle movement areas within premises to avoid re-entrainment of road dust.**

34 **That industry shall maintain good house-keeping all the time.**

35 **That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.**

36 **That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish from the State Board.**

37 **That the Industry shall develop plantation in 33% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.**

38 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.03.15 17:19:11 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 141-2716906

Registered

File No : F(Tech)/Udaipur(Mavli)/7303(1)/2023-2024/7516-7518

Order No : 2023-2024/CD/6985 **Date: Mar 15 2024 5:19PM**

Unit Id : 115708

39 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.**

40 **Poly urethane (PU- closed cell) of at least 20 mm thickness should be used on ground surface for controlling the Noise and vibration, where D.G set or heavy machinery is set up.**

41 **Poly urethane (PU- closed cell) of at least 20 mm thickness should be used on ground surface where stone breaking/cutting, steel cutting or such type of Noise generating machinery are available to control Noise and vibration.**

42 **That Suitable Noise Barrier/acoustical treatment as an enclosure of the Noise generating machine must be provided to further reduce Noise and Air Born vibration at the source.**

43 **For industry worker where Noise is dominant, use of Ear plug/Headphone is must to avoid exposure to high noise levels.**

44 **That if the Noise level resulting from industry is more than 70 dB(A) hourly in any 24 hours near boundary wall of the industrial unit, the industry must provide the Noise barrier on the wall to protect the neighbour/neighboring industrial unit.**

45 **That the industry shall carryout noise monitoring near the noise generating unit to evaluate the noise exposure to the workers and at the boundary from State Board laboratory.**

46 **That industry is being directed to provide Poly urethane (PU- closed cell) of at least 20 mm thickness on ground surface below all heavy/noise generating machinery/D.G set with in a period of one year. In case the PP is unable to do so, a detailed justification should be submitted along with an undertaking to the effect that Poly urethane (PU- closed cell) shall be provided at the time of relocating/replacing the machinery/ D.G set.**

47 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

48 **That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.**

49 **That industry shall submit quarterly compliance report of consent conditions to this office as well as Regional Office, Udaipur.**

50 **That the industry shall provide and maintain separate energy meters at pollution control measures, sewage treatment plant & effluent treatment plant. The daily record of the energy consumption (Units) shall be maintained in separate log-book.**

51 **That the industry shall provide and maintain display board for Hazardous waste as per HOWM Rules, 2016 and sign board at Hazardous waste storage room.**

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.03.15 17:19:11 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Udaipur(Mavli)/7303(1)/2023-2024/7516-7518
Order No : 2023-2024/CD/6985 **Date: Mar 15 2024 5:19PM**

Unit Id : 115708

52 **That the industry shall provide water meters at inlet of ETP & recycling arrangement, separate energy meters for STP & ETP, display board of hazardous waste at main gate, sign board at hazardous waste storage room and safe & adequate infrastructure facilities for stack emission monitoring of 03 TPH Coal/Wood/Briquette fired boiler within 03 months of issuance of this consent to operate, failing which, Bank Guarantee of amount Rs. 15,000/- bearing no. 002BG01240750002 dated 15.03.2024 shall be forfeited and action for revocation of Consent to Operate may be initiated by the State Board.**

53 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.

54 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

55 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

56 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

57 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

58 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

59 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.03.15 17:19:11 IST
Reason: SelfAttested
Location:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Udaipur(Mavli)/7303(1)/2023-2024/7516-7518
Order No : 2023-2024/CD/6985 **Date: Mar 15 2024 5:19PM**

Unit Id : 115708

60 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

61 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Udaipur to ensure compliance of consent conditions.

2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Om Prakash Gupta
Date: 2024.03.15 17:19:11 IST
Reason: SelfAttested
Location:

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

Registered/E-mail

F.No. RPCB/Alwar/(KOT-286)380/3611 Date: 13.12.2023

Group In-charge (CD)
Rajasthan State Pollution Control Board,
04, Institutional Area, Jhalana Doongri,
Jaipur, Rajasthan-302004.

Sub - Regarding verification of M/s Otsuka Chemical India Ltd. (Unit ID – 680), located at SP-3-10, RIICO Industrial Area, Keshwana, Tehsil - Kotputli, District-Kotputli-Behror.

Ref: 1. Head Office show cause notice dated 03/10/2023 and email dated 27/10/2023.
2. Inspection of the unit dated 02/11/2023 and inspection/sampling/monitoring dated 06/12/2023.

Sir,

With reference to above cited subject and referred letter/email, the unit was inspected by State Board Official on 02/11/2023 and inspection/sampling/monitoring on 06/12/2023. Verification report is hereby enclosed for kind information and necessary action at Head Office Level.

Yours sincerely,

Encl: - As above.

(Deependra Jharwal)
SEE and Regional Officer
O/C

With reference to the Head Office show cause notice dated 03/10/2023, email dated 27/10/2023 and in continuation with the Regional Office, Jaipur (North) inspection report dated 23/01/2022, the industry was inspected on 02/11/2023 and inspection/sampling/monitoring conducted on 06/12/2023. Following observations were made during inspection:-

1.	a. Name of the Industry:	M/s. Otsuka Chemical India Ltd. (Unit ID – 680)
	b. Address of the Industry:	SP-3-10, RIICO Industrial Area, Keshwana, Tehsil - Kotputli, District-Kotputli-Behror
	c. E-mail:	hd_comm@otsukaindia.com
	d. Fax:	-
	e. Mobile:	9309404373
	f. Telephone:	-
2.	Date of Inspection:	02/11/2023 and 06/12/2023
3.	Name and Designation of the Person Contacted:	ShriK. K. Khamani, (Vice President)
4.	Type of Industry:	API and Bulk Drugs manufacturing
5.	Nature of Industry:	Air and water polluting as well as hazardous waste generating.
6.	Size of Industry: Large/ Medium/ Small	Large
7.	Category of Industry: Red/ Orange/ Green/ Others	Red
8.	Status of Operation: Operational/ Non-operational/ Closed/ Any other	Operational
9.	List of Partners/ Directors/ proprietor with addresses:	Attached with the application
10.	Status of consent under Water and Air Acts	• CTO vide letter dated 19/02/2021, for CDTR-PI @ 30MTA, valid up to 30/11/2023. • CTO vide letter dated 24/03/2022, for GCLE @ 700 MTA and Iohexol @ 250 MTA, valid up to 30/06/2026. • CTE vide letter dated 20/09/2022 for BMH & ADA-2 @ 240 MTA and GCLE @ 800 MTA, valid up to 30/04/2027 or date of commencement of production, whichever is earlier. • CTO application dated 13/07/2023 for CDTR-PI @ 30 MTA, pending at HO. • CTO application dated 17/08/2023 for BMH & ADA-2 @ 240 MTA and GCLE @ 800 MTA,

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		pending at HO.
11.	Status of Authorization under H and OW (M and TM) Rules, 2016	• Authorization for HW categories 35.1, 35.3, 37.3 and 5.1 for capacities 03 MTA, 75 MTA, 1500 MTA and 02 KL/A, valid up to 31/03/2026. • Authorization for transportation of HW (having 02 vehicles), valid up to 03/05/2025. • HW authorization application dated 10/08/2023 for categories 37.2, 35.3, 37.3, 33.2, 33.1 and 5.1 with capacities 03 MTA, 200 MTA, 3000 MTA, 07 MTA, 500 Nos./Annum and 02 KL/A, pending at HO.
12.	Name of Raw materials with quantity (per day or month or annum)	As per consent application(s)
13.	Name of product(s) and By-Products manufactured with quantity (per day or month or annum)	Existing:- CDTR-PI @ 30MTA GCLE @ 700 MTA Iohexol @ 250 MTA For expansion:- BMH & ADA-2 @ 240 MTA GCLE @ 800 MTA
14.	Any deviation from earlier CTO	Yes, Unit has applied for Consent to Operate-Expansion for production of BMH & ADA-2 @ 240 MTA and GCLE @ 800 MTA.
15.	Any deviation from earlier authorization	Yes, Unit has added 03 HW categories of 37.2, 33.2 and 33.1, increased generation capacities of HW categories 35.3 and 37.3 and not mentioned HW category 35.1 in the application dated 10/08/2023.
16.	Information related to Hazardous Waste	As per point nos. 11 and 15.
17.	Any deviation from observations from previous inspection report in permanent features	Yes, unit has applied for expansion in the products/product categories/HW categories/HW generation capacities as mentioned in above points.
18.	Any other relevant Information	**Water consumption details:** • Total water requirement (Fresh + Recycled) of the industry is Approx. 909 KLD but after expansion it will be approx. 1172 KLD(as per the CTO dated 24/03/2022 and CTE dated 20/09/2022). Fresh water demand (Approx. 800 KLD as per CTE dated 20/09/2022) of the unit is fulfilled through Bore-wells (05 Nos.). However, as per the log-book, the average daily fresh water consumption for the month of

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		October, 2023, it is about 456 KLD. **Details of Water pollution sources and pollution control measures** • The method of treatment of wastewater is same as of the observations during last inspection dated 20/01/2022 except the fact that the unit is planning to install a 3rd calendar in MEE-II and an additional ATFD-III. **Details of Air pollution sources and pollution control measures** • 03 Coal fired boilers (18 TPH, 12 TPH, 10 TPH) and 01 HSD fired incinerator of 800 Litres/hr is installed in the unit. • Unit has provided ESP and then stack of height approx. 50 meters at the 18 TPH boiler with monitoring facility. • Unit has provided common PCMs at 12 TPH and 10 TPH boilers which consist of Bag house and stack of height approx. 40 meters with monitoring facility. • Unit has provided venturi wet scrubber and stack of height approx. 30 meters with monitoring facility at the incinerator. • Unit has also installed 05 D.G. sets of 1500 KVA each, with acoustic enclosure and stack height of 30 meters at each D.G. set with monitoring facility. **Details of hazardous waste** • Generation –as per the authorization dated 30/03/2021. • Unit has submitted annual report for the FY 2022-23. • Storage room has been provided. • Display board provided.
19.	Specific non-compliances/shortcomings, (if any) observed during Inspection:	Nil
20.	Details of water/ waste water sample collected during inspection	Wastewater samples from following locations were collected on dated 06/12/2023 : 1. Inlet of ETP 2. After secondary clarifier 3. After ACF (i.e. MVRE Inlet) 4. MVRE Outlet (Condensate) Analysis reports are enclosed and results were found within the prescribed limits.
21.	Details of air/emission sample collected during	Stack monitoring of following stacks conducted on 06/12/2023:

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राप्रपनिमंं, अलवर

	inspection	1. Stack attached with the boiler of 18 TPH, 2. HSD fired incinerator of 800 Litres/hr. Monitoring reports have been enclosed. The parameters were found within the prescribed emission standards.

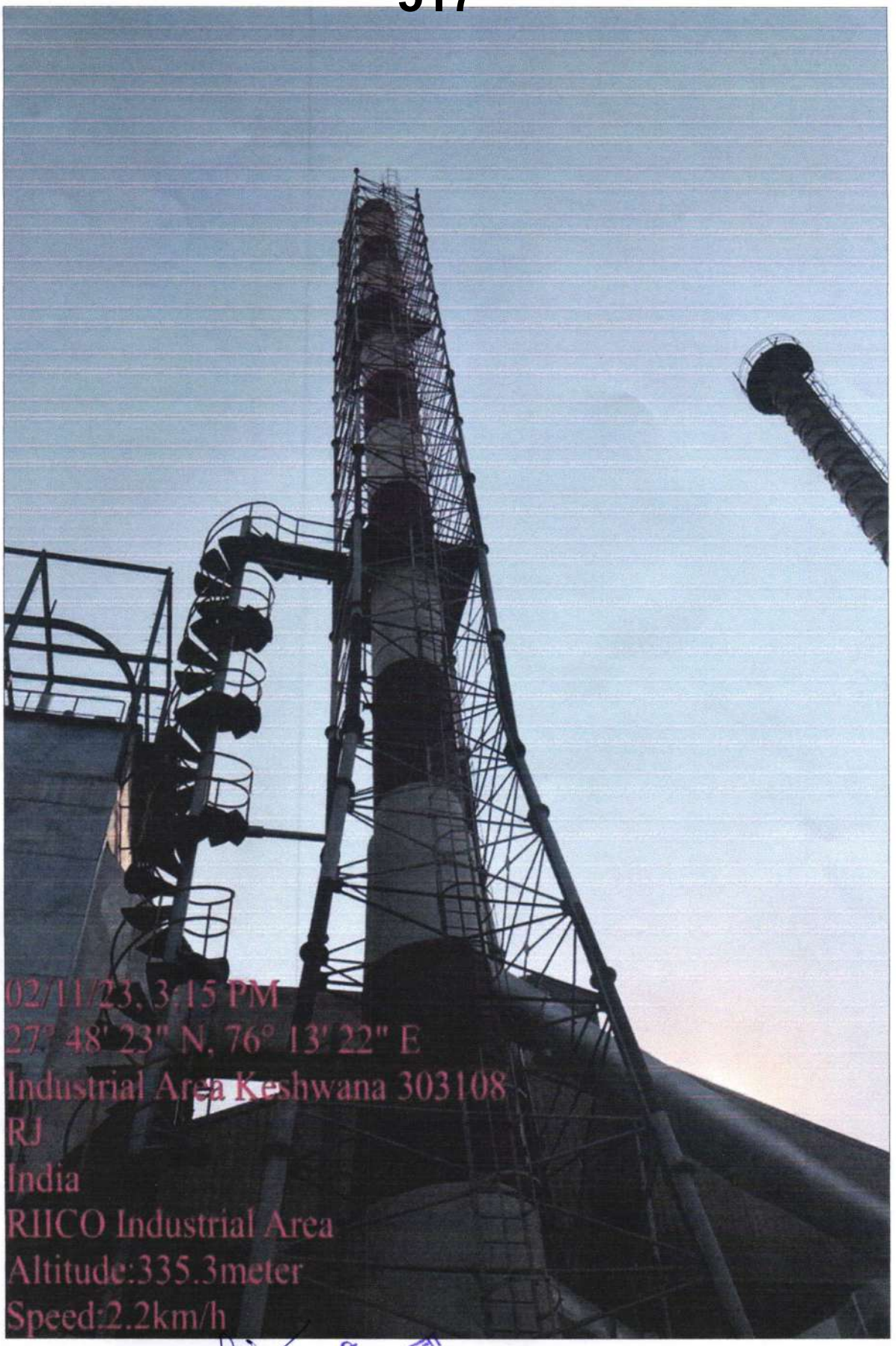
GPS based photographs taken during inspection are as follows:-





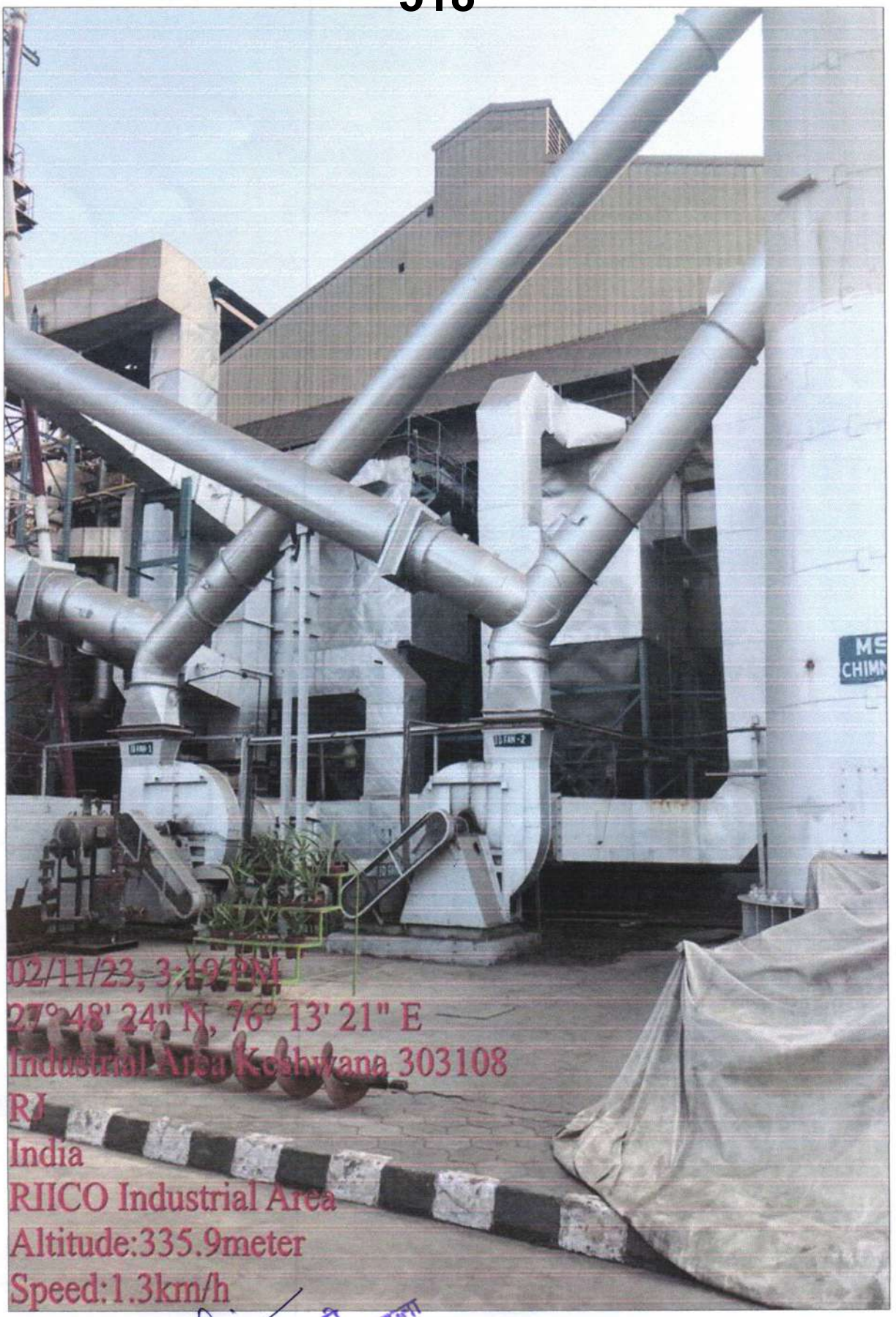
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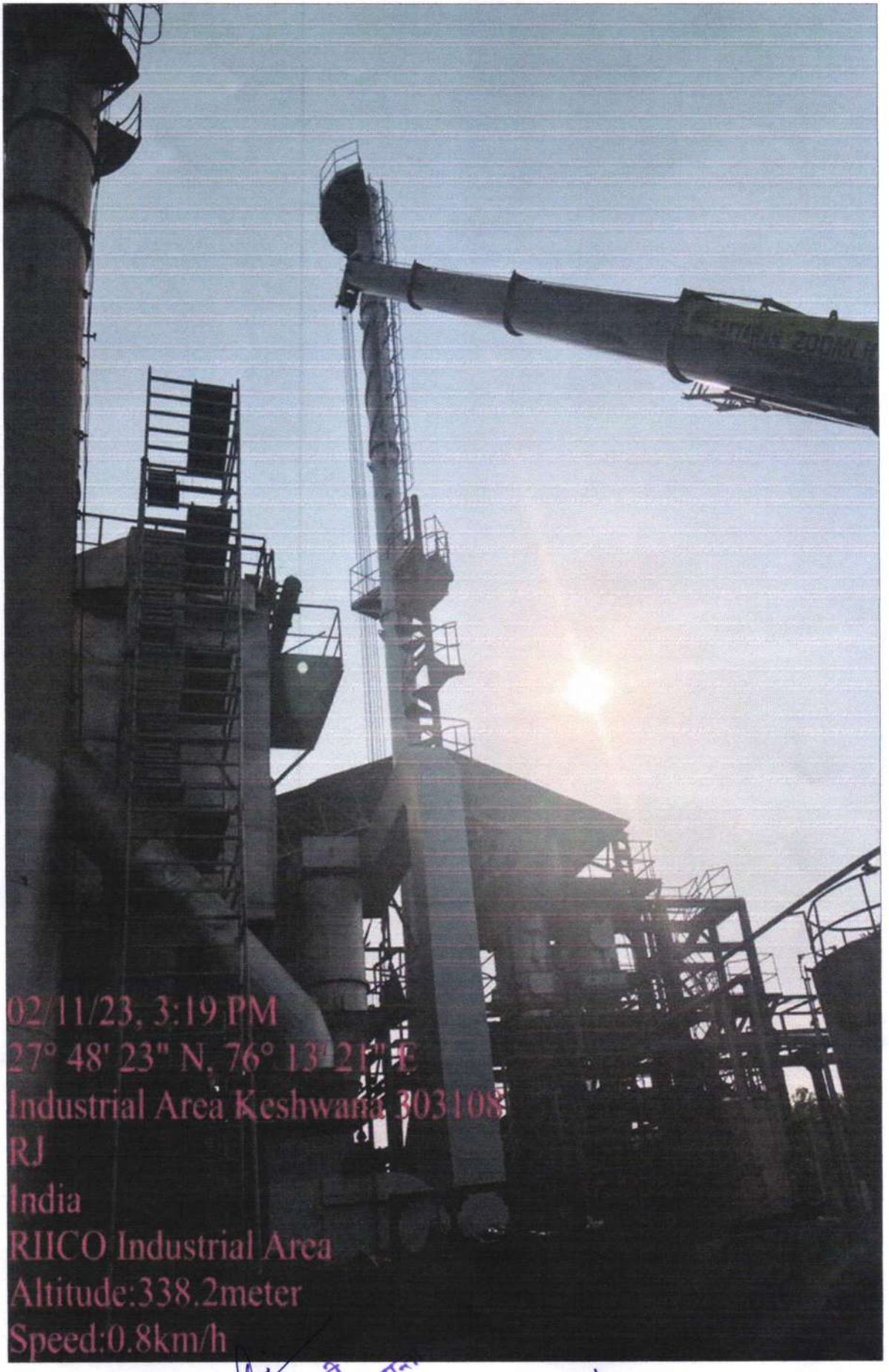
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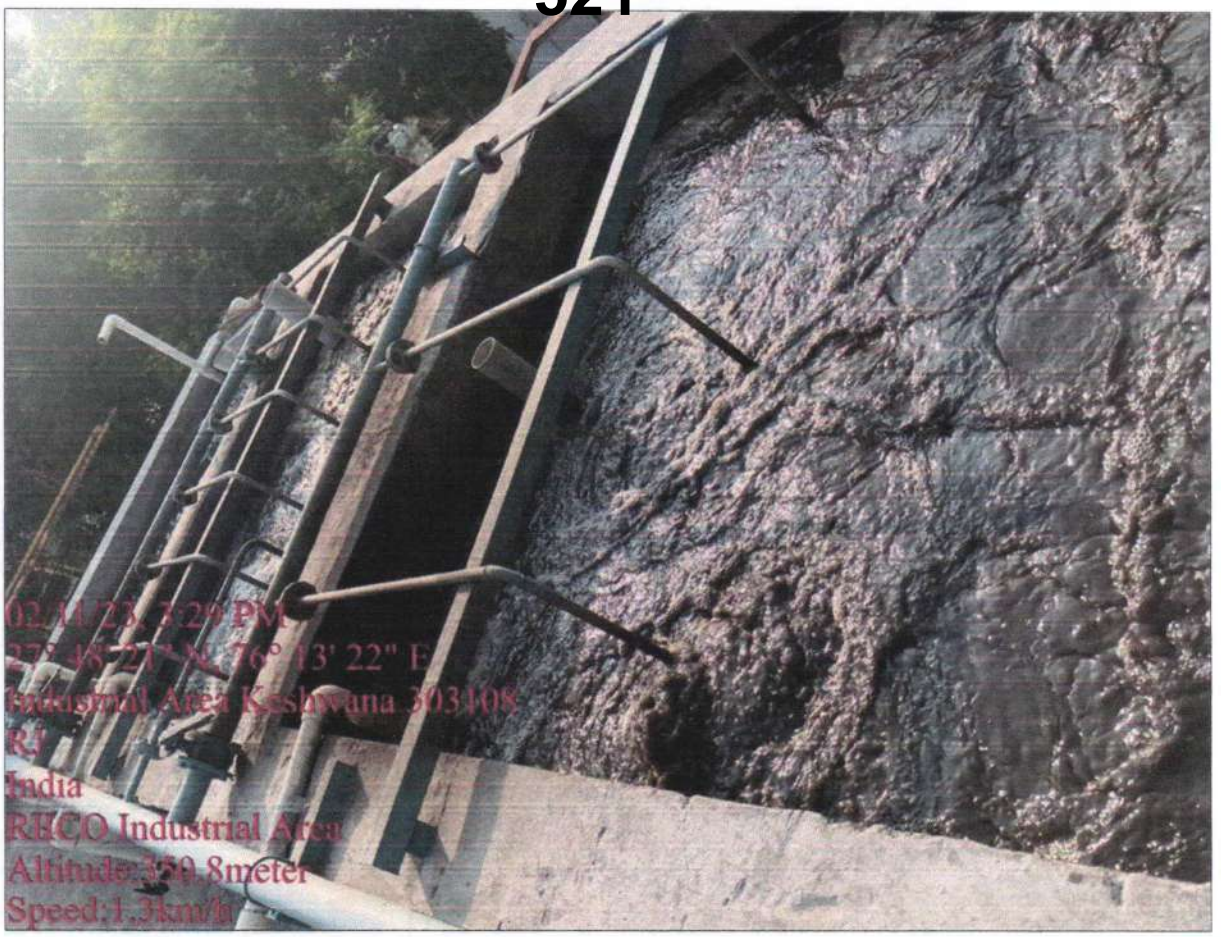
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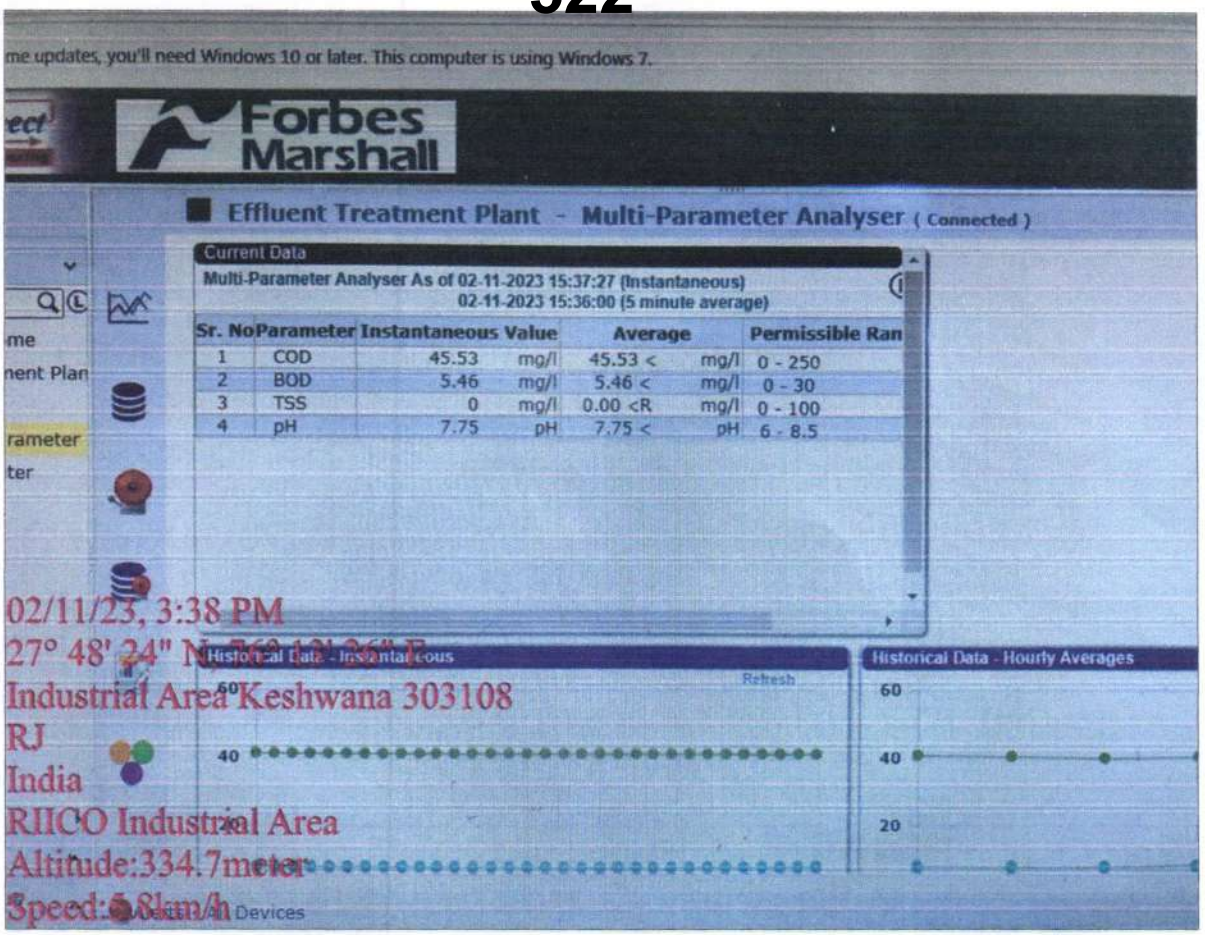
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(Ravi Tiwari)
AEE

(Rohit Meena)
SSO, RPCB, Alwar

Recommendations of Regional Officer:-

In view of above observations and the results of stack monitoring and wastewater analysis reports, pending consent to operate application may be considered for grant, if deem fit.

(Deependra Jharwal)
Regional Officer

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Final Report

Report No. : **2937**
Report On : **11/12/2023**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **07/12/2023** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S Otsuka Chemicals (India) Ltd. , Plant - API and Bulk Drugs [680] ,SP-3, 10 and 11, RIICO Industrial Area, Keshwana Rajput , Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Stack monitoring of stack attached to coal fired of capacity 18 ton attached with APH, WPH and ESP asa PCM** Collected on **06/12/2023**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **11/12/2023** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	263.8
2	Particulate Matter mg/Nm3	59
3	Sulphur Dioxide mg/NM3	237.3

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **11/12/2023**

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM- X

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Final Report

Report No. : **2938**
Report On : **11/12/2023**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **07/12/2023** from **Mr Anil Bairwa, JSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S Otsuka Chemicals (India) Ltd. , Plant - API and Bulk Drugs [680] ,SP-3, 10 and 11, RIICO Industrial Area, Keshwana Rajput , Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Stack monitoring of stack attached to HSD fired incinerator of capacity 800 KG/hr attached with ventury scrubber as a PCM** Collected on **06/12/2023**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **11/12/2023** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Carbon Monooxide as CO mg/NM3	56.8
2	Particulate Matter mg/Nm3	31
3	Hydrogen Chloride mg/Nm3	15.3
4	Sulphur Dioxide mg/NM3	123.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **11/12/2023**

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : **3504**

Report On : **12/12/2023**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **07/12/2023** from **Mr Rohit Meena, SO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Otsuka Chemicals (India) Ltd. , Plant - API and Bulk Drugs [680] ,SP-3, 10 and 11, RIICO Industrial Area, Keshwana Rajput , Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Inlet of ETP** Collected on **06/12/2023**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **12/12/2023** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	1.22
2	pH	7.3
3	Total Suspended Solids mg/l	47
4	Chemical Oxygen Demand (COD) mg/l	5120
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	507
6	Oil & Grease mg/l	5
7	Copper as Cu mg/l	BDL
8	Nickel as Ni mg/l	BDL
9	Lead as Pb mg/l	BDL
10	Total Chromium as Cr mg/l	0.01
11	Iron as Fe mg/l	0.55
12	Cadmium as Cd mg/l	BDL

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **12/12/2023**

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : **3505**

Report On : **12/12/2023**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the 07/12/2023 from Mr Rohit Meena, SO, Alwar ,RSPCB Alwar a sample of **Waste Water** of **M/S Otsuka Chemicals (India) Ltd. , Plant - API and Bulk Drugs [680] ,SP-3, 10 and 11, RIICO Industrial Area, Keshwana Rajput , Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Sample collected after Secondary Clarifier** Collected on 06/12/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **12/12/2023** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	2.246
2	pH	7.5
3	Total Suspended Solids mg/l	43
4	Chemical Oxygen Demand (COD) mg/l	712
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	50
6	Oil & Grease mg/l	2
7	Copper as Cu mg/l	BDL
8	Nickel as Ni mg/l	BDL
9	Lead as Pb mg/l	BDL
10	Total Chromium as Cr mg/l	BDL
11	Iron as Fe mg/l	0.03
12	Cadmium as Cd mg/l	BDL

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **12/12/2023**

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Final Report

Report No. : **3506**
Report On : **12/12/2023**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **07/12/2023** from **Mr Rohit Meena, SO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Otsuka Chemicals (India) Ltd. , Plant - API and Bulk Drugs [680] ,SP-3, 10 and 11, RIICO Industrial Area, Keshwana Rajput , Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **Sample collected from after ACF (MVR Inlet)** Collected on **06/12/2023**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **12/12/2023** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	2.24
2	pH	7.1
3	Total Suspended Solids mg/l	50
4	Chemical Oxygen Demand (COD) mg/l	532
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	67
6	Oil & Grease mg/l	NT
7	Copper as Cu mg/l	BDL
8	Nickel as Ni mg/l	BDL
9	Lead as Pb mg/l	BDL
10	Total Chromium as Cr mg/l	BDL
11	Iron as Fe mg/l	0.14
12	Cadmium as Cd mg/l	BDL

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **12/12/2023**

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : **3507**

Report On : **12/12/2023**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **07/12/2023** from **Mr Rohit Meena, SO, Alwar ,RSPCB Alwar** a sample of **Waste Water** of **M/S Otsuka Chemicals (India) Ltd. , Plant - API and Bulk Drugs [680] ,SP-3, 10 and 11, RIICO Industrial Area, Keshwana Rajput , Tehsil- Kotputli , District- KOTPUTLI-BEHROR** Collected from **MVR Outlet (Conensate)** Collected on **06/12/2023**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **12/12/2023** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	BDL
2	pH	8.5
3	Total Suspended Solids mg/l	11
4	Chemical Oxygen Demand (COD) mg/l	76
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	4
6	Oil & Grease mg/l	NT
7	Copper as Cu mg/l	BDL
8	Nickel as Ni mg/l	BDL
9	Lead as Pb mg/l	BDL
10	Total Chromium as Cr mg/l	BDL
11	Iron as Fe mg/l	0.03
12	Cadmium as Cd mg/l	BDL

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **12/12/2023**

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G.O.-1, Phase II, RIICO Industrial Area Bhiwadi
E mail- ro.bhiwadi@gmail.com Website www.environment.rajasthan.gov.in

RPCB/RO/BWD-2140/ 2956 Date 02.01.2023

Member Secretary **(Group - CD)**
Rajasthan State Pollution Control Board,
Jaipur

Sub:- Inspection report of industry M/s Asiatic Drugs & Pharmaceuticals Pvt. Ltd C-826, RIA-II, Bhiwadi , Tehsil- Tizara, District Alwar.

Ref. Industry's application for CTO dt. 21-09-2022.

Sir,

With reference to above subject, it is submitted that the aforesaid unit was inspected by Board's official on dt. 28-12-2022. Inspection report is being forwarded for kind perusal and needful at the level of Head Office.

Encl.: as above.

Yours Faithfully,

(Amit Sharma)
Regional Officer,

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi

INSPECTION REPORT

(Under Section 23 of the Water Act 1974, Under Section 24 of the Air Act 1981 and Under Section 10 of EP Act 1986)

Unit ID- 297 **Application ID- 320662**

1	A Name of the industry	M/s Asiatic Drugs & Pharmaceuticals Pvt. Ltd
	B Address of the Industry	C-826, RIA-II, Bhiwadi
	C E-Mail	asiatic@asiaticdrugs.com
	D Fax	01141616837
	E Mobile	09411675435
2	Date of Inspection	28-12-2022
3	Name and Designation of the person contacted:	Mr. S. K. Kushwaha, Plant Manager
4	Date of commencement of production:	1998
5	Type of industry:	Pharmaceuticals – API and intermediates mfg.
6	Nature of industry:	Air/ Water/Hazardous
7	Size of industry: Large/Medium/Small	Medium
8	Category of industry: Red/Orange/Green/Others	Red
9	Status of Operation: operational/non-operational/ closed/any other-if non-operational-reason and period of non-operational.	Operational
10	List of partners/directors/proprietor with addresses:	Shri Rana Ramnik Singh Director
11	Status of consent under the Water Act, 1974 and Air Act, 1981	1. The last CTO was granted by HO vide letter dt. 22-11-2021 under Water Act, 1974 and Air Act, 1981 for manufacturing of 6 APA Intermediate@ 135 Ton/Annum, 7 ADCA @ 100 Ton/Annum, Amoxycillin trihydrate@ 116.8 TPA, Ampicillin trihydrate@ 29.20 TPA and Cephalaxin monohydrate@ 14.6 TPA which is valid up to 30.09.2026. 2. Industry has obtained CTE expansion for mfg. of APIs from HO vide letter dt. 23-08-2022. Now, Industry has applied for Consent to Operate expansion (1175 MTPA) application on dt. 21-09-2022 online which is under consideration with the Board. *industry had obtained EC from MOEF, GOI vide

		letter dt. 03-12-2021 for products -API mfg. from existing capacity 160.6 MTPA to 1335 MTPA at plot no. C-826 RIA Bhiwadi.
12	Status of authorization under HWM Rules	Authorization under HWMR-2016 has been granted by HO vide letter dt. 24-06-2020 for category 33.1, 35.3, 37.3 and 5.1 which is valid upto is valid up to 31/01/2025. Now, Industry has also applied for amendment in authorization vide application on dt. 20-12-2022 with increase in haz. wastes generation capacity of all four existing categories, authorization application for entire plant is under consideration with the Board.
13	Name of raw materials with quantity (per day or month or annum)	as per consent application
14	Name of products(s) any by-products manufactured with quantity (per day or per month of per annum)	Exiting product:- a. 6 APA Intermediate@ 135 Ton/Annum, b. 7 ADCA @ 100 Ton/Annum, c. Amoxycillin trihydrate@ 116.8 TPA, d. Ampicillin trihydrate@ 29.20 TPA and e. Cephalaxin monohydrate@ 14.6 TPA Product under expansion - As per CTE order dt. 23-08-2022
15	Water related:	
	1. Source of water	One bore well and one RIICO water supply connection
	2. Status of metering arrangement on sources	provided
	3. Meter reading (if meter provided)	Yes, Bore well reading – 000358KL
	4. Metering arrangement for water consumption in various process/use	-
	5. Water consumption process/purpose wise	Domestic and other use – 3.91KLD Industrial use – 5.94 KLD
	6. Status of log book of water drawl and consumption	Maintained
	Water consumption in liter/day	Total water consumption – 22.55 KLD {9.85 KLD fresh water (existing – 5.85 KLD and 4 KLD for expansion) and 12.7 KLD treated water recycled in process.}
17	Waste water generation(stream wise) per day:	Domestic waste water – 0.5 KLD existing + 1.98 KLD under expansion Industrial waste water –13.4 KLD (7.7 KLD from existing plant + 5.7 KLD under expansion)
18	Whether the industry is connected with CETP or has provided Effluent Treatment Plant or treatment not required?	For treatment of domestic waste water industry has provided septic tank and soak pit. For treatment of trade effluent, industry has provided ETP of 12 KLD, RO plant- two stage and RO reject

			disposal system.
19	In case Effluent Treatment Plant (ETP) provided, details of same (In case of multiple ETP's or STP's, please provide details for all):		ETP, RO plant- two stage and RO reject disposal system.
	A	Effluent Treatment Plant (ETP) unit operation/process with details and status (Enclose Flow Sheet):	ETP comprised of equalization tank, neutralization, filter press, dosing of alum, lime and poly, primary settling, aeration- sec. settling, PSF & ACF, collection tank, -R.O. plant-two stage- RO permeate tank and RO reject disposal system with forced evaporation system and sludge drying beds.
	B	Operational Status of ETP units at the time of inspection:	ETP was found operational.
	C	Whether Separate electric meter for Effluent Treatment Plant is provided or Not? If, yes, then readings thereof.	Yes, 296119 Kwh
	D	Whether water meter at inlet, outlet and for recycle has been provided or not? If, yes, then readings thereof.	Inlet – 05122.5KL Outlet- 0027.00KL RO reject line- 0169.2KL
	E	Whether logbook for operation, electric meter/water meters/ chemicals consumption is maintained or not?	Maintained
	F	Characteristics of waste water (as per site observations) pH, Temperature, Conductivity, Dissolved Oxygen	No
20	Discharge of waste water (per day)		Domestic waste water – 0.5 KLD existing + 1.98 KLD under expansion Industrial waste water – 13.4 KLD (7.7 KLD from existing plant + 5.7 KLD under expansion) expansion)
21	Point of discharge/ disposal of waste water and ultimate receiving body. Adequacy of disposal:		Domestic waste water – septic tank and soak pit Industrial waste water – 13.4 KLD (after treatment through ETP– RO plant, 12.7 KLD treated water reused/recycled in boiler & cooling use, and 0.7 KLD sludge & forced evaporated)
22	Recycle of treated effluent (if any)		Yes
23	Details of recycling arrangements		Industrial waste water reused/recycled in boiler and cooling use.
24	Metering arrangements for recycling? If, yes, then meter reading		Yes, as outlet of ETP
25	Whether industry is a member of CETP? Provide details.		No
26	CETP inlet norms		NA
27	Method of conveyance of waste water from industry to CETP		NA
28	Adequacy of CETP for total effluent reaching CETP		NA
29	Details of air pollution:		

A	Process Stacks-					
Sr. No.	Stack attached to process	Stack height in meter & its adequacy	Probable pollutants	Details of APCM	Comment on adequacy of APCM	Whether adequate and safe infrastructural monitoring facility provided or not?
1.	4- Reactor (Glass lined Reactors-2 KL each) (8KL) – existing	Approx. 30 mt from G.L.	Acid	Alkali scrubber	Adequate	-
2	67 -reactors under expansion project	Installation work of 15 reactors under expansion project has been completed and rest of installation work will be completed in next 3-4 months. Industry has provided alkali scrubber at the roof top with stack. Connectivity work of reactors with the scrubber was under progress.				

i)	Status of energy meter & hour meter	NA
ii)	Status of log book of operation and meter	NA

B	Flue gases stacks-						
Sr. No.	Stack attached to plant	Fuel	Rated fuel consumption (it /hr, Kg/hr	Stack height in meter its adequacy	Details of APCM	Comment on adequacy of APCM	Whether adequate and safe infrastructural monitoring facility provided or not?
a	Boiler 1.2 Ton/hr – existing	Coal	No-operative completely, disconnected lines for operation completely.				
b	Boiler 1.2 Ton/hr – existing	PNG	-	Approx. 25 mtr. from G.L.	Stack	Adequate	Not required
c	Boiler 0.5 Ton/hr – under expansion	PNG	-	Approx. 25 mtr. from G.L.	Stack	Adequate	Not required
d	Boiler 3 Ton/hr – under expansion	Not installed till date					

i)	Status of energy meter & hour meter	NA
ii)	Status of log book of operation and meter	NA

C	Source of fugitive emission and measures taken to control, if any with details & adequacy:				
	Sr. No.	Source	Probable pollutants	Details of APCM	Comment on adequacy of APCM
	NA				

i)	Status of energy meter & hour meter	NA
ii)	Status of log book of operation and meter	NA

D	Details of Incinerator		
	A	- For Liquid	NA

	B	- For Hazardous Waste (Solid)			NA
	C	- If Combined			NA
i)	Status of energy meter & hour Meter				NA
ii)	Status of log book of operation and meter				NA
E	Details of D.G Sets				
	Rating	Status of Acoustic enclosure	Details of stack	Adequacy of stack and acoustic enclosure	Whether adequate and safe infrastructural monitoring facility provided or not?
	250 KVA – existing	Provided	Adequate	Adequate	Not required
	1000 KVA DG set – expansion	Not installed till date			
F	Source of foul odour and measures taken to control, if any,				NA
30	Fly ash management with all details, if applicable,				NA
31	A	Details about Hazardous Waste Management			
Sr. No.	Source of Hazardous Waste		Category of Hazardous Waste	Quantity of Hazardous Waste generated as per authorization application dt. 20-12-2022	Facility for Collection, Storage, Treatment, Transportation and Disposal
1	ETP Sludge		35.3	930 Kg/Annum	Sent to CTDF Udaipur
2	Evaporation residue		37.3	330 Kg/Annum	Sent to CTDF Udaipur
3	Empty containers/barrels		33.1	1250 Kg/Annum	Sent to CTDF Udaipur
4	Used or spent oil		5.1	1240 lit/Annum	Sold to registered recycler
	Verification and irregularities/gap found in manifests				No
33	Management/Disposal of spent Acid/Solvent/Waste Oils, if applicable				NA
34	Whether industry is a member of TSDF site or not?				Yes
35	A	Status of logbook for hazardous waste:			Yes
	B	Status of display board of size 4' X 6' at the main gate			Provided
	C	Status of display board at the storage area			Provided
36	Electric service number				Ac. no. 91060570
37	Water service number				Ac. no. 623/421460386
38	Other relevant information regarding the industry, including complaints				No
39	Details of water/waste water sample collected during inspection				Sample report of ETP dt. 04-11-2022 is enclosed.
40	Details of air/ emission sample collected during inspection				No
41	Compliance of CTE/ CTO/ Authorization/ Registration/ Undertaking/ Bank Guarantee if any, EC- conditions, if applicable:				As above
42	Cess Verification				NA
	Consumption of water in different categories for cess assessment				NA

43	**Other observations:** During inspection, following other observations were made:- 1. During inspection, the industry was found operative and engaged in production of APIs (pharmaceutical products mfg.) of existing plant. 2. The last CTO was granted by HO vide letter dt. 22-11-2021 under Water Act, 1974 and Air Act, 1981 for manufacturing of 6 APA Intermediate@ 135 Ton/Annum, 7 ADCA @ 100 Ton/Annum, Amoxycillin trihydrate@ 116.8 TPA, Ampicillin trihydrate@ 29.20 TPA and Cephalaxin monohydrate@ 14.6 TPA which is valid up to 30.09.2026. 3. Industry has obtained CTE expansion for mfg. of various type of antibiotics from HO vide letter dt. 23-08-2022. Now, Industry has applied for Consent to Operate expansion application on dt. 21-09-2022 online which is under consideration at H.O. 4. Industry had obtained EC from MOEF, GOI vide letter dt. 03-12-2021 for products -API mfg. from existing capacity 160.6 MTPA to 1335 MTPA at plot no. C-826 RIA Bhiwadi. 5. Existing plant- Industry is having total 24 reactors in existing plant, in which 4 reactors are engaged in chemical reactions and rest 20 reactors are used for mixing/cooling/crystallization/storage purposes. 6. During inspection, only existing plant was found operational and work of installation of machines under expansion project was under progress. Details are as under- a. Installation work of 15 reactors under expansion project has been completed and rest of installation work will be completed in next 3-4 months. Industry has provided alkali scrubber at the roof top with stack. Connectivity work of reactors with the scrubber was under progress. b. Steam boiler of 0.5 TPH has been installed. 7. Expansion part is yet to be commissioned for production. During inspection, representative of unit intimated that the 67 reactor for which CTE expansion granted by Board on dt. 23-08-2022 included 24 existing reactors i.e., out of thses 67 reactors total 39 reactors (24 reactors existing + 15 reactors under expansion) has been installed till date for carrying out production of 1335 MTPA. It is important to mention here that the remaining 28 reactors will be used as standby by the unit. (letter of industry is enclosed). 8. Source of water consumption in the industry were one RIICO water supply connection and one bore well. Industry has provided water meter at bore well and maintained log book. Industry has obtained exemption letter/NOC/permission from CGWA for abstraction of 9.85 KLD ground water. As per record ground water abstraction was about 3 KLD. 9. Water requirement was observed at industry for domestic use, cooling purposes, boiler use and floor & vessel cleaning. 10. Waste water generation was observed from process (centrifuge, washing of product), floor washing & vessel washing, DM plant recharge, cooling tower blow down and boiler blow down and RO reject and from domestic activities. 11. Industry has provided septic tank and soak pit for treatment and disposal of domestic waste water. 12. Industry has provided ETP (of capacity 12 KLD), RO plant (RO I –3KLPH, RO-II - 2KLPH) and forced evaporator system for treatment of entire plant trade effluent and disposal of RO reject. Industry has provided energy meter and water meter at inlet, outlet and RO reject line of ETP and maintained logbook. As per log book, waste water generation was about 1 KLD and ro reject generation was about 0.2KLD. During inspection, ETP was found operational and treated waste water was being reused/recycled in process of cooling and boiler use.

13. Forced evaporation system consist of one tank of size 20x16x3 ft. divided into two parts. Total 30 no. of nozzles provided at tank, steam line circulation, electric heaters in SS line - 4 nos. (each capacity 6 KW) have been installed/provided over solar cum forced evaporator tank for evaporation of ro reject waste water.
14. Industry has provided continuous effluent monitoring system (CEMS) for effluent (BOD, COD, TSS, pH). At the time of inspection readings were BOD-12.27 mg/l, COD-83.52 mg/l, TSS-15.5 mg/l, pH-7.33.
15. That the industry is required to submit details regarding shifting over hybrid /dual fuel mode with the all DG sets as per CAQM direction no. 56, dt. 08-02-2022. It is important to mention that vide its order dated 16-12-2022, CAQM-NCR has exempted from installation of RECD (Retrofitted emission controlled device) till 30-09-2023 (DG sets >298 KW to <800 KW).
16. Authorization under HWMR-2016 has been granted by HO vide letter dt. 24-06-2020 for category 33.1, 35.3, 37.3 and 5.1 which is valid upto is valid up to 31/01/2025. Now, Industry has also applied for amendment in authorization vide application on dt. 20-12-2022 with increase in haz. wastes generation capacity of all existing categories, authorization application for entire plant is under consideration with the Board.
17. Industry has provided display board at the main gate for hazardous waste information.
18. Industry has maintained the record of generation and disposal of haz. wastes.
19. Industry has provided closed room for the storage of haz. wastes.
20. Industry has made agreement/obtained membership from CTDF Udaipur with expanded capacity of haz. Wastes generation. (copy enclosed).
21. As per data submitted by the industry, production is within the existing plant consented capacity.

(Umesh Kumar)
Asst Environment Engineer

Recommendation:-

In light of contents of this inspection report and request letter received from industry on dt. 29-12-2022, it may be accorded consent to operate expansion for production of capacity of 1175 MTPA and authorization under HWMR for entire plant with specific condition that the industry shall obtain separate CTO expansion for remaining 28 reactors and remaining machines, and 28 rectors shall be used by unit as standby.

(Amit Sharma)
Regional Officer

Product details

S. No.	Name	Quantity/ Capacity (With Unit)
1.	MEBENDAZOLE	10, TPA
2.	DICLOXACILLIN SODIUM	10, TPA
3.	CLOXACILLIN SODIUM	10, TPA
4.	Deflazacort	10, TPA
5.	Dexamethasone SodiumPhosphate	10, TPA
6.	Betamethasone SodiumPhosphate	10, TPA
7.	Betamethasone Di Propionate	10, TPA
8.	Betamethasone Valerate	10, TPA
9.	Methyl Prednisolone	10, TPA
10.	Methylcobalmin	10, TPA
11.	Ampicillin anhydrous	10, TPA
12.	Cefadroxil Monohydrate	10, TPA
13.	Tiabendazole	10, TPA
14.	Clobetasol Propionate	10, TPA
15.	Benfotiamine	10, TPA
16.	CEPHALAXIN MONOHYDRATE	10.4, TPA
17.	Mefanamic Acid	100, TPA
18.	Sultamicillintosilatedihydrate	12, TPA
19.	Levetiracetam	15, TPA
20.	AMPICILLIN TRIHYDRATE	150.8, TPA
21.	AMOXYCILLIN TRIHYDRATE	183.2, TPA
22.	Pregabalin	20, TPA
23.	Montilucast Sodium	23, TPA
24.	OFLOXACIN	26, TPA
25.	ALBENDAZOLE	30, TPA
26.	Gliclazide	30, TPA
27.	Citicoline Sodium	30, TPA
28.	Phenylephrine hydrochloride	30, TPA
29.	Sitagliptin	30, TPA
30.	Telmisartan	36, TPA
31.	ORNIDAZOLE	40, TPA
32.	CEFIXIME	5, TPA
33.	OXACILLIN SODIUM	5, TPA
34.	FLUCLOXACILLIN SODIUM	5, TPA
35.	CEFDINIR	5, TPA
36.	Cefuroxime Axetil	5, TPA
37.	UDCA Ursodeoxycholic acid	50, TPA
38.	Disulfiram	6, TPA
39.	Cefpodoxine Proxitel	7, TPA
40.	NIACINAMIDE	80, TPA
41.	NIMESULIDE	90, TPA

ASIATIC DRUGS & PHARMACEUTICALS PVT. LTD.
C-826, RIICO Industrial Area, Phase-II, BHIWADI - 310 019, Distt. Alwar, Rajasthan
Telephone: 01493- 221476, 221480

29.12.2022

AE
4/29-12-2022

To,
The Group In-Charge,
Rajasthan State Pollution Control Board,
Jaipur (Rajasthan)

Sub : CTO (Expansion)

Dear Sir,

Further to our application of CTO expansion, we hereby submit that including standby and supporting reactors we are using total 24 Nos. Reactor Vessels.

We have added/installed 15 Nos. of reactor vessels for expansion.

Further 15 Nos. will be installed by February, 2023.

With the help of optimal utilization and process planning of timing for production in these reactors we will be able to meet our production capacity of 1335 TPA.

In next 4-6 months further 12/13 reactors will be added to meet standby and supporting requirement. These will be used during maintenance and breakdown of any above reactors. This will help us for smooth and trouble free operation and production in near future.

We hope you will find the above clarification in order and oblige us by issuing CTO (Expansion) for which we will be highly obliged.

Thanking you,

Yours sincerely
For Asiatic Drugs & Pharmaceuticals Pvt. Ltd.

For Asiatic Drugs & Pharmaceuticals (P) Ltd.

Authorised Signatory

Surendra Kumar Kushwaha
(Authorised Signatory)
Mb.9214338480

02.01.23
3081

CC : To The Regional Officer,
Rajasthan Pollution Control Board, Bhiwadi.

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FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : **1247**

Report On : **23/11/2022**

I hereby certify that I **Dr Rajendra Singh Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **04/11/2022** from **Mr Satyavan Singh, JSO, Bharatpur ,RSPCB Bharatpur** a sample of **Waste Water** of **M/S Asiatic Drugs & Pharmaceuticals Pvt. Ltd. , Plant - Asiatic Drugs Pharmaceuticals Pvt. Ltd. [297] ,Plot No-C-826, Phase-II, RIICO Industrial Area,Bhiwadi,Alwar , Tehsil- Tijara , District-Alwar** Collected from **Outlet of ETP** Collected on **04/11/2022**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **23/11/2022** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.95
2	Total Suspended Solids mg/l	86
3	Chemical Oxygen Demand (COD) mg/l	136
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	20
5	Oil & Grease mg/l	3.12

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **23/11/2022**

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

An ISO 9001, 14001, 45001 & 27001 Chamber

UDAIPUR CHAMBER OF COMMERCE & INDUSTRY
उदयपुर चेम्बर ऑफ कॉमर्स एण्ड इण्डस्ट्री
(Apex body of Trade, Industry, Mining, Education & Tourism of Southern Rajasthan)

UCCI/HWM-235/2022-23/293

13th December 2022

M/s Asiatic Drugs & Pharmaceuticals Pvt. Ltd.
C – 826, RIICO Industrial Area, Phase – II,
BHIWADI – 301019
District : Alwar
(Rajasthan)

Sub : Revision in Membership for the disposal of updated quantity of Hazardous Waste

Ref. : 1) Our earlier letter No. UCCI/HWM-235/2022-23/118 dated 09-10-2022
2) Your E-mail and letter dated 07-12-2022

Dear Sirs,

As per your email dated 07-12-2022; we are hereby revising your hazardous waste disposal status. Presently your HWM membership is to dispose 150 Kg/Annum under category 37.3, 250 Kg/Annum under category 33.1 and 180 Kg/Annum under category 35.3 of schedule 1. Now we are pleased to revise it as under :

S.No	Type of Hazardous Waste	Category		Quantity / Annum
		Sch	Code	
1.	Concentration or evaporation residues	I	37.3	0.33 TPA
2.	Empty barrels / containers / liners contaminated with hazardous chemicals / wastes	I	33.1	1.25 TPA
3.	Chemical sludge from waste water treatment	I	35.3	0.93 TPA

Kindly note that you need to renew your HWM membership annually.

We are hereby advising M/s Re Sustainability Limited (Formerly known as Ramky Enviro Engineers Limited), Udaipur to accept the above quantity of waste.

Thanking you,

Yours faithfully,
For Udaipur Chamber of Commerce & Industry

Udaipur Chamber of Commerce & Industry ★ HWM Project ★ Udaipur

Dr. Anshu Kothari
Sr. Vice President

cc : 1) Member Secretary, Rajasthan State Pollution Control Board, Jaipur
2) Regional Officer, Rajasthan State Pollution Control Board, Alwar
3) M/s Re Sustainability Limited (Formerly known as Ramky Enviro Engineers Limited), Udaipur

REGIONAL OFFICE
RAJA/STHAN STATE POLLUTION CONTROL BOARD
F-470, Mewar Industrial Area, Near UCCI Building, Udaipur

RPCB/RO/Udaipur/ 883 Date: 29.08.22

The Group In-charge (CD)
Rajasthan Pollution Control Board,
Jaipur

Sub: Inspection report of M/s Amzole IndiaPvt.Ltd., 41,UdhyogVihar , Sukher, Tehsil Girwa, District Udaipur.

Ref: H.O. letter no. 290 dated 08/07/2022.

Sir,

With reference to subject cited above, aforesaid industry was inspected by Board officials on 29/07/2022. Inspection report is being forwarded for information and further necessary action at the level of head office.

Yours Faithfully

Encl: As above.

Regional Officer
RSPCB, Udaipur

Inspection Report of M/s Amzole IndiaPvt.Ltd., 41,UdhyogVihar , Sukher, Tehsil Girwa, District Udaipur

The aforesaid unit was inspected on dated 29/07/2022 by undersigned Board officials to verify the reply of show cause notice dated 08/07/2022 submitted by the industry on date 22/07/2022. During inspection the representative of the unit Shri K. S. Matharu, Director of concern was present. During Inspection industry was found operational and engaged in production of bulk drugs and intermediates.Observations during inspection are as follows:

Sn	Point of SCN dated 08/07/2022	Observations during inspection
8 (i).	Fee deposited with the CTO application dated 03/05/2022 is not adequate. The PP deposited Rs-1,20,000/- against the applicable fee Rs-1,38,000/-	Industry has deposited balance CTO fee Rs-18,000/- through online system on date 13/07/2022.
8 (ii).	Industry is manufacturing Ammonium Sulphate @ 15 TPD without obtaining CTE from the Board.	Industry has applied for CTE (exp.) on 21/07/2022 for manufacturing ammonium sulphate @ 15 TPD which is under consideration at H.O. level. The unit has already obtained CTO for manufacturing of ammonium sulphate solution @ 47 TPD which is valid up to 31/08/2022, and this ammonium sulphate @ 15 TPD shall be obtained from the same.
8 (iii).	NOC of CGWA for abstraction of ground water not submitted.	Industry has applied for NOC of CGWA on date 29/12/2017, copy of same is enclosed.
8 (iv).	Water balance with details of process wise water consumption & waste water generation has not been submitted.	Copy of water balance enclosed as submitted with reply. The water generated from the unit is subjected to distillation and used in cooling tower @ 8.25 KLD along with fresh water @ 75 KLD i.e. approximately diluted to 90%.
8 (v).	Power of attorney/authority letter/ Board resolution not submitted	Copy of resolution enclosed as submitted with reply.
9 (i).	Acoustic enclosure have not	Acoustic enclosure provided over D.G. set of 125 KVA.

	provided with one D.G. set of 125 KVA, one D.G. set of 380 KVA and One D.G. set of 500 KVA.	380 KVA and work order issued for 500 KVA D.G. set which shall be done 30 days (copy enclosed).
7.	Height of Stack provided with D.G. set of 500 KVA is not adequate.	Provided.
8.	Industry has not provided flow meter at the inlet of cooling tower	Provided
9	Industry has not installed OCEMS as per CPCB Guidelines	So far as OCEMS is concern the unit had not been directed so far by H.O. or after the inspection dated 21/07/2020 and 20/01/2022 by R.O. office which also does not mention any noncompliance with reference to OCEMS. Also there is no condition in last CTO granted vide letter no. F(Tech)/Udaipur(Girwa)/4115(1)/2018-2019/1917-1919 dated 02/07/2018 regarding above. During inspection it was found that waste water is not discharged outside the process loop and sent to distillation and the distillate of waste water (and not the waste water) is directly fed into the cooling tower. The distillate water is recycled internally without getting out of the system. That may be reason the unit has not been directed to install OCEMS although other units were instructed from H.O. in 2016 and the unit was not directed for the same.
10	The levels of particulate matter (PM10) at AAQM near plant area were found exceeding the prescribed limits.	The parameters in analysis report of stack monitoring conducted on 20/01/2022 are within limits and out of two ambient air monitoring conducted one is under limit and the other is out of permissible limit as this was conducted near the gate and probably due to traffic, it increased. However, the ambient air quality near air pollution sources was within limit. The unit informed that they are depositing fee for paid monitoring for conducting monitoring.

Recommendations: CTO may be considered after taking into deliberation/comments mentioned against each point of the show cause notice dated 08/07/2022.

Shiv Kumar
AEE, RSPCB, Udaipur

Sharad Saksena
Regional Officer, RSPCB,
Udaipur

AMZOLE INDIA PVT. LTD.

41, UDHYOG VIHAR, SUKHER, UDAIPUR 313001 (INDIA)
PHONE : +91 294 2440047, 2440092 EMAIL : amzole@yahoo.com/amzole@amzole.com

Purchase Order No. AIPL/2022-2023/15
Date 18.08.2022

CIN : U24114RJ1986PTC003655
GST No. 08AABCA7491B1ZU

Supplier's Name & Address

M/s. ENVIOR-ACOUSTICS DESIGN SERVICES
F-96, SECTOR -8
NOIDA (UP) - 201301

Please mention above purchase order No. in all invoices correspondence and shipment.

Your Ref. No. EADS/ms/08/22/0102
Date 09.08.2022

Please arrange to supply the following in accordance with the Terms & Conditions stipulated below overleaf and on the covering note.

S.No.	Description	Quantity	Rate	Amount Rs.	P.
1	500 KVA ACOUSTIC ENCLOSURE	01 Nos	370000.00	370000.00	
	Size 5700 x 2700 x 3000 mm				
	Installation Charges			150000.00	

1. Terms of Payment	50% Advance, 40% on delivery & 10% After Testing	Excise duty @	-
2. Despatch Instruction	By Road	GST @	18%
3. Inspection	By You	Other Charges	-
4. Destination	SUKHER, Dist.UDAIPUR-313 004	Transportation/Freight	To Pay
5. Delivery Schedule	3-4 Weeks After Receiving PO	Insurance	-

Note : Modvat : The Original Central Excise Gate Pass Should accompany the above supplies for modvat purpose, failing which will deduct the amount applicable from your bill.

For : AMZOLE INDIA PVT. LTD.

Authorised Signature

ORIGINAL COPY

ENVIRO-ACOUSTICS DESIGN SERVICES
(An ISO 9001-2008 Certified Company)

To

M/S – Amzole India Pvt ltd. **DATE-** 09/08/2022

Kind attention - Mr. Mathur 9829040764

Location - Udaypur Rajasthan India,

SUBJECT – Proposal for Room acoustic, Acoustic fire rated doors

PROPOSAL REFERENCE NO – EADS/MS/08/22/0102

ABOUT US!

We at **EADS** offers complete standard and customized solutions for all **industrial and architectural acoustics needs.** With more than 50+ years of combined experience we have built a very professional and advanced setup and executed more than 300 successful projects. Our expertise includes

1- Industrial Acoustics
2- Architectural acoustic
3- Highway noise control
4- And turnkey projects design and execution with consulting and noise monitoring

Dear Sir,

With reference to the above subject and telephonic discussion & site visit held with your good selves, we are pleased to submit our Techno-Commercial offer as under:-

REQUIREMENT

1- Acoustic Insulation of DG set room done by means of Room Acoustics.
2- 20-25 dB (A) Insertion Loss at One meter distance from outside wall boundary or less than 75 dB (A)

TECHNICAL SPECIFICATION OF ROOM ACOUSTICS

Room Acoustics:-Providing 2 coats of CPRX adhesive on walls and ceiling make STP Limited fixing acoustically treated 600 x 600 x 100 mm thick lining on walls and ceiling of DG room by means of 100 mm thick 48 kg/m3 density Twiga/Lloyd make glass wool absorbers, 22 gauge GI channel framework of 600mm x 600mm fixed to walls with wall plugs and covered with Twiga make industrial glass fibroid tissue paper 50 GSM, covered with 24 gauge aluminum perforated

ENVIRO-ACOUSTICS DESIGN SERVICES

(An ISO 9001-2008 Certified Company)

To

M/S – Amzole India Pvt ltd. **DATE-** 09/08/2022

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(30% open area) G.I. Sheet, the perforated sheet shall be stretched tightly over the frame work and shall be sealed with 20mm wide natural anodized aluminum beading over all the channel framework at all the joints.

Insulation -100mm thick, the inside cavity shall be filled with high quality resin bounded 48kg/m3 Twiga/Lloyd glass wool absorbers of 100 mm thickness confirming IS - 8183.
Fibroid tissue paper Twiga make (50 GSM) will be used to support the insulation material (Absorber Slabs).

Acoustic fire doors:- 6x7 feet and 4x7 feet **(CBRI test certificate shall be provided for fire test)**
Supply and installation of steel flush fire doors with acoustic and fire rating 120 minutes as per manufacturer specification and similar to the **prototype tested by CBRI, Roorkee and certificate issued there of as per IS 3614 part 2, 1992** with overall size as per requirement.
Door frame are made with 1.6mm thick galvanized steel sheet pressed to single rebate profile of size 125x60mm.
Door shutter are made with 14 Gauge galvanized steel sheet pressed formed to provide a 75mm thick fully flushed double skin, Panel shall with lock seam joints at style edges and filled with ceramic wool (96 kg/cum density) honey comb structure with reinforcement at top, bottom and stile surrounds. The items also include provision for required iron mongery and finished with zinc, Phosphate storing primer & powder coated finish.
Hinges: SS 304 grade, ball bearing butt hinges 4"x3"x3mm- Garg/Hafele make
Dead lock: 1 side key and other side thumb turn, 70mm cylinder- Assa Abloy/Hafele make
D handle: SS 304 grade, 19mm dia, 300mm long- Assa Abloy/Hafele make
Door closer - surface mounted, std arm Abloy/Hafele make
Concealed flush bolt: 300mm long Dorma/Hafele makes
Vision panel: 6mm thick clear wired glass panel 200 x 300 mm- Pilkington glass make
Smoke seal: 10x4mm

Results-
There will be noise reduction of 20-25 dB (A) from one meter distance from wall boundary of DG Room, or less than 75 dB (A) at one meter distance. On site test shall be provide.
Please note that during testing we have to close all noise sources at testing area.

Commercials

SL.No	Particulars (Supply and installation)	Unit	Qty	Rate INR	Amount (INR)
1	500 kva Acoustic Enclosure Size 5700x2700x3000 mm	1	1 nos		3,70,000.00 INR
	Installation Charges				15,000.00
TOTAL					**3,85,000.00 INR**

ENVIRO-ACOUSTICS DESIGN SERVICES
(An ISO 9001-2008 Certified Company)

Terms & Conditions

Price	Ex Works Freight and Gst extra.
Delivery	3-4 weeks after receiving PO with advance payment
Sales Tax	GST@18% Extra
Payment Terms	50% advance, 40 on delivery of acoustic lining material rest 10% after testing .
Statutory Variation	In case any variation on taxes or any new levy is imposed, the same shall be charged extra at actual.
warranty	12 months standard warranty against any performance or manufacturing defect
Civil work	Civil work shall be in client scope, ladder, electricity, scaffolding shall be provided by client

Regards

Mahendra

Sharma

9811940703

F-96 Sector-8 Noida (Uttar Pradesh) 201301
0120-4545191, E-mail:- info@enviroacoustics.com
www.enviroacoustics.in

Amzole
Fine Chemicals

AMZOLE INDIA P

Ref: AIPL/RSPCB/2022-2023/**207**
Date: 20th July 2022

375
22/07/22

To,

The Group In-Charge (CD),

Rajasthan State Pollution Control Board,

Head Quarter, 4, Institutional Area,

Jhalana Doongri,

Jaipur- 302004

Sub: Consent to operate application Dated 03.05.2022 (Unit Id-22, Application Id: 309700)

Dear Sir,

Please refer to your letter no. F.Tech (CD-187) RPCB/CD/UID-22/289 Dated 08.07.22, we give below answers to the queries raised by you.

1. The fees was paid as per the online guidelines of the board, we have however deposited balance of ₹18000 & will request you to please send us the details for accounting purpose.

2. We have not started making ammonium Sulphate solid. We are already having consent for 47 TPD of Ammonium sulphate solution which we wish to convert to Ammonium Sulphate solid 15 TPD. We are applying for its CTE along with necessary fees separately at the earliest.

3. We have already applied to CGWA copy of application enclosed.

4. Authority letter enclosed as desired.

41, Udhyog Vihar, Sukher, Udaipur - 313004, India
+91 294 2440047 +91 294 2440557 amzole@amzole.com www.amzole.com
CIN : U24114RJ1986PTC003655

Amzole Fine Chemicals

AMZOLE INDIA PVT. LTD.

5. Water balance enclosed as desired.

6. i. We are in talk with companies providing acoustic enclosure & will make the rooms sound proof by 30th October 2022, In the mean time we have replaced 380 KVA generator with new generator of 380 KVA with built-on acoustic enclosure, photo enclosed.

ii. Height of chimney of the 500 KVA DG set has already been increased to 4.5 M above building as per formula H=h+√KVA .

iii. Mechanical flowmeter has been provided, however we are replacing it with electromagnetic flowmeter & will complete at the earliest to ensure proper measurement.

iv. We have provided flowmeter at the process water generation which is used in cooling tower, earlier the same was not required as per our CTO dated 02/07/2018. We will also put PTZ camera with the guidance of Regional office by 30th September 2022.

v. As we are situated in RIICO industrial area surrounded by Marble processing units the AAQM some time goes up due to heavy movement of trucks in the area, otherwise all other parameters in our plant were within limits, However we are approaching Regional office to redo the test & will submit report at the earliest.

We therefor request your good office to please renew our consent application.

With Warm Regards
For Amzole India Pvt. Limited

For AMZOLE INDIA PVT. LTD.

Managing Director

AMZOLE INDIA PVT. LTD. UDAIPUR

Kulveer Singh Matharu
CC: R.O, RPCB, RO Udaipur

41, Udhyog Vihar, Sukher Udaipur - 313004, India
+91 294 2440047 +91 294 2440557 amzole@amzole.com www.amzole.com
CIN : U24114RJ1986PTC003655

ditional Payment

Enter Unit Id*	22
Enter Application Id *	309700

Get Detail

1	22	Amzole India Pvt.Ltd. (22)	309700	Bulk Drug	CTO WA (Consent to Operate Air/Water)	Renewal	30/04/2022	Address 41,Udhyog Vihar City Sukher District Udaipur Tehsil Girwa

Challan Details

Challan Amount	0	Payment Proceed
Payment Mode	--Select--	

CTO-AW11903015	333330205225201	New E-mitra(Online-Rajasthan Payment Platform)	2000.00	02/05/2022	ReSend	Success
CTO-AW41883390	333331307223605	New E-mitra(Online-Rajasthan Payment Platform)	18000.00	13/07/2022	ReSend	Success
CTO-AW79113340	333331705228098	New E-mitra(Online-Rajasthan Payment Platform)	120000.00	17/05/2022	ReSend	Success

Reset

Payment Details

Challan No.		Token No.	

Verify Token No.

CTO-AW11903015	New E-mitra(Online-Rajasthan Payment Platform)		73138719	02/05/2022	73138719	2000.00
CTO-AW79113340	New E-mitra(Online-Rajasthan Payment Platform)		75127674	17/05/2022	75127674	120000.00
CTO-AW41883390	New E-mitra(Online-Rajasthan Payment Platform)		77790518	13/07/2022	77790518	18000.00

AMZOLE INDIA PVT. LTD. UDAIPUR

Amzole
Fine Chemicals

AMZOLE INDIA PVT. LTD.

COPY OF RESOLUTION PASSED IN THE BOARD OF DIRECTORS MEETING HELD ON 01st MAY' 2022 AT REGISTERED OFFICE OF THE COMPANY 41, UDYOG VIHAR, SUKHER, UDAIPUR

We hereby certify that following Resolution of the Board of Directors of the Company was passed at a meeting of the Board held on the 01.05.2022 and has been duly recorded in the Minute Book of the Company.

"Resolved that the following persons whose signature are attested below are authorised to sign all the papers and affidavits required for Rajasthan Pollution Control Board approvals on the behalf of the Company.

		SIGNATURE
1.	SHRI KULVEER SINGH MATHARU	
2.	SHRI SANJAY KUMAR JHA	

Signature Attested

CERTIFIED TO BE TRUE COPY

FOR AND ON BEHALF OF THE BOARD

AMZOLE INDIA PVT. LTD. UDAIPUR

(K. S. MATHARU)
CHAIRMAN

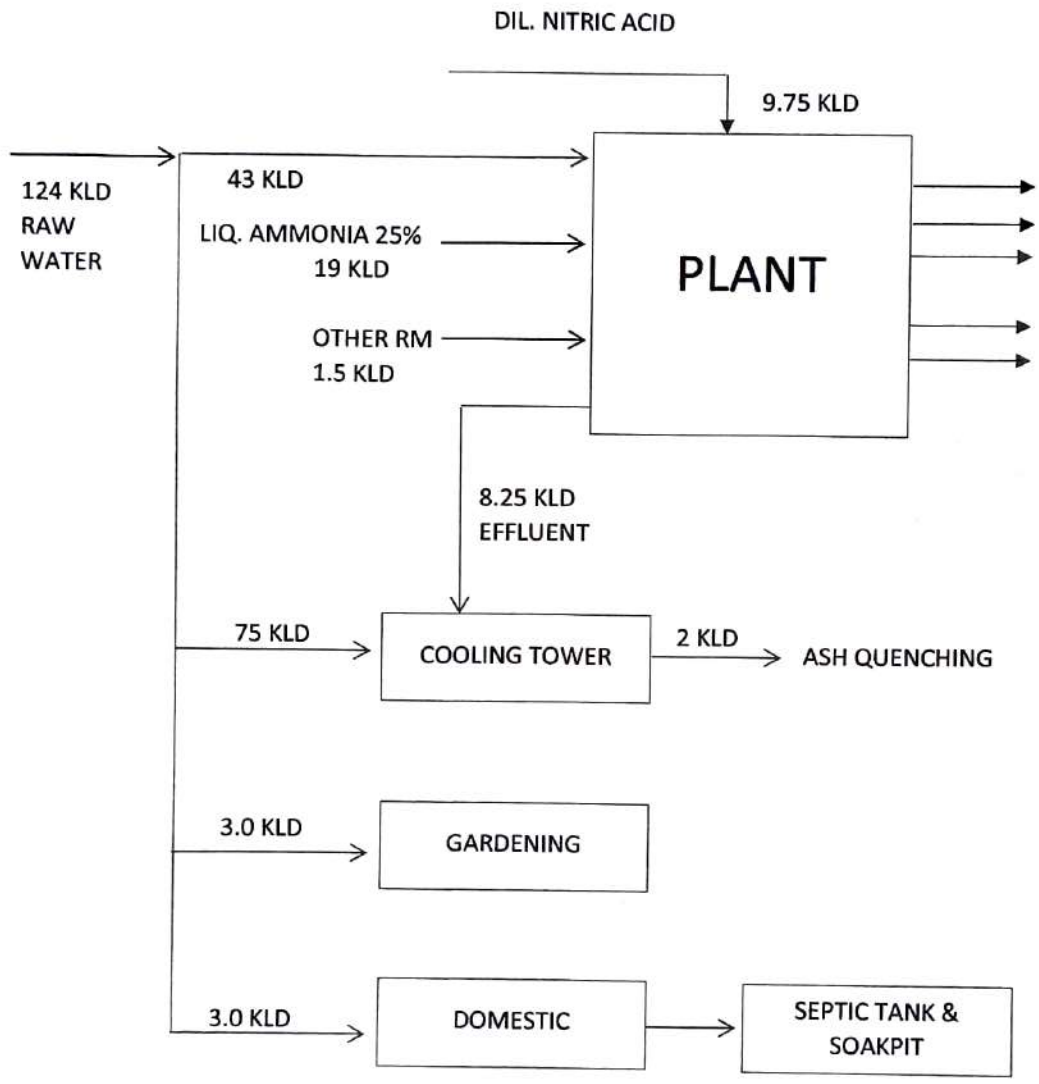
41, Udhyog Vihar, Sukher, Udaipur - 313004, India
✆ : +91 294 2440092, +91 294 2440456 ✉ : amzole@amzole.com / amzole@yahoo.com ★ : www.amzole.com
CIN : U24114RJ1986PTC003655, PAN : AABCA7491B, GSTIN : 08AABCA7491B1ZU

553

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AMZOLE INDIA PVT. LTD.
UDAIPUR
40mm

OVER ALL WATER BALANCE



GLYOXAL 40%	- 07.20 KLD
DIL NITRIC ACID 16-17%	- 29.00 KLD
AMONIUM SULPHATE LIQUOR 20-21%	- 28.50 KLD
TO COOLING TOWER	- 08.25 KLD
DRUGS & ITS INTERMIDIAT	- 00.30 KLD
TOTAL OUTPUT	73.25 KLD

TOTAL INPUT	
DIL NITRIC ACID	- 09.75 KLD
PROCESS RAW WATER	- 43.00 KLD
OTHER CHEMICALS	- 1.50 KLD
LIQ. AMMONIA 25%	- 19.00 KLD
	73.25 KLD

555

292

Water Balance

Input

1.	Dil. Nitric Acid	-	09.75 KLD
2.	Process raw water	-	43.00 KLD
3.	Liquor Ammonia 25%	-	19.00 KLD
4.	Other Chemicals		0.50 KLD
	Total	-	73.25 KLD

Output

1.	Glyoxal 40 %	-	07.20 KLD
2.	Dil. Acetic Acid 16-17%	-	29.00 KLD
3.	Ammonium Sulphate Liq. 20-21%	-	28.50 KLD
4.	To cooling Tower	-	08.25 KLD
5.	Drug & its intermediate	-	00.30 KLD
	Total	-	73.25 KLD

Net Effluent - Zero

Water Consumption and balance:

S. No.	PARTICULARS	(KLD)
1.	Boiler and Cooling	75
2.	Domestic	03
3.	Gardening	03
4.	Industrial process	43
	Total Water Consumption	124

ANGOLE INDIA PVT. LTD. UDAIPUR

Waste Water Generation:

S. No.	PARTICULARS	(KLD)
1.	Boiler and Cooling	Nil
2.	Domestic	1.50
3.	Industrial process	8.25
	Total	9.75

Waste Water Treatment :

The domestic waste water shall be treated with septic tank followed with soak pit. The process waste water to be generated shall be treated with evaporation through cooling tower and ash quenching.

No waste water shall be discharged outside premises.

AMZOLE INDIA PVT. LTD. UDAIPUR

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/8048/RJ/IND/2017

1. **General Information:**

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Chemical
(i) Name of Industry:	M/S AMZOLE INDIA PVT. LTD.

(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) ($)

Address Line 1 :	41, UDHYOG VIHAR
Address Line 2 :	SUKHER
Address Line 3 :	
State:	RAJASTHAN
District:	UDAIPUR
Sub-District:	GIRWA
Village/Town:	Udaipur
Area Type :	Non-Notified
Area Type Category :	Over Exploited

(iii) Communication Address

Address Line 1:	41, UDHYOG VIHAR,
Address Line 2:	
Address Line 3:	
State:	RAJASTHAN
District:	UDAIPUR
Sub-District:	
Pincode:	313001
Phone Number with Area Code:	
Mobile Number:	91 9829040764
Fax Number:	
E-Mail:	amzole@yahoo.com

(iv) Salient Features of the Industrial Activity:

The company engaged in manufacturing 2-Methyl-Imidazole (2MI), 2-Methyl-5-Nitroimidazole (2MNI) and Glyoxal 40%.

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land : Enclose Documents of Ownership / Lease: ($)

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	235.00	0.00	235.00
Open Land	4381.28	0.00	4381.28
Road/ Paved Area	825.13	0.00	825.13

Government of India
Central Ground Water Authority (CGWA)
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Rooftop area of building/ sheds	2958.54	0.00	2958.54
Total	8399.95	0.00	8399.95

(vi) Drainage in the Area (River/ Nala etc) : None

(vii) Source of Availability of Surface Water for Industrial Use (if any – Furnish Details): None

(viii) Average Annual Rainfall in the Area (in mm): 637.00

(ix) Townships / Villages (Within 2km Radius of the Industrial Unit): None

(x) Whether Ground Water Utilization for: Existing Industry

Date of Commencement Industry: 10/07/1986

Date of Expansion :

2. Details of Water Requirement (Fresh and Recycled Water Usage):
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) ($)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m3/day)			
(a) Ground Water Requirement (m3/day):	124.00	0.00	124.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	**124.00**	**0.00**	**124.00**
(d) Recycled Water Usage (m3/day):	0.00	0.00	0.00
Total Water Requirement : (a+b+c+d)(m3/day)	**124.00**	**0.00**	124.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	118.00	0.00	118.00	300	35400.00
Residential / Domestic	3.00	0.00	3.00	300	900.00
Greenbelt Development /Environment Maintenance	3.00	0.00	3.00	300	900.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	124.00	0.00	124.00		37200.00

29/12/2017 06:17 PM

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/8048/RJ/IND/2017

(iii) Breakup of Recycled Water Usage:

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated :	49.00	300	14700.00
(b) Quantity of Treated Water Available	0.00		
i). Reuse in Industrial Activity:	45.00	300	13500.00
ii). Reuse in Green Belt Development:	4.00	300	1200.00
iii). Other Uses:	0.00	0	0.00
(c) Total Treated Water Utilized:	49.00		14700.00

Net Ground Water Requirement: 124.00 (m3/day)

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 1

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Tubewell / -	100.00 / 150	30.00	5.00	6 / 300	Submersible Pump	5.00	No	No / -

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures: 0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof

4. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- ($)

Consumption less than 500m3 /day
Land area less than 2 ha.

5. Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- ($)

Rain water harvesting at the plant (A report attached as annexed)

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/8048/RJ/IND/2017

6. **Copy of Referral Letter seeking NOC from CGWA from Central Pollution Control Board / State Pollution Control Board / Bureau of Indian Standards / Ministry of Environment and Forests / Other Central / State Agencies shall be Annexed.- ($)**

Attached Referral Letter

S.No	Attached Referral Letter	Attachment Name	File Name
1	State Pollution Control Board	CTO	Consent to Operate.pdf

7. **Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:**

If Yes, so Details thereof with Status:

INDUSTRIAL USE- Self Declaration

It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be submitted to Regional Office.

Regional Director,Central Ground Water Board Western Region, 6-A, Jhalana Doongri, JAIPUR, RAJASTHAN, 302004

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) through NON TAX RECEIPT PORTAL (https://bharatkosh.gov.in). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

Bharatkosh Details:-

Transaction Ref Number:- 311217000O269

Dated:- 31.12.2017

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application & Required Documents before Submitting Online Application.

Attached Files:

1). **Site Plan : (Refer: 1 (ii))**

S.No	Attachment Name	File Name
1	Site Plan	Site Plan.pdf

2). **Certified Revenue Sketch : (Refer: 1 (ii))**

No Attachment Found!

3). **Documents of Ownership / Lease : (Refer: 1 (v))**

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/8048/RJ/IND/2017

S.No	Attachment Name	File Name
1	Land allotment	Land Allotment Letter -1.PDF
2	allotment of land	Allotment letter.PDF
3	Factory licence	Factory Licence Certificate.pdf

4). **Source of Availability of Surface Water : (Refer: 1 (vii))**

No Attachment Found!

5). **Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)**

S.No	Attachment Name	File Name
1	Water balance	water Balance.pdf

6). **Groundwater Availability Report : (Refer: 4)**

No Attachment Found!

7). **Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)**

S.No	Attachment Name	File Name
1	Rainwater harvesting	Rainwater harvesting.pdf

8). **Authorization :**

No Attachment Found!

10). **Non-Polluting Effluent :**

S.No	Attachment Name	File Name
1	Non pollution effluent	Air report.pdf

11). **Extra Attachment :**

No Attachment Found!

12). **Scanned Industrial Application :**

No Attachment Found!

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/8048/RJ/IND/2017

Name & Signature of the applicant
(With official seal)

Date :

Place :

Associated User : amzole4p
Submitted By User : amzole4p
Submission Date : 29/12/2017

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

bharatkosh.gov.in
Government of India Receipt Portal

RECEIPT

Transaction Ref.No. 3112170000269 Dated: Dec 31 2017 1:11PM

Received from MR. AMZOLE INDIA PVT LTD with Transaction Ref.No. 3112170000269

Dated Dec 31 2017 1:11PM the sum of INR 1000 (One Thousand Only) through Internet based

Online payment in the account of PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION, , Application Number : 21-4/8048/RJ/IND/2017.

Disclaimer:- This is a system generated electronic receipt, hence no physical signature is required for the purpose of authentication

Printed On: 31-12-2017 01:16:25

Courtesy :- Controller General of Accounts

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Regional Office
Rajasthan State Pollution Control Board
Address : F-470, Near UCCI Building, M.I.A, Udaipur (Raj.)
Email : **rorpcbudaipur@gmail.com** Phone no : **0294-2491269**

No. RPCB/ROU/UI-102/2052 Date - 25/01/2024

Group In-charge (CD),
Rajasthan State Pollution Control Board,
Jaipur,

Sub: - Inspection Report of M/S Golden Durgs Pvt. Ltd. at Plot No. C-155, Mewar Industrial Area, Madri, Tehsil: Girwa, District: Udaipur.

Ref:- 1. HO Letter No. F Tech (CD-Haz.-142)/RPCB/CD /647-649 dated 04/08/2023 and H.O. Email dated 27.12.2023.

Sir,

In reference to the above, the aforesaid industry M/S Golden Durgs Pvt. Ltd. at plot no. C-155, Mewar Industrial Area, Madri, Tehsil: Girwa, District: Udaipur was inspected by board official on 19/01/2024. An inspection report is being submitted for information and further necessary action.

Yours Faithfully

Encl: As above.

(Sharad Saksena)
Regional Officer
RO, RSPCB, Udaipur

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FORMAT FOR INSPECTION OF INDUSTRIES WITH REGARD TO GENERATION AND MANGEMENT OF HAZARDOUS WASTE

S. No.	Particulars	Status/Details
1	Name of Industry	**M/s Golden Drugs Pvt. Ltd.**
2	Complete Postal Address of the Industry	C-155, MIA, Road No.-2, Madri, Udaipur, Rajasthan, Pin-313003
3	Website	NA
4	Tel and Fax Number	Telephone No.- 0294-2490411 Fax: : N.A.
5	Longitude and Latitude	Longitude: 73.753217 And Latitude: 24.580401
6	E-Mail	goldendrugspl@gmail.com
7	Date of visit	D D M M Y Y Y Y 1 9 0 1 2 0 2 4
8	Contact Person, Name, Designation and Contact No.	Name HIREN R PUROHIT Designation UNIT HEAD Contact No. 9460041484
9	Name and Designation of the officials visiting the Unit	S. No. 1. — Name of Person: Payal Pancholi — Designation: Supdt. S.O.
10	Process description in brief for each product. Also attach process flow diagram indicating raw materials and sources of hazardous waste generation along with mass balance	*Details are enclosed*
11	Year of Commissioning	March - 2018
12	Production (in MT or KL/ Day) of each product	S. No. 1. — Product: Tinidazole — MT/Day or Month or Annum: 14.00 TPA — Operational Status: Operational

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13	Status of Consent under the Water Act, 1974	Date of Issue D D M M Y Y Y Y 0 1 0 7 2 0 2 3 Validity D D M M Y Y Y Y 3 0 0 6 2 0 2 8
14	Status of Consent under the Water Act, 1981	Date of Issue D D M M Y Y Y Y 0 1 0 7 2 0 2 3 Validity D D M M Y Y Y Y 3 0 0 6 2 0 2 8
15	Status of Authorization under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 (HWM Rules, 2008)/ Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and details of Hazardous Waste (HW) authorized (Please also attach copy of authorization)	Date of Issue D D M M Y Y Y Y 2 3 0 8 2 0 1 8 Validity D D M M Y Y Y Y 3 1 0 7 2 0 2 3 Unit has applied for Authorization under HWMR on 21/4/2023 mentioning following waste and also add one more category i.e. Spent Catalyst 18.1 @3 MTA.

S. No.	Name of HW	Category	Quantity	Mode of Treatment & Disposal/Recycling/Reuse etc.
1.	Process Residue and Waste	28.1	27.00 MTPA	CTDF Udaipur
2.	Spent Carbon (Pharma Industries)	28.3	3.00 MTPA	CTDF Udaipur
3.	Off Specification Products	28.4	3.00 MTPA	CTDF Udaipur
4.	Date expired, discarded and off-specification drugs/Medicines	28.5	5.00 MTPA	CTDF Udaipur
5.	Chemical sludge from waste water treatment	35.3	15.00 MTPA	CTDF Udaipur
6.	Used or spent oil	5.1	2.00 KLA	CTDF Udaipur

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		Copy of authorization enclosed
16	Name and Categories of HW generated and their respective quantity (Please specify all types of HW generated from the unit along with category as per Schedule I or II of the HOWM Rules, 2016)	The details of various categories of hazardous wastes generation and their quantity, as verified by the inspecting team during the inspection are as below in Table- 1:

S. No.	Various Production Plant/ Process at the facility	Name of HW (with category) generated in Tonne and their quantity per Tonne of inputs*	HW generation (in Tonne) per tone of the consented product	HW generation as per the consented capacity of the product (Tonne per day of month or annum)	Actual quantity of products produced or inputs used				Actual quantity of HW generated	
					During current financial year (as on date of inspection) (6)		During previous financial year (7)		During current financial year (as on date of inspection)	During previous financial year
					Product	Input	Product	Input		
(1)	(2)	(3)	(4)	(5)					(8)	(9)
1.	Manufacturing of Tinidazole	Chemical sludge (35.3) And Spent carbon (28.3) 9.00 Ton/Annum	Approx 9.00 Ton/Annum	Approx 9.00 TPA HW on the production of 55.00 TPA	50.00 Ton/Annum	60.00 Ton/Annum	9.50 Ton/Annum	14.50 Ton/Annum	9 Ton	3.00 MT/Annum

* Please give name and quantity of each of the inputs for each rows of the above table case of recycling/utilization/ pre-processing/co-processing units, the inputs would a include HW being procured and used in deriving products

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		Note: Column (3) and (4) are to be derived as per mass balance and verified during its inspection. Column (6) and (7) are to be derived from Column (3) or (4), as applicable
17	Captive Recycling/Utilization/ Incineration/Secured Land filling facility details	No
18	Details of HW storage, quantity of HW stored and period of storage	**1.** Storage facility details and capacity: (i) Lined/ unlined-: Lined (ii)Open/ Covered and safe from rain water intrusion: Covered (iii)Capacity : Size : 16' (H)X 50' (W) X80' (L) (iv)In case of incinerable hazardous waste storage, comment on compliance of CPCB guidelines: N.A. **2.** Details of HW Stored

Table 2: Details of HW Stored

S. No. (10)	Name & Category of HW [as per Column (3) of Table 1] (11)	Actual HW generated in Tonne [sum of Column (8) and (9) of Table 1] (12)	Previous Stock (in Tonne) stored in storage shed (at the beginning of previous financial year) (13)	Actual Quantity (in Tonne) found stored on the day of inspection (14)	Balance (in Tonne) (Column 13 + Column 14) (15)	Latest Date of Transfer of HW to authorized recycler/ co-processor/TSDF/ etc. (16)
1.	Chemical Sludge and Spent Carbon	12 MT	NA	1.7 MT	1.7 MT	21.11.2023

		3. Comments on whether HW is being sent to authorized recycler/co-processor TSDF/etc. timely in compliance with Rule 9 of the HOWM Rules : Yes
19	Categories and quantity of HW sent to authorized actual user/ common TSDF	**1.** Details of the authorized actual user*/common TSDF, as applicable, whom HW sent:

Table 3A: Details of authorized actual user and TSDF

Sl. No. (17)	Name & address of the authorized common TSDF/Actual	Name of SPCB/PCC who granted authorization to the authorized TSDF/Actual user	Activities for which authorization granted to the authorized TSDF/Actual user (specify among transportation/ recycling/ utilization/pre-processing/co-	Name & categories of HW for which authorization granted to the authorized

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		<table><tr><td></td><td>User* (18)</td><td>and authorization no. with its validity (19)</td><td>processing/incineration/secured land filling) (20)</td><td>TSDF/Actual User* (21)</td></tr><tr><td>1.</td><td>Udaipur Chamber of Commerce & Industry (UCCI)</td><td>RSPCB, F(HSW)/Udaipur(Mavli)/7152(1)/2023-2024/6218-6220 dated 27/12/2023</td><td>Secured land filling</td><td>NA</td></tr></table> *Actusl user includes occupier who procures and processes HW for reuse, recycling, recovery, pre-processing, utilization including co-processing. **2.** Details of HW sent to the authorized actual user and TSDF, as applicable, since previous financial year (as per daily/annual record and manifest document Form 10): Please applicable data in Table 3B as attached with this format separately.
20	Compliance w.r.t. labeling, manifest system, records, annual returns etc.	Observations:- **1.** Adequate packing of HW: Packed in bags **2.** Labeling of HW containers in form 8 : Not observed during inspection, the representative advised to maintain the same. **3.** Compliance of all Manifest Documents and sending/receiving of the same to concerned when HW are being sent (refer Rule 19 of the HOWM Rules, 2016): Satisfactory **4.** Transportation HW only by authorized sender or receiver: Yes **5.** NOC from the concerned SPCB/PCC if HW are sent for disposal to other State/UT: Not applicable **6.** Intimation to both the SPCBs/PCCS before handing over the waste to the transport incase HW is sent for recycling or utilization including co-processing : Not applicable. **7.** Prior intimation to SPCBs/PCCs of the states/UTs of transit incase of interstate transportation : Not applicable **8.** Transportation of HW and compliance with Rules under Motor Vehicles Act, 1988 : Vehicle is provided by UCCI **9.** Daily records maintenance in Form 3 : Yes maintained **10.** Timely submission of annual returns in Form 4 to the SPCB/PCC : Yes
21	Safety facilities provided at storage facility	<table><tr><td>Sr. No.</td><td>Safety Facility</td></tr><tr><td>1</td><td>Personal protective Equipments provided to labours</td></tr><tr><td>2</td><td>fire fighting system provided</td></tr></table>
22	Environmental Monitoring	Yes, during inspection 2 AAQM, 1 Stack, 1 Noise monitoring were conducted and results are found within the prescribed standard. Copies of analysis reports are enclosed.

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23	Details of HW contaminated sites, if any, within and outside the industry premises	Nil
24	Remarks	The details of hazardous waste is based on the material balance provided by the unit representative.

Payal Pancholi
Supdt.S.O.

Recommendations:-

Based on the above, authorization under hazardous waste Rule may be considered

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Regional Officer,
RSPCB, Udaipur

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Table 3B : Details of HW sent authorized actual user and TSDF listed in Table 3A since previous financial year till date of inspection

S.No.	Name of HW & Category (as per column 2 of the Table 2)	Quantity recycled/ Utilized/ Disposed in captive facility (in Tonne)			HW sent for Recycling/Utilization/Pre-processing/ Co-processing/ Incineration/ Secured Landfilling in Tonnes and to whom							Total HW recycled/ Utilized in captive facility and sent to other authorized facility (Sum of column 24 to 33)	Quantity of hazardous waste store within the premises (as per column 15 of the Table 2)
		Incinerated	Secured Landfill	Recycled /Utilized	Recycling	Utilization	Pre-processing	Co-Processing	Incineration	Secured Land filling	Sent to whom (please specify S. No. of Table 3A)		
(22)	(23)	(24)	(25)	(26)	(27)	(28)	(29)	(30)	(31)	(32)	(33)	(34)	(35)
573 1.	Chemical Sludge and Spent Carbon	NA	NA	NA	NA	NA	NA	NA	NA	9.00 MT	NA	9.00 MT	10.7 MT

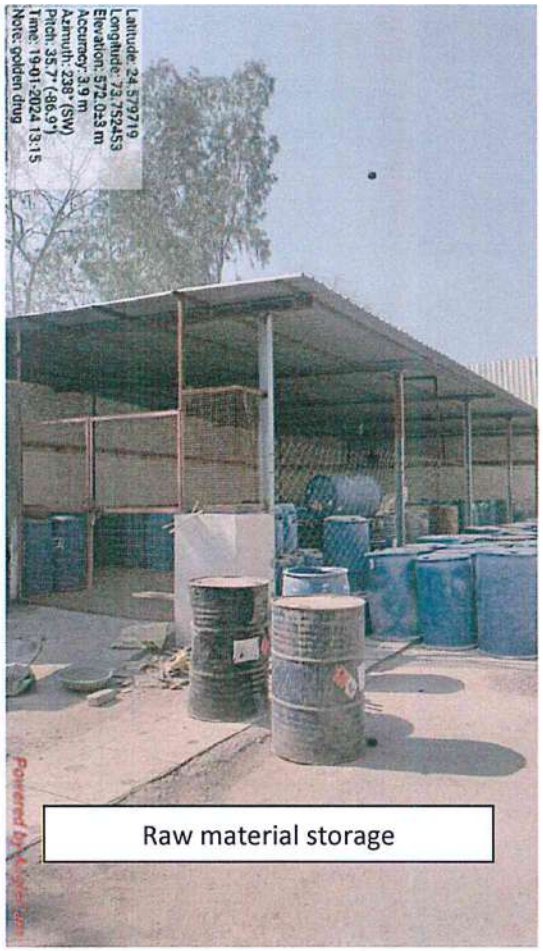
* Comments on difference between (Column 15 of Table 2/Column 35-Column 34)

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Hazardous waste storage room



Raw material storage



Boiler area





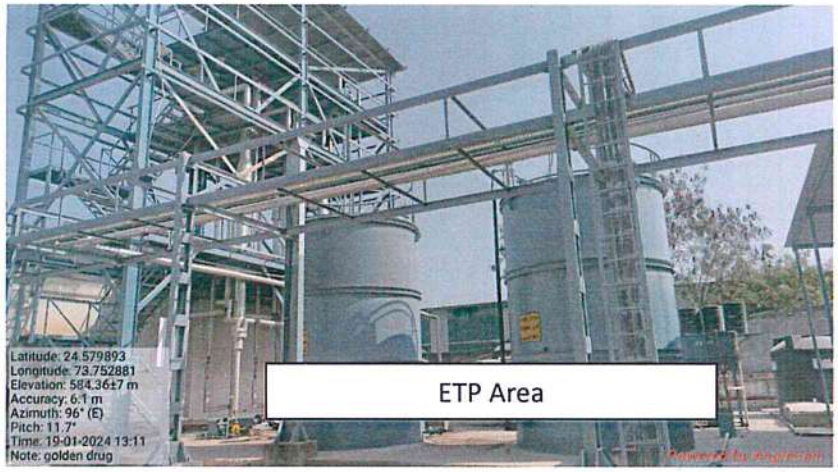
Wood Fired Boiler

Hazardous waste stored

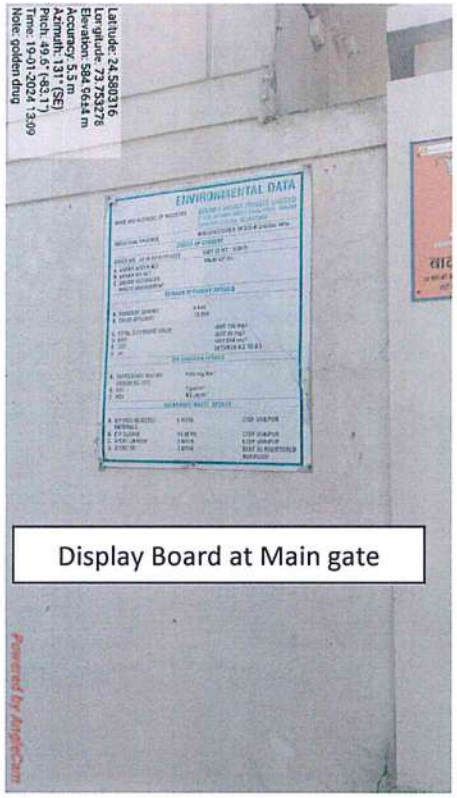
D.G. Set

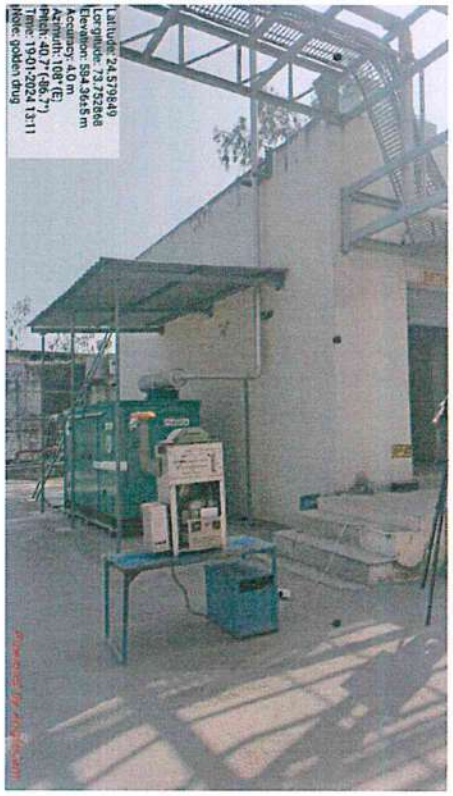
313

576


Latitude: 24.579893
Longitude: 73.752881
Elevation: 584.36±7 m
Accuracy: 6.1 m
Azimuth: 96° (E)
Pitch: 11.7°
Time: 19-01-2024 13:11
Note: golden drug
ETP Area


Latitude: 24.579725
Longitude: 73.752447
Elevation: 584.36±10 m
Accuracy: 3.9 m
Azimuth: 240° (SW)
Pitch: -1.9° (3.1°)
Time: 19-01-2024 13:15
Note: golden drug


Latitude: 24.580316
Longitude: 73.753278
Elevation: 584.96±4 m
Accuracy: 5.1 m
Azimuth: 131° (SE)
Pitch: 40.4° (-83.1°)
Time: 19-01-2024 13:09
Note: golden drug
ENVIRONMENTAL DATA
Display Board at Main gate


Latitude: 24.579849
Longitude: 73.752868
Elevation: 584.36±5 m
Accuracy: 4.0 m
Azimuth: 108° (E)
Pitch: 40.7° (-86.7°)
Time: 19-01-2024 13:11
Note: golden drug


Latitude: 24.579849
Longitude: 73.752869
Elevation: 568.83±3 m
Accuracy: 4.0 m
Azimuth: 175° (S)
Pitch: -5.5° (-85.5°)
Time: 19-01-2024 13:11
Note: golden drug

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Flow Diagram (Tinidazole)

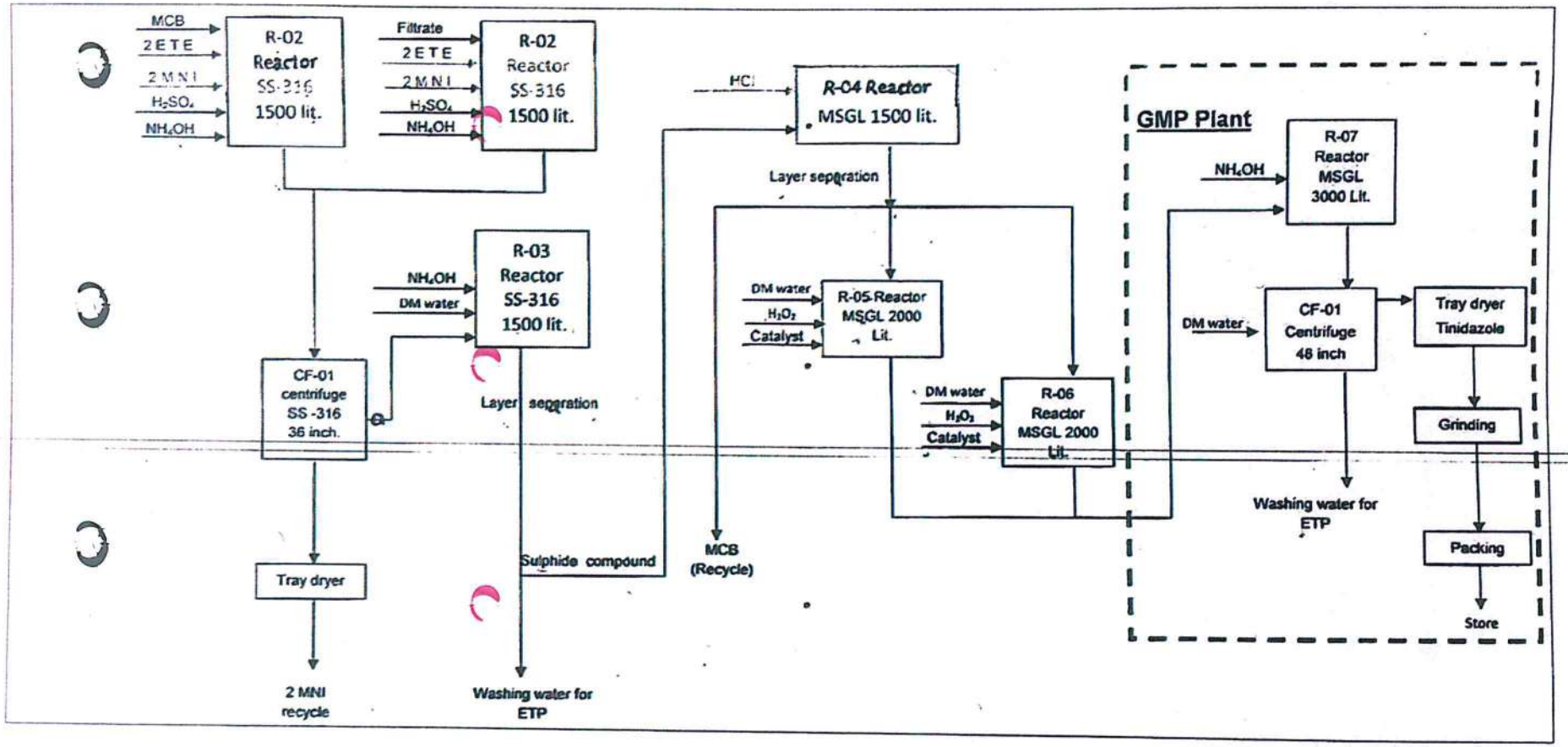


Table No. 2.4

Material Balance (Tinidazole)

S. No.	INPUT	Quantity in kg	OUTPUT	Quantity in kg
1.	2 Methyl 5 Nitro Imidazole	100.00	2 Methyl 5 Nitro Imidazole	50.00
2.	2 Ethyl Thio Ethanol	46.00	Tinidazole	62.50
3.	Mono Chloro Benzene	100.00	Ammonium Sulphate	150.00
4.	Ammonia Liquor	124.00	Ammonium Chloride	19.00
5.	Sulphuric Acid	75.00	Mono Chloro Benzene	90.00
6.	Hydrogen Peroxide	62.00	Water	315.00
7.	Hydrochloric Acid	42.50	Carbon	2.00
8.	DM Water	150.00	Losses (handling)	14.50
9.	Carbon	2.00		
10.	Catalyst	1.50		
Total Input		**703.00**	**Total Output**	**703.00**

Golden Drugs PVT. LTD.

Ref. No.- GDPL/2023/EHS/007

The Regional Office,
Rajasthan State Pollution Control Board,
F- 470, Near UCCI Building, MIA,
Udaipur (Raj.) 313003

Date:- 28.06.2023

Subject:- Submission of annual returns (Form- 4) of hazardous waste for the period From April 1, 2022 to March 31, 2023.

Respected Sir,

This is reference to the aforesaid subject and authorization granted by the Rajasthan State Pollution Control Board (RSPCB).

We are submitting here with annual returns (Form- 4) of hazardous waste for the period from April 1, 2022 to March 31, 2023 for our Golden Drugs Pvt. Ltd., Madri, Udaipur, Rajasthan.

Thanking you

For- Golden Drugs Pvt. Ltd.

For Golden Drugs Pvt. Ltd

Authorised Signatory

Authorized Signatory

Encl: Hazardous Waste Form- 4

CC: Head office, Rajasthan State Pollution Control Board, Jaipur

Registered Office: Shri Ram Chandra Complex, 6th Cross Road, Bangalore Karnataka, India, 560022
Ph. (+91-80) 23460000 Fax (+91-80) 23460057/58
Email: goldendrugs@goldendrugs.com Website: www.goldendrugs.com
CIN: U24230KA2006PTC040474
FACTORY: Madri Industrial Area, Madri, Udaipur - 313001, Rajasthan, Ph. (0294) 2429000

FORM 4

[See rules 6(5), 13(8), 16(6) and 20(2)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April- 2022 to March- 2023]

1. Name and address of facility : Golden Drugs Pvt. Ltd.
2. Authorisation No. and Date of issue: RPCB/HWM/2018-2019/HSW/HSW/389, Dated 13/03/2019.
3. Name of the authorised person and: Mr. Hiren R Purohit
   Full address with telephone, Fax : C-155, MIA, Madri, Udaipur, Rajasthan 313003.
   Number & Email : Tel. No.- 0294-2490411, 09460041484
   : Email: hiren.r@goldendrugs.in
4. Production during the year (Product wise), Wherever Applicable

Product	Production (MT)
Tinidazole	9.5

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated category wise

Waste	Schedule (Cat.)	Quantity (MT)
ETP/ MEE Sludge	1 (35.3)	2.905
Spent Carbon	1 (28.3)	4.073

2. Quantity dispatched

   (i) to Disposal facility

Waste	Schedule (Cat.)	Quantity (MT)
ETP/ MEE Sludge	1 (35.3)	2.905
Spent Carbon	1 (28.3)	4.073

   (ii) to Recycler or co-processors or Pre-processor: Nil

   (iii) Others: Nil

3. Quantity utilised in-house, if any

Waste	Schedule (Cat.)	Quantity (MT)
ETP/ MEE Sludge	1 (35.3)	NA
Spent Carbon	1 (28.3)	NA

4. Quantity in storage at the end of the year

Waste	Schedule (Cat.)	Quantity (MT)
ETP/ MEE Sludge	1 (35.3)	NA
Spent Carbon	1 (28.3)	NA

Part B. To be filled by Treatment, storage and disposal facility operators

1. Total quantity received: Not Applicable
2. Quantity in stock at the beginning of the year: Not Applicable
3. Quantity treated: Not Applicable
4. Quantity disposed in landfills as such and after treatment: Not Applicable
5. Quantity incinerated (if applicable): Not Applicable
6. Quantity processed other than specified above: Not Applicable
7. Quantity in storage at the end of the year: Not Applicable

Part C. To be filled by recyclers or co-processors or other users

1. Quantity of waste received during the year: Not Applicable
   (i) Domestic sources
   (ii) Imported (if applicable)
2. Quantity in stock at the beginning of the year: Not Applicable
3. Quantity recycled or co-processed or used: Not Applicable
4. Quantity of products dispatched (Wherever applicable): Not Applicable
5. Quantity of waste generated: Not Applicable
6. Quantity of waste disposed: Not Applicable
7. Quantity re-exported (wherever applicable): Not Applicable
8. Quantity in storage at the end of the year: Not Applicable

For Golden Drugs Pvt. Ltd.

Authorised Signatory

Signature of the Occupier or
Operator of the disposal facility

Date: 28.06.2023

Place: Udaipur, Rajasthan

587 324

FORM- 10

[See Rule 19 (1)]

59674

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including phone no. and e-mail	M/s Golden Drugs Pvt. Ltd. C-155, MIA, Madri, Udaipur (Raj.) 313003
2.	Sender's authorisation No.	59674
3.	Manifest Document No.	RPCB/HWM/2019-2019/HSW/HSW/389
4.	Transporter's name and address : (including Phone No. and e-mail)	
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transport's registration No.	RPCB/HWM/2020-21/HSW/HSW/76
7.	Vehicle registration No.	RJ 27 GB 2740
8.	Receiver's name and mailing address (including Phone No. and e-mail)	RAJASTHAN WASTE MANAGEMENT PROJECT (A Div. of RE SUSTAINABILITY LIMITED) SURVEY No.-1018/13, Village-Gudli, Teh.-Mavli, Dist.-Udaipur Phone No. : 0294-2658253-54 E-Mail : rwmp@resustainability.com
9.	Receiver's authorisation No.	RPCB/HWM/
10.	Waste description	MEE Sludge
11.	Total quantity No. of Containers	1600 kg. M³ or MT .....Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	NIA
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.

Name & Stamp | Signature | Month 11 | Day 21 | Year 2023

15. Transporter's acknowledgement of receipt of waste

Name & Stamp | Signature | Month 11 | Day 21 | Year 2023

16. Receiver's certification for receipt of hazardous and other waste

Name & Stamp | Signature | Month 11 | Day 21 | Year 2023

GOLDEN DRUGS PVT. LTD. UDAIPUR

COPY 1 of 7

White Copy — To Be Forwarded To The RSPCB By The Occupier.

589 326

FORM- 10

[See Rule 19 (1)]

59673

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address (including phone no. and e-mail	M/s Golden Drugs Pvt. Ltd. C-155, MIA, Madri, Udaipur (Raj.) 313003
2.	Sender's authorisation No.	RPCB/HWM/2018-2019/HSW/HSW/389
3.	Manifest Document No.	~~45429~~ 59673
4.	Transporter's name and address : (including Phone No. and e-mail)	
5.	Type of vehicle	(Truck/Tanker/Special Vehicle)
6.	Transport's registration No.	RPCB/HWM/2020-21/HSW/HSW/76
7.	Vehicle registration No.	RJ 24 GB 2740
8.	Receiver's name and mailing address (including Phone No. and e-mail)	RAJASTHAN WASTE MANAGEMENT PROJECT (A Div. of RE SUSTAINABILITY LIMITED) SURVEY No.-1018/13, Village-Gudli, Teh.-Mavli, Dist.-Udaipur Phone No. : 0294-2658253-54 E-Mail : rwmp@resustainability.com
9.	Receiver's authorisation No.	RPCB/HWM/
10.	Waste description	Spent Carbon
11.	Total quantity No. of Containers	1.8.2.2.....kg.....M³ or MT .....Nos.
12.	Physical form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information	N/A
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.

Name & Stamp Signature Month 1 1 Day 2 1 Year 2 0 2 3

15. Transporter's acknowledgement of receipt of waste

Name & Stamp Signature Month 1 1 Day 2 1 Year 2 0 2 3

16. Receiver's certification for receipt of hazardous & other waste

Name & Stamp Signature Month 1 1 Day 2 1 Year 2 0 2 3

GOLDEN DRUGS PVT. LTD. UDAIPUR

COPY 1 of 7

White Copy — To Be Forwarded To The RSPCB By The Occupier.

FORM 3

Maintaining Records of Hazardous and Other Wastes

1. Name and address of the facility:- Golden Drugs Pvt. Ltd., Madri, Udaipur

2. Date of issuance of authorization and its reference number: RPCB/HWM/2018-2019/HSW/HSW/3

3. Description of hazardous and other wastes handled (Generated or Received):

Date	Type of waste with category as per Schedule I, II And III these rules	Total Qty.	Method of Storage	Destined to or received from
15/02/2023	Spent carbon (I)	33.55 kg.	Storage Room	MF
20/02/2023	Spent carbon (I)	118.15 kg.	"	MF
22/02/2023	Spent Carbon (I)	253.15kg	"	MF
25/02/2023	Spent Carbon (I)	267.35kg	"	MF
01/03/2023	Spent carbon (I)	283.7 kg	"	MF
03/03/2023	Spent carbon(I)	318.7 kg	"	MF
06/03/2023	Spent Carbon (I)	398.8kg.	"	MF
11/03/2023	Spent Carbon (I)	511.45	"	MF
14/03/2023	Spent Carbon (I)	549.45	"	MF
16/03/2023	PCL sludge	619.45 kg	"	MEE
19/03/2023	Spent carbon (I)	669.45 kg	"	MF
21/03/2023	Spent carbon (I)	792.35 kg	"	MF
22/03/2023	Spent carbon(I)	812.35 kg	"	MF
23/03/2023	Spent Carbon (I)	932.35kg.	"	MF
23/03/2023	Spent Carbon(I)	954.9kg.	"	MF
25/03/2023	Spent Carbon(I)	976.2kg.	"	MF
27/03/2023	Spent Carbon(I)	1134.95kg	"	MF

4. Date wise description of management of hazardous and other wastes including products sent and whom in case of recyclers or pre-processor or utiliser:

5. Date of environmental monitoring (as per authorization or guidelines of central pollution control board):

Date: 27/03/2023
Place: GDPL, Udaipur

Signature 27/03/2023

FORM 3

Maintaining Records of Hazardous and Other Wastes

1. Name and address of the facility:-

2. Date of issuance of authorization and its reference number:

3. Description of hazardous and other wastes handled (Generated or Received):

Date	Type of waste with category as per Schedule I, II And III these rules	Total Qty.	Method of Storage	Destined to or received from
28/03/2023	Solid waste	1141.95 kg	storage room	QC
29/03/2023	Spent carbon (I)	1190.75 kg	"	MF
26/04/2023	Spent carbon (I)	1206.75 kg	"	MF
08/04/2023	Spent Carbon (I)	1234.75 kg	"	MF.
13/04/2023	Spent Carbon - (I)	1277.07 kg	"	MF
29/04/2023	Spent Carbon (I)	1316.32 kg	"	MF
03/05/2023	Spent Carbon (I)	1356.32 kg	"	MF
08/05/2023	Spent Carbon (I)	1374.02 kg	"	MF
09/05/2023	Spent Carbon (I)	1396.67 kg	"	MF
10/05/2023	MEE Sludge Waste (I)	1496.67 kg	"	EHS
15/05/2023	Spent Carbon (I)	1465.02 kg	"	MF
16/05/2023	Spent Carbon (I)	1677.17 kg	"	MF
19/05/2023	Spent Carbon (I)	1806.02 kg	"	MF
23/05/2023	Solid Waste (I)	1876.02 kg	"	EHS
22/05/2023	Solid Waste (I)	1901.02 kg	"	EHS
23/05/2023	Spent Carbon (I)	2009.02 kg	"	MF
24/05/2023	Spent Carbon (I)	2054.32 kg	"	MF

4. Date wise description of management of hazardous and other wastes including products sent and whom in case of recyclers or pre-processor or utiliser:

5. Date of environmental monitoring (as per authorization or guidelines of central pollution control board):

Date: 24/05/2023 Signature

Place: Udaipur

FORM 3

Maintaining Records of Hazardous and Other Wastes

1. Name and address of the facility:-

2. Date of issuance of authorization and its reference number:

3. Description of hazardous and other wastes handled (Generated or Received):

Date	Type of waste with category as per Schedule I, II And III these rules	Total Qty.	Method of Storage	Destined to or received from
25/05/2023	Spent Carbon (T)	2103.47kg.	Hazardous waste room	Manufacturing
29/05/2023	Spent Carbon (T)	2159.47kg	"	"
30/05/2023	Spent Carbon (T)	2189.47kg.	"	"
31/05/2023	Spent Carbon (T)	2212.47kg	"	"
	Send to Ramky environment	dated on 01/06/2023		
03/06/2023	Spent Carbon (T)	116.25kg.	Hazardous waste room	Manufacturing
03/06/2023	Spent Carbon (T)	81.25kg	"	"
13/06/2023	Spent Carbon (T)	103.2kg.	"	"
16/06/2023	Spent Carbon (T)	163.01kg.	"	"
17/06/2023	Spent Carbon (T)	262.01kg.	"	"
19/06/2023	Spent Carbon (T)	283.02kg.	"	"
23/06/2023	Spent Carbon (T)	325.65kg.	"	"
29/06/2023	Spent Carbon (T)	525.65kg.	"	"
29/06/2023	MEE Plant Solid waste	647.75kg.	"	EHS (MEE plant)
04/07/2023 29/06/2023	Spent Carbon (T)	662.95kg.	"	"
07/07/2023	Spent Carbon (T)	51.00kg.	"	MF
08/07/2023	Spent Carbon (T)	713.95kg	"	"

4. Date wise description of management of hazardous and other wastes including products sent and whom in case of recyclers or pre-processor or utiliser:

5. Date of environmental monitoring (as per authorization or guidelines of central pollution control board):

Date: 08/07/2023
Place: GDPL, Vedachhan

08/07/2023
Signature

Maintaining Records of Hazardous and Other Wastes

1. Name and address of the facility:-

2. Date of issuance of authorization and its reference number:

3. Description of hazardous and other wastes handled (Generated or Received):

Date	Type of waste with category as per Schedule I, II And III these rules	Total Qty.	Method of Storage	Destined to or received from
12/08/2023	Spent Carbon	~~750.45kg~~ 943.30kg	Hazardous waste room	Manufacturing
15/08/2023	Spent Carbon	~~943.30kg~~ 1000.00kg	"	"
20/08/2023	Solid waste	1025.00kg	"	@L
22/08/2023	Spent Carbon	1059.95kg.	"	Manufacturing
25/08/2023	Spent carbon	1198.00kg	"	Manufacturing.
26/08/2023	Spent Carbon	1186.65kg	"	production
01/09/2023	Spent carbon	1203.95kg	"	Manufacturing.
30/08/2023	SPENT carbon	received by	"	manufacturing.
04/08/2023	Spent Carbon	1304.00kg	"	Manufacturing
10/08/2023	Spent Carbon	1311.00kg	"	Manufacturing
18/08/2023	Spent Carbon	1467.00kg	"	Manufacturing
19/08/2023	Spent Carbon	1552.00kg	"	Manufacturing
23/08/2023	Spent Carbon	1658.55kg	"	Manufacturing
25/08/2023	Spent Carbon	1739.09kg	"	Manufacturing
	Send to Reactor Distributor Pvt Limited			
	Udaipur Rajasthan			
31/08/2023	Spent Carbon	12.00kg	"	Manufacturing

4. Date wise description of management of hazardous and other wastes including products sent and whom in case of recyclers or pre-processor or utiliser:

5. Date of environmental monitoring (as per authorization or guidelines of central pollution control board):

Date: 29/08/2023
Place: UDPL, Udaipur

Signature 29/08/2023

Maintaining Records of Hazardous and Other Wastes

1. Name and address of the facility:-

2. Date of issuance of authorization and its reference number:

3. Description of hazardous and other wastes handled (Generated or Received):

Date	Type of waste with category as per Schedule I, II And III these rules	Total Qty.	Method of Storage	Destined to or received from
04/09/2023	Spent carbon	372.50kg	"	Manufacturing
06/09/2023	Spent carbon	918.50 kg.	"	Manufacturing
07/09/2023	Spent carbon	527.3kg.	"	manufacturing
19/09/2023	Solid waste	549.3 kg.	"	manufacturing
22/09/2023	Spent carbon	643.05kg	"	Manufacturing
22/09/2023	Solid waste	668.05kg	"	EHS MEE Plant
26/09/2023	Spent carbon	668.05kg	"	manufacturing
28/09/2023	Spent carbon	716.05kg	"	manufacturing
04/10/2023	Spent carbon	856.7kg	"	manufacturing
05/10/2023	Spent carbon	986.5kg	"	manufacturing
06/10/2023	Solid waste	1061.5 kg.	"	EHS MEE Plant
07/10/2023	Solid waste	1126.05kg.	"	Manufacturing
10/10/2023	solid waste	1162.05kg	"	C.C
11/10/2023	Spent Carbon	1194.05kg	"	Manufacturing
11/10/2023	Spent Carbon	1294 kg	"	Manufacturing
12/10/2023	Spent carbon	1374.05kg	"	Manufacturing
14/10/2023	Spent Carbon	1460.50kg	"	Manufacturing

4. Date wise description of management of hazardous and other wastes including products sent and whom in case of recyclers or pre-processor or utiliser:

5. Date of environmental monitoring (as per authorization or guidelines of central pollution control board):

Date: 14/10/2023
Place: GIDC, Vatva

Signature 14/10/2023

FORM 3

Maintaining Records of Hazardous and Other Wastes

1. Name and address of the facility:-

2. Date of issuance of authorization and its reference number:

3. Description of hazardous and other wastes handled (Generated or Received):

Date	Type of waste with category as per Schedule I, II And III these rules	Total Qty.	Method of Storage	Destined to or received from
16/10/2023	Spent Carbon	1491 kg	Hazardous waste room	Manufacturing
19/10/2023	Spent carbon	1596.65kg	"	Manufacturing.
19/10/2023	Spent Carbon	1656.65kg	"	Manufacturing.
21/10/2023	Spent Carbon	1726.90kg	"	Manufacturing.
16/11/2023	Spent Carbon	1815.29	"	Manufacturing.
21/11/2023	Spent Carbon	1929.55kg	"	Manufacturing
21/11/2023	Spent Carbon	2029.55kg	"	Manufacturing
21/11/2023	MEE Sludge waste	2119.55kg.	"	EHS
21/11/2023	Sent to Refinery	Hazardous / environmental		(Udaipur (Raj.)
23/11/2023	Spent Carbon	318.90kg	"	Manufacturing
23/11/2023	Solid	320.90kg	"	Manufacturing
27/11/2023	Spent Carbon	1122.11kg.	"	Manufacturing
27/11/2023	Spent Carbon	1174.85kg.	"	Manufacturing
06/12/2023	Spent Carbon	577.85kg	"	Manufacturing
29/11/2023	Spent Carbon	592.65kg	"	Manufacturing
29/11/2023	Spent Carbon	642.65kg	"	Manufacturing

4. Date wise description of management of hazardous and other wastes including products sent and whom in case of recyclers or pre-processor or utiliser:

5. Date of environmental monitoring (as per authorization or guidelines of central pollution control board):

29/11/2023

Signature

Date: 29/11/2023

Place: Udaipur

FORM 3

Maintaining Records of Hazardous and Other Wastes

1. Name and address of the facility:-

2. Date of issuance of authorization and its reference number:

3. Description of hazardous and other wastes handled (Generated or Received):

Date	Type of waste with category as per Schedule I, II And III these rules	Total Qty.	Method of Storage	Destined to or received from
06/12/2023	Spent Carbon	712.65kg	Hazardous waste room	Manufacturing
11/12/2023	Spent Carbon	812.35kg	11	Manufacturing
19/12/2023	Spent Carbon	913.65kg	11	Manufacturing
20/12/2023	MEE Solid waste	1113.65kg	11	ETP
23/12/2023	Spent carbon	1160.90kg	11	Manufacturing
25/12/2023	Spent Carbon	1220.95kg	11	Manufacturing
26/12/2023	Solid Waste	1240.95kg	11	ETP
26/12/2023	Spent Carbon	1362.95kg	11	Manufacturing
02/01/2024	Spent carbon	1430.03kg	11	Manufacturing
11/01/2024	Spent carbon	1478.25kg	11	Manufacturing
15/01/2024	Spent Carbon	1534.15kg	11	Manufacturing
16/01/2024	Spent Carbon	1594.15kg	11	Manufacturing
			11	Manufacturing

4. Date wise description of management of hazardous and other wastes including products sent and whom in case of recyclers or pre-processor or utiliser:

5. Date of environmental monitoring (as per authorization or guidelines of central pollution control board):

Date:
Place:

Signature

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Final Report

Report No. : **6293**

Report On : **24/01/2024**

I hereby certify that I **Ms Payal Pancholi**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **23/01/2024** from **Ms Payal Pancholi, SUPDT SCIENTIFIC OFFICER, Udaipur ,RSPCB Udaipur** a sample of **Ambient Air Quality** of **M/S Golden Drugs Pvt. Ltd. , Plant - , , Tehsil- Girwa , District- Udaipur** Collected from **AAQM at main gate of the unit.** Collected on **19/01/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **24/01/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	96
2	Sulphur Dioxide as SO2 ug/m3	5.1
3	Oxides of Nitrogen as NOx µg/m3	18.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **24/01/2024**

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Udaipur

F / 470, Madri Ind. Area, Udaipur

Phone: 0294-2491269

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Final Report

Report No. : 6294

Report On : 24/01/2024

I hereby certify that I **Ms Payal Pancholi**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **23/01/2024** from **Ms Payal Pancholi, SUPDT SCIENTIFIC OFFICER, Udaipur ,RSPCB Udaipur** a sample of **Ambient Air Quality** of **M/S Golden Drugs Pvt. Ltd. , Plant - , , Tehsil- Girwa , District- Udaipur** Collected from **AAQM at boiler plant of the unit.** Collected on **19/01/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **24/01/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	94
2	Sulphur Dioxide as SO2 ug/m3	5.0
3	Oxides of Nitrogen as NOx µg/m3	17.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **24/01/2024**

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Udaipur

F / 470, Madri Ind. Area, Udaipur

Phone: 0294-2491269

REGIONAL OFFICE
RAJA/STHAN STATE POLLUTION CONTROL BOARD
F-470, Mewar Industrial Area, Near UCCI Building, Udaipur

RPCB/RO/Udaipur/ 435 Date: 19.06.23

The Group In-charge (CD)
Rajasthan Pollution Control Board,
Jaipur

Sub: Inspection report of M/s K. Pharmaceutical Pvt. Ltd., B-257 (A), Road no. 12, M.I.A., Madri, Girwa, District Udaipur.

Ref: H.O. letter dated 05/06/2023 and units reply.

Sir,

With reference to subject cited above, aforesaid industry was inspected by Board officials on 15/06/2023. Inspection report is being forwarded for information and further necessary action at the level of head office.

Yours Faithfully

Encl: As above.

Regional Officer
RSPCB, Udaipur

Verification ReportM/s K. Pharmaceutical Pvt. Ltd., B-257 (A), Road no. 12, M.I.A., Madri, Girwa, District Udaipur

Aforesaid industry was inspected by Board Officials in compliance of H.O. letter no. F.Tech(CD-786)/RPCB/CD/379 dated 05.06.2023 to verify the reply of show cause notice submitted by the industry on date 08/06/2023. During inspection ShriWaseem Murtaza, Director of concern was present. Observations during inspection are as follows: -

1	Industry is engaged in manufacturing drug intermediates and covered under 17 category industries and is therefore required to install online continuous emission/effluent monitoring system and install PTZ camera & electromagnetic flow meter with 24 × 7 connectivity to State Board servers.	Industry has installed online PTZ camera which is yet to be connected to RPCB server. Representative informed that industry has submitted connectivity fee Rs-25,000/- (Rupees twenty five thousand only) through DD no. 685023 Indian Overseas Bank in favour of Member Secretary RSPCB. Representative informed that effluent generation is very less so industry requested to exempt from installation from online flow meter. There is no discharge from the reactors of the unit but waste water is generated from the washing activities of the plant and machinery which is also not on regular basis and hence the quantum of discharge is also very less.
2	Industry does not have valid hazardous waste authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 whereas last authorization expired on 31.07.2014.	Industry has applied for authorization under Hazardous Waste Management Rules-2016 on date 05.04.2023 copy of application enclosed. The sludge generated from washing activities as mentioned is point no. 1 is the only hazardous waste generated from the unit. The unit has submitted copy of membership of Common Hazardous Waste Disposal Facility Udaipur.
3	Industry has not provided hazardous waste storage room for storing hazardous waste generated from the solar evaporation tank.	Industry has provided covered hazardous waste storage room with proper display Board.
4	Industry has installed 0.6 TPH HSD fired Boiler without obtaining valid consent to establish/operate from the State board.	Industry is having HSD fired Boiler with stack height of 11 meters from G.L. Representative reported capacity of Boiler as 0.6 TPH. Boiler is mentioned in consent to operate letter dated 05.10.2018, However capacity is not mentioned. Capacity of Boiler is

		mentioned as 600 Kg/Hr. in inspection report dated 26.09.2018. The water consumption of the unit including domestic is about 20,000 Liters/Month as per the PHED bill which comes out to be 650 liters Per day only. The solar evaporation tank is of size approx. 23 feet X20 feet X 2 feet which is for equipment washing waste water only which is also not generated regularly. Also the unit has installed PTZ camera of over the same. The water balance figure of unit has been amended by the unit vide letter dated 15/06/2023 and discussed during inspection on date 15/06/2023.
5	For waste water treatment and disposal, industry has only provided one solar evaporation tank which is inadequate.	Industry has provided solar evaporation tank for disposal of trade effluent generated from the process/equipment washing.
6	Industry has installed DG set without providing acoustic enclosure.	Industry has constructed room around the D.G. set to control the noise generated from D.G. set.
7	Adequate pollution control measures for process emissions are not installed including scrubber with adequate stack height.	As the reactors are closed loops reactors, industry has installed scrubber with adequate stacks of 11 meters over two glass lines reactors for controlling emission if any and scrubbing liquid is recycled back into the reactors vessel. The other reactors vessels do not have exothermic reactors and hence no emissions are as such generated. However, for safety a vent has been provided.

Recommendation: -The unit has started process of filing application for Environmental Clearance under EIA notification 2006. Consent to operate issued vide letter no F(Tech)/Udaipur(Girwa)/1825(1) /2013-2014/1288-1289 dated 01/11/2013 for products to which Environmental Clearance under EIA notification 2006 was not required. CTO may be renewed along with authorization for products mentioned in consent to operate dated 01/11/2013.

Astha Sharma
JSO, RPCB Udaipur

(Shiv Kumar)
AEE, RSPCB, Udaipur

Sharad Saksena
Regional Officer, RSPCB, Udaipur

Photographs of M/s K. Pharmaceutical Pvt. Ltd., B-257 (A), Road no. 12, M.I.A., Madri, Girwa, District Udaipur



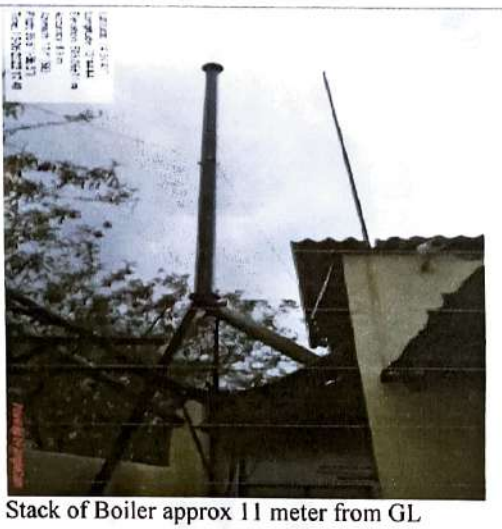
Main Plant



PTZ Camera



Oil Fired Bioler



Stack of Boiler approx 11 meter from GL



DG Set Room



Solar Evaporation

613

350

Regional office
Rajasthan State Pollution Control Board
Address: F-470, Near UCCI Building, M.I.A, Udaipur (Raj.)
Email : rorpcbudaipur@gmail.com

No. RPCB/ROU/ UI-1925/ 2164 Date:- 03/02/23

The Group In charge (CD),
RSPCB
Jaipur

Sub: - Inspection Report of M/s Mankind Pharma Limited, Plot No. SP1-3, RIICO Industrial Area, Kaladwas, Tehsil- Girwa, District- Udaipur.

Ref:- H.O. Show cause notice issued vide letter no. F. Tech (CD-675)/RPCB/CD/1297-1299 dated 12.01.2023.

Sir,

With reference to above it is to be submitted that M/s Mankind Pharma Limited, Plot No. SPA-3, RIICO Industrial Area, Kaladwas, Tehsil- Girwa, District- Udaipur on dated 01.02.2023. The inspection report is being submitted for information & further necessary action.

Encl:-As Above

Yours Faithfully,

(Sharad Saksena)
Regional Officer

RAJASTHAN STATE POLLUTION CONTROL BOARD, UDAIPUR

Inspection Report

Ref: - H.O. Show cause notice issued vide letter no. F. Tech (CD-675)/RPCB/CD/1297-1299 dated 12.01.2023.

1.	a. Name of the Industry	M/s Mankind Pharma Limited
	b. Address of the industry	Plot No SP1-3, RIICO Industrial Area , Kaladwas, Tehsil-Girwa, District-Udaipur
	c. E-mail	Prabhash.choudhary@mankindpharma.com
	d. Fax	-
	e. Mobile	828306673
	f. Telephone	0124 - 2873900
2.	Date of inspection	01.02.2023
3.	Name and Designation of the person contacted	Mr. Prabhash Choudhary, Senior General Manager I EHS (HOD)
4.	Date of commencement of production	Yet to be commissioned
5.	Type of industry	17 Category (Bulk Drugs, Formulation, Steroids)
6.	Nature of industry	Air, Water & Hazardous
7.	Size of industry: Large/Medium/Small	Large
8.	Category of industry : Red/Orange/Green/Other	Red
9.	Status of operation: operational/non-operational / closed/any other- if non-operational reason and period of non-operation	Yet to be commissioned (Finishing work was going on)
10.	List of partners/directors/proprietor with address	May be obtained from office record submitted with consent application
11.	Status of consent under the Water Act, 1974	Consent to Establish (Fresh)
12.	Status of consent under the Air Act, 1981	Unit has obtained Consent to Establish vide HO Letter No.- F(SCMG)/Udaipur(Girwa)/380(1)/2021-2022/4104-4106 dated 22.11.2021 for the period from 24/07/2021 to 30/06/2026 for the following products- 1. BULK DRUGS (GENERAL API) Active Pharmaceutical Ingredients - 200.00 TPA 2. BULK DRUGS (STEROID API) Dydrogesterone & Its Granules - 105.00 TPA 3. BULK DRUGS (STEROID API) Progesterone Product - 190.00 TPA 4. FORMULATIONS - Dydrogesterone tab (10 mg) (Brand Name Dydroboon)- 72.00 CRORE NOS. PER ANNUM 5. FORMULATIONS - General Formulations- 10.00 CRORE NOS. PER ANNUM 6. GENERAL STEROIDS-10.00 TPA

Garima

		Consent to Operate (Fresh) Unit has applied for consent to operate on 20.12.2022 vide unit ID-112450 & application Id-327448 for product as per the CTE and same is under consideration of H.O. Status of E.C.- The industry has obtained Environmental Clearance from State Level Environment Impact Assessment Authority, Rajasthan vide letter no. F1(4)/ SEIAA/ SEAC- Raj./Sectt./Project/Cat. 5(F)B2(18051)/2019-20 dated 05.06.2020 for 1. Bulk Drugs (General API) A. General Active Pharmaceuticals Ingredients- 200 TPA. 2. Bulk Drugs (Steroid API) A. Progesterone- 190 TPA B. Dydrogesterone & It's Granules- 105 TPA C. General Steroids- 10 TPA 3. Formulations A. Dydrogesterone tab (10 mg) Brand Name- Dydroboon)- 72 Crore Units B. General Formulation- 10 Crore units
13.	Status of authorization under HWM Rules	Unit has applied under Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2016 on dated 20.01.2023 vide unit Id- 112450 and application Id- 330604 and same is under consideration of H.O. prescreening cell.
14.	Name of raw materials with quantity (per day or per month or annum)	As per CTO application dated 20.12.2022 :-

S. No.	RM_NAME	Consumption (With Unit)	Nature (Solid, Liquid, Gas)
1.	1-Piperidino-1-cyclohexene	300, TPA	Liquid
2.	PROGESTERONE	190, TPA	Solid
3.	Ethelene Glycol	660, TPA	Liquid
4.	Acetone	200, TPA	Liquid
5.	Isopropyl alcohol	810, TPA	Liquid
6.	Petrolium Ether	90, TPA	Liquid
7.	Collidine	115, TPA	Liquid
8.	diethyl isopropyl Ether	90, TPA	Liquid

9.	Hexane	20, TPA	Liquid
10.	Sodium bisulphite	40, TPA	Solid
11.	Hydrogen chloride	250, TPA	Gas
12.	HCl	250, TPA	Liquid
13.	Hyflo Supercell	120, TPA	Solid
14.	Acetic acid	20, TPA	Liquid
15.	Nitric acid	20, TPA	Liquid
16.	Sulfuric acid	50, TPA	Liquid
17.	Activated Carbon	30, TPA	Solid
18.	Sodium thiosulphate	40, TPA	Solid
19.	SODIUM BICARBONATE	150, TPA	Solid
20.	SODIUM CHLORIDE	200, TPA	Solid
21.	TOLUENE	330, TPA	Liquid
22.	Sodium Hydroxide	140, TPA	Solid
23.	Ethyl acetate	850, TPA	Liquid
24.	Triethylorthoformate	300, TPA	Liquid
25.	20-Hydroxymethylpregna-1,4-diene3-one.	250, TPA	Solid
26.	Methanol	3000, TPA	Liquid
27.	Triethylamine	15, TPA	Liquid
28.	Ethanol	10, TPA	Liquid
29.	Lutidine	20, TPA	Liquid
30.	Acetonitrile	550, TPA	Liquid
31.	Dichlorometane	4600, TPA	Liquid
32.	Sodium hypochlorite	100, TPA	Liquid
33.	COLLOIDAL ANHYDROUS SILICA dioxide IP/BP	0.43, TPA	Solid
34.	LACTOSE MONOHYDRATE PH.EUR/IPFLOW LAC90	47, TPA	Solid
35.	MAGNESIUM STEARATE Ph. Eur./IP	0.9, TPA	Solid

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36.	MAIZE STARCHBPh.Eur/ IP	30.6, TPA	Solid
37.	HYPROMELLOSE 3CPS PH.EUR./IPHPMC	1.75, TPA	Solid
38.	Levonorgestrel	8.4, TPA	Solid
39.	Part A - Mefepristone	18, TPA	Solid
40.	Part B - Misoprostol	18, TPA	Solid
41.	Levonorgestrel & Ethylnyloestradlol	1.2, TPA	Solid
42.	Norethisterone	6, TPA	Solid
43.	Mifepristerone	18, TPA	Solid
44.	Dydrogesterone	12, TPA	Solid
45.	Levothyroxine Sodium USP	9.6, TPA	Solid
46.	General Excipients	20, TPA	Solid
47.	Levothyronine	0.12, TPA	Solid
48.	Ammonia aquous solution25	200, TPA	Liquid
49.	Lactose Monohydrate Flowlac 90	55.2, TPA	Solid
50.	Maize Starch Maize Starch B Pharma Grade	37.1, TPA	Solid
51.	Hypromellose Pharmacoat 603	2.2, TPA	Solid
52.	Colloidal silicon dioxide Aerosil 200	0.6, TPA	Solid
53.	Magnesium Stearate Ligamed MF-2V	1.15, TPA	Solid
54.	Opadry White YS-1-7040	4.9, TPA	Solid
55.	Methylene chloride Dichloromethane	93.3, TPA	Liquid
56.	ALUMINIUM FOIL PRINTED	27.648, TPA	Solid
57.	PVDC FILM CLEAR	154.224, TPA	Solid
58.	MONO CARTON	7.2e+007, NOS./ANNUM	Solid

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		59.	OUTER CARTON	7.2e+006, NOS./ANNUM	Solid
		60.	CORRUGATED BOXES	122034, NOS./ANNUM	Solid
		61.	BOPP TAPE PLAIN	5000, NOS./ANNUM	Solid
		62.	CELLO TAPE PRINTED	5000, NOS./ANNUM	Solid
		63.	BOPP TAPE PRINTED	5000, NOS./ANNUM	Solid
		64.	HSD	220, TPA	Liquid Fuel
		65.	Oxygen gas/ zero air	600, $NM^3/HR.$	Gas
		66.	Nitrogen	600, $NM^3/HR.$	Gas
15.	Name of product(s) and by-products manufactured with quantity (per day or month or annum)	1. BULK DRUGS (GENERAL API) Active Pharmaceutical Ingredients - 200.00 TPA 2. BULK DRUGS (STEROID API) Dydrogesterone & Its Granules - 105.00 TPA 3. BULK DRUGS (STEROID API) Progesterone Product - 190.00 TPA 4. FORMULATIONS - Dydrogesterone tab (10 mg) (Brand Name Dydroboon)- 72.00 CRORE NOS. PER ANNUM 5. FORMULATIONS - General Formulations- 10.00 CRORE NOS. PER ANNUM 6. GENERAL STEROIDS-10.00 TPA			
16.	Water related:				
	1. Source of water	Ground Water (Borewell- 03 no.)			
	2. Status of metering arrangement on sources	Installed at 01 Borewell			
	3. Meter reading (if meter provided)	Unit has recently installed water meter on bore-well			
	4. Metering arrangement for water consumption in various process/use	Received meters on site and will be installed shortly.			
	5. Water consumption process/purpose wise	Boiler/Cooling-195 KLD Domestic- 3 KLD (Fresh) Industrial Process- 5 KLD Other (Spent Solvent) -12 KLD			
	6. Status of log book of water drawl and consumption	Plant yet to be commissioned			
17.	Waste water generation (Stream wise) per day	244 (Total trade effluent- 224 KLD, Domestic effluent- 20), As per water balance and information provided by representative			

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18.	Whether the industry is connected with CETP or has provided Effluent Treatment Plant or treatment not required?	Unit has provided Effluent Treatment Plan (2. KLD), R.O. Plants, MEE – 40 KLD Plant followed by ATFD, MVR Plant- 40 KLD
19.	In case Effluent Treatment Plant (ETP) provided, details of same (In case of multiple ETP's or STP's. Please provide details for all):	Details are as per pint no. 19 A.
	A. Effluent Treatment Plant (ETP) unit operation/processes with details and status (enclose flow sheet)	A. To treat domestic as well as trade effluent industry has installed Effluent Treatment Plant- 275 KLD consisting:- a. Screen Chamber b. Oil & Grease Trap c. Collection cum equalization tank- 2 Nos. d. Neutralization tank e. Flash Mixer f. Flocculator g. Primary Clarifier h. Primary Treated Water Tank i. Anaerobic up flow filter j. Buffer tank k. Aeration Tank-I l. Secondary Clarifier-I m. Aeration Tank-2 n. Secondary Clarifier-II o. Filter Press (1 Volute and 1 plate) p. Treated Water Tank q. Sand Filter r. Activated Carbon Filter s. Cartridge Filter t. Ultra-Filtration Unit- 6 Modules u. Treated Water Tank v. R.O. Ist stage- 3 Modules Horizontal w. R.O. IInd stage- 2 Modules Horizontal x. R.O.IIIrd stage- 1 Module Horizontal y. MVR- 40 KLD z. Stripper Column- 20 KLD aa. MEE Plant- 40 KLD X 1No. Triple effect bb. ATFD Plant- 01 No.
	B. Operational status of ETP units at the time of inspection	ETP nonfunctional, as plant yet to be commissioned
	C. Whether separate electric meter for Effluent Treatment Plant is provided or not? If, yes, then readings thereof.	ETP nonfunctional, as plant yet to be commissioned

	D. Whether water meter at inlet, outlet and for recycle has been provided or not? If, yes, then readings thereof.	Meters found at site and installation work was going on
	E. Whether logbook for operation, electric meter/water meters/ chemicals consumption is maintained or not?	ETP nonfunctional, as plant yet to be commissioned
	F. Characteristics of waste water (as per site observation) pH, Temperature, Conductivity, Dissolved Oxygen	ETP nonfunctional, as plant yet to be commissioned
20.	Discharge of waste water (per day)	Unit has provided Effluent Treatment Plant, RO Plants, MEE, MVR followed by ATFD which reveals installation and availability of ZLD based treatment facility
21.	Point of discharge/disposal of waste water and ultimate receiving body. Adequacy of disposal:	
22.	Recycle of treated effluent (if any)	As per point no. 19 A.
23.	Details of recycling arrangements	ETP, R.O. up to IIIrd stage, MEE and MVR
24.	Metering arrangement for recycling? If yes, then meter reading	Meters found at site and installation work was going on
25.	Whether industry is a member of CETP? Provide details.	N.A.
26.	CETP inlet norms	N.A.
27.	Method of conveyance of waste water from industry to CETP:	N.A.
28.	Adequacy of the CETP for total effluent reaching CETP	N.A.
29.	Details of air pollution:	
A.	Process Stacks/Flue gas stack	

Sr. No	Stack attached to process	Stack height in meter & its adequacy	Probable pollutants	Details of APCM	Comment on adequacy of APCM	Whether adequate and safe infrastructural monitoring facility provided or not?
1	Boiler- 5 TPH	About 30 mtrs from GL	SO2, Particulate matter, NOx	Cyclone followed by stack	May adjudged after stack monitoring	Yes
i)	Status of energy meter & hour meter					
ii)	Status of log book of operation and meter			-----		

B.	Flue gases stack/process stack						
Sr. No	Stack attached to plant	Fuel	Rated fuel consumption (lt/hr, Kg/hr)	Stack height in meter & its adequacy	Details of APCM	Comment on adequacy of APCM	Whether adequate and safe infrastructural monitoring facility provided or not?
Same as point no. 29 A							
i)	Status of energy meter & hour meter	------					
ii)	Status of log book of operation and meter	-----					

C.	Source of fugitive emission and measures taken to control, if any with details & adequacy:				
	S. No.	Source	Probable pollutants	Details of APCM	Comment on adequacy of APCM
	N.A.				
i)	Status of energy meter & hour meter	NA			
ii)	Status of log book of operation and meter	NA			

D	Details of incinerator: NA				
E	Details of D. G. Sets				
	Rating	Status of Acoustic enclosure	Details of Stack	Adequacy of stack and acoustic enclosure	Whether adequate and safe infrastructural monitoring facility provided or not?
	2250 KVA X 2	Approx. 30 mtrs from GL	As per norms	Stack adequate	Provided but needs improvement. The representative advised to provide adequate ladders and he ensure to provide the same.
F	Source of foul odour and measures taken to control, if any,				Plant yet to be commissioned
30	Fly ash management with all details, if applicable,				Plant yet to be commissioned

31	A	Details about Hazardous Waste Management: As per Authorization application dated 20.01.2023 applied vide unit Id- 112450 and application Id- 330604			
Sr No	Source of Hazardous Waste		Category of Hazardous Waste	Quantity of Hazardous Waste generated/ storage	Facility for Collection, Storage, Treatment, Transportation and Disposal
1.	ETP Sludge		35.3	1800 TPA	Co processing in Cement Kiln/Co incineration/CTDF Udaipur
2.	Process Residues and wastes		28.1	1800 TPA	Co processing in Cement Kiln/Co incineration/CTDF Udaipur
3.	Used or spent oil		5.1	4 TPA	Sales to Registered Recycler/ CTDF Udaipur

4.	Spent Catalyst	28.2	10 TPA	Reuse/sales to registered recyclers/CTDF
5.	Spent Carbon	28.3	2 TPA	CTDF Udaipur/Balotra /Co processing in cement kiln
6.	Spent Solvent	28.6	25 TPA	Reuse/sales to registered recyclers/CTDF
7.	Date Expired Products	28.5	0.5 TPA	Co processing at Cement Industry/ CTDF Udaipur
8.	Off Specification Products	28.4	9 TPA	Co processing at Cement Industry/ CTDF Udaipur
9.	Empty barrels and containers and Liners	33.1	10 TPA	Reuse/sales to registered recyclers/CTDF
10.	Contaminated cotton rags or other cleaning material	33.2	2 TPA	Reuse/sales to registered recyclers/ CTDF
11.	Oil and grease skimming	35.4	1 TPA	Sales to Registered Recycler/ CTDF Udaipur
12.	Spent Carbon or filter medium	36.2	2 TPA	CTDF Udaipur/Utilization for co processing in cement plant

32	Verification and irregularities/ gap found in manifests		Plant yet to be commissioned
33	Management/ Disposal of Spent Acid/ Solvent/ Waste Oils, if applicable		-----
34	Whether industry is a member of TSDF site or not?		Unit has obtained membership from UCCI and membership no. 1532.
35	A	Status of logbook for hazardous waste:	Plant yet to be commissioned
	B	Status of display board of size 4' x 6' at the main gate	Yes
	C	Status of display board at the storage area	Yes
36	Electric service number		130123026788
37	Water service number		N.A., As source of the water at the unit is borewells- 3 Nos.
38	Other relevant information regarding the industry, including complaints		Plant yet to be commissioned
39	Details of water/ waste water sample collected during inspection		
40	Details of air /emission sample collected during inspection		
41	Compliance of CTE/ CTO/ Authorization/ Registration/ Undertaking/Bank Guarantee if any, EC- conditions, if applicable:		As mentioned above
42	Cess verification		Not applicable after 01.07.2017 onwards.

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43	Specific non- compliances if any, observed during inspection:

Other findings/ observations:-

1. Plant was yet to be commissioned and final finishing work/ connections were going on.
2. Source of the water at the unit is bore-wells- 3 Nos. and unit has obtained NOC from CGWA. (Copy enclosed as annexure-I).
3. Unit has installed 3 storage tanks for water having capacity 1200 KL each (1 for storage of Raw water and 2 for fire).
4. Unit has installed 4 storage tanks (Acetone-1, Toluene-1, Methanol-1 and HSD-1) having 25 KL capacity each and unit has obtained prior approval license from PESO. (Copy enclosed as annexure-I) and 5 tanks (3 X 25 KL, 2 X 50 KL) for storage of IPA and non-petroleum solvents which not requires PESO permission.
5. Industry has installed ETP of 275 KLD capacity for combined treatment of industrial as well as domestic effluent generated from plant having provision of anaerobic treatment for high COD effluent and Aerobic for low COD effluent.
6. Industry has installed filter Press- 2 Nos. (1 Volute and 1 plate).
7. ETP treated water through Pressure Sand Filter and Activated Carbon Filter passing through Degasser and then fed into UF, R.O. up to IIIrd stage and reject shall be disposed through MVR and ATFD.
8. For extremely high COD effluent/ waste batch disposal unit has installed Stripper Column-20 KLD and MEE Plant- 40 KLD X 1No. Triple effect.
9. Unit has installed 5 TPH Bio fuel briquette fired boiler with cyclone and Stack approx. 30 meter as a pollution control measures.
10. Unit has obtained Erection All Risks Insurance including PLI and same is valid up to 14.1.2024. (Copy enclosed as annexure-II).
11. The representative informed that they have installed total 34 reactors (Including stainless steel and Glass) in plant i.e. API, Steroid section.
12. For fumes generated from the reactors In API block unit has installed 2 Alkaline scrubbers and 2 acidic scrubbers.
13. Photographs taken with the help of mobile during inspection with GPS coordinates enclosed as annexure- III for ready reference.
14. OCEMS equipment's for effluent parameter i.e. pH, TSS, BOD, COD, flow for emission PM were found at site.

(Garima Choudhary)
JEE, RSPCB, Udaipur

(Kunj Bihari Paliwal)
SO, RSPCB, Udaipur

Recommendation:- Consent to operate may be considered subject to adequacy of fee and documents with the specific condition that:- "The works under progress shall be verified by R.O. after completion along with monitoring/ sampling within a week after commissioning of plant.

Regional Officer
RSPCB, Udaipur

Annexure-I

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Mankind Pharma Limited		
Project Address:	Plot No. Sp1-3,, Riico Industrial Area, Near Village Kaladwas		
Village:	Kalarwas	Block:	Girwa
District:	Udaipur	State:	Rajasthan
Pin Code:			
Communication Address:	Plot No. 208,, Okhla Industrial Estate Phase - 3, , South, Delhi - 110020		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. **NOC No.:** CGWA/NOC/IND/ORIG/2022/15865
2. Application No.: 21-4/15816/RJ/IND/2021
3. Category: (GWRE 2020) Critical
4. Project Status: New Project
5. NOC Type: New
6. **Valid from:** 22/06/2022
7. **Valid up to:** 21/06/2025
8. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m³/day	m³/year	m³/day	m³/year	m³/day	m³/year	m³/day	m³/year
215.00	78475.00						

9. Details of ground water abstraction /Dewatering structures

	Total Existing No.:0						Total Proposed No.:3					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	0	0	0	0	0	3	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

10. Ground Water Abstraction/Restoration Charges paid (Rs.): 470850.00
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR**	DWLR With Telemetry
1	0	1	0

**DWLR - Digital Water Level Recorder

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.

2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.

3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.

4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal

5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.

6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.

7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.

8) Industries abstracting ground water in excess of 100 m 3 /d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).

12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).

13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.

14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.

15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.

16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.

17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.

18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.

19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.

20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.

21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.

22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.

24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.

25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.

26) In case of new infrastructure projects having ground water abstraction of more than 20 m3/day, the firm/entity shall ensure implementation of dual water supply system in the projects.

27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.

28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

Annexure-1

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Bajaj Allianz General Insurance Company Ltd.

Bajaj Allianz House, Airport Road, Yerwada, Pune - 411006

POLICY SCHEDULE UIN : IRDAN113RP0004V01200102

Erection All Risks Insurance

Policy issuing office and Correspondence address for communication by policyholder for claim, service request, notice, summons, etc. Wave Sliver Tower F7/21,,7th Floor, Plot D-6,Sector-18,Near Nirulas,Noida-201301Ph:0120-2970720,0120-2970721

Policy Number	OG-22-1103-0401-00000002
Product	Erection All Risks Insurance
Period Of Insurance	From 00:00 10/12/2021 To 14/01/2024 Midnight
Policy Issued On	16/12/2021
Coinsurance Dtls	Own Share: 100%
Insured Name	MANKIND PHARMA LIMITED
Insured Address	PLOT NO. SP1-3, RIICO INDUSTRIAL AREA, VILLAGE -KALADWAS, TEHSIL- GIRWA, RAJASTHAN, UDAIPUR-313003
GSTIN / UIN	NA
Company GST No.	09AABCB5730G1ZV
Place Of Supply/State Code/Name	08 - Rajasthan
Company PAN	AABCB5730G
Invoice No.	320778845/1

Item Name	Item Description	AOA Limit	Sum Insured (Rs)
Section 1 (Material Damage) Completely Erected Value	Section I INR 205,00,00,000 for Construction/Erection works. (Civil INR 7213 Lakhs 2 Equipment INR 6852 Lakhs 3 Mechanical INR 1835 Lakhs 4 Clean Room Panels and Its Equipment INR 940 Lakhs 5 HVAC INR 950 Lakhs 6 Electrical INR 1800 Lakhs 7 Safety and ETP INR 710 Lakhs 8 IT INR 200 Lakhs).		2,05,00,00,000
Escalation Cover	Escalation cover upto 5% of the project cost.		10,25,00,000
Clearance and Removal of Debris	Removal of Debris upto INR 1 crore any one accident and INR 2 crores in aggregate		2,00,00,000
Owners Surrounding Property	Owners Surrounding Property with FLEXA upto INR 1 crore any one accident and INR 2 crores in		2,00,00,000
Section 2 (Third Party Liability)	Section II: Third Party Liability with cross liability upto INR 1 crore any one accident and INR 10 crores in aggregate.		10,00,00,000

Base Premium	15,55,568
Special Discount	0.00
Net Premium	15,55,568
Integrated GST=18%	280002.00
	0.00
Final Premium	18,35,570

*** All Premium figures are in Rupee

As per the GST regulations,the amount of GST will not be refunded if the policy / endorsement is cancelled after 30th September of the next financial year

Add Compulsory Deductible:

Scope of Cover	: As per the policy wording attached
Risk Covered	: As per Indian market standard Erection All Risk insurance policy wordings. Territory and Jurisdiction: Within India and Indian Court of Law.
Special Perils	: Earthquake (Fire & Shock) up to Full SI.STFI Perils (Storm, Tempest, Flood, Inundation) up to Full SI.Design Defect cover as per standard DE-3 wordings for new civil works and standard : DE-4 wordings for new plant and machinery all forming part of the permanent contract works..72 hour clause.Expediting Cost including Air Freight & Express Freight upto 30% of Net claim amount per occurrence and INR 100 Lakhs in aggregate.Loss minimization expenses upto INR 50 lakhs in aggregate.Professional fees upto 10% of the claim amount per occurrence and INR 50 Lakhs in aggregate.Free automatic reinstatement clause Up to 10% of SI.Waiver of Contribution clause (between Principal and the Contractor only).Amendment in Firefighting endorsement wording.
Special Exclusions Subject to Clauses	Sabotage and Terrorism damage Cover, As per Policy wordings Communicable Disease Exclusion Clause Special Conditions Concerning Fire Fighting Facilities,Loss Minimisation Expenses,Terrorism Damage Exclusion Warranty,Exclusion of Loss Stabilising Fluid,Escalation clause,Automatic Reinstatement,Endorsement for Piling Construction,Clearance and Removal of Debris,Professional Fees Clause,72 Hours Clause,Cross Liability,DE 3 - Limited Defective Condition Exclusion,DE 4 - Defective Part Exclusion,Warranty Concerning Underground Cables & Pipes,Cover of Extra Charges for Overtime, Night Work, Work on Public Holidays, Express Freight including Air Freight,Owners' Surrounding Property,Endorsement for Civil Engineering Works,Waiver of Contribution Clause,Special Conditions concerning Safety Measures with respect to Precipitation, Flood & Inundation,Cyber Risk Exclusion Clause - NMA 2915,Sanctions Limitation and Exclusion Clause,
Warranties	: Warranted that loss, damage or liability during the period from 15/11/2021 To 09/12/2021 shall be excluded under the policy.Warranted that 24 hour security should be available at the project and storage site. Deductible: For each and every claim-Section-I: Material Damage.Storage/Erection Claims: 5% of the claim amount subject to a minimum of INR 50,000.Testing Claims: 5% of the claim amount subject to a minimum of INR 150,000.AOG claims: 10% of the claim amount subject to a minimum of testing period excess.Fire/Explosion Claims: 20% of the claim amount subject to a minimum of testing period excess.5 Times the AOG excess for Design Defect Claims.Section-II: Third Party Property Damage Claims - Policy excess (same as per section-I shall apply).The Policy Excesses as per section-I (Normal & AOG/Collapse/Major perils Claims) shall apply for Third Party Liability Property Damage Claims. For Third Party Liability Claims arising out of Acts of God Perils the Excess applicable to AOG claims shall apply.
Special Conditions	Any loss or damage during the gap period from project start date to date of receiving of premium is excluded. Project is not a Restart of Old/discontinued projects.Entire works are limited to within the premises of the Occupancy.Scope of work involves construction of entirely New Buildings/Structure.All equipments being covered for erection and testing are New/Unused. Secondhand/used equipments are excluded from the scope of cover.Dismantling and demolition works including any consequential losses arising thereof stand excluded.Temporary

298335255/-/10024091/-/-

Bajaj Allianz General Insurance Company Ltd.
Bajaj Allianz House, Airport Road, Yerwada, Pune - 411006
POLICY SCHEDULE UIN : IRDAN113RP0004V01200102
Erection All Risks Insurance

structures/works/facilities excluded Exclusion of AL oP Cover Exclusion of construction/structure involving works in water Exclusion of cover for Construction Plant and Machineries.Sum Insured should represent completely constructed value of the project (including value of Materials/Items supplied/issued Free of Cost by Principal) If overall period of insurance exceeds 84 months then further extension terms shall be subject to approval from Reinsurers

Comments	Name of Insured (Principal): Mankind Pharma Limited. Name of Contractor: M/s GAMUT Project Description: Construction of building and installation of machinery (API project) Project Location: Plot No. SP1-3, RIICO Industrial Area, Village -Kaladwas, Tahsil- Girwa, Udaipur, Rajasthan-313003
Loan Account Number	NA

Agency Code	**BAG10024091**	**Agency Name**	**ASHA BHATIA**
Agency Contact	**0/9837032987**	**Agency Email**	**rajatd_bhatia@rediffmail.com**

1103-00446850 / 298335255 / Rs 1835570 .

*** If Premium paid through Cheque, the Policy is void ab-initio in case of dishonour of Cheque
*** This policy is subject to the standard policy wordings, warranties and conditions applicable for this product in addition to any specific warranty or condition attached

For & on the behalf of
Bajaj Allianz General Insurance Company Ltd.

Authorized Signatory
Printed , Signed and
Executed at Pune

Stamp Duty
Rs 0.5

Consolidated Stamp Duty of Rs.0.5/- paid towards Insurance Stamps vide Challan No. MH014271630202021M Defaced No. 0000144047202122 dated 12-APR-21 timing 13:29:05 of General Stamp Office,Mumbai,India.

Principal Location : Bajaj Allianz General Insurance Co.Ltd, 15/54 B 2nd Floor, Virendra Smriti Complex, Civil Lines, KANPUR NAGAR - 208001 PH:0512-2338277 | Services Accounting Code : 997139 - Other non-life insurance services (excluding reinsurance services). No reverse charge is payable on these services.

Generated by : M_CHOUDHARY

298335255/-/10024091/-/-


Latitude: 24.497345
Longitude: 73.750781
Elevation: 629.15±3 m
Accuracy: 4.0 m
Time: 01-02-2023 11:37
Note: Mankind ETP
Powered by NoteCam


Latitude: 24.497458
Longitude: 73.750867
Elevation: 627.49±3 m
Accuracy: 4.0 m
Time: 01-02-2023 11:36
Note: Mankind ETP


Latitude: 24.497288
Longitude: 73.750627
Elevation: 629.49±3 m
Accuracy: 4.0 m
Time: 01-02-2023 11:38
Note: Mankind ETP
Powered by NoteCam

ETP 275 KLD



Filter press



Pressure Sand Filter and Activated Carbon Filter



UF and R.O. Area



R.O. Ist stage



R.O. IIIrd stage



MEE- 40 KLD



Solvent Storage tanks



Water meter at bore-well



Boiler 5 TPH



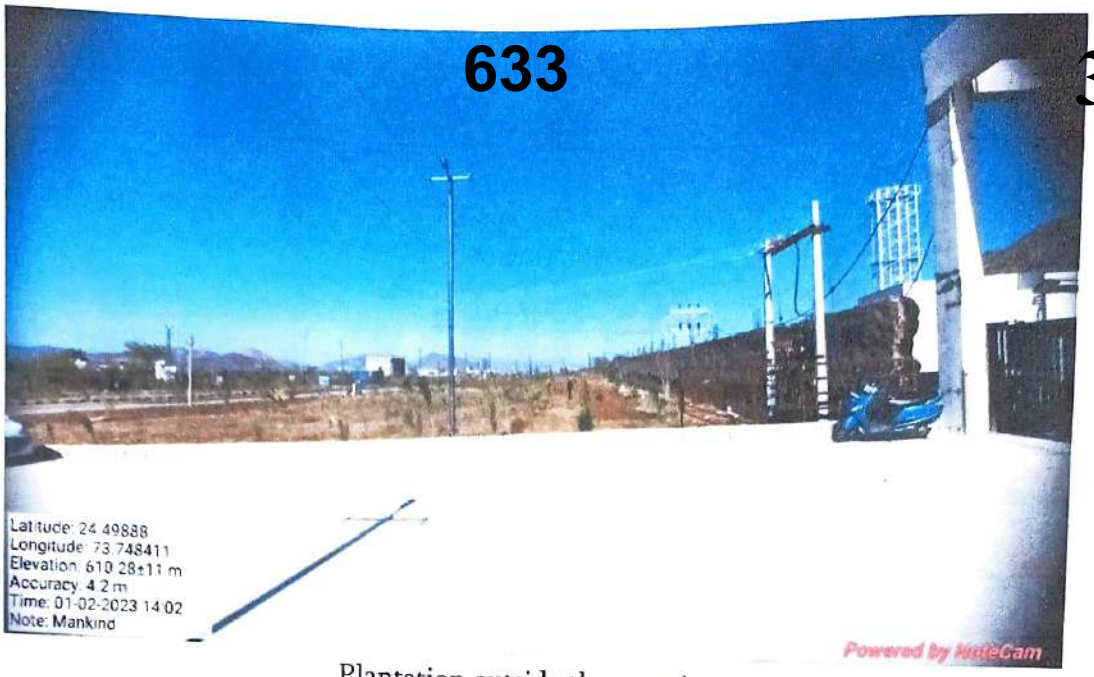
Stack of Boiler



Hazardous waste display board



Plantation outside the premises



Plantation outside the premises

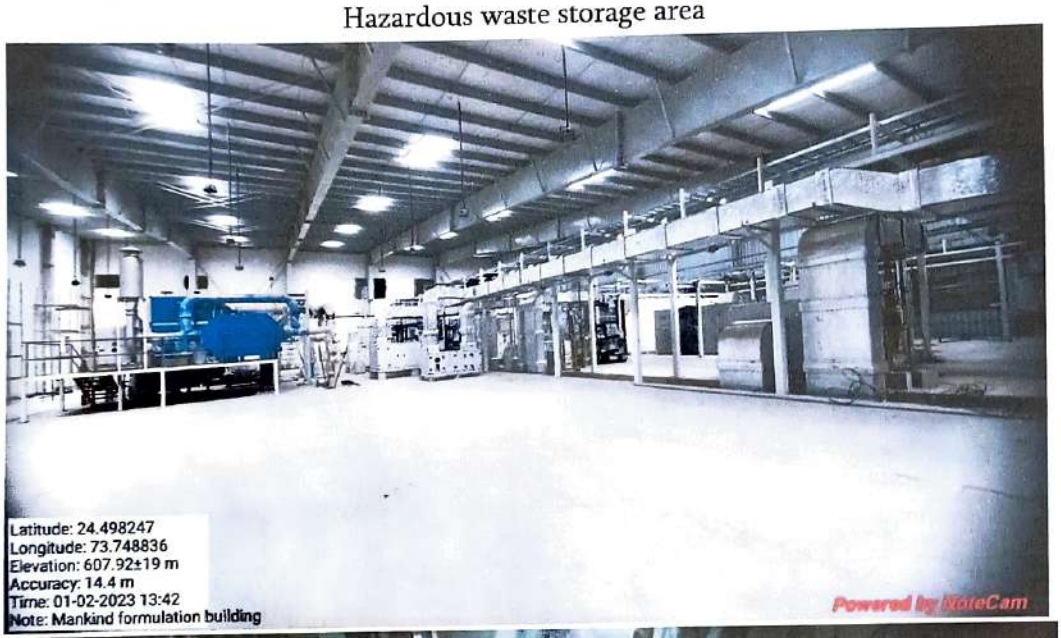




API Block



Hazardous waste storage area






Latitude: 24.499398
Longitude: 73.74892
Elevation: 613.92±3 m
Accuracy: 3.5 m
Time: 01-02-2023 13:09
Note: Mankind D.G.
Powered by NoteCam

D.G. stack

Annexure-4 (Colly)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Kota(Ladpura)/26(1)/2009-2010/7095-7097
Order No : 2021-2022/CD/6622

Date: Mar 2 2022 12:19PM

Unit Id : 11438

M/s Lokhith Healthcare Pvt. Ltd.(Old Name Zyden Gentec Ltd.)

Plot No. 13, Bhimpur Industrial Area , JhalawarRoadKota
Tehsil:Ladpura
District:Kota

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981**.**

Ref: Your application for Consent to Operate dated 09/02/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **API plant** situated at **Plot No 13, Bhimpur Industrial Area BHIMPURA INDUSTRIAL AREA , Jhalawar Road Kota Tehsil:Ladpura District:Kota** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **09/02/2021** to **31/01/2026** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2022.03.02 12:21:24 IST
Reason: SelfAttested
Location:

Head Office (CD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Kota(Ladpura)/26(1)/2009-2010/7095-7097
Order No : 2021-2022/CD/6622
Date: Mar 2 2022 12:19PM
Unit Id : 11438

Particular	Type	Quantity with Unit
2- (2- thienyl) ethyl 4 Methyl Benzene Sulffonate	Product	36.00 TPA
2- Acetyl Thiophene	Product	6.00 TPA
2,5 DICHLORO THIOPHENE	Product	3.00 TPA
2-Bromo Thiophene	Product	3.00 TPA
4 - (3 4 - Dichloro phenyl) 3 4dihydro 1 2 nephthalene	Product	144.00 TPA
4-Methoxy Acetone	Product	132.00 TPA
4-Methyl-2- Cyanobiphenyl	Product	3.00 TPA
ACECLOFENAC	Product	3.00 TPA
Ambroxol Hydrochloride	Product	3.00 TPA
DROTAVERINE	Product	6.00 TPA
GUAIFENESIN	Product	120.00 TPA
Mebeverine HCl	Product	3.00 TPA
Methocarbamol	Product	6.00 TPA
Modafinil	Product	3.00 TPA
Thiophene-2-carboxaldehyde	Product	3.00 TPA
Topiramate	Product	6.00 TPA

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2022.03.02 12:21:24 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Kota(Ladpura)/26(1)/2009-2010/7095-7097
Order No : 2021-2022/CD/6622
Date: Mar 2 2022 12:19PM
Unit Id : 11438

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	3.200	NIL	3.200 Septic Tank and Soakpit
Trade Effluent	11.000	8.000	3.000 Forced Evaporation

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One coal fired Boiler(1TPH)	ADEQUATE STACK HEIGHT , Cyclone , Scrubber	SO2 Particulate Matter NOx	600 mg/NM3 at 6 percent dry O2 1200 mg/NM3 300 mg/NM3 at 6 percent dry O2
One coal fired Thermic Fluid Heater(2LAC KCAL/HR)	ADEQUATE STACK HEIGHT , Cyclone , Scrubber	SO2 Particulate Matter NOx	600 mg/NM3 at 6 percent dry O2 150 mg/NM3 300 mg/NM3 at 6 percent dry O2

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2022.03.02 12:21:24 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Kota(Ladpura)/26(1)/2009-2010/7095-7097
Order No : 2021-2022/CD/6622
Date: Mar 2 2022 12:19PM

Unit Id : 11438

One D.G set(125KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
One D.G set(85KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 That the **API plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

7 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water .** The main parameters for regular monitoring shall be as under

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2022.03.02 12:21:24 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Kota(Ladpura)/26(1)/2009-2010/7095-7097
Order No : 2021-2022/CD/6622
Date: Mar 2 2022 12:19PM
Unit Id : 11438

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Mercury (As Hg)	Not to exceed 0.01 mg/l
Lead (as Pb)	Not to exceed 0.1 mg/l
Hexavalent Chromium (as Cr+6)	Not to exceed 0.1 mg/l
Copper (as Cu)	Not to exceed 3.0 mg/l
Zinc (as Zn)	Not to exceed 5.0 mg/l
Sulphide (as S)	Not to exceed 2.0 mg/l
Phenolic Compounds (as C6H5OH)	Not to exceed 1.0 mg/l
Phosphate	Not to exceed 5 mg/l
Ammonical Nitrogen	Not to exceed 75 mg/l
Chromium (total)	Not to exceed 2.0 mg/l
Bio-assay Test	Minimum 90% survival after 96 hours with at 100% effluent
Chemical Oxygen Demand	Not to exceed 250 mg/l
pH Value	Between 6.0 to 8.5
Methylene Chloride	0.9 mg/l
Benzene	0.1 mg/l
Xylene	0.12 mg/l
Chlorobenzene	0.2 mg/l

8 That this consent to operate is valid for the operation of bulk drug(API) plant for the manufacturing of products mentioned at condition no.-2 of this consent.

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2022.03.02 12:21:24 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Kota(Ladpura)/26(1)/2009-2010/7095-7097
Order No : 2021-2022/CD/6622
Date: Mar 2 2022 12:19PM
Unit Id : 11438

9 **That the total capital investment of plant as per the C.A certificate submitted is Rs.748.63 Lacs. which includes the cost of land, building, plant & machinery and miscellaneous assets only. In case of any increase in total capital investment additional fee as per the fee notification dated 25/02/20121 shall be required to be deposited.**

10 **That the industry shall comply with all the conditions imposed in Environmental Clearance issued by SEIAA, Rajasthan imposed vide letter no: F1(4)/SEIAA/SEAC-Raj/Sectt/Project/ Cat..5(f) B2(251)2019-20 dated 11/05/2020.**

11 **That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.**

12 **That total water consumption shall not exceed 23 KLD(Domestic use4.00 KLD + Boiler/Cooling use- 10.00 KLD + Process use-6.00 KLD + Washing- 2.0 KLD and Plantation- 1.0 KLD) which shall be met from ground water(15.00 KLD) and recycled water(7.00 KLD).**

13 **That industry shall submit the copy of NOC/ permission issued by the CGWA for the abstraction of ground water @ 15.00 KLD within three months of issuance of this consent.**

14 **That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).**

15 **That the waste water generated from process and washing(6.0 KLD) shall be treated through Effluent Treatment Plant(ETP) of adequate capacity upto the norms mentioned at condition no. 8. The treated waste water from the ETP shall be further treated through forced evaporation system and the entire treated waste water(3.00 KLD) alongwith cooling/boiler blow down(5.0 KLD)shall be used in boiler/cooling tower(7.0 KLD) and for plantation(1.0 KLD) within the premises.**

16 **That the domestic waste water (3.2 KLD) shall be disposed off through scientifically designed septik tank followed by soak pit.**

17 **That the industry shall not discharge treated/untreated effluent (industrial/domestic) inside and/or outside the premises in any case.**

18 **That the industry shall maintain zero liquid discharge status outside the premises all the time.**

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2022.03.02 12:21:24 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Kota(Ladpura)/26(1)/2009-2010/7095-7097
Order No : 2021-2022/CD/6622
Date: Mar 2 2022 12:19PM
Unit Id : 11438

19 **That the industry shall maintain metering arrangement for ground water abstracted, water used for different purposes and measuring of effluent generated, treated, used & disposed and ETP inlet & outlet. The daily log book shall be maintained.**

20 **That the sludge generated from the ETP shall be disposed off scientifically through waste disposing facility in accordance with the provisions of the Hazardous & Other Waste Rules, 2016.**

21 **That a log book for operation of ETP shall be maintained and record of daily consumption of chemicals and running hours of ETP shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter should be mentioned in log book.**

22 **That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.**

23 **That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.**

24 **That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.**

25 **That industry shall provide & maintain stack of adequate height & acoustic enclosure with D.G. sets of 85 and 125 KVA capacity as per standards prescribed under the Environment (Protection) Act, 1986 and Air Act, 1981.**

26 **That the industry shall maintain stack of required adequate height(not less than 30.00 mtrs from G.L) and adequate air pollution control measures at coal fired boiler of 1.0 TPH capacity, one coal fired thermopack of 2.0 Lac kcal/hr capacity and reaction vessels to achieve the prescribed norms as mentioned at condition no-5 and notified by MoEF&CC, New Delhi.**

27 **That safe and adequate infrastructure facility for stack emission monitoring shall be maintained with stack of coal fired boiler of 1.0 TPH capacity and one coal fired thermopack of 2.0 Lac kcal/hr capacity.**

28 **That the industry shall comply with the Effluent & Emission standards for Bulk Drug and Formulation(Pharmaceutical) industry as notified by MoEF&CC, New Delhi vide notification no- G.S.R54(E) dated 06/08/2021.**

29 **That the industry shall take separate consent to operate for the boiler of 2.0 TPH capacity once it is installed.**

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2022.03.02 12:21:24 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Kota(Ladpura)/26(1)/2009-2010/7095-7097
Order No : 2021-2022/CD/6622
Date: Mar 2 2022 12:19PM
Unit Id : 11438

30 **That industry shall maintain the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.**

31 **That effective control measures shall be provided & maintained to control fugitive emissions during processing, transportation, packing etc.**

32 **That industry shall provide and maintain the continuous online(24 x 7) emission/effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and ensure its connectivity with CPCB & RSPCB server for transmission of data.**

33 **That industry shall provide & maintain wall to wall carpeting in vehicle movement areas within premises to avoid re-entrainment of road dust.**

34 **That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions.**

35 **That industry shall maintain good house-keeping all the time.**

36 **That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish from the State Board.**

37 **That the industry shall maintain separate energy meter at ETP. The daily record of the energy meter readings shall be maintained in separate log-book.**

38 **That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.**

39 **That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.**

40 **The industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organisation (PESO) or any such competent authority(if applicable).**

41 **That industry shall maintain green belt in 33% of the plot area using concept of the social forestry and will develop green belt outside the project premises in adjacent areas wherever adequate land is not available within the industrial premises.**

42 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

43 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.**

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2022.03.02 12:21:24 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Kota(Ladpura)/26(1)/2009-2010/7095-7097
Order No : 2021-2022/CD/6622
Date: Mar 2 2022 12:19PM
Unit Id : 11438

44 That emission/effluent found to be discharged in excess of the standards prescribed shall be punishable under section 43 of Water Act and under section 37 of the Air Act.

45 That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.

46 That the industry shall submit quarterly compliance compliance report of consent conditions to this office as well as RO,RSPCB, Kota.

47 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.

48 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

49 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

50 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

51 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the board.

52 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates

53 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2022.03.02 12:21:24 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Kota(Ladpura)/26(1)/2009-2010/7095-7097
Order No : 2021-2022/CD/6622
Date: Mar 2 2022 12:19PM
Unit Id : 11438

54 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In Case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

55 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

(A): **Copy To:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kota to ensure the compliance.
2 Master File.

Group Incharge[CD]

Signature Not Verified
Digitally signed by Rajesh Kumar Thakuria
Date: 2022.03.02 12:21:24 IST
Reason: SelfAttested
Location:

Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111

Registered

File No : F(Tech)/Ajmer(Ajmer)/2815(1)/2017-2018/385-386
Order No : 2022-2023/Kishangarh/12958 **Date: May 20 2022 1:47PM**

Unit Id : 84907

M/s PARTH FORMULATION PVT LTD

G1-31(I&H)RIICO IND.AREA,GEGAL , GEGAL Tehsil:Ajmer District:Ajmer

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974**.**

Ref: Your application for Consent to Operate dated 01/05/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **PARTH FORMULATION Private Limited plant** situated at **G1-31IH, RIICO IND AREA,GEGAL RIICO INDUSTRIAL AREA , GEGAL Tehsil:Ajmer District:Ajmer** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **01/05/2022** to **30/04/2032** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
MEDICINE FORMULATION TABLETS/CAPSULES/SYRUPS)	Product	1.00 DETAILS AS PER ANNEXURE - I

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Deepak Tanwar
Date: 2022.05.20 13:47:40 IST
Reason: SelfAttested
Location:

Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111

Registered

File No : F(Tech)/Ajmer(Ajmer)/2815(1)/2017-2018/385-386
Order No : 2022-2023/Kishangarh/12958 **Date:** May 20 2022 1:47PM

Unit Id : 84907

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.500	NIL	0.500 Septic Tank and Soakpit

5 That the industry shall apply for Consent in prescribed application form with requisite fee before 120 days from expiry of this Consent or commissioning the plant whichever is earlier.
6 That 33% area of the total area of industry's premises shall be covered by tree plantation.
7 That the industry will comply with the standard as prescribe by MOEF Notification No. GSR/826(E) Dated 16.11.2009 with respect to National Ambient Air Quality Standards.
8 A Sign Board showing the name, address and capacity of the industry as well as validity of the consents should be displayed at the entrance of the site.
9 That the industry shall maintain effective operation and maintenance of installed pollution control measures so as to achieve the standards prescribed under EP Act, 1986.
10 That this consent is being issued on the basis of information submitted by the unit. The consent may be automatically revoked incase of any wrong information found after that.
11 That any incorrect information submitted in the consent application form of declaration shall make the industry liable for legal action under Section 42 of the Water and Section 38 of the Air Act.
12 That the industry shall ensure that noise from the unit does not exceed the prescribed noise standards for Industrial area i.e. 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM.
13 Unit shall maintain zero liquid discharge status inside/outside the plant premises.
14 That no trade effluent will be generated from the process. The domestic effluent, if any shall be treated through septic tank/ soak pit
15 That suitable air pollution control arrangements will be installed to control fugitive air emissions generated from the process of handling of raw materials.

Signature Not Verified
Digitally signed by Deepak Tanwar
Date: 2022.05.20 13:47:40 IST
Reason: SelfAttested
Location:

Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111

Registered

File No : F(Tech)/Ajmer(Ajmer)/2815(1)/2017-2018/385-386
Order No : 2022-2023/Kishangarh/12958 **Date: May 20 2022 1:47PM**

Unit Id : 84907

16 **That the industry shall obtain and provide NOC from CGWA for water to be procured from outsourced tankers, if required in future for compliance of NGT/Supreme Courts's directions/orders.**

17 **The Total Project cost shall not exceed to Rs. 106.43 Lacs , which includes cost of Land Building and Plant & Machinary and accordingly unit has remitted Consent to Operate fees of Rs. 37500/- under Water Act, 1974 (Slab 100 Lacs – 200 Lacs Orange Category) balance fees of Rs. 9375/- has been adjusted against additional fees as per Notification dated 26/05/2016.**

18 That, not withstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under section 27(2) of the Water Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Water Act**.

19 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

20 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of theWater Act or the Rules made thereunder.

21 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

22 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the board.

23 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates

24 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature Not Verified
Digitally signed by Deepak Tanwar
Date: 2022.05.20 13:47:40 IST
Reason: SelfAttested
Location:

Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh
Phone:01463-250111

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File No : F(Tech)/Ajmer(Ajmer)/2815(1)/2017-2018/385-386
Order No : 2022-2023/Kishangarh/12958 **Date: May 20 2022 1:47PM**

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25 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

26 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Kishangarh]

(A): **Copy to:-**

1 Master File.

Regional Officer[Kishangarh]

Signature Not Verified
Digitally signed by Deepak Tanwar
Date: 2022.05.20 13:47:40 IST
Reason: SelfAttested
Location:

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone: 0141-5159699, 5159604 E-mail: member-secretary@rpcb.nic.in
TollFree Helpline No.: 18001806127 Ext. 7

Registered A/D

F. Tech (CD – 16)/RPCB/ CD/116-118 Date: 21/6/2024

M/s Lokhith Healthcare Pvt. Ltd.,
Plot no. 13, Bhimpura Industrial Area, Jhalawar road,
Tehsil – Ladpura, District – Kota.
(Email. – lokhithhealthcarepvtltd@gmail.com)

Subject: Show cause notice for intended revocation of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and for intended revocation of Authorization under Rule, 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

Reference: – (i) Consent to Operate issued vide letter dated 02.03.2022.
(ii) Authorization issued vide letter dated 29.04.2024.
(iii) Complaint received against the industry.
(iv) Inspection of the industry on 24.04.2024.

Sir,

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Act") (hereinafter referred to as the "Air Act") have come into force in whole of the State of Rajasthan, with effect from 23.03.1974 & 16.05.1981, respectively.
2. And whereas, the Water Act has been enacted to provide for the prevention & control of water pollution and for maintaining and restoring the wholesomeness of water. Whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred powers to take such steps as are necessary for prevention and control of air and water pollution.
4. And whereas, under the provisions of Section 25/26 of the Water Act, provided that no person shall without the previous Consent of the State Board, establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on

Rajasthan State Pollution Control Board
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land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

5. And whereas, under the provisions of Section 21 of the Air Act, no person shall without the previous Consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in the environment.
6. And whereas, the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in whole of the country with effect from 19.11.1986.
7. And whereas in exercise of the powers conferred under the said Act, the Government of India had made the Hazardous Waste (Management & Handling) Rules, 1989. These rules have, however, been superseded by the Hazardous and other Wastes (Management and Trans-boundary Movement) Rules, 2016 vide Notification dated 04/04/2016 except in respect of things done or omitted to be done before such supersession (hereinafter referred to as the Rules).
8. And whereas the occupier and the operator of a facility/industry, under the rules you have duty to take all steps to ensure that the aforesaid hazardous wastes are handled without any adverse effects to human health and the environment as also treat and dispose of such wastes in accordance with the procedure and in compliance with the standards prescribed under the rules.
9. And whereas, the industry is being operated in the name & style of **M/s Lokhith Healthcare Pvt. Ltd.**, (hereinafter referred to as the industry") at **Plot no. 13, Bhimpura Industrial Area, Jhalawar road, Tehsil – Ladpura, District – Kota** and is engaged in the API manufacturing and the process is such that it generates polluted trade/domestic effluent & Air emissions and hazardous waste.
10. And whereas, Consent to Operate under Section 25/26 of the Water Act & Section 21 of the Air Act was granted vide this office order no. 2021-2022/CD/6622 dated 02.03.2022, which is valid up to 31.01.2026. You were liable to comply with the conditions stipulated in consent letter.
11. And whereas, Authorization was accorded to the industry vide order no. F(HSW)/Kota(Ladpura)/2689(1)/2022-2023/286-288 dated 29.04.2024.
12. And whereas, a complaint was received against the industry.
13. And whereas, the industry was inspected by the Board Officials on 24.04.2024 to verify the contents of the complaint and following non-compliances have been observed during inspection:-
    (i) The sludge drying beds were found damaged.
    (ii) No metering arrangement has been provided with the recycling line of the ETP.

Rajasthan State Pollution Control Board
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(iii) Some of the hazardous wastes generated from the industry were found disposed directly on land, in a haphazard manner.

(iv) The process stack attached to 2 nos. of glass lined reactors was found damaged.

14. And whereas, it is thus evident that the industry has failed to comply with the conditions stipulated in the Consent to Operate letter dated 02.03.2022 and Authorization letter dated 29.04.2024.
15. And whereas, the above stated non-compliances have been viewed seriously by the State Board.
16. Therefore, in view of above, the State Board intends to,
    a) **Revoke consent to operate granted vide letter dated 02.03.2022 under Section 25/26 of the Water (Prevention & Control of Pollution) Act 1974 & section 21/22 of the Air (Prevention & Control of Pollution) Act 1981.**
    b) **Revoke Authorization granted vide letter dated 29.04.2024 under Rule-6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.**

If you have any objection against intended actions, you may submit your reply to this office along with supporting documents/evidence with a copy to the Regional Office of the Board at Kota latest by 05.07.2024, failing which the aforesaid actions shall be confirmed without any further notice.

Yours sincerely,

(O.P Gupta)
Group In-charge (CD)
Date:

F. Tech (CD – 16)/RPCB/ CD

Copy to following for information/necessary actions:-

a) Regional Officer, Regional Office, RSPCB, Kota to verify reply of this show cause notice, if received within stipulated time.
b) Master File, Group CD, RSPCB, Jaipur.

Group In-charge (CD)

O/C

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
SPL-2, 5th Phase, RIICO Ind. Area, Kishangarh
Email: rorpcb.kishangarh@gmail.com
Regd. Post

RPCB/RO/Kishangarh/P-54/ 725 Date: 07-06-2024

M/s Parth Formulation Pvt Ltd
G1-31(I & H) RIICO Ind. Area, Gegal,
Tehsil & District- Ajmer-305023

Sub: - Show Cause Notice for intended revocation of consent to operate under section 25/26 of the Water Act, 1974 & closure directions under section 33A of the Water Act, 1974.

Ref: - (i) Board's letter no. F(Tech)/Ajmer(Ajmer)/2815(1)/2017-18/385-86 dated 20.05.2022
(ii) Inspection of unit conducted on 07.06.2024

1. And whereas, the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as the "Water Act") came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for the maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view, the Rajasthan State Pollution Control Board (hereinafter called as the "Board") has been conferred power to take such steps as are necessary for the prevention, control & abatement of water pollution.
4. And whereas, you are operating a Medicine Formulation unit in the name of M/s Parth Formulation Pvt Ltd, G1-31(I & H) RIICO Ind. Area, Gegal. (hereinafter called as the 'industry')
5. And whereas, the industry was issued Consent to Operate under provisions of Water Act, 1974 vide letter dated 20.05.2022 with certain conditions, which stands valid upto 30.04.2032.
6. And whereas the industry was inspected by officials of the Board on dated 07.06.2024, during which, it was observed that:-
   a) **No treatment facility was installed for effluent generated from washing of vessels used in process, laboratory, floor washing & RO reject.**
   b) **Water meter has not been provided on the bore well.**
   c) **Data regarding fresh water consumption, waste water generation/recycling were not being maintained.**
   d) **03 Outlet points for discharging of waste water were observed at the boundary wall of the unit and waste water from one outlet was being discharged into RIICO drain.**

7. And whereas, above stated non-compliances and violations of the provisions of the Water Act have been viewed seriously by the Board.

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REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

SPL-2, 5th Phase, RIICO Ind. Area, Kishangarh

Email: rorpcb.kishangarh@gmail.com

Therefore, in order to prevent further pollution being caused by the industry and for non compliance of the provisions of the Water Act, the Board intends to revoke the consent to operate & issue following directions under the provisions of the Water Act, 1974.

(i) The industry is directed to be close down immediately.

(ii) The authorities responsible for supplying of electricity and water to industry are directed to immediately disconnect the facilities.

In view of the above, this show cause notice is being issued as to why consent to operate issued vide letter under reference be not revoked and intended directions may not be confirmed? In case, if you wish to submit any objection / clarification to the intended revocation of consent to operate and the intended directions for closure, you may submit your reply along with the supporting documents latest by **20.06.2024** to this office failing which the consent to operate may be revoked & directions for closure may be confirmed by the State Board without any further notice to you in the matter.

Yours sincerely

(Nidhi Khandelwal)
SEE & Regional Officer

Copy to – Master file

SEE & Regional Officer

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